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Monday 22 December, 2014

1 Pausa, 1936 (Saka)

# PARLIAMENTARY DEBATES

# RAJYA SABHA

# OFFICIAL REPORT

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# **RAJYA SABHA**

Monday, 22nd December, 2014/1st Pausa 1936 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

#### RESOLUTION

### Voicing grave concern over delay in prosecution of accused terrorist Zakiur Rahman Lakhvi

MR. CHAIRMAN: Hon. Members, there is a Resolution. I move the Resolution:

"This House:-

- (i) expresses its grave concern at the numerous delays in the prosecution of Zakiur Rahman Lakhvi, accused conspirator in the terrorist attack in Mumbai on 26tn November, 2008 resulting in the killing of 166 individuals and the apathetic attitude of the Government of Pakistan which resulted in the grant of bail to him;
- (ii) notes that this has happened just one day after the tragic killing of 145 innocent children and other persons in Peshawar in a terrorist attack and that he has been detained subsequently under the provisions of maintenance of public order;
- (iii) calls upon the Government of Pakistan to proceed strongly with its declared intention to appeal against the bail judgment, and ensure that no perpetrator of any terrorist activity be allowed to go unpunished and the infrastructure of terrorism in that country shall be dismantled immediately;
- (iv) reaffirms that the people of India attach the highest importance to bringing the perpetrators of the 26/11 attacks, their masters in Pakistan and their accomplices, to justice; and
- (v) urges the Government of India to take appropriate steps in its power, including through its relations with other countries, to persuade Pakistan to bring this matter to a logical conclusion."

May I take, hon. Members, that this Resolution is adopted unanimously?

HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: The Resolution is adopted unanimously.

श्री नरेश अग्रवाल (उत्तर प्रदेश) : माननीय सभापति जी ...(व्यवधान)...

MR. CHAIRMAN: Papers to be Laid on the Table. ...(Interruptions)... पेपर्स ले करने के बाद, पेपर्स लेइंग के बाद, प्लीज।

[श्री उपसभापति (प्रो. पी.जे. कुरियन) पीठासीन हुए।]

MR. DEPUTY CHAIRMAN: After laying of papers. ...(Interruptions)... After laying of papers. Shri Piyush Goyal.

#### PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Power and the Ministry of Coal
- II. Report and Accounts (2013-14) of the PFC Ltd., New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL AND THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): Sir, I lay on the Table:—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section -179 of the Electricity Act, 2003:—
  - G.S.R. 754 (E), dated the 28th October, 2014, publishing the Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Form of Annual Statement of Accounts and Records) Rules, 2014, along with delay statement.
  - (2) G.S.R. 755 (E), dated the 28th October, 2014, publishing the Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Constitution and the manner of application of the Fund and Form and Time for Preparation of Budget) Rules, 2014, along with delay statement.

[Placed in Library. See No. L.T. 1381/16/14]

(3) No. 23/47/2014-R and R (Vol. III), dated the 3rd December, 2014, publishing the Central Electricity Authority (Installation and Operation of Meters) Amendment Regulations, 2014.

[Placed in Library. See No. L.T. 1646/16/14]

#### Papers laid

[22 December, 2014]

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(ii) A copy (in English and Hindi) of the Ministry of Coal Notification No.
 G.S.R. 883 (E), dated the 11th December, 2014, publishing the Coal Mines (Special Provisions) Rules, 2014, under sub-section (3) of Section 29 of the Coal Mines (Special Provisions) Ordinance, 2014.

[Placed in Library. See No. L.T. 1645/16/14]

- II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
  - (a) Twenty-eighth Annual Report and Accounts of the Power Finance Corporation Limited (PFC), New Delhi, alongwith the Annual Report and Accounts of its subsidiary companies, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 1380/16/14]

#### Report and Accounts (2013-14) of the NCA, Indore and related papers

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूं:-

- (a) Annual Report and Accounts of the Narmada Control Authority (NCA), Indore, for the year 2013-14, together with the Auditor's Report on the Accounts.
- (b) Review by the Government on the working of the above Authority.

[Placed in Library. See No. L.T. 1383/16/14]

- I. Report and Accounts (2013-14) of Kendriya Vidyalaya Sangathan, New Delhi and related papers
- II. Report and Accounts (2006-07, 2007-08, 2010-11, 2011-12, 2012-13, 2013-14) of various educational institutes implementing Sarva Shiksha Abhiyan and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I. (a) Annual Report of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2013-14.
  - (b) Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2013-14, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Sangathan.

[Placed in Library. See No. L.T. 1674/16/14]

- II. (i) (a) Annual Report and Accounts of the Rashtriya Madhyamik Shiksha Abhiyan (RMSA), Union Territory of Chandigarh, for the year 2012-13, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 1335/16/14]

- (ii) (a) Annual Report and Accounts of the Sarva Shiksha Abhiyan Authority, Punjab, Chandigarh, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 927/16/14]

- (iii) (a) Annual Report and Accounts of the Tamil Nadu State Mission of Education for All, implementing Sarva Shiksha Abhiyan, Chennai, Tamil Nadu, for the year 2010-11, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (iv) (a) above.

[Placed in Library. See No. L.T. 1337/16/14]

 (iv) (a) Annual Report and Accounts of the Tamil Nadu State Mission of Education for All, implementing Sarva Shiksha Abhiyan Chennai, Tamil Nadu, for the year 2011-12, together with the Auditor's Report on the Accounts.

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- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (v) (a) above.

[Placed in Library. See No. L.T. 1338/16/14]

- (v) (a) Annual Report and Accounts of the Tamil Nadu State Mission of Education for All, implementing Sarva Shiksha Abhiyan Chennai, Tamil Nadu, for the year 2012-13, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (vi) (a) above.

[Placed in Library. See No. L.T. 1339/16/14]

- (vi) (a) Annual Report and Accounts of the State Project Office, Sarva Shiksha Abhiyan, Gangtok, Sikkim, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Abhiyan.

[Placed in Library. See No. L.T. 1342/16/14]

- (vii) (a) Annual Report and Accounts of the State Society of Union Territory of Chandigarh, implementing the Rashtriya Madhyamik Shiksha Abhiyan Society (RMSA), Union Territory of Chandigarh, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1335/16/14]

- (viii) (a) Annual Report and Accounts of the State Society of Union Territory of Lakshadweep implementing the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) Lakshadweep, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1334/16/14]

#### 6 Papers laid [RAJYA SABHA]

- (ix) (a) Annual Report and Accounts of the Haryana Prathmik Shiksha Pariyojna Parishad, implementing the Sarva Shiksha Abhiyan (SSA), Chandigarh, Haryana, for the year 2006-07, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (x) (a) above. [Placed in Library. See No. L.T. 1340/16/14]
- (xi) (a) Annual Report and Accounts of the Haryana Prathmik Shiksha Pariyojna Parishad, implementing the Sarva Shiksha Abhiyan (SSA) Chandigarh, Haryana, for the year 2007-08, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (xi) (a) above. [Placed in Library. See No. L.T. 1341/16/14]
- (xi) (a) Annual Report and Accounts of the Haryana School Shiksha Pariyojna Parishad, implementing the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) Panchkula, Haryana, for the year 2012-13, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (xii) (a) above. [Placed in Library. *See* No. L.T. 1148/16/14]
- I. Notifications of the Ministry of Road Transport and Highways
- II. Reports and Accounts (2013-14) of various Port Trusts and related papers
- III. Report and Accounts (2013-14) of IWAI, Noida and related papers
- IV. Report and Accounts (2013-14) of SCL, Chennai and related papers
- V. Report and Accounts (2013-14) of IAHE, Noida and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): Sir, I lay on the Table:—

#### [22 De

Papers laid

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under section 10 of the National Highways Act, 1956:—
  - S.O. 1789 (E), dated the 21st June, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 7.000 (Rewa-Sidhi Section) on National Highway No.75E in Rewa District in the State of Madhya Pradesh, along with delay statement.
  - (2) S.O. 2483 (E), dated the 19th August, 2013, regarding acquisition of land, with or without structure, from K.M. 197.350 to K.M. 221.400 on National Highway No.79 (Chittorgarh to Neemuch (MP) Border including Shambhupura and Nimbahera Bypass Section) in the Chittorgarh District in the State of Rajasthan, along with delay statement.
  - (3) S.O. 2487 (E), dated the 19th August, 2013, amending Notification No. S.O. 49 (E) dated the 5th January, 2012, to replace certain entries in the original Notification, along with delay statement.

[Placed in Library. See No. L.T. 1399/16/14]

(4) S.O. 2492 (E), dated the 19th August, 2013, regarding rates of fee to be collected from the users of the stretch, from K.M. 183.000 to K.M. 221.400 (Design K.M. 183.000 to Design K.M. 227.082) (Chittorgarh-Neemach upto Madhya Pradesh Border Section), on National Highway No.79, and from K.M. 5.400 to K.M. 80.000 (Design K.M. 0.000 to Design K.M. 72.915) (Nimbahera-Partapgarh Section) on National Highway No.113 in Chittorgarh and Pratapgarh districts in the State of Rajasthan, along with delay statement.

[Placed in Library. See No. L.T. 1192/16/14]

(5) S.O. 2734 (E), dated the 10th September, 2013, authorizing the Additional Joint Collector Krishna as the competent authority

regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 70.200 on National Highway No.221 in Krishna District in the State of Andhra Pradesh, along with delay statement.

[Placed in Library. See No. L.T. 1399/16/14]

- (6) S.O. 2786 (E), dated the 14th September, 2013, regarding acquisition of land, with or without structure, from K.M. 347.457 to K.M. 347.800 (including connecting link from K.M. 347.800 of NH-71 to 9.400 of NH-71A) (Rohtak -Jind Section) on National Highway No. 71 in Rohtak District in the State of Haryana.
- (7) S.O. 2953 (E), dated the 30th September, 2013, regarding acquisition of land, with or without structure, from K.M. 192.000 to K.M. 231.500 (Hisar-Dabwali Section) on National Highway No. 10 in Fatehabad District in the State of Haryana.
- (8) S.O. 3040 (E), dated the 8th October, 2013, regarding acquisition of land, with or without structure, from K.M. 231.500 to K.M. 315.550 (Hisar-Dabwali Section) on National Highway No. 10 in Sirsa District in the State of Haryana.
- (9) S.O. 3068 (E), dated the 9th October, 2013, regarding acquisition of land, with or without structure, from K.M. 123.800 to K.M. 167.650 (Ludhiana-Talwandi Section) on National Highway No. 95 in Moga District in the State of Punjab.

[Placed in Library for 6 to 9 See No. L.T. 1677/16/14]

(10) S.O. 3080 (E), dated the 9th October, 2013, authorizing Sub Divisional Officer (Revenue), Katni as the competent authority regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 37.000, Sub Divisional Officer (Revenue), Bandhavgarh (Umaria) as the competent authority regarding acquisition of land, with or without structure, from K.M. 37.000 to K.M. 70.100, Sub Divisional Officer (Revenue), Manpur as the competent authority regarding acquisition of land, with or K.M. 70.100, Sub Divisional Officer (Revenue), Manpur as the competent authority regarding acquisition of land, with or without structure, from K.M. 70.100 to K.M. 77.500, Sub-Divisional Officer (Revenue), Umaria as the competent authority regarding

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acquisition of land, with or without structure, from K.M. 77.500 to K.M. 100.300, Sub Divisional Officer (Revenue), Pali as the competent authority regarding acquisition of land, with or without structure, from K.M. 100.300 to K.M. 132.800, Sub Divisional Officer (Revenue), Sohagpur as the competent authority regarding acquisition of land, with or without structure, from K.M. 132.800 to K.M. 162.300, Sub Divisional Officer (Revenue), Jaitpur as the competent authority regarding acquisition of land, with or without structure, from K.M. 162.300 to K.M. 169.000, Sub Divisional Officer (Revenue), Anupur as the competent authority regarding acquisition of land, with or without structure, from K.M. 77.500 to K.M. 100.300, Sub Divisional Officer (Revenue), Kotma as the competent authority regarding acquisition of land, with or without structure, from K.M. 230.800 to K.M. 245.000 on National Highway No. 78 in Katni, Umaria, Shahdol and Anuppur Districts in the State of Madhya Pradesh, along with delay statement.

- (11) S.O. 3083 (E), dated the 9th October, 2013, regarding acquisition of land, with or without structure, from K.M. 58.245 to K.M. 89.020 and K.M. 103.410 to K.M. 105.750 (Beawar Baghana Section) on National Highway No.8 in Ajmer District in the State of Rajasthan, along with delay statement.
- (12) S.O. 3215 (E), dated the 22nd October, 2013, authorizing District Land Acquisition Officer, East Champaran (Motihari) as competent authority for acquisition of land, from K.M. 00.000 to K.M. 27.000 (Chakiya Banjhula -Banjariya Section) on National Highway No. 104 in East Champaran District in the State of Bihar, along with delay statement.
- (13) S.O. 3224 (E), dated the 23rd October, 2013, regarding acquisition of land, with or without structure, from K.M. 92.000 to K.M. 104.240 (Ludhiana Talwandi Section) on National Highway No. 95 in Ludhiana District in the State of Punjab.
- (14) S.O. 3315 (E), dated the 2nd November, 2013, authorizing the Revenue Divisional Officer, Mahabubabad as the competent authority regarding acquisition of land, with or without structure, from K.M. 72.600 to K.M. 132.000 and Revenue Divisional Officer,

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Narsampet as the competent authority regarding acquisition of land, with or without structure, from K.M. 132.000 to K.M. 188.000 (Tanamcherla-Mallampally Section) on National Highway No. 365 in Warangal District in the State of Andhra Pradesh, along with delay statement.

- (15) S.O. 3316 (E), dated the 2nd November, 2013, authorizing Joint Collector Mahabubnagar as the competent authority regarding acquisition of land, with or without structure, from K.M. 43.000 to K.M. 104.300 on National Highway No. 765 in Mahabubnagar District in the State of Andhra Pradesh, along with delay statement.
- (16) S.O. 3319 (E), dated the 2nd November, 2013, authorizing the Sub Divisional Officer (Revenue), Jabalpur as the competent authority regarding acquisition of land, with or without structure, from K.M. 3.400 to K.M. 82.800, Sub Divisional Officer (Revenue), Narainganj as the competent authority regarding acquisition of land, with or without structure, from K.M. 22.800 to K.M. 76.800, Sub Divisional Officer (Revenue), Mandla as the competent authority regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 159.800, Sub Divisional Officer (Revenue), Bichhiya as the competent authority regarding acquisition of land, with or without structure, from K.M. 171.400 to K.M. 172.400 and K.M. 175.400 to 184.400 and Sub Divisional Officer (Revenue), Baihar as the competent authority regarding acquisition of land, with or without structure, from K.M. 159.400 to K.M. 171.400 and K.M. 184.400 to K.M. 192.400 on National Highway No. 12A in Jabalpur, Mandla, and Balaghat Districts in the State of Madhya Pradesh, along with delay statement.

[Placed in Library for 10 to 16 See No. L.T. 1399/16/14]

(17) S.O. 3528 (E), dated the 29th November, 2013, regarding acquisition of land, with or without structure, from K.M. 398.750 to K.M. 441.440 (Barwa Adda - Barakar Section) on National Highway No. 2 in Dhanbad District in the State of Jharkhand, along with delay statement.

- (18) S.O. 3550 (E), dated the 2nd December, 2013, regarding acquisition of land, with or without structure, from K.M. 206.000 to K.M. 222.000 (Bahargora-Sambalpur Section) on National Highway No. 6 in Mayurbhanj District in the State of Odisha.
- (19) S.O. 3551 (E), dated the 2nd December, 2013, regarding acquisition of land, with or without structure, from K.M. 222.000 to K.M. 230.000 (Bahargora-Sambalpur Section) on National Highway No. 6 in Mayurbhanj District in the State of Odisha.

[Placed in Library for (17) to (19) See No. L.T. 1677/16/14]

- (20) S.O. 3649 (E), dated the 12th December, 2013, regarding acquisition of land, with or without structure, from K.M. 362.200 to K.M. 362.300 on National Highway No.11 in Sikar District in the State of Rajasthan, along with delay statement.
- (21) S.O. 3651 (E), dated the 12th December, 2013, regarding acquisition of land, with or without structure, from K.M. 419.920 to K.M. 420.520 and K.M. 439.000 to K.M. 442.392 on National Highway No. 11 in Churu District in the State of Rajasthan, along with delay statement.
- (22) S.O. 3665 (E), dated the 13th December, 2013, regarding acquisition of land, with or without structure, from K.M. 406.587.5 to K.M. 406.812 on National Highway No.11 in Sikar District in the State of Rajasthan, along with delay statement.

[Placed in Library for (20) to (22) See No. L.T. 1399/16/14]

- (23) S.O. 3687 (E), dated the 17th December, 2013, regarding acquisition of land, with or without structure, from K.M. 230.000 to K.M. 271.000 (Bahargora-Sambalpur Section) on National Highway No. 6 in Mayurbhanj District in the State of Odisha.
- (24) S.O. 3701 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 40.500 to K.M. 60.000 (Hazaribag - Ranchi Section) on National Highway No. 33 in Hazaribag District in the State of Jharkhand, along with delay statement.

- (25) S.O. 3703 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 313.000 to K.M. 322.000 (Bahargora-Sambalpur Section) on National Highway No. 6 in Mayurbhanj District in the State of Odisha.
- (26) S.O. 3706 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 414.000 to K.M. 419.200 (Visakhapatnam-Bhubaneswar Section) and K.M. 0.000 to K.M. 62.000 (Bhubaneswar-Kolkata Section) on National Highway No. 5 in Cuttack District in the State of Odisha.
- (27) S.O. 3713 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 211.500 to K.M. 313.800 (Biramitrapur Barkot Section) on National Highway No. 23 in Sundargarh District in the State of Odisha.
- (28) S.O. 3715 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 296.000 to K.M. 313.000 (Bahargora-Sambalpur Section) on National Highway No. 6 in Mayurbhanj District in the State of Odisha.
- (29) S.O. 3716 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 271.000 to K.M. 296.000 (Bahargora-Sambalpur Section) on National Highway No. 6 in Mayurbhanj District in the State of Odisha.
- (30) S.O. 3720 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 200.000 to K.M. 206.000 on National Highway No. 6 in East Singhbhum District in the State of Jharkhand, along with delay statement.

[Placed in Library. for 23 to 30 See No. L.T. 1677/16/14]

- (31) S.O. 3820 (E), dated the 27th December, 2013, declaring highways as new National Highway Nos. 317A and 327B and inserting their description in the Schedule of the Act.
- (32) S.O. 3821 (E), dated the 27th December, 2013, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original notification.

[Placed in Library. See No. L.T. 764/16/14]

- (33) S.O. 3884 (E), dated the 27th December, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 36.000 (Patna-Gaya-Dobhi Section) on National Highway No. 83 in Patna District in the State of Bihar, along with delay statement.
- (34) S.O. 26 (E), dated the 6th January, 2014, regarding acquisition of land, with or without structure, from K.M. 180.000 to K.M. 188.530 (Aurangabad to Barwa-Adda Section) on National Highway No.2 in Aurangabad District in the State of Bihar, along with delay statement.

[Placed in Library. See No. L.T. 1677/16/14]

- (35) S.O. 36 (E), dated the 7th January, 2014 authorizing the Additional Joint Collector (Non Cadre), West Godavari District as the competent authority regarding acquisition of land, from K.M. 0.000 to K.M. 35.200 (Digamarru -Ongole Section) on National Highway No.214A in West Godavari District in the State of Andhra Pradesh, along with delay statement.
- (36) S.O. 38 (E), dated the 7th January, 2014, amending Notification No.S.O. 335 (E) dated the 14th February, 2011, to enter/insert certain entries in the original Notification, along with delay statement.
- (37) S.O. 41 (E), dated the 7th January, 2014, authorizing the Additional Joint Collector Adilabad as the competent authority regarding acquisition of land, from K.M. 615.000 to K.M. 668.600 on National Highway No.222 in Adilabad District in the State of Andhra Pradesh, along with delay statement.

[Placed in Library for (35) to (37) See No. L.T. 1399/16/14]

- (38) S.O. 87 (E), dated the 13th January, 2014, regarding acquisition of land, with or without structure, from K.M. 244.000 to K.M. 277.500 (Rargaon Jamshedpur Section) on National Highway No. 33 in East Singhbhum District in the State of Jharkhand, along with delay statement.
- (39) S.O. 156 (E), dated the 21st January, 2014, regarding acquisition of

land, with or without structure, from K.M. 8.370 to K.M. 101.364, from K.M. 104.126 to K.M. 128.077(LHS), from K.M. 104.126 to K.M. 127.764 (RHS) and from K.M. 138.525 to K.M. 147.000 on National Highway No. 31D in Jalpaiguri District in the State of West Bengal, along with delay statement.

- (40) S.O. 235 (E), dated the 23rd January, 2014, regarding acquisition of land, with or without structure, from K.M. 277.500 to K.M. 333.500 (Mahulia-Baharagora Section) on National Highway No.33 and K.M. 200.550 to K.M. 185.150 (Baharagora-Chichira Section) on National Highway No.6 in East Singhbhum District in the State of Jharkhand, along with delay statement.
- (41) S.O. 236 (E), dated the 23rd January, 2014, regarding acquisition of land, with or without structure, from K.M. 277.500 to K.M. 333.500 (Mahulia-Baharagora Section) on National Highway No.33 and K.M. 200.550 to K.M. 185.150 (Baharagora-Chichira Section) on National Highway No. 6 in East Singhbhum District in the State of Jharkhand, along with delay statement.
- (42) S.O. 242 (E), dated the 24th January, 2014, regarding acquisition of land, with or without structure, from K.M. 173.000 to K.M. 248.650 (Suratgarh Sriganganagar Section) on National Highway No.15 in Srignaganagar District in the State of Rajasthan, along with delay statement.
- (43) S.O. 251 (E), dated the 27th January, 2014, authorizing Land Acquisition Officer, Hazaribag as competent authority for acquisition of land, from K.M. 00.000 to K.M. 5.350 and Land Acquisition Officer, Koderma as competent authority for acquisition of land, from K.M. 5.350 to K.M. 47.700 on National Highway No. 31 in Hazaribagh and Koderma Districts in the State of Jharkhand, along with delay statement.

[Placed in Library. For (38) to (43) See No. L.T. 1677/16/14]

(44) S.O. 314 (E), dated the 4th February, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 24.100 (Ajmer-Nagaur Section) on National Highway No.89 in Ajmer District in the State of Rajasthan, along with delay statement.

[Placed in Library. See No. L.T. 1399/16/14]

- (45) S.O. 331 (E), dated the 5th February, 2014, regarding acquisition of land, with or without structure, from K.M. 11.000 to K.M. 14.400, from K.M. 19.100 to K.M. 46.700 and from K.M. 50.300 to K.M. 54.750 (Asind Section) on National Highway No. 148D in Bhilwara District in the State of Rajasthan, along with delay statement.
- (46) S.O. 434 (E), dated the 18th February, 2014, regarding acquisition of land, with or without structure, from K.M. 245.000 to K.M. 260.100 (Gomati Chouraha Udaipur Section) on National Highway No. 8 in Udaipur District in the State of Rajasthan, along with delay statement.
- (47) S.O. 439 (E), dated the 18th February, 2014, authorizing the District Land Acquisition Officer, Saraikela District as competent authority regarding acquisition of land, from K.M. 132.900 to K.M. 153.705 (Purulia-Balarampur Chandil Section) on National Highway No. 32 in Saraikela District in the State of Jharkhand, along with delay statement.
- (48) S.O. 440 (E), dated the 18th February, 2014, authorizing District Magistrate (Land Acquisition), Purulia District as competent authority regarding acquisition of land, from K.M. 70.524 to K.M. 132.900 (Purulia-Balarampur-Chandil Section) on National Highway No. 32 in Purulia District in the State of West Bengal, along with delay statement.
- (49) S.O. 450 (E), dated the 18th February, 2014, regarding acquistion of land, with or without structure, from K.M. 46.700 to K.M. 51.300 and from K.M. 54.750 to K.M. 69.267 (Hurda Section) on National Highway No. 148D in Bhilwara District in the State of Rajasthan, along with delay statement.
- (50) S.O. 453 (E), dated the 18th February, 2014, regarding acquisition of land, with or without structure, from K.M. 80.875 to K.M. 86.225, from K.M. 86.400 to K.M. 88.175 and from K.M. 89.800 to K.M. 91.425, (Gaya-Hisua-Rajgir-Biharsharif Section) on National Highway No. 82 in Nalanda District in the State of Bihar, along with delay statement.

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(51) S.O. 454 (E), dated the 18th February, 2014, regarding acquisition of land, with or without structure, from K.M. 36.850 to K.M. 38.900, from K.M. 40.800 to K.M. 41.800, from K.M. 50.750 to K.M. 53.050 and from K.M. 53.150 to K.M. 55.200 (Gaya-Hisua-Rajgir-Biharsharif Section) on National Highway No. 82 in Nawada District in the State of Bihar, along with delay statement.

[Placed in Library for (45) to (51) See No. L.T. 1677/16/14]

- (52) S.O. 458 (E), dated the 18th February, 2014, authorizing the Revenue Divisional Officer, Nalgonda as the competent authority regarding acquisition of land, with or without structure, from K.M. 1.000 to K.M. 86.057 on National Highway No. 565 in Nalgonda District in the State of Andhra Pradesh, along with delay statement.
- (53) S.O. 459 (E), dated the 18th February, 2014, regarding acquisition of land, with or without structure, from K.M. 67.300 to K.M. 45.600 (Mangawan-Chakghat Section) on National Highway No. 27 in Rewa District in the State of Madhya Pradesh, along with delay statement.
- (54) S.O. 462 (E), dated the 18th February, 2014, authorizing the Sub Divisional Officer (Revenue) and Land Acquisition Officer, Bodla and the Sub Divisional Officer (Revenue) and Land Acquisition Officer, Kawardha, District Kabirdham as the competent authority regarding acquisition of land, with or without structure, from K.M. 191.422 to K.M. 268.345 on National Highway No. 12A (New NH-30) (Chilpri- Simga Section) in Kabirdham District in the State of Chhattisgarh, along with delay statement.

[Placed in Library. See No. L.T. 1399/16/14]

- (55) S.O. 504 (E), dated the 21st February, 2014, regarding acquisition of land, with or without structure, from K.M. 66.00 to K.M. 68.800 (Taranagar Section) on National Highway No. 65 in Churu District in the State of Rajasthan, along with delay statement.
- (56) S.O. 505 (E), dated the 21st February, 2014, regarding acquisition of land, with or without structure, from K.M. 68.800 to K.M.

118.00 (Rajgarh Section) on National Highway No. 65 in Churu District in the State of Rajasthan, along with delay statement.

[Placed in Library. See No. L.T. 1677/16/14]

- (57) S.O. 571 (E), dated the 26th February, 2014 regarding acquisition of land, with or without structure, from K.M. 181.805 to K.M. 238.695 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) on National Highway No.71 in Sangrur District in the State of Punjab, along with delay statement.
- (58) S.O. 572 (E), dated the 26th February, 2014, regarding acquisition of land, with or without structure, from K.M. 181.805 to K.M. 238.695 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) on National Highway No.71 in Patiala District in the State of Punjab, along with delay statement.
- (59) S.O. 573 (E), dated the 26th February, 2014, regarding acquisition of land, with or without structure, from K.M. 181.805 to K.M. 238.695 (SangrurPatran Khanauri Road upto Punjab/Haryana Border Section) on National Highway No.71 in Sangrur District in the State of Punjab, along with delay statement.
- (60) S.O. 574 (E), dated the 26th February, 2014, regarding acquisition of land, with or without structure, from K.M. 181.805 to K.M. 238.695 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) on National Highway No.71 in Sangrur District in the State of Punjab, along with deiay statement.
- (61) S.O. 596 (E), dated the 28th February, 2014, regarding acquisition of land, with or without structure, from K.M. 185.550 to K.M. 201.350 (Nasik-Sinnar Section) on National Highway No. 50 in Nashik District in the State of. Maharashtra, along with delay statement.

[Placed in Library. for (57) to (61) See No. L.T. 1399/16/14]

(62) S.O. 636 (E), dated the 4th March, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 8.450, from K.M. 10.100 to K.M. 12.100, from K.M. 14.600 to K.M.

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18.050, from K.M. 20.550 to K.M. 21.000, from K.M. 22.200 to K.M. 22.400, from K.M. 26.450 to K.M. 27.300, from K.M. 29.000 to K.M. 32.300 and from K.M. 36.700 to K.M. 36.850 in Gaya District and from K.M. 38.900 to K.M. 40.800, from K.M. 53.050 to K.M. 53.150, from K.M. 59.800 to K.M. 62.850 in Nawada District and from K.M. 75.100 to K.M. 78.200, from K.M. 86.225 to K.M. 86.700 and from K.M. 91.425 to K.M. 92.935 in Nalanda District (Gaya-Hisua-Rajgir-Biharsharif Section) on National Highway No. 82 in the State of Bihar, along with delay statement.

[Placed in Library. See No. L.T. 1677/16/14]

- (63) S.O. 644 (E), dated the 4th March, 2014, regarding acquisition of land, with or without structure, from K.M. 166.260 to K.M. 226.400 (Nagaur-Jodhpur Section) on National Highway No.65 in Nagaur District in the State of Rajasthan, along with delay statement.
- (64) S.O. 645 (E), dated the 4th March, 2014, amending Notification No. S.O. 3509 (E), dated the 27tn November, 2013, to substitute certain entries in the original Notification, along with delay statement.

[Placed in Library. See No. L.T. 1399/16/14]

- (65) S.O. 735 (E), dated the 11th March, 2014, regarding acquisition of land, with or without structure, from K.M. 050.600 to K.M.
  63.600 (Kishangarh Chittorgarh Section) on National Highway No. 79 in Ajmer District in the State of Rajasthan, along with delay statement.
- (66) S.O. 741 (E), dated the 11th March, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 8.370 on National Highway No. 31D in Darjeeling District in the State of West Bengal, along with delay statement.

[Placed in Library. See No. L.T. 1677/16/14]

(67) S.O. 780 (E), dated the 14th March, 2014, regarding acquisition of land, with or without structure, from K.M. 22.800 to K.M. 76.800 (Jabalpur-Mandla-Chilpi Section) on National Highway No.12A in Mandla District in the State of Madhya Pradesh, along with delay statement.

- (68) S.O. 781 (E), dated the 14th March, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 159.800
  (Jabalpur-Mandla-Chilpi Section) on National Highway No.12A in Mandla District in the State of Madhya Pradesh, along with delay statement.
- (69) S.O. 782 (E), dated the 14th March, 2014, regarding acquisition of land, with or without structure, from K.M. 159.400 to K.M. 171.400 and K.M. 184.400 to K.M. 192.400 (Jabalpur-Mandla-Chilpi Section) on National Highway No.12A in Balaghat District in the State of Madhya Pradesh, along with delay statement.
- (70) S.O. 783 (E), dated the 14tn March, 2014, regarding acquisition of land, with or without structure, from K.M. 117.400 to K.M. 184.400 (Jabalpur-Mandla-Chilpi Section) on National Highway No.12A in Mandla District in the State of Madhya Pradesh, along with delay statement.
- (71) S.O. 826 (E), dated the 19th March, 2014, regarding acquisition of land, with or without structure, from K.M. 73.720 to K.M. 71.390, from K.M. 66.575 to K.M. 26.800 of MDR-52, from K.M. 0.0 to K.M, 14.0 of PMGSY, and from K.M. 0.0 to K.M. 27.115 of SH 39 (Gulabpura -Uniara Section) on National Highway No. 148D in Bundi District in the State of Rajasthan, along with delay statement.
- (72) S.O. 852 (E), dated the 20th March, 2014, amending Notification No. S.O. 2452 (E), dated the 13th August, 2013, to substitute/ insert certain entries in the original Notification, along with delay statement.
- (73) S.O. 903 (E), dated the 27th March, 2014, regarding acquisition of land, with or without structure, from K.M. 197.900 to K.M. 258.800 (Barmer Sanchor Section) on National Highway No. 15 in Barmer District in the State of Rajasthan, along with delay statement.

- (74) S.O. 906 (E), dated the 27th March, 2014, regarding acquisition of land, with or without structure, from K.M. 115.000 to K.M. 164.584 on National Highway No. 34 in Nadia District in the State of West Bengal, along with delay statement.
- (75) S.O. 909 (E), dated the 27th March, 2014, regarding acquisition of land, with or without structure, from K.M. 368.277 to K.M. 398.750 (Aurangabad-Barwa Adda Section) on National Highway No.2 in Dhanbad District in the State of Jharkhand, along with delay statement.
- (76) S.O. 975 (E), dated the 29th March, 2014, regarding acquisition of land, with or without structure, from K.M. 258.800 to K.M. 259.300 (Barmer-Sanchor Section) on National Highway No. 15 in Jalore District in the State of Rajasthan, along with delay statement.

[Placed in Library. For (65) to (76) See No. L.T. 1677/16/14]

(77) S.O. 1003 (E), dated the 2nd April, 2014, amending Notification No. S.O. 2977 (E), dated the 1st October, 2013, to insert certain entries in the original Notification, along with delay statement.

[Placed in Library. See No. L.T. 1399/16/14]

- (78) S.O. 1026 (E), dated the 3rd April, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 78.192 (Chas-Bokaro-Gola-Ramgarh Section) on National Highway No.23 in Ramgarh District in the State of Jharkhand, along with delay statement.
- (79) S.O. 1058 (E), dated the 9th April, 2014, regarding acquisition of land, with or without structure, from K.M. 68.800 to K.M. 118.00 (Rajgarh Section) on National Highway No. 65 in Churu District in the State of Rajasthan, along with delay statement.
- (80) S.O. 1110 (E), dated the 22nd April, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M.68.000 (Kanaktora-Jharsuguda Section) on National Highway No.200 (Old) in Jharsuguda District in the State of Odisha, along with delay statement.

[Placed in Library. See No. L.T. 1677/16/14]

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(81) S.O. 1125 (E), dated the 24th April, 2014, regarding acquisition of land, with or without structure, from K.M. 1053.230 to K.M. 1055.680 and K.M. 1058.040 to K.M. 1084.600 (Gundugolanu -- Vijayawada Section) and K.M. 0.000 to K.M. 3.750 and from K.M. 6.550 to K.M. 6.720 (Hanuman Junction Bypass Section) and from K.M. 33.050 to K.M. 47.880 (Vijayawada Bypass Section) on National Highway No. 5 in Krishna District in the State of Andhra Pradesh.

[Placed in Library. See No. L.T. 1399/16/14]

- (82) S.O. 1126 (E), dated the 24td April, 2014, regarding acquisition of land, with or without structure, from K.M. 5.330 to K.M. 192.520 excluding K.M. 183.050 to K.M. 185.500 (Pali Section) on National Highway No. 14 in Pali District in the State of Rajasthan, along with delay statement.
- (83) S.O. 1130 (E), dated the 24th April, 2014, regarding acquisition of land, with or without structure, from K.M. 519.600 to K.M. 554.800 (Muzaffarpur-Barauni Section) on National Highway No. 28 in Muzaffarpur District in the State of Bihar, along with delay statement.
- (84) S.O. 1141 (E), dated the 24th April, 2014, authorizing RDO, Nellore, RDO, Gudur and RDO, Tirupati as the competent authorities regarding acquisition of land, with or without structure, from K.M. 425.400 to K.M. 509.400 on National Highway No. 565 in Nellore and Chittoor Districts in the State of Andhra Pradesh, along with delay statement.
- (85) S.O. 1142 (E), dated the 24th April, 2014, amending Notification No. S.O. 458 (E), dated the 18th February, 2014, to insert certain entries in the original Notification, along with delay statement.
- (86) S.O. 1150 (E), dated the 25th April, 2014, regarding acquisition of land, with or without structure, from K.M. 268.345 .to K.M. 316.075 (M.P. Border Chilpi-Simga Section) on National Highway No. 12A (New NH-30) in Bemetara District in the State of Chhattisgarh, along with delay statement.

[Placed in Library. For (82) to (86) See No. L.T. 1677/16/14]

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(87) S.O. 1151 (E), dated the 25th April, 2014, regarding acquisition of land, with or without structure, from K.M. 268.345 to K.M. 316.075 (M.P. Border Chilpi-Simga Section) on National Highway No. 12A (New NH-30) in Bemetara District in the State of Chhattisgarh, along with delay statement.

[Placed in Library. See No. L.T. 1785/16/14]

- (88) S.O. 1159 (E), dated the 29th April, 2014, authorizing the Additional Collector, Raigarh as competent authority regarding acquisition of land, with or without structure, from K.M. 240.000 to K.M. 312.000 (BilaspurUrdawal Section) on National Highway No.200 (New NH-49) in Raigarh District in the State of Chhattisgarh, along with delay statement.
- (89) S.O. 1160 (E), dated the 29th April, 2014, authorizing the Revenue Divisional Officer, Narsampet as the competent authority regarding acquisition of land, with or without structure, from K.M. 154.000 to K.M. 187.000 (Tanamcherla - Mallampally Section) on National Highway No. 365 in Warangal District in the State of Andhra Pradesh, along with delay statement.

[Placed in Library. See No. L.T. 1677/16/14]

(90) S.O. 1161 (E), dated the 29th April, 2014, authorizing the Revenue Divisional Officer, Mahabubabad as the competent authority regarding acquisition of land, with or without structure, from K.M. 72.600 to K.M. 121.000 (Tanamcherla - Mallampally Section) on National Highway No. 365 in Warangal District in the State of Andhra Pradesh, along with delay statement.

[Placed in Library. See No. L.T. 1786/16/14]

- (91) S.O. 1162 (E), dated the 29th April, 2014, authorizing the Additional Joint Collector, Prakasham District Ongale as the competent authority regarding acquisition of land, with or without structure, from K.M. 143.000 to K.M. 304.000 on National Highway No. 565 in Prakasham District in the State of Andhra Pradesh, along with delay statement.
- (92) S.O. 1163 (E), dated the 29th April, 2014, regarding acquisition of land, with or without structure, from K.M. 32.400 to K.M. 67.400

(Biaora-MP/Rajasthan Border Section) on National Highway No. 12 in Rajgarh District in the State of Madhya Pradesh, along with delay statement.

- (93) S.O. 1164 (E), dated the 29th April, 2014, regarding rates of fee to be collected from the users of the stretch, from K.M. 308.000 to K.M. 366.000 and including bypass to Pali starting from K.M. 366.000 of the National Highway No.65 connecting at K.M. 114 of National Highway No.14 in Pali District in the State of Rajasthan, along with delay statement.
- (94) S.O. 1165 (E), dated the 29th April, 2014, amending Notification No. S.O. 335 (E), dated the 14th February, 2011 and S.O. 38 (E), dated the 7th January, 2014, to insert certain entries in the original Notification, along with delay statement.
- (95) S.O. 1213 (E), dated the 6th May, 2014, regarding acquisition of land, with or without structure, from K.M. 308.000 to K.M. 378.115
   (Jodhpur-Pali Section) on National Highway No.65 in Jodhpur District in the State of Rajasthan, along with delay statement.
- (96) S.O. 1214 (E), dated the 6th May, 2014, regarding acquisition of land, with or without structure, from K.M. 308.000 to K.M. 378.115 (Jodhpur-Pali Section) on National Highway No.65 in the Jodhpur District in the State of Rajasthan, along with delay statement.
- (97) S.O. 1226 (E), dated the 7th May, 2014, regarding acquisition of land, with or without structure, from K.M. 194.210 to K.M. 228.976 (Rewa-Hanumana Section) on National Highway No.7 in Rewa District in the State of Madhya Pradesh, along with delay statement.
- (98) S.O. 1227 (E), dated the 7th May, 2014, regarding acquisition of land, with or without structure, from K.M. 170.050 to K.M. 173.160 (Nagaur Bypass) (Nagaur-Bikaner Section) on National Highway No.89 in Nagaur District in the State of Rajasthan, along with delay statement.
- (99) S.O. 1228 (E), dated the 7th May, 2014, regarding acquisition of land, with or without structure, from K.M. 308.000 to K.M.

378.115 (Jodhpur-Pali Section) on National Highway No.65 in the Jodhpur District in the State of Rajasthan, along with delay statement.

- (100) S.O. 1231 (E), dated the 8th May, 2014, regarding acquisition of land, with or without structure, from K.M. 0.00 to K.M. 62.200 (Piprakoyhi-Raxaul Section) Raxaul Bypass Section joining Indo-Nepal Border on National Highway No. 28A in East Champaran District in the State of Bihar, along with delay statement.
- (101) S.O. 1274 (E), dated the 15th May, 2014, regarding acquisition of land, with or without structure, from K.M. 308.000 to K.M. 378.115 (Jodhpur-Pali Section) on National Highway No.65 in Pali District in the State of Rajasthan, along with delay statement.
- (102) S.O. 1285 (E), dated the 15th May, 2014, regarding acquisition of land, with or without structure, from K.M. 134.400 to K.M. 185.150 (Kharagpur-Chichira Section) on National Highway No. 6 in Paschim Medinipur District in the State of West Bengal, along with delay statement.
- (103) S.O. 1287 (E), dated the 15th May, 2014, regarding acquisition of land, with or without structure, from K.M. 47.723 to K.M. 101.680 (Rajauli-Nawada-Biharsharif-Bakhtiyarpur Section) on National Highway No. 31 in Nawada District in the State of Bihar, along with delay statement.
- (104) S.O. 1288 (E), dated the 15th May, 2014, regarding acquisition of land, with or without structure, from K.M. 40.800 to K.M. 43.500, from K.M. 44.050 to K.M. 45.350, from K.M. 47.650 to K.M. 48.250, from K.M. 55.000 to K.M. 59.800 and from K.M. 62.850 to K.M. 66.150 (Gaya-Hisua-Rajgir-Biharsharif Section) on National Highway No. 82 in Nawada District in the State of Bihar, along with delay statement.
- (105) S.O. 1298 (E), dated the 16th May, 2014, regarding acquisition of land, with or without structure, from K.M. 134.400 to K.M. 185.150 (Kharagpur-Chichira Section) on National Highway No. 6 in Paschim Medinipur District in the State of West Bengal, along with delay statement.

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- (106) S.O. 1307 (E), dated the 16th May, 2014, authorizing the Additional District Collector-Third, Jodhpur as the competent authority regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 149.461 and Sub-Divional Officer, Pokaran as competent authority regarding acquisition of land with or without structure from K.M. 149.461 to K.M. 175.432 on National Highway No. 114 in Jodhpur and Jaisalmer Districts in the State of Rajasthan, along with delay statement.
- (107) S.O. 1346 (E), dated the 22nd May, 2014, amending Notification No. S.O. 3509 (E), dated the 27th November, 2013, to insert certain entries in the original Notification, along with delay statement.
- (108) S.O. 1347 (E), dated the 22nd May, 2014, regarding acquisition of land, with or without structure, from K.M. 43.000 to K.M. 93.000 (Barabanki-Bahraich-Rupaidiha Section) on National Highway No.28C (New N.H. 927) in Bahraich District in the State of Uttar Pradesh, along with delay statement.
- (109) S.O. 1348 (E), dated the 22nd May, 2014, regarding acquisition of land, with or without structure, from K.M. 35.400 to K.M. 43.000 (Barabanki-Bahraich-Rupaidiha Section) on National Highway No.28C (New N.H. 927) in the Bahraich District in the State of Uttar Pradesh, along with delay statement.
- (110) S.O. 1349 (E), dated the 22nd May, 2014, regarding acquisition of land, with or without structure, from K.M. 406.587.5 to K.M. 406.812 (Sikar-Bikaner Section) on National Highway No.11 in Sikar District in the State of Rajasthan, along with delay statement.
- (111) S.O. 1365 (E), dated the 23rd May, 2014, regarding acquisition of land, with or without structure, from K.M. 67.301 to K.M. 97.200 (Mangawn-Chakghat Section) on National Highway No.27 in Rewa District in the State of Madhya Pradesh, along with delay statement.

[Placed in Library. For (91) to (111) See No. L.T. 1677/16/14]

(112) S.O. 1366 (E), dated the 23rd May, 2014, regarding acquisition of land, with or without structure, from K.M. 67.300 to K.M. 45.600 (Mangawn-Chakghat Section) on National Highway No.27 in Rewa District in the State of Madhya Pradesh, along with delay statement.

[Placed in Library. See No. L.T. 1787/16/14]

- (113) S.O. 1398 (E), dated the 28th May, 2014, regarding acquisition of land, with or without structure, from K.M. 27.000 to K.M. 40.000 (Banjaria-Sheohar Section) on National Highway No. 104 in Sheohar District in the State of Bihar, along with delay statement.
- (114) S.O. 1426 (E), dated the 2nd June, 2014, authorizing the Special Land Acquisition Officer, National Highway, Bangalore as competent authority regarding acquisition of land, with or without structure, from K.M. 6.000 to K.M. 208.600 on National Highway No. 206 in the State of Karnataka, along with delay statement.
- (115) S.O. 1430 (E), dated the 3rd June, 2014, regarding rates of fee to be collected from the users of the stretch, from K.M. 171.000 to K.M. 267.325 (including bypass at Nagaur from K.M. 180.500 of N.H.-65 to K.M. 171.000 of N.H.-89) on National Highway No.89 in Nagaur and Bikaner Districts in the State of Rajasthan, along with delay statement.
- (116) S.O. 1476 (E), dated the 6th June, 2014, regarding acquisition of land, with or without structure, from K.M. 147.750 to K.M. 177.050 (Baghana-Gomti Choraha Section) on National Highway No.8 in Rajsamand District in the State of Rajasthan, along with delay statement.
- (117) S.O. 1484 (E), dated the 9th June, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 40.500 (Barhi-Hazaribag Section) on National Highway No.33 in Hazaribag District in the State of Jharkhand, along with delay statement.
- (118) S.O. 1509 (E), dated the 13th June, 2014, regarding acquisition of land, with or without structure, from K.M. 191.422 to K.M. 268.345 (M.P. Border Chilpi-Simga Section) on National Highway No. 12A (New NH-30) in Kabirdham District in the State of Chhattisgarh, along with delay statement.

- (119) S.O. 1510 (E), dated the 13th June, 2014, regarding acquisition of land, with or without structure, from K.M. 191.422 to K.M. 268.345 (M.P. Border Chilpi-Simga Section) on National Highway No. 12A (New NH-30) in Kabirdham District in the State of Chhattisgarh, along with delay statement.
- (120) S.O. 1529 (E), dated the 16th June, 2014, regarding acquisition of land, with or without structure, from K.M. 308.000 to K.M. 378.115 (Jodhpur-Pali Section) on National Highway No.65 in Pali District in the State of Rajasthan, along with delay statement.
- (121) S.O. 1568 (E), dated the 20th June, 2014, authorizing the Joint Collector Guntur as competent authority regarding acquisition of land, with or without structure, from K.M. 86.000 to K.M. 143.000 on National Highway No. 565 in Guntur District in the State of Andhra Pradesh, along with delay statement.
- (122) S.O. 1573 (E), dated the 20th June, 2014, authorizing Revenue Divisional Officer, Kavali, Revenue Divisional Officer, Atmakaur, Revenue Divisional Officer, Nellore and Revenue Divisional Officer, Gudur as competent authorities regarding acquisition of land, with or without structure, from K.M. 304.000 to K.M. 425.400 (Nakerakal - Yerpedu road) on National Highway No. 565 in Nellore District in the State of Andhra Pradesh, along with delay statement.
- (123) S.O. 1581 (E), dated the 24th June, 2014, regarding acquisition of land, with or without structure, from K.M. 402.376 to K.M. 403.545 (Raiganj -Dalkhoia Section) on National Highway No. 34 in Uttar Dinajpur District in the State of West Bengal, along with delay statement.
- (124) S.O. 1585 (E), dated the 24th June, 2014, regarding acquisition of land, with or without structure, from K.M. 37.630 to K.M. 74.200 (Chhapra-Rewa ghat-Muzaffarpur Section) on National Highway No. 102 in Muzaffarpur District in the State of Bihar, along with delay statement.
- (125) S.O. 1586 (E), dated the 24th June, 2014, regarding acquisition of land, with or without structure, from K.M. 192.000 to K.M.

231.500 (Hisar - Dabwali Section) on National Highway No. 10 in Fatehabad District in the State of Haryana.

[Placed in Library. For (91) to (125) See No. L.T. 1677/16/14]

(126) S.O. 1626 (E), dated the 27th June, 2014, regarding acquisition of land, with or without structure, from K.M. 30.000 to K.M. 54.000 (Hyderabad - Yadgiri Section) on National Highway No. 202 in Nalgonda District in the State of Andhra Pradesh.

[Placed in Library. See No. L.T. 1399/16/14]

- (127) S.O. 1652 (E), dated the 1st July, 2014, regarding acquisition of land, with or without structure, from K.M. 94.840 to K.M. 163.500 (Bikaner-Phalodi Section) on National Highway No. 15 in Jodhpur District in the State of Rajasthan.
- (128) S.O. 1653 (E), dated the 1st July, 2014, publishing corrigendum to Notification No. S.O. 3071 (E), dated the 8th October, 2013.
- (129) S.O. 1654 (E), dated the 1st July, 2014, regarding acquisition of land, with or without structure, from K.M. 23.00 to K.M. 66.00 (Salasar Fatehpur Ambala Section) on National Highway No. 65 in Churu District in the State of Rajasthan.
- (130) S.O. 1678 (E), dated the 2nd July, 2014, regarding acquisition of land, with or without structure, from K.M. 4.200 to K.M.- 18.900 and from K.M. 19.150 to K.M. 21.340 (Bikaner-Phalodi Section) on National Highway No. 15 in Bikaner District in the State of Rajasthan.
- (131) S.O. 1707 (E), dated the 9th July, 2014, regarding acquisition of land, with or without structure, from K.M. 00.000 to K.M. 23.000 (Salasar Fatehpur Ambala Section) on National Highway No. 65 in Sikar District in the State of Rajasthan.

[Placed in Library. For (127) to (131) See No. L.T. 1677/16/14]

(132) S.O. 1708 (E), dated the 9th July, 2014, regarding acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 and from K.M. 350.450 to joining of NH-7 at K.M.

216.650 (Kadapa-Kurnool Section) on National Highway No. 18 in Kurnool District in the State of Andhra Pradesh.

[Placed in Library. See No. L.T. 1399/16/14]

- (133) S.O. 1719 (E), dated the 10th July, 2014, regarding acquisition of land, with or without structure, from K.M. 144.000 to K.M. 179.300 (Ahmedabad Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.
- (134) S.O. 1983 (E), dated the 1st August, 2014, regarding acquisition of land, with or without structure, from K.M. 231.500 to K.M. 315.550 (Hisar Dabwali Section) on National Highway No. 10 in Sirsa District in the State of Haryana.

[Placed in Library. See No. L.T. 1677/16/14]

(135) S.O. 2115 (E), dated the 22nd August, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri - Warangal Section) on National Highway No. 202 (New NH-163) in Warangal District in the State of Andhra Pradesh.

[Placed in Library. See No. L.T. 1399/16/14]

- (136) S.O. 2257 (E), dated the 8th September, 2014, regarding acquisition of land, with or without structure, from K.M. 262.200 to K.M. 313.280 on National Highway No. 17 in Malappuram District in the State of Kerala.
- (137) S.O. 2260 (E), dated the 8th September, 2014, regarding acquisition of land, with or without structure, from K.M. 12.900 to K.M. 106.815 (Junagadh Section) on National Highway No. 8D in Junagadh District in the State of Gujarat.
- (138) S.O. 2265 (E), dated the 8th September, 2014, regarding acquisition of land, with or without structure, from K.M. 26.730 to K.M. 25.980 and from K.M. 21.500 to K.M. 09.844 (Uncha Nagla Dholpur Section) on National Highway No. 123 in Bharatpur District in the State of Rajasthan.
- (139) S.O. 2271 (E), dated the 8th September, 2014, regarding acquisition of land, with or without structure, from K.M. 12.900 to

K.M. 106.815 (Junagadh Section) on National Highway No. 8D in Junagadh District in the State of Gujarat.

- (140) S.O. 2384 (E), dated the 16th September, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.200 (Vikravandi - Kumbakonam -Thanjavur Section) on National Highway No. 45C in Viluppuram District in the State of Tamil Nadu.
- (141) S.O. 2385 (E), dated the 16th September, 2014, regarding acquisition of land, with or without structure, from K.M. 185.980 to K.M. 260.200 on National Highway No. 17 in Kozhikode District in the State of Kerala.
- (142) S.O. 2437 (E), dated the 18th September, 2014, regarding acquisition of land, with or without structure, from K.M. 5.000 to K.M. 10.400 (Madurai - Paramakudi -Ramanathapuram Section) on National Highway No. 49 in Madurai District in the State of Tamil Nadu.
- (143) S.O. 2462 (E), dated the 23rd September, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 155.626 (Thanjavur - Manamadurai Section) on National Highway No. 226 in Sivaganga District in the State of Tamil Nadu.
- (144) S.O. 2466 (E), dated the 23rd September, 2014, declaring two highways as new National Highways Nos. 333B and 133B and inserting their description in the Schedule of the Act.
- (145) S.O. 2468 (E), dated the 23rd September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (146) S.O. 2469 (E), dated the 23rd September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (147) S.O. 2471 (E), dated the 23rd September, 2014, amending

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Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

- (148) S.O. 2472 (E), dated the 23rd September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (149) S.O. 2474 (E), dated the 23rd September, 2014, declaring a highway as new National Highway No. 353E and inserting its description in the Schedule of the Act.
- (150) S.O. 2475 (E), dated the 23rd September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (151) S.O. 2489 (E), dated the 24th September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to add certain entries in the original Notification.
- (152) S.O. 2490 (E), dated the 24th September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain enteries in the original Notification.
- (153) S.O. 2496 (E), dated the 24th September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original-Notification.
- (154) S.O. 2498 (E), dated the 24th September, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (155) S.O. 2584 (E), dated the 7th October, 2014, authorizing the Sub-Divisional Officer (Civil) Theog, District Simla as the Competent Authority regarding acquisition of land, from K.M. 0.000 to K.M. 2.395 (Deorighat Premghat Section) (Theog Bypass) on National Highway No. 22 (New NH-5) in Shimla District in the State of Himachal Pradesh.
- (156) S.O. 2585 (E), dated the 7th October, 2014, authorizing the Sub-Divisional Officer (Civil) Nalagarh, District Solan as the Competent Authority regarding acquisition of land, from

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K.M. 17.930 to k.m. 35.312 on National Highway No. 21A (New NH-105) in Solan District in the State of Himachal Pradesh.

- (157) S.O. 2586 (E), dated 7th October, 2014, authorizing the District Revenue Officer, Panchkula as the Competent Officer regarding acquisition of land, from K.M. 3.800 to K.M. 18.000 (Design Chainage) on National Highway No. 21A (New NH-105) in Panchkula District in the State of Haryana.
- (158) S.O. 2592 (E), dated the 8th October, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (159) S.O. 2593 (E), dated the 8th October, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (160) S.O. 2594 (E), dated the 8th October, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (161) S.O. 2595 (E), dated the 8th October, 2014, declaring a highway as new National Highway No. 766C and inserting its description in the Schedule of the Act.
- (162) S.O. 2596 (E), dated the 8th October, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. For (136) to (162) See No. L.T. 1677/16/14]

(163) S.O. 2597 (E), dated the 8th October, 2014, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 1788/16/14]

- (164) S.O. 2684 (E), dated the 20th October, 2014, amending Notification No. S.O. 346 (E), dated the 14th February, 2011, to insert certain entries in the original Notification.
- (165) S.O. 2702 (E), dated the 20th October, 2014, regarding acquisition

of land, with or without structure, from K.M. 0.000 to K.M. 155.626 (Thanjavur - Manamadurai Section) on National Highway No. 226 in Thanjavur District in the State of Tamil Nadu.

- (166) S.O. 2703 (E), dated the 20th October, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 155.626 (Thanjavur Manamadurai Section) on National Highway No. 226 in Pudukkottai District in the State of Tamil Nadu.
- (167) S.O. 2787 (E), dated the 29th October, 2014, publishing corrigendum to Notification No. S.O. 1672 (E), dated the 2nd July, 2014, to substitute certain entries in the original Notification.

[Placed in Library. For (164) to (167) See No. L.T. 1677/16/14]

- (168) S.O. 2833 (E), dated the 7th November, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (169) S.O. 2834 (E), dated the 7th November, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (170) S.O. 2835 (E), dated the 7th November, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (171) S.O. 2836 (E), dated the 7th November, 2014, declaring new National Highway No. 702D and inserting its description in the Schedule of the Act.

[Placed in Library. For (168) to (171) See No. L.T. 1399/16/14]

(172) S.O. 2860 (E), dated the 10th November, 2014, regarding acquisition of land, with or without structure, from K.M. 33.412 to K.M. 93.000 (Athipalli - Krishnagiri Section) on National Highway No. 7 in Krishnagiri District in the State of Tamil Nadu.

[Placed in Library. See No. L.T. 1677/16/14]

(173) G.S.R. 831 (E), dated the 21st November, 2014, publishing the National Highways Fee (Determination of Rates and Collection) Second Amendment Rules, 2014.

[Placed in Library. See No. L.T. 1678/16/14]

#### [RAJYA SABHA]

(174) S.O. 3652 (E), dated the 12th December, 2014, regarding acquisition of land, with or without structure, from K.M. 406.587.5 to K.M. 406.812 on National Highway No.11 in Sikar District in the State of Rajasthan, along with delay statement.

[Placed in Library. See No. L.T. 1399/16/14]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988:—
  - S.O. 2495 (E), dated the 24th September, 2014, entrusting the stretch from K.M. 0.000 to K.M. 52.200 (Sitarganj -Tanakpur Section) of National Highway No. 125 in the State of Uttrakhand to the National Highways Authority of India.
  - (2) S.O. 2497 (E), dated the 24th September, 2014, entrusting the stretch from K.M. 4.200 to K.M. 163.500 (Bikaner - Phalodi Section) of National Highway No. 15 in the State of Rajasthan to the National Highways Authority of India.

[Placed in Library. See No. L.T. 1677/16/14]

(3) S.O. 2788 (E), dated the 29th October, 2014, entrusting certain stretches of National Highway No. 29,56,93 and 235 to National Highways Authority of India.

[Placed in Library. See No. L.T. 1399/16/14]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, along with Explanatory Memoranda:—
  - G.S.R. 409 (E), dated the 18th June, 2014, publishing the Central Motor Vehicles (10th Amendment) Rules, 2014.
  - (2) G.S.R. 431 (E), dated the 4th July, 2014, publishing the Central Motor Vehicles (11th Amendment) Rules, 2014.
  - (3) G.S.R. 504 (E), dated the 16th July, 2014, publishing the Central Motor Vehicles (12th Amendment) Rules, 2014.

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Papers laid

- (4) G.S.R. 534 (E), dated the 24th July, 2014, publishing the Central Motor Vehicles (13th Amendment) Rules, 2014.
- (5) G.S.R. 543 (E), dated the 30th July, 2014, publishing the Central Motor Vehicles (14th Amendment) Rules, 2014.
- (6) G.S.R. 602 (E), dated the 21st August, 2014, publishing the Central Motor Vehicles (15th Amendment) Rules, 2014.
- (7) G.S.R. 709 (E), dated the 8th October, 2014, publishing the Central Motor Vehicles (Sixteenth Amendment) Rules, 2014.

[Placed in Library. See No. L.T. 1679/16/14]

- II. A copy each (in English and Hindi) of the following papers, under sub-section(2) of Section 103 and Section 106 of the Major Port Trusts Act, 1963:—
  - (1) (a) Thirty-fifth Administration Report and Accounts of the V. O. Chidambaranar Port Trust, Tuticorin, for the year 2013-14, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Port Trust.

[Placed in Library. See No. L.T. 1397/16/14]

- (2) (a) Annual Accounts of the Jawaharlal Nehru Port Trust (JNPT), Navi Mumbai, for the year 2013-14, and the Audit Report thereon.
  - (b) Review by Government on the Annual Accounts and Audit Report of the above Port Trust.

[Placed in Library. See No. L.T. 1390/16/14]

- (3) (a) Annual Accounts of the Paradip Port Trust (PPT), Paradip, Odisha, for the year 2013-14, and the Audit Report thereon.
  - (b) Review by Government on the Annual Accounts and Audit Report of the above Port Trust.

[Placed in Library. See No. L.T. 1393/16/14]

- (4) (a) Annual Administration Report of the Mormugao Port Trust, Goa, for the year 2013-14.
  - (b) Annual Accounts of the Mormugao Port Trust, Goa, for the year 2013-14, and the Audit Report thereon.

(c) Review by Government on the working of the above Port Trust.

[Placed in Library. See No. L.T. 1392/16/14]

- III. A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985:—
  - (a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), NOIDA, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 1400/16/14]

- IV. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
  - (1) (a) Ninth Annual Report and Accounts of the Sethusamudram Corporation Limited (SCL), Chennai, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 1387/16/14]

- (2) (a) Fourteenth Annual Report and Accounts of the Kamarajar Port Limited (KPL), Chennai, for the year 2013-14 together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Port.

[Placed in Library. See No. L.T. 1386/16/14]

- V. A copy each (in English and Hindi) of the following papers:----
  - (a) Annual Report and Accounts of the Indian Academy of Highway Engineers (IAHE), NOIDA, Uttar Pradesh for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Academy.

[Placed in Library. See No. L.T. 1789/16/14]

Papers laid

### Reports and Accounts (2010-11, 2012-13, 2013-14) of various Universities, Educational Institutes, Board, Trust, School and related papers

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (प्रो. (डा.) राम शंकर कथेरिया) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- (i) A copy each (in English and Hindi) of the following papers, under sub-section
   (3) of Section 30 of the Tezpur University Act, 1993:—
  - (a) Annual Report of the Tezpur University, Assam, for the year 2013-14.
  - (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1715/16/14]

(ii) A copy (in English and Hindi) of the Annual Accounts of the Assam University, Silchar, for the year 2013-14, and the Audit Report thereon, under sub-section
(4) of Section 31 of the Assam University Act, 1989.

[Placed in Library. See No. L.T. 1722/16/14]

- (iii) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 23 of the Indian Institutes of Technology Act, 1961:—
  - (1) (a) Annual Accounts of the Indian Institute of Technology Ropar, Punjab, for the year 2013-14, and the Audit Report thereon.
    - (b) Statement by Government on the Annual Accounts of the above Institute.

[Placed in Library. See No. L.T. 1353/16/14]

- (2) (a) Annual Accounts of the Indian Institute of Technology (IIT), Madras, Chennai, for the year 2013-14, and the Audit Report thereon.
  - (b) Statement by Government on the Annual Accounts of the above Institute.

[Placed in Library. See No. L.T. 1354/16/14]

- (iv) A copy each (in English and Hindi) of the following papers, under Section 18 and sub-section (4) of Section 19 of the University Grant Commission Act, 1956:—
  - (a) Annual Report of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2013-14.

- (b) Annual Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2013-14, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1698/16/14]

- (v) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 22 of the National Institutes of Technology Act, 2007:—
  - (1) (a) Annual Report and Accounts of the National Institute of Technology, Warangal, Andhra Pradesh, for the year 2013-14, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 1357/16/14]

- (2) (a) Annual Report and Accounts of the National Institute of Technology, Arunachal Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 1695/16/14]

- (3) (a) Annual Report and Accounts of the National Institute of Technology, Sikkim, for the year 2010-11, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 1697/16/14]

- (4) (a) Annual Report and Accounts of the Malaviya National Institute of Technology, Jaipur, for the year 2012-13, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
- (5) Statement each (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (ii), (1) (iii) and (1) (iv) above.

[Placed in Library. See No. L.T. 1335/16/14]

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Papers laid

- (vi) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 13A of the Banaras Hindu University Act, 1915:—
  - (a) Annual Report of the Banaras Hindu University, Varanasi, for the year 2013-14.
  - (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1724/16/14]

- (vii) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 31 and sub-section (4) of Section 32 of the Nagaland University Act, 1989:—
  - (a) Nineteenth Annual Report of the Nagaland University, Lumami, Nagaland, for the year 2013-14.
  - (b) Annual Accounts of the Nagaland University, Lumami, Nagaland, for the year 2013-14, and the Audit Report thereon.
  - (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1721/16/14]

- (viii) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 30 of the Assam University Act, 1989:—
  - (a) Twenty-first Annual Report of the Assam University, Silchar, for the year 2013-14.
  - (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1722/16/14]

- (ix) A copy each (in English and Hindi) of the following papers, under sub Section 33 of the Manipur University Act, 2005:—
  - (a) Annual Report of the Manipur University, Canchipur, Manipur, for the year 2013-14.
  - (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1700/16/14]

 (x) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:—

- (1) (a) Annual Report and Accounts of the Central University of Bihar, Patna, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1726/16/14]

- (2) (a) Fifth Annual Report of the Central University of Kerala, Kasaragod, Kerala, for the year 2013-14.
  - (b) Fifth Annual Accounts of the Central University of Kerala, Kasaragod, Kerala, for the year 2013-14, and the Audit Report thereon.
  - (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1725/16/14]

- (3) (a) Annual Report of the Central University of Gujarat, Gandhinagar, for the year 2013-14.
  - (b) Annual Accounts of the Central University of Gujarat, Gandhinagar, for the year 2013-14, and the Audit Report thereon.
  - (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1707/16/14]

- (4) (a) Fifth Annual Report of the Central University of Haryana, Mahendergarh, Haryana, for the year 2013-14.
  - (b) Annual Accounts of the Central University of Haryana, Mahendergarh, Haryana, for the year 2013-14, and the Audit Report thereon.
  - (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1706/16/14]

- (5) (a) Sixth Annual Report of the Central University of Karnataka, Gulbarga, for the year 2013-14.
  - (b) Sixth Annual Accounts of the Central University of Karnataka,

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Papers laid

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Gulbarga, for the year 2013-14, and the Audit Report thereon.

[Placed in Library. See No. L.T. 1711/16/14]

- (6) (a) Annual Report of the Central University of Orissa, Koraput, Orissa, for the year 2013-14.
  - (b) Annual Accounts of the Central University of Orissa, Koraput, Orissa, for the year 2013-14, and the Audit Report thereon.
  - (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1727/16/14]

- (xi) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 30 of the Central Universities Act, 2009:—
  - (1) (a) Sixth Annual Report of the Dr. Harisingh Gour Vishwavidalya, Sagar, Madhya Pradesh, for the year 2013-14.
    - (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1703/16/14]

- (2) (a) Annual Report of the Hemwati Nandan Bahuguna Garhwal University, Srinagar-Garhwal, Uttarakhand, for the year 2013-14.
  - (b) Review by Government on the working of above University.

[Placed in Library. See No. L.T. 1718/16/14]

- (xii) A copy each (in English and Hindi) of the following papers:-
  - (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Southern Region, Chennai, for the year 2013-14, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1719/16/14]

- (2) (a) Annual Report and Accounts of the Board of Practical Training (BOPT), Eastern Region, Kolkata, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1720/16/14]

- (3) (a) Annual Report of the Indian Institute of Information Technology, Design and Manufacturing (IIITD and M), Kancheepuram, for the year 2013-14.
  - (b) Annual Accounts of the Indian Institute of Information Technology, Design and Manufacturing (IIITD and M), Kancheepuram, for the year 2013-14, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
  - (d) Chronological Statement showing the sequence of events of laying of the Annual Report and Accounts of the IIITD and M, Kancheepuram, for the year 2013-14.

[Placed in Library. See No. L.T. 1699/16/14]

- (4) (a) Annual Report and Accounts of the National Book Trust, India, New Delhi, for the year 2013-2014, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1692/16/14]

- (5) (a) Annual Report of the Indian Institute of Technology (IIT), Bombay, for the year 2013-14.
  - (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the above Report.

[Placed in Library. See No. L.T. 1352/16/14]

- (6) (a) Annual Report of the Indian Institute of Technology (IIT), Hyderabad, for the year 2013-14.
  - (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the above Report.

[Placed in Library. See No. L.T. 1712/16/14]

- (7) (a) Annual Report of the Kendriya Hindi Shikshan Sansthan (Central Institute of Hindi), Agra, for the year 2013-14.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1790/16/14]

- (8) (a) Annual Report and Accounts of the School of Planning and Architecture (SPA), Bhopal, Madhya Pradesh, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above School.
  - (c) Chronological Statement showing the sequence of events of laying of the above Report.

[Placed in Library. See No. L.T. 1356/16/14]

### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

DR. CHANDAN MITRA (Madhya Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce:—

- (i) 115th Report on Action Taken by Government on the Observations/ Recommendations of the Committee contained in its One Hundred and Tenth Report on FDI in Pharmaceutical Sector; and
- (ii) 116th Report on Action Taken by Government on the Observations / Recommendations of the Committee contained in its One Hundred and Fourteenth Report on Activities and Functioning of India Trade Promotion Organization.

### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

SHRI D. RAJA (Tamil Nadu): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs:—

- One Hundred and Eighty Second Report on the Rescue, Rehabilitation and Reconstruction in the aftermath of the floods and landslides in Jammu and Kashmir; and
- (ii) One Hundred and Eighty Third Report on Problems being Faced by Refugees and Displaced Persons in Jammu and Kashmir.

# 44 Reports of the Department- [RAJYA SABHA] related Parliamentary Standing Committee on Defence REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE

श्री विनय कटियार (उत्तर प्रदेश) : महोदय, मैं कृषि मंत्रालय (पशुपालन, डेयरी और मत्स्यपालन विभाग) की अनुदान मांगों (2014-15) के संबंध में विभाग संबंधित कृषि संबंधी स्थायी समिति (2014-15) के पांचवें प्रतिवेदन (सोलहवीं लोक सभा) की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं।

### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL AND STEEL

SHRI SANJAY RAUT (Maharashtra): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Coal and Steel (2014-15):—

- (i) First Report on 'Demands for Grants (2014-15)' of the Ministry of Coal;
- (ii) Second Report on 'Demands for Grants (2014-15)' of the Ministry of Mines;
- (iii) Third Report on 'Demands for Grants (2014-15)' of the Ministry of Steel;
- (iv) Fourth Report on Action Taken by the Government on the observations/ recommendations contained in the Fiftieth Report (Fifteenth Lok Sabha) of the Committee on 'Service Conditions of Workers including Contract Workers in Coal India Ltd. and its Subsidiaries' relating to the Ministry of Coal;
- (v) Fifth Report on Action Taken by the Government on the observations/ recommendations contained in the Fifty-first Report (Fifteenth Lok Sabha) of the Committee on 'Service Conditions of Workers in Public Sector Steel Companies' relating to the Ministry of Steel; and
- (vi) Sixth Report on Action Taken by the Government on the observations/ recommendations contained in the Fifty-second Report (Fifteenth Lok Sabha) of the Committee on 'Marketing and Transportation of Steel by Public Sector Steel Companies' relating to the Ministry of Steel.

### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE

SHRI TARUN VIJAY (Uttarakhand): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Defence (2014-15):—

- Second Report on 'Demands for Grants (2014-15) on General Defence Budget (Demand No. 20, 21 and 27)' of the Ministry of Defence;
- (ii) Third Report on 'Demands for Grants (2014-15) on Army (Demand No. 22)' of the Ministry of Defence;
- (iii) Fourth Report on 'Demands for Grants (2014-15) on Navy and Air Force (Demand No. 23 and 24)' of the Ministry of Defence; and
- (iv) Fifth Report on 'Demands for Grants (2014-15) on Ordnance Factories and Defence Research and Development Organisation (Demand No. 25 and 26)' of the Ministry of Defence.

MR. DEPUTY CHAIRMAN: Reports of Department-related Parliamentary Standing Committee on Energy. Shri Oscar Fernandes; not there. Dr. Anil Kumar Sahani; absent.

### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRI D.P. TRIPATHI (Maharashtra): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on External Affairs (2014-15):-

- Third Report (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Overseas Indian Affairs; and
- (ii) Fourth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of External Affairs.

## REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

श्री नरेश अग्रवाल (उत्तर प्रदेश) : महोदय, मैं विभाग संबंधित वित्त संबंधी संसदीय स्थायी समिति (2014-15) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं:-

 Fourth Report on 'Demands for Grants (2014-15)' of the Ministry of Planning; 46 Reports of the Department- [RAJYA SABHA] Standing Committee on

- (ii) Eighth Report on action taken by the Government on the Observations/ Recommendations contained in the Fifty-ninth Report (Fifteenth Lok Sabha) on the subject 'Current Economic Situation and Policy Options'; and
- (iii) Ninth Report on action taken by the Government on the Observations/ Recommendations contained in the Seventy-fourth Report (Fifteenth Lok Sabha) on the subject 'Economic Impact of Revision of Natural Gas Price'.

# REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution (2014-15):—

- (i) First Report on 'Demands for Grants (2014-15)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- Second Report on 'Demands for Grants (2014-15)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INFORMATION TECHNOLOGY

SHRI DEREK O'BRIEN (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Information Technology (2014-15):—

- (i) First Report on 'Demands for Grants (2014-15)' of the Ministry of Communications and Information Technology (Department of Posts);
- Second Report on 'Demands for Grants (2014-15)' of the Ministry of Communications and Information Technology (Department of Electronics and Information Technology);

- (iii) Third Report on 'Demands for Grants (2014-15)' of the Ministry of Communications and Information Technology (Department of Telecommunications); and
- (iv) Fourth Report on 'Demands for Grants (2014-15)' of the Ministry of Information and Broadcasting.

### REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I lay on the Table, a copy (in English and Hindi) of the Third Report of the Department-related Parliamentary Standing Committee on Labour (2014-15) on 'The Factories (Amendment) Bill, 2014' relating to the Ministry of Labour and Employment.

### REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I lay on the Table, a copy (in English and Hindi) of the Report of the study tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bhopal, Panchmarhi, Mumbai and Jaipur during February, 2013.

#### **RE. NOTICE UNDER RULE 267**

श्री नरेश अग्रवाल (उत्तर प्रदेश) : श्रीमन्, हम लोगों ने रूल 267 के तहत नोटिस दिया है, प्रो. राम गोपाल जी का भी नोटिस है। ...(व्यवधान)... श्रीमन्, हमारा नोटिस काले धन पर है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Only one of you may speak. I think, Sharad Yadavji first. ...(Interruptions)...

श्री शरद यादव (बिहार): उपसभापति जी, मैं आपकी सदारत में कहना चाहता हूं कि सरकार ने वायदे किए थे कि काला-धन वापस लाएंगे, करोड़ों बेरोजगार नौजवान, जो यंग इंडिया है, उनको रोजगार देंगे और खेती में किसानों का जो खर्चा लगता है उसका ड्योढ़ा देंगे, इसके बावजूद इन सवालों पर इस सरकार की तरफ से कोई पहल या कोई रास्ता नहीं दिखाया जा रहा है। इनके द्वारा एक नई राह निकाल दी गई है, क्योंकि इन्होंने कभी नहीं कहा था कि ये

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घरवापसी का अभियान चलाएंगे। आपने नहीं कहा था कि हिन्दुस्तान में ...(व्यवधान)... मैं आपसे यही कहना चाहता हूं कि आपके लोगों ने जिस रास्ते को पकड़ा, ...(व्यवधान)... आपके एम.पी. बोलते हैं, मायने आपकी पार्टी के लोग बोलते हैं। ...(व्यवधान)... उपसभापति जी, देश के कई हिस्सों में, कहीं गुजरात में, कहीं आपके सूबे केरल में, कहीं उत्तर प्रदेश में इस तरह से ये मामले चल रहे हैं। ...(व्यवधान)... ऐसा नहीं चलेगा। ...(व्यवधान)... आपने जो वायदे किए थे, उन्हें पूरा कीजिए। जो आपने वायदे किये हैं, उन पर चलिए। ...(व्यवधान)... आपने ''सबका साथ, सबका विकास" कहा था। इस पर आप क्यों नहीं चल रहे हैं? क्यों नहीं काला धन वापस ला रहे हैं? क्यों नहीं आप बेरोजगार नौजवानों के मामले में काम कर रहे हैं? कब तक आप आपने वायदों को भूलकर दूसरे सवाल उठाएंगे? ...(व्यवधान)... जो सवाल देश को बरबाद और तबाह करेगा, ऐसे सवाल पर आज आप चल रहे हैं और इसलिए सदन की कार्यवाही बंद है। ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: You have made your point. ...(*Interruptions*)... I have to take up Zero Hour. ...(*Interruptions*)...

श्री शरद यादव : इसलिए मेरी आपके माध्यम से अपील है, नेता सदन से मैं कहना चाहता हूं कि आपकी पार्टी ने जो वायदे किए थे, आप उनको लेकर चलिए। यही देश के हित में होगा। ...(व्यवधान)...

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : उपसभापति जी, चुनाव के दौरान आपके नेता और आज के प्रधानमंत्री जी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Ram Gopalji, what will happen to Zero Hour then? ... (Interruptions)...

प्रो. राम गोपाल यादव : उपसभापति जी, मेरा रूल 267 के तहत नोटिस है। ...(व्यवधान)... चुनाव के दौरान प्रधानमंत्री नरेन्द्र मोदी जी ने यह कहा था कि काला धन वापस लाएंगे, दूसरा यह कहा था कि किसानों की उपज में जो उनकी लागत आती है, उसका डेढ़ गुना मूल्य देंगे, और पांच करोड़ बेरोजगार लोगों को रोजगार देंगे। इनमें किसी भी मसले पर आज तक गवर्नमेंट एक कदम आगे नहीं बढ़ी है। इसी को लेकर हमारी कई पार्टियां मुलायम सिंह यादव के नेतृत्व में आज जंतर-मंतर पर धरना दे रही हैं। इस मामले को हमने रूल 267 के तहत नोटिस के माध्यम से रखा है, रेजोलूशन साथ में है, कि आज की सारी कार्यवाही को रोककर इस पर चर्चा कराई जाए। ...(व्यवधान)...

SHRI SITARAM YECHURY (West Bengal): Sir you listened to him. ...(Interruptions)... Please listen to me also. ...(Interruptions)... Give me one minute. ...(Interruptions)... Sir, along with this, I fully extend my support. सर, ये जो सवाल शरद जी ने और राम गोपाल जी ने उठाए हैं, इनमें हमारा पूरा सहयोग उनके साथ है। सिर्फ वायदे पूरे नहीं किए, वही बात नहीं है, प्रधानमंत्री जी ने देश के अंदर लाल किले से देश को संबोधित करते हुए खुद कहा था कि दस साल तक moratorium रखवाएंगे। हमने कहा कि दस साल क्यों, जब

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तक इंडिया रहेगा, तब communal riots और communal polarisation पर moratorium कराइए, लेकिन आज उसके ठीक विपरीत और उलटे काम हो रहा है। अभी ये जो बयान आ रहे हैं, ये सीधे-सीधे देश के अंदर लोगों में अनेकता फैलाने के लिए, ये जो सांप्रदायिक भावनाओं को भड़का कर अपने स्वार्थ के लिए बातें हो रही हैं, यह देश के हित में नहीं है। माननीय उपसभापति महोदय, श्री शरद यादव जी ने जो बातें कहीं और यह जो समस्या है, इसके ऊपर भी हम सरकार के खिलाफ विरोध जताना चाहते हैं।

MR. DEPUTY CHAIRMAN: Please, after this. ...(*Interruptions*)... You please listen to him. ...(*Interruptions*)... First you listen to the Minister. ...(*Interruptions*)...

वित्त मंत्री; कॉरपोरेट कार्य मंत्री; सूचना और प्रसारण मंत्री तथा सदन के नेता (श्री अरुण जेटली): माननीय उपसभापति महोदय, माननीय सदस्य, श्री शरद यादव जी ने जो विषय उठाया है और प्रो. राम गोपाल यादव जी ने ठीक कहा कि उनके संगठन की आज रैली है, वे रैली में जाएं, उनका अधिकार है। ...(व्यवधान)...

श्री नरेश अग्रवाल : जाएंगे नहीं। यहीं रहेंगे। ...(व्यवधान)...

श्री अरुण जेटली : माननीय उपसभापति महोदय, जहां तक सदन में इनके द्वारा दिए मोशन पर डिस्कशन का सवाल है, rule 169 says "In order that the motion may be admissible, it shall satisfy the following condition." Sub rule (6) says "It shall not revive a discussion on a matter which has been discussed in the same session." इस विषय पर ऑलरेडी चर्चा हो चुकी है। इसलिए शरद जी जिस विषय पर रैली कर रहे हैं the motion itself is inadmissible. The suggestion for a discussion is itself inadmissible. ...*(Interruptions)*...

श्री शरद यादव : माननीय उपसभापति महोदय, बेरोजगारी पर चर्चा नहीं हुई है ...(व्यवधान)... बेकारी पर चर्चा नहीं हुई है ...(व्यवधान)...

श्री अरुण जेटली : महोदय, ...(व्यवधान)... और किसी अन्य विषय पर ये चर्चा करना चाहें, तो हमने कहा कि हम डिस्कशन के लिए तैयार हैं। अभी तुरन्त डिस्कशन शुरू कर दें। ...(व्यवधान)...

श्री सीताराम येचुरी : माननीय उपसभापति महोदय, हम सरकार की बात मानने के लिए तैयार हैं। ...(व्यवधान)... अगर माननीय मंत्री जी हमारी बात भी मान लें। ...(व्यवधान)... चर्चा कराइए ...(व्यवधान)... यदि प्रधानमंत्री जी उसका जवाब दें ...(व्यवधान)... तो चर्चा कराइए ...(व्यवधान)... सर, सहयोग के आधार पर सदन चलेगा ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yes, Shri Derek, please. ...(Interruptions)... I will have to move to Zero Hour. ...(Interruptions)...

SHRI DEREK O' BRIEN (West Bengal): Sir, the point here is. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have told you. I have to go to Zero Hour. ... (Interruptions)...

SHRI DEREK O' BRIEN: Sir, the point here is. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, you speak. ... (Interruptions)....

SHRI DEREK O'BRIEN: Sir, the point here is. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, Shri Derek, I have called you. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, the issue is raised. ...(Interruptions)... The Ministers are shouting. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: After Shri Derek, I will call him. ...(Interruptions)... I have called you already. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, Ministers are shouting. ... (Interruptions) ....

MR. DEPUTY CHAIRMAN: I called Shri Derek. ... (Interruptions)... I will call you also, sit down. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, the point here is. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, I will come to that. ...(Interruptions)... You please say your point. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I have to listen to ...(Interruptions)... I cannot hear. ...(Interruptions)... Sir, the point here ...(Interruptions)... The issue is raised by ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no, please ... (Interruptions)...

SHRI DEREK O'BRIEN: I am absolutely with the issues raised by Sharad ji, Ram Gopal ji and everybody else. ...(*Interruptions*)... We are carefully ...(*Interruptions*)... Do not prompt me, you come and speak then. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions)...

SHRI DEREK O'BRIEN: The points raised by all the senior hon. Members ... (Interruptions)...

श्री अविनाश राय खन्ना (पंजाब) : सर, ये लोग चर्चा से भाग रहे हैं ...(व्यवधान)... हम लोग चर्चा कराने के लिए तैयार हैं...(व्यवधान)...

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SHRI DEREK O' BRIEN: We are on the ...(Interruptions)... सर, हम लोग चर्चा से नहीं भाग रहे हैं। We want the discussion along with these issues. ...(Interruptions)... On the issue of conversions, we want the Prime Minister to come to Rajya Sabha. You do not need a 56 inches chest, you need a 4 inch heart ...(Interruptions)...

MR. DEPUTY CHAIRMAN: So, Shri Anand Sharma. ... (Interruptions) ....

श्री आनन्द शर्मा (राजस्थान) : सर, इस सदन में गतिरोध चल रहा है ...(व्यवधान)... पिछला पूरा सप्ताह गतिरोध में रहा ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please listen to Shri Anand Sharma. ... (Interruptions) ...

श्री आनन्द शर्मा : हमने सरकार से बार-बार आपके माध्यम से आग्रह किया ...(व्यवधान)... नेता सदन के माध्यम से हमने सरकार से बार-बार आग्रह किया ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions)... I will allow you also. ...(Interruptions)... Nirmala ji, I will allow you also. ...(Interruptions)... I will allow you. ...(Interruptions)...

श्री आनन्द शर्मा : यह विषय गम्भीर है... उस विषय पर माननीय प्रधानमंत्री जी सदन में आएं, चर्चा सुनें ...(व्यवधान)... हमें सुनें कि हमें क्या कहना है ...(व्यवधान)... और देश को आश्वस्त करें ...(व्यवधान)... पर दुर्भाग्य की बात यह है कि ...(व्यवधान)... चर्चा से विपक्ष नहीं भाग रहा है ...(व्यवधान)... चर्चा से सरकार और माननीय प्रधान मंत्री भाग रहे हैं ...(व्यवधान)... यह दुर्भाग्य की बात है ...(व्यवधान)... हम नहीं भाग रहे हैं ...(व्यवधान)... हम तो चाहते हैं कि वे यहां आएं और हमारी बात सुनें और हम उनकी बात सुनें ...(व्यवधान)... आज यह बात स्पष्ट होनी चाहिए ...(व्यवधान)... सत्ताधारी दल के मंत्री और सत्ताधारी दल के सदस्य विपक्ष के नेताओं को बोलने नहीं देते ...(व्यवधान)... हस्तक्षेप करते रहते हैं ...(व्यवधान)... अगर सदन में अव्यवस्था है, गतिरोध है, तो उसकी पूरी जिम्मेदारी इस सरकार की है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yes, Raja ji. ...(Interruptions)... Yes, Shri Raja. ...(Interruptions)... I will call you, I will come to you. ...(Interruptions)... Nirmala ji, I will call you. ...(Interruptions)... Khanna ji, I will give you a chance. ...(Interruptions)... Sit down, I will give you a chance. No problem. ...(Interruptions)... Let us have a discussion. It is Zero Hour. ...(Interruptions)... It is your hour. ...(Interruptions)... Yes, what do you want? ...(Interruptions)...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I have also given a notice. ...(Interruptions)...

SHRI D. RAJA (Tamil Nadu): I have also given a notice. While giving my support to the issues raised by Shri Sharad Yadav and Shri Ram Gopal Yadav ...(*Interruptions*)... I must point out ...(*Interruptions*)... Listen. ...(*Interruptions*)... In the name of conversion ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Under what rule? ... (Interruptions) ...

SHRI D. RAJA: My notice is there, Sir.

MR. DEPUTY CHAIRMAN: Under what rule?

SHRI D. RAJA: My notice is there for suspending the business.

MR. DEPUTY CHAIRMAN: Okay, okay. I understood.

SHRID. RAJA: Sir, in the name of conversion and reconversion certain organisations are resorting to deplorable ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay, Shrimati Nirmala Sitaraman.

SHRI D. RAJA: They are creating communal riots in the country. Let the Prime Minister come to this House and explain what the Government is going to do. ....(Interruptions)....

MR. DEPUTY CHAIRMAN: Don't do that. ...(*Interruptions*)... No display of posters, please. ...(*Interruptions*)... Please don't do that. ...(*Interruptions*)... Please don't display that. ...(*Interruptions*)... It is indiscipline and unbecoming of a Member to do that. I request hon. Members please don't do that. ...(*Interruptions*)... Please don't do that. No, please. ...(*Interruptions*)... Don't do that. ...(*Interruptions*)... No, no. Don't do that. ...(*Interruptions*)... No, no. Don't do that. ...(*Interruptions*)... The House is adjourned till 12.00 noon.

The House then adjourned at twenty-one minutes past eleven of the clock.

The House re-assembled at twelve of the clock, MR. CHAIRMAN in the Chair.

#### **ORAL ANSWER TO QUESTION**

#### Kendriya Vidyalaya in Tirunelveli

\*351. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is considering a proposal to open a Kendriya Vidyalaya in Tirunelveli city;

Oral Answer

- (b) whether there is any bottleneck which is preventing the opening thereof;
- (c) if so, the details thereof; and
- (d) by when Kendriya Vidyalaya would be opened there?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) A Statement is laid on the Table of the House.

#### Statement

(a) to (d) At present there is no proposal for opening of a Kendriya Vidyalaya (KV) in Tirunelveli City. An incomplete proposal for opening of a KV at Kulavanikarpuram Village, District Tirunelveli (Tamil Nadu) was received by Kendriya Vidyalaya Sangathan (KVS). KVs are opened on the basis of feasible proposals based on the criteria of KVS.

### श्री नरेश अग्रवाल : माननीय सभापति महोदय ...(व्यवधान)...

MR. CHAIRMAN: Question Hour, please. ...(Interruptions)... No posters, please. ...(Interruptions)... Question Hour, please. Question No. 351 ...(Interruptions)... आप लोग यह क्या कर रहे हैं? Please don't do this. ...(Interruptions)... यह मत कीजिए। ...(व्यवधान)... यह मत कीजिए। वैल में मत आइए और पोस्टर्स मत दिखाइए। ...(व्यवधान)... Please don't do this. ...(Interruptions)... यह क्या कर रहे हैं? ...(व्यवधान)... आप लोग अपनी जगह पर वापस जाइए। Allow the Question Hour to run. ...(Interruptions)... अपनी जगह पर वापस जाइए। Question No. 351. ...(Interruptions)... नरेश जी, आप यह क्या कर रहे हैं? ...(व्यवधान)... नहीं, प्लीज ...(व्यवधान)...

SHRIMATI VIJILA SATHYANANTH: Sir, my first supplementary to the hon. Minister is this. ...(*Interruptions*)... In my Tirunelveli City, Tamil Nadu, the Central Government offices, *viz.*, EPF, ESI, Income Tax, Central Excise, Highways are located and the services of many of the employees are transferable in nature. ...(*Interruptions*)... So for the welfare of the Government employees, we earnestly seek a Kendriya Vidyalaya School in my Tirunelveli City, which is the need of the hour. ...(*Interruptions*)...

MR. CHAIRMAN: The House is adjourned for 15 minutes.

The House then adjourned at two minutes past twelve of the clock. The House re-assembled at seventeen minutes past twelve of the clock, MR. CHAIRMAN in the Chair.

MR. CHAIRMAN: Question No.351. ... (Interruptions)... This is very wrong. ... (Interruptions)...

श्री नरेश अग्रवाल : माननीय सभापति जी ...(व्यवधान)...

SHRIMATI VIJILA SATHYANANTH: Sir, my first supplementary is this. The family members of the Central Government employees suffer ... (*Interruptions*)... because we have no Kendriya Vidyayalayas in the Tirunelveli City. ... (*Interruptions*)... I do want to know from the hon. Minister, through you, Sir, as to whether a Kendriya Vidyalaya school will be opened in the Tirunelveli City. ... (*Interruptions*)...

MR. CHAIRMAN: Please allow the Question Hour. ... (Interruptions) ....

श्री उपेन्द्र कुशवाहा : सभापति महोदय, केन्द्रीय विद्यालय खोलने के लिए कुछ नार्म्स हैं। ...(व्यवधान)... उन नार्म्स के according जो प्रस्ताव आते हैं, उन पर निश्चित रूप से मंत्रालय विचार करता है और केन्द्रीय विद्यालय खोला जाता है। ...(व्यवधान)... जहां के बारे में माननीय सदस्या प्रश्न कर रही हैं, वहां से जो प्रस्ताव आया था, वह नार्म्स के अनुरूप नहीं था, उसमें कई तरह की कमियां थीं, उन कमियों से वहां के जिलाधिकारी को अवगत करा दिया गया है। ...(व्यवधान)... जिलाधिकारी ने अभी तक उसका कोई उत्तर नहीं दिया है इसलिए वहां तत्काल विद्यालय खोलना संभव नहीं है। ...(व्यवधान)...

SHRIMATI VIJILA SATHYANANTH : Sir, my second supplementary is this. ...(*Interruptions*)... As assured by the hon. Minister, ...(*Interruptions*)...

MR. CHAIRMAN: The House is adjourned till 2.00 p.m.

The House then adjourned at nineteen minutes past twelve of the clock.

The House re-assembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

#### WRITTEN ANSWERS TO STARRED QUESTIONS

#### Package to rescue gas-based power plants

\*352. DR. T. SUBBARAMI REDDY: Will the Minister of POWER be pleased to state:

(a) whether Government has finalized the details of a package to rescue gas-based power plants which are lying stranded, if so, the details thereof;

(b) whether rescheduling of loans to power companies and making available fuel at affordable price have also been included in the package, if so, the details thereof; and (c) if not, the manner in which Government is going to get all these pending power plants started at the earliest which are suffering due to a lot of hurdles?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) No, Sir.

(b) and (c) Significant relief to Stranded Gas based power projects depends upon increased availability of domestic gas in the country. Government has explored various options to provide relief to such stranded gas based power plants. However, no final decision has been taken so far.

#### Discrimination between Indian and foreign degrees

\*353. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission (UGC) discriminates between degrees obtained from Indian university and foreign university, if so, the reasons therefor;

(b) if not, whether UGC would take necessary corrective measures for the benefit of faculty members suffering from discriminatory rules of Jawaharlal Nehru University and other such universities which put many members in a disadvantageous position in terms of promotion and career advancement;

(c) whether UGC has devised any mechanism so far to monitor and prevent such discriminatory practices and framing of rules by universities in the garb of autonomy, if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) No, Sir. The University Grants Commission (UGC) has not laid down any regulation discriminating between a foreign degree and an Indian degree. Also, the Jawaharlal Nehru University (JNU) has informed that it does not discriminate between the degree of Indian Universities and Foreign Universities in regard of recruitment/promotion. The JNU has further informed that it has adopted the recruitment/promotion rules based on UGC guidelines, as issued form time-to-time, and these rules are implemented after the adoption by the Academic Council and approval by the Executive Council of the University.

#### Banning of 15 year old vehicles in Delhi

\*354. SHRIMATI AMBIKA SONI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has made any study on the impact of National Green Tribunal order banning all vehicles that are more than 15 years of age to ply in NCT of Delhi, if so, the details thereof;

(b) whether any appeal has been made to implement the order in a phased and zone-wise manner;

(c) if so, the details thereof and the response thereto; and

(d) the details of the manner in which Government has equipped all agencies to enforce the order?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The National Green Tribunal (NGT) in its order dated 26-11-2014 has banned all vehicles that are more than 15 years of age to ply in NCT of Delhi. The implementation of this is being carried out by the Government of NCT of Delhi. The Ministry of Road Transport and Highways in the case of WP (Civil) No. 13029/1985-M.C. Mehta *vs.* GOI and Ors. in the Supreme Court is of the view that private vehicles which are more than 15 years of age should be declared unfit only after fitness test and the 'pollution under control' checks declare that they are beyond repair for requirements under the Central Motor Vehicles Rules, 1989. The matter is *sub-judice*. Supreme Court is the appellate authority for the orders of the NGT.

(d) The Transport Department of Government of NCT of Delhi is implementing the order of the National Green Tribunal. In addition, it has constituted and deployed 7 teams at the entry points of highways of Delhi for checking all vehicles more than 15 years of age entering the borders of Delhi.

#### Implementation of the RTE Act

\*355. DR. T. N. SEEMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether an audit report on the implementation of the Right of Children to Free and Compulsory Education (RTE) Act in ten States has reflected its poor implementation, if so, the details thereof;

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(b) whether the Comptroller and Auditor General of India has reported that even after several years from the date of enactment of the Act, many schools in the country have not been provided with buildings, adequate teachers and basic amenities like drinking water;

- (c) if so, the details thereof, State-wise and the reasons therefor; and
- (d) the corrective steps taken by Government?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) The office of the respective State Accountant Generals have conducted audits of the Sarva Shiksha Abhiyan (SSA) programme in several States of the country, since Right of the Child to Free and Compulsory Education (RTE) Act, 2009 came into force. In ten States, inadequacies relating to school infrastructure have been pointed out in these audit reports. State-wise details of the major observations relating to school infrastructure are given in Statement (*See* below).

Since the coming into force of the RTE Act, 2009 the SSA norms have been realigned to assist States / UTs in meeting the objectives of RTE Act, for which 47488 school buildings, 7.53 lakh additional classroom, 40161 drinking water facilities and 6.32 lakh toilets have been sanctioned for implementation so far.

#### Statement

Sl. N	lo. State	State AG Audit/	Year Finding/Observations
1.	Andhra Pradesh	2012-13	• Delay in completion of ACRs/ provision of drinking water and toilet facilities during 2010-11 and 2011-12.
			<ul> <li>lack of drinking water facility in some schools.</li> </ul>
			• shortage of teachers in some schools
2.	Bihar	2012-13	• Some schools with no and/or one teacher
			<ul> <li>slow progress in construction of new school buildings, additional class rooms</li> </ul>

Major observations by State AG in respect of basic facilities in schools

58	Written Answer	rs to	[RAJYA SA	BHA] Starred Questions
Sl. No	. State	State AG	Audit/Year	Finding/Observations
			٠	Lack of availability of land for school construction
			•	lack of basic amenities and facilities in some schools
3.	Gujarat	2013-14	•	Lack of infrastructure facilities in schools in rented buildings, temporary schools
			•	incomplete additional classrooms
			•	lack of basic amenities some in schools
			•	vacancies of head teachers/teachers in primary and upper primary schools in some schools.
4.	Jharkhand	2012-13	•	Dropout trends and decrease in enrolments of students
			•	slow progress on civil works
5.	Karnataka	2011-12	•	Some schools functioning with no class room or in single class room
6.	Maharashtra	2013-14	•	Third party evaluation of civil works not conducted
			•	shortage of teachers.
7.	Mizoram	2013-14	•	Incomplete coverage of electrification in schools.
8.	Punjab	2012-13	•	Shortage of teaching staff at primary and upper primary school.
9.	Rajasthan	2013-14	•	Enrolment of all out of school children not achieved
			•	decreasing trends of enrolment in Government schools
			•	shortage of teachers in some schools.
			•	infrastructure facilities not provided adequately.

Writt	en Answers to	[22 December	er, 2014]	Starred Questions	59
Sl. N	o. State	State AG Audit/Year	Finding/C	Observations	
10.	Uttarakhand	2010-11 •		inking facility and toilets , kitchen in some schools	·
		•	delay in c schools.	construction of KGBV	

#### ACR - Additional Classroom

KGBV - Kasturba Gandhi Balika Vidyalaya

#### Plan for e-auctioning of coal blocks

\*356. SHRI BALWINDER SINGH BHUNDER: Will the Minister of COAL be pleased to state:

(a) whether Government intends to e-auction the coal blocks cancelled by the Supreme Court in September, 2014;

(b) the detailed plans for auctioning of these blocks; and

(c) the efforts that have been made to ensure that power tariffs do not hike after the auction of these coal blocks?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) For management and reallocation of cancelled coal blocks, Government has promulgated 'the Coal Mines (Special Provisions) Ordinance, 2014' on 21.10.2014 to ensure smooth transfer of rights, title and interests in the mines/blocks along with its land and other associated mining infrastructure to the new allottees to be selected through an auction or allotment to Government company, as the case may be. Rules providing for procedure and criteria for allocation of cancelled coal blocks have also been framed and notified on 11.12.2014 .The allocation of coal blocks would now be made in pursuance of the provisions of Ordinance and Rules made thereunder in a time bound manner to ensure that there is no disruption in supply of coal. The auction of coal blocks shall be in e-auction mode in order to keep the process transparent. Necessary steps have been initiated to commence the process of allocation of coal blocks.

The Government is contemplating a methodology for auction of coal blocks for power sector which is transparent, encourages greater competition and efficiency and optimizes power tariffs.

#### **Development of coastal economic regions**

\*357. SHRI M.P. ACHUTHAN: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has a plan to develop ten coastal economic regions (CERs) for modernization of ports and efficient evacuation; and

(b) if so, the details thereof and the time-frame by when this project would be implemented?

THE MINISTER OF SHIPPING (SHRI NITIN JAIRAM GADKARI): (a) and (b) No, Sir. However, Government of India is in the process of evolving a model of port-led development through the Sagar Mala Project which would connect the ports with their hinterland through road, rail, inland waterways and coastal shipping and also promote comprehensive growth of the hinterland.

#### Reduction in fitness age of private vehicles

\*358. DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to reduce the fitness age of private vehicles from 15 years to 10 years;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken by Government to reduce the number of privately owned unfit vehicles from the roads and prevent such vehicles from holding up traffic due to frequent break downs in the middle of the street?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) No Sir, There is no such proposal to reduce the fitness age of private vehicle from 15 years to 10 years at present.

(b) Does not arise in view of (a) above.

(c) As per sub-section (7) of section 41 of Motor Vehicles Act, 1988 (MV Act) a certificate of registration issued under sub-section 3 of section 41 of MV Act, in respect of a motor vehicle, other than a transport vehicle, shall, subject to provisions contained in the MV Act, be valid only for a period of 15 years from the date of issue of such certificate and shall be renewable. The renewal of the certificate of registration is done based on the fitness of the motor vehicle as per the provisions contained in section 44 and 45 of the MV Act by the Registering Authority under the concerned State Governments. Rule 62 of Central Motor Vehicles Rules, 1989 (CMVRs), provides that for a transport vehicle a certificate of fitness granted under section 56 of MV Act shall be granted or renewed for two years in respect of new vehicles and shall be renewed for one year at a time subsequently.

As per Rule 115 (7) of Central Motor Vehicles Rules, 1989 (CMVRs), after the expiry of a period of one year from the date on which the motor vehicle was first registered, every such vehicle shall carry a valid "Pollution under control" certificate issued by an agency authorized for this purpose by the State Government. The validity of the certificate shall be for six months and the certificate shall always be carried in the vehicle and produced on demand. The validity of the certificate shall be twelve months for the vehicles manufactured as per Bharat State-IV norms.

#### Solar and wind energy in West Bengal

\*359.SHRI VIVEK GUPTA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether any assessment has been made to exploit the potential of solar and wind energy in West Bengal;

(b) if so, the details thereof and the districts identified for the development of solar and wind energy;

(c) the details of progress made in putting up of an action plan in this regard; and

(d) how long it would take to implement it in the State?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) Yes, Sir.

(b) **Solar Energy:** Three Solar Radiation Resource Assessment (SRRA) stations have been set up by the Ministry through National Institute of Wind Energy (NIWE), Chennai at the following locations in West Bengal:

Sl. No.	Location	District
1.	Bengal Engineering Science University, Shibpur	Howrah
2.	Domkal	Murshidabad
3.	Jalpaiguri Govt. Engineering College	Jalpaiguri

The estimated potential of Solar Energy in West Bengal is 6.26 GWp.

#### Written Answers to [RAJYA SABHA]

Wind Energy: Ten Wind Monitoring Stations have been set up by the Ministry through National Institute of Wind Energy (NIWE) at the following locations in West Bengal:

Sl. No.	Location	District
1.	Ajodhya Hills	Purulia
2.	Dadanpatrabar	Purba Midnapore
3.	Delo Hills	Darjeeling
4.	Digha	Purba Midnapore
5.	Fraserganj	South 24 Parganas
6.	Gangasagar	South 24 Parganas
7.	Haldia	Purba Midnapore
8.	Nayachar Island	Purba Midnapore
9.	Nijkasba	Purba Midnapore
10.	Tiger Hills	Darjeeling

The estimated potential of Wind Energy in West Bengal is 22 MW at 50 Meter height. This may go up with assessment at higher hub height.

(c) and (d) Solar Energy: Utility scale solar PV power plant of total of 7 MW has been installed in the Burdwan District. Out of which, 2 MW has been installed by West Bengal Green Energy Development Corporation Ltd. (WBGEDCL) at Jamuria and 5 MW has been installed by the private sector at Durgapur. The State Government has taken an initiative of installation of Roof Top Grid connected Power Plant with net metering facility in the State and fixed up a target of capacity addition of 14 MW by the year 2016-17. As a part of this initiative, WBREDA has taken up a target of installation of Roof-Top Grid Connected Power Plant of aggregate capacity of 5 MW during 2015-16.

Wind Energy: WBREDA has set up a Wind Farm of capacity 2 MW at Freserganj, South 24 Parganas.

West Bengal Government has prepared a policy document to install 75 MW of Wind power and 100 MW of Solar power during 12th Plan period by end of 2017. Renewable Purchase Obligation (RPO) declared by the Regulator for 2014-15 is 4.5%..

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Written Answers to

#### National Highways in Karnataka

\*360.SHRI BASAWARAJ PATIL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the new National Highways in Karnataka and their linkage with other States; and

(b) the details of length of the road, cost of the work and present status thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Four new National Highways covering a length of 534.11 km are having linkage with Telangana, Andhra Pradesh and Maharashtra. Development and Maintenance works are taken up in stretches depending upon *inter-se* priority and availability of resources. In the Annual Plan 2014-15, a provision of ₹ 108.20 crore has been made for preparation of Feasibility Study and Detailed Project Report/widening of roads and construction of bypasses.

#### World Bank assistance for building infrastructure

\*361.SHRI AVINASH RAI KHANNA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the World Bank has offered assistance to India for building infrastructure under its global infrastructure facility;

- (b) if so, the details thereof; and
- (c) Government's response thereto?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) No, Sir. This Ministry of Road Transport and Highways has not received any offer from World Bank under Global Infrastructure Facility Programme of World bank for building infrastructure. Ministry of Road Transport and Highways is responsible for development management and maintenance of National Highways in the country. World bank is providing assistance to this Ministry for the National Highways Interconnectivity Improvement Projects (NHIIP) under which eleven projects in the State of Bihar, Rajasthan, West Bengal, Odisha and Karnataka have been taken up for improvement. Besides, World Bank is also providing loan assistance to National Highway Authority of India (NHAI) under the World Bank Technical Assistance Project namely "Consultancy Services for Technical Assistance to Strengthen Assets Management Capacity of NHAI."

#### Unassigned positions in the University of Hyderabad

\*362.SHRI DEVENDER GOUD T.: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University of Hyderabad has allocated unassigned positions to teaching area, if so, the reasons therefor;

(b) whether it is against the statute of the University;

(c) the number of unassigned positions created in the University and the details of appointments given to various categories for the last three years, year-wise;

(d) the number of unassigned positions out of these which were reserved for OBCs at the level of Assistant Professor and whether they are as per the University roster; and

(e) whether any irregularities have been found in the roster register, if so, the details thereof and the steps taken by the Ministry to rectify the same?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) University of Hyderabad has informed that University Grants Commission (UGC) sanctioned 3, 5 and 2 posts in Vth Plan, VIIth Plan and VIIIth Plan, respectively, as unassigned positions to the university.

(b) No, Sir.

(c) As per information made available by the University, no unassigned post has been created during last three years. However, the appointments made during last three years on unassigned posts are as under:-

- Prof. B Ramabrahman, joined on re-employment on 01.07 2013. (i)
- (ii) Dr. Bhangya Bhukya (ST), joined on 23.06.2014 on the post of Associate Professor against General category post.

(d) University of Hyderabad has informed that the positions are not allotted at the level of Assistant Professor and as such, OBC Reservation is not applicable.

(e) No, Sir.

#### Safety parameters in road contracts

\*363.SHRI A.K. SELVARAJ: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government is considering to include safety parameters in contracts awarded to road builders;

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(b) whether Government is also considering to make the road builders accountable for maintaining the stretches they operate, if so, the details thereof; and

(c) whether Government has started working on the above?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Safety measures are inherent in the various provisions of Model Concession Agreement (MCA).

(b) and (c) The concessionaires are accountable for maintaining the road stretches safe for its users by complying with the provisions of MCA. There are provisions for safety audit of the project highway, inspection by an independent engineer, remedial measures and reports of unusual occurrence on highways in the MCA which road concessionaires adhere to during construction and throughout the concession period.

#### **Opposition to the RTE Act**

<sup>†</sup>\*364. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several educational institutions and parents' associations had opposed the Right of Children to Free and Compulsory Education (RTE) Act after its enactment in Rajasthan;

(b) whether Government is aware that non-Governmental organizations working in education sector are facing acute problems after the enactment of the Act; and

(c) whether Government proposes to amend this Act, if so, by when and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Supreme Court has upheld the constitutional validity of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 *vide* its judgement on 12th April, 2012 on the writ petition filed by The Society for Unaided Private Schools of Rajasthan and its applicability on all Government schools, Government-aided schools and private unaided schools.

The RTE Act, 2009 provides a right for every child in India in the age group 6-14 years of age to be educated in an elementary school and enshrines upon the State the responsibility to provide a neighbourhood school, as per norms.

Many non Government organisations are working with the State Governments in the elementary education sector, across the country, in areas of *inter-alia*, children with

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

disabilities, quality improvement, special training centres for out of school children, training of school management committees etc.

#### MoU with USA on education and skill training

\*365.DR. V. MAITREYAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has signed or is proposing to sign a Memorandum of Understanding (MoU) with USA on education and skill training;

(b) if so, the details thereof indicating its aims and targets during the next ten years;

(c) the steps taken by Government to train students, particularly from the rural and poor background; and

(d) the steps taken by Government to have meritorious students given adequate chances in teaching profession in Indian universities/colleges/institutions?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) A Memorandum of Understanding was signed in June, 2013 between All India Council of Technical Education (AICTE) and American Association of Community Colleges (AACC) for partnership to encourage cooperation, development and implementation of activities between Indian polytechnics and other technical education institutes and Community Colleges in United States of America (U.S.A.) in the area of skill development. Another MoU has been signed between Indian Institute of Technology (IIT), Bombay and EdX for development of Massive Open On-Line Courses (MOOCs).

(b) AICTE and AACC have initially agreed to develop 35 institutional partnerships for skill development in various sectors. IIT Bombay has already launched 5 MOOCs courses with the cooperation of EdX. The above cooperation will be scaled up after the initial pilots.

(c) The Government is taking up multiple steps for education and training of students, particularly from rural and poor background that include providing scholarships under different schemes and educational loans with credit guarantee. The Government is implementing many Scholarship and Fellowship Schemes like Post Graduate Merit Scholarship for University Rank Holders, Post-Doctoral Fellowship, Dr S. Radhakrishnan Post-Doctoral Fellowship, Junior Research Fellowship, Post Graduate Scholarships to GATE Qualified Students, Scheme of Scholarships for Students from Non-Hindi States,

#### Written Answers to

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etc. Besides, Central Sector Interest Subsidy Scheme provides full interest subsidy for Professional and Technical Courses during the period of moratorium *i.e.*, Course Period plus one year or six months after getting job, whichever is earlier, on loans taken by students belonging to Economically Weaker Sections. Also under the Community Development through Polytechnics (CDTP) and Persons with Disabilities (PWD) Scheme, trainees are provided skill development training free of cost. Similarly, the All India Council for Technical Education (AICTE) implements the Tuition Fee Waiver Scheme for Women, Economically Backward and Physically Handicapped Meritorious Students under which, tuition fee waiver is provided to students pursuing degree/diploma level technical education. The Indian Institutes of Managements (IIMs) and Indian Institutes of Science Education and Research (IISERs) are also providing fee concession and assistance to the students coming from weaker sections. Special schemes for education of students from SC, ST and minority communities are also implemented by the respective Ministries. New initiatives like Udaan to supplement science and math learning at higher secondary level with special incentives to 1,000 selected disadvantaged girls per year to enable admission in science/engineering colleges; Swami Vivekananda Single Girl Child Junior Research Fellowship in Social Sciences targeting 300 scholars; Providing Assistance to Girls' Advancement in Technical Education Initiative (PRAGATI) for Merit-cummeans scholarships for 4000 girls per annum to pursue technical education; 'Saksham scholarships for 1,000 differently abled students per annum to pursue technical education based on merit in the qualifying examination have also been launched.

A National Skill Qualification Framework (NSQF) has been launched which allows vertical and lateral mobility within the vocational education system to integrate skill and vocational education into mainstream general education. Under the scheme, the learners who have never attended formal education are also allowed to acquire skills to obtain and acquire certification at different levels. The UGC has launched degree level Vocational Education *i.e.* B. Voc. Degree programme form 2014-15. This Ministry is also running schemes/programmes like Apprenticeship Training; Employability Enhancement Training Programme (EETP); National Employability Enhancement Mission (NEEM); Career Oriented Courses(COC); Community Development through Polytechnics (CDTP) and Community College Scheme for skill training.

(d) The Government has launched several initiatives to attract meritorious students to take up teaching profession in Indian universities/colleges/institutions. Different fellowship programmes are implemented for attracting students to take up research activities at Post Graduation and Ph.D. levels to groom them as potential faculty. The University Grants Commission (UGC)-Faculty Recharge Programme offers a unique

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opportunity to the Universities aspiring to upgrade and rejuvenate faculty resources in their science and engineering related departments. Under the Programme, fresh talent, at all levels of academic hierarchy, is inducted in selected departments / centers through a nationally-conducted competitive process and the inductees are placed as Assistant Professors, Associate Professors and Professors. An attractive Career Advancement Scheme (CAS) has been prescribed for the career advancement of the teachers in the UGC. The CAS also provides a number of incentives to Teachers to acquire higher academic qualifications. In addition to this, a number of schemes are implemented by the UGC to support teachers in their research activities and in-service trainings, namely: Research Projects for Teachers; Research Award for Teachers; Emeritus Fellowships; funding for Research Workshops,/ Seminars/ Symposia and Conferences; Academic Staff Colleges, etc. A Trainee Teachers' Scheme is also implemented to attract best engineering graduates in Teaching Profession. The Rashtriya Uchchatar Shiksha Abhiyaan (RUSA) has a target of supporting 5000 faculty positions in State Universities and Colleges. A special programme viz. Pandit Madan Mohan Malaviya Mission on Teachers and Teaching has also been announced in the 2014-15 Union Budget for faculty development.

#### WRITTEN ANSWERS TO UNSTARRED QUESTIONS

#### Auction of coal blocks

3151.SHRI A.K. SELVARAJ: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government is putting in place a system to ensure power tariffs do not rise due to cancellation of coal blocks;

(b) if so, the details thereof;

(c) whether it is also a fact that in the first lot 74 blocks would be auctioned; and

(d) whether the number of mines a company can bid would be capped to avoid monopoly?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) The Government is contemplating a methodology for auction of coal blocks for power sector which is transparent, encourages greater competition and efficiency and optimisies power tariffis.

(c) Based on the recommendations of the Technical Committee constituted for advising the Government and to formulate criteria and classify coal mines/coal blocks for

auction and allotment, a list of 65 coal blocks earmarked for auction with their specified end-use has been issued on 18-12-2014.

(d) Yes, Sir. As per the Coal Mines (Special Provisions) Rules, 2014, capacity of the specified end-use project shall be in proportion to the capacity of the Schedule-II coal mine or Schedule-III coal mine, as the case may be, for which a company is bidding.

#### Allocation of coal to power projects

3152.SHRIMATI RAJANI PATIL: Will the Minister of COAL be pleased to state:

(a) the criteria laid down for allocation of coal linkages to consumers in power, steel and coal sector;

(b) the details of coal linkages allocated by the Standing Linkage Committee during the last three years and the current year;

(c) whether the Government had granted coal linkages to power projects which was in excess of coal availability in the country, if so, the details thereof and the reasons therefor; and

(d) whether the public sector banks grant credit against the coal linkages and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) After the introduction of New Coal Distribution Policy (NCDP) in October, 2007, the earlier linkage system has been replaced with a system of issuance of Letters of Assurance (LoA) which are converted into Long Term Fuel Supply Agreements (FSA) after achievement of prescribed milestones. The requests received from the applicant companies are forwarded to the Administrative Ministries for their recommendations and on receipt of the same, these are placed before the Standing Linkage Committee (Long-Term) for Power, Sponge Iron and Cement Sectors for authorization of LoA.

The criteria for allocating coal linkages to power projects were issued by the Ministry of Power. The order of priority for allocation of coal linkages was:

- Power projects of Central Sector, CPSUs, State sector and projects to be bid out by States on tariff based competitive bidding (Case II)
- (ii) IPP Projects
- (iii) Captive Power Projects

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Power projects needed to have pre-qualification criteria like water allocation, identification of location, availability of land, Terms of Reference issued by Ministry of Environment and Forests, defined financial prequalifications, etc. The prioritisation was based on points allocated as below:

Sl. No.	Parameter	Points
1.	Projects proposing installation of units with super critical technology	20
2.	Projects at pit-head or in state where no major power projects have been planned in 11th /12th Plan shelve	20
3.	Projects using sea water instead of fresh water	10
4.	Progress of land acquisition	50
	Total	100

The criteria for allocating coal linkages to sponge iron / steel plants issued by the Ministry of Steel was based on scrutiny of applications to determine the seriousness of applicant about setting up of the plant. Documentary evidences like Industrial Entrepreneur's Memorandum issued by DIPP, Land possession, Power connection, NOC for pollution clearance, Engineering Consultant Certificate, Financial tie up with the banks, Installed capacity, Central Excise Duty / Sales Tax paid, etc. were called for. After getting satisfied about the progress of the implementation of the project, quantity of coal was assessed based on the norms of consumption of coal and thereafter the applications were referred to the Ministry of Coal for confirmation of availability of coal.

(b) Keeping in view the negative coal balance reported by subsidiary coal companies of CIL, new Long Term Linkage/LoA has not been granted to any of the sectors since 2010.

(c) Coal linkages/LoAs were granted to various sectors in anticipation of increase in coal production. However, the growth in production of coal in India was only 0.2% in 2010-11 and 1.3% in 2011-12 as against 6.1% in 2007-08, 7.8% in 2008-09 and 8.0% in 2009-10. Production of coal in the country was not commensurate with the projections of availability of coal. Thus, availability of coal in the country was not sufficient to cater to requirements of coal linkages granted to all the power projects.

(d) As per information received from Department of Financial Services, 14 banks have exposure to the tune of ₹ 77121.55 Cr against coal linkages and 10 banks have no exposure, whereas 3 banks have not given information.

#### Setting up coal regulatory authority

## 3153.SHRI M.P. ACHUTHAN:

#### SHRI D. RAJA:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that no appointment has been made to set up a regulator for the coal sector, though the notification for this purpose was made by the previous Government in March this year;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is a fact that Government has decided to put up 74 producing coal blocks for e-auction by December though the regulator has not been set up; and

(d) if so, the details thereof and how the valuation of cost reserves etc. is going to be decided in the absence of a regulator?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) The Coal Regulatory Authority Bill, 2013, introduced in the Lok Sabha on 13.12.2013, has lapsed with the dissolution of the 15th Lok Sabha on 18th May, 2014 Pending this a non-statutory Coal Regulatory was proposed to be set up and a Government Resolution was published in the Gazette of India on 04.03.2014. However, since the non-statutory Coal Regulator, was having only advisory role and none of the statutory or adjudicatory powers was assigned to it, it has been decided by the Government that the Government resolution dated 04.03.2014 may be rescinded.

(c) and (d) For management and reallocation of cancelled coal blocks, Government has promulgated 'the Coal Mines (Special Provisions) Ordinance, 2014' on 21.10.2014 to ensure smooth transfer of rights, title and interests in the mines/blocks along with its land and other associated mining infrastructure to the new allottees to be selected through an auction or allotment to Government company, as the case may be. Rules providing for procedure and criteria for allocation of cancelled coal blocks have also been framed and notified on 11.12.2014. The Ordinance and the Rules made thereunder, provides for allocation of coal blocks in a time bound manner to ensure that there is no disruption in supply of coal and has provisions for valuation of land and mining infrastructure.

#### Auction of coal blocks for power sector

## 3154.SHRIMATI AMBIKA SONI:

#### DR. T. SUBBARAMI REDDY:

Will the Minister of COAL be pleased to state:

(a) whether Government has earmarked some coal blocks for auction exclusively for the power sector;

(b) if so, the details thereof;

(c) the details of coal blocks to be offered for auction;

(d) the details of coal blocks for direct allotment route;

(e) by when all these coal blocks would be allocated; and

(f) whether any schedule has been prepared for the whole process, in view of poor supply of coal to thermal plants recently and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (f) The allocation of coal blocks would be made in pursuance of the provisions of the Coal Mines (Special Provisions) Ordinance, 2014 and the Rules made thereunder in a time bound manner to ensure that there is no disruption in supply of coal. As per the Ordinance, allocation of Schedule-II and Schedule-III coal mines is to be made for specified end-use. Necessary steps have been initiated to commence the process of allocation of coal blocks. Based on the recommendations of the Technical Committee constituted to formulate criteria and classify coal mines/coal blocks for auction and allotment, a list of coal blocks earmarked for auction and allocation with their specified end-use has been issued on 18-12-2014 and the same has also been uploaded on the web-site of Ministry of Coal. The Government has formulated an Approach Paper for auctioning of coal mines which includes the proposed time schedule of the bidding process. Approach Paper has been uploaded on the web-site of the public and stakeholders concerned as a part of the process of public consultation.

#### Nominated Authority for e-auction of coal blocks

3155.SHRI T. RATHINAVEL: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has appointed a nominated authority for the purpose of e-auction of coal blocks;

(b) if so, the details thereof;

(c) whether it is also a fact that the nominated authority would prepare a mine dossier containing particulars of geographical area, coal reserves, mine infrastructure, approvals, permits, etc., for each mine; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. Shri Vivek Bharadwaj, Joint Secretary in the Ministry has been appointed as the Nominated Authority in accordance with the provisions of Section 6 of the Coal Mines (Special Provisions) Ordinance, 2014 in addition to his duties.

(c) and (d) Under the provisions of Coal Mines (Special Provisions) Rules, 2014, the nominated authority shall finalise the mine dossier for each Schedule I coal mine based on the information received from the prior allottee as well as information received from persons other than the prior allottee. Mine dossier may include particulars of Schedule I coal mine such as geographical area, coal reserves, other geological information, mine infrastructure, all contracts, any entitlement to mining lease, all statutory licenses, permits, permissions, approvals or consents, relevant to the mining operation.

#### Dependent on coal mines of EUP

3156.SHRI T. RATHINAVEL: Will the Minister of COAL be pleased to state:

(a) whether rules provide that the eligibility to bid for schedule II and III coal mines would be dependent on the status of preparedness of their End Use Plant (EUP);

(b) whether rules also provide that 80 per cent of investment is required to be made in the EUP for schedule II coal mines and 60 per cent of investment is required to be made in the EUP for schedule III mines; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) As per the eligibility criteria specified in the Coal Mines (Special Provisions) Rules, 2014, a person who is eligible under sub-section (3) of section 4 of the Ordinance shall also meet the following eligibility criteria, namely:-

(i) a company eligible to bid for any Schedule II coal mine under sub-section
 (3) of Section 4 of the Ordinance shall have incurred an expenditure of not less than eighty per cent of the total project cost of the unit or phase of the specified end use plant for which the company is bidding.

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For this purpose in case the end use project is being commissioned in units or phases and one or more units or phases are eligible the other unit or phase shall also be eligible provided that not less than forty per cent expenditure of the cost has been incurred for such other unit or phase.

(ii) a company eligible to bid for any Schedule III coal mine under sub-section (3) of Section 4 of the Ordinance shall have incurred an expenditure of not less than sixty per cent of the total project cost of the unit or phase of the specified end use plant for which the company is bidding.

For this purpose in case the end use project is being commissioned in units or phases and one or more units or phases are eligible, the other unit or phase shall also be eligible provided that not less than thirty per cent expenditure of the cost has been incurred for such other unit or phase.

#### Corporate Social Responsibility work by CIL

3157.SHRI ANIL MADHAV DAVE: Will the Minister of COAL be pleased to state:

whether any works have been carried out by the Coal India Limited or its (a) subsidiaries under the Corporate Social Responsibility (CSR); and

(b) if so, the details thereof along with the type of work carried out, names of beneficiaries, places where such activities have been carried out, and the funds allocated therefor during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b)Yes, The various works that are being carried out by Coal India Limited and its subsidiaries under the Corporate Social Responsibility (CSR) are for Infrastructure Development, Skill Development, Social Empowerment, Water Supply, Health and Sanitation, Sports and Culture and Education facilities etc. Beneficiaries under CSR activities are the people living in and around the mining areas, land oustees, Project Affected People (PAPs) and those staying within the radius of 25 Kms of the project. Poor and needy sections of the society living in different parts of India are also the beneficiaries of the development works carried out under CSR by CIL. 80% of the budgeted amount is spent within the radius of 25 km. of the Project Site/Mines/Area HQ/Company HQ and 20% of the budget is spent within the State/States in which the subsidiary companies are operating. In respect of CIL (HQ), CSR activities are executed on all India basis. The CSR practices at CIL and its subsidiaries started from June, 2010. The details of funds allocated for the CSR activities are given below:

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					(₹ crores)
Company	2010-11	2011-12	2012-13	2013-14	2014-15
ECL	5.00	16.50	23.89	29.35	37.90
BCCL	13.75	14.50	23.63	30.50	30.00
CCL	25.69	53.88	47.72	26.42	48.00
WCL	23.00	55.82	40.67	29.46	7.95
SECL	54.00	146.44	181.79	63.94	129.0
MCL	52.04	82.00	73.36	101.72	112.48
NCL	36.00	93.42	95.73	48.99	80.28
CMPDIL	0.20	0.77	1.63	1.82	2.00
CIL	52.60	90.00	107.32	142.16	24.04
Total	262.28	553.33	595.74	474.36	471.65

#### **Production of coal**

†3158. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of COAL be pleased to state:

(a) the action taken by the Ministry to increase the production of coal in order to fulfil the rising demand of energy in the country;

(b) the targets fixed by the Ministry for the production of coal during the next five years;

(c) the quantum of coal reserves in the country and whether the Ministry has conducted any scientific survey in this regard; and

(d) the further action taken by the Ministry on the report of the task force committee on coal allocation to States?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) The focus of the Government is to increase coal production to the maximum extent possible by facilitating Environment and Forest clearances expeditiously, pursuing with State Government for assistance in land acquisition and coordinating with Railways for movement of coal. Coal India Limited (CIL) is enhancing production through capacity

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

addition from new projects, use of mass production technologies, and identification of existing ongoing projects with growth potential.

(b) As per Annual Plan 2014-15 of Ministry of Coal, the overall target for coal production for the year 2014-15 is 630.25 Million tonnes. The Working Group on Coal and Lignite for 12th Five Year Plan in its report had projected coal production for the year 2015-16 and 2016-17 ast 720 Mte. and 795 Mte. respectively under the Optimistic Scenario and 673 Mte and 715 Mte respectively as per the Business as Usual (BAU) Scenario.

(c) and (d) As per the Geological Survey of India (GSI), geological resources of coal in India as on 1.4.2014 are 301.5 Billion tonnes, of which, coking and non-coking coal reserves are 34.1 Billion tonnes and 267.4 Billion tonnes respectively. Of the total reserves, 125.9 Mte. are in Proved category, 142.5 Mte is in indicated category and 33.1 Mte. in inferred category. Action for exploration for coal reserve is as such continuing process. Ministry of Coal has not constituted any Task Force Committee on Coal Allocation to States.

#### Guidelines for e-auction of coal

3159.SHRI S. THANGAVELU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has issued draft guidelines for e-auction of coal blocks cancelled by Supreme Court;

(b) whether it is also a fact that the bid due date would be in February, 2015 and that Government hopes to finalize the technical bid qualification in March, 2015; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) The Government has formulated an Approach Paper for auctioning of coal mines which includes the proposed time schedule of the bidding process. The Approach Paper has been uploaded on the web-site of the Ministry seeking comments from members of the public and stakeholders concerned as a part of the process of public consultation.

#### Final phase of exploration of coal in Mozambique

3160.SHRI S. THANGAVELU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the final phase of exploration for the Coal India Limited (CIL) A1 and A2 mining blocks at Tete Province in Mozambique is complete;

- (b) whether it is also a fact that the coal sampling is in progress;
- (c) whether CIL hopes to start the mining within six months to a year; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (d) Coal India Limited (CIL) has registered a wholly owned subsidiary, namely, Coal India Africana Limitada, in Mozambique for exploration and development of the two coal blocks allotted by Government of Mozambique located in Province of Tete in Mozambique. Exploratory phase of drilling has been completed in the coal blocks and the coal samples have been prepared and dispatched for testing and analysis in CSIR labs in India. The Geological Report based on the analysis results has not been prepared. Hence at this juncture of time, it is not possible to indicate when mining would start.

#### **Construction of toilets in Uttarakhand**

†3161. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government proposes to construct toilets in villages under Swachh Bharat Mission;

(b) whether women in the villages still have to relieve themselves in the open;

(c) whether Government proposes to construct toilet in each house of the village Bapta situated in Block Bironkhal of Uttarakhand;

(d) if so, by when toilets would be constructed in each house of this village; and

(e) the amount of funds expected to be spent on this scheme along with the date of its completion?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) to (e) To accelerate the implementation of the rural sanitation programme, the Swachh Bharat Mission (Gramin) {SBM(G)} has been launched on 2nd October, 2014, which aims, *inter-alia*, at keeping villages clean and attaining an open defecation free India by 2nd October, 2019. Under SBM(G), there is provision of providing incentives for the construction of Individual Household Latrines (IHHL) of ₹ 12000, to all BPL households and to identified Above Poverty Line (APL) households (all SCs /STs, small and marginal farmers, landless labourers with homestead, physically handicapped and women-headed households).

<sup>†</sup>Original notice of the question was received in Hindi.

As per the NSSO 2012 estimates, 59.4% of rural population, including women do not have access to toilets.

All Gram Panchayats in the country, including village Bapta, in Uttarakhand, are to be covered under the SBM(G).

Under the Swachh Bharat Mission (Gramin), the aim is to achieve the objectives by 2nd October, 2019.

The total fund requirement under the SBM (G) is estimated to be  $\gtrless$  1,34,386 crore, out of which central share is  $\gtrless$  1,00,447 crore.

#### Availability of drinking water

3162.SHRI RAJKUMAR DHOOT: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the attention of Government has been drawn towards media reports regarding women trek 173 kms. A year for fetching drinking water in various parts of the country;

(b) if so, the details thereof; and

(c) what concrete measures Government proposes to take to make drinking water available at the doors steps so as to save women from the hassles of fetching drinking water?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) and (b) As per Census 2011, 22.10% of rural households have to travel more than half a kilometer for fetching drinking water in rural areas.

(c) The Government of India administers the National Rural Drinking Water Programme (NRDWP) under which the financial and technical assistance is provided to States to supplement their efforts to provide adequate safe drinking water to the rural population. A budgetary allocation of ₹ 11,000 crores has been provided for NRDWP in 2014-15. Under NRDWP, the Government of India has given priority to cover partially covered habitations and quality affected habitations with safe drinking water. In the Twelfth Five year plan period, the focus is on piped water supply near the households which would reduce the hassles women face for fetching water. The Government of India is taking all steps to cover all rural habitations and households with safe and adequate drinking water supply on a continuous basis.

#### Tapping of drinking water in U.P.

†3163. SHRI JUGUL KISHORE: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether excessive tapping of drinking water has happened in Uttar Pradesh already facing water crisis and whether national drinking water safety pilot projects are being implemented there;

(b) if so, the details thereof and the regions identified for this purpose in that State; and

(c) the amount allocated by the Central Government so far for the implementation of the said projects with amount utilized therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) Excessive tapping of water from groundwater has happened in some areas/blocks in Uttar Pradesh, as per the reports of Central Ground Water Board/Ministry of Water Resources. The National Rural Drinking Water Security Pilot Projects (NRDWSPP) has been implemented in 15 over-exploited block in 11 States, including Uttar Pradesh. The two blocks Mauranipur and Barauli Ahir in Jhansi and Agra Districts in U.P State have been identified and taken up by the State Govt. The implementation activities are in progress.

(b) The drinking water security pilot project was conceptualized in the year 2010-2011. The methodological approach of the Drinking Water Security Pilot Project is assessment of total water availability, estimating total demand of water for various uses, estimating gap between demand and supply through water budgeting exercise and finally narrow down the gap through proper groundwater management and conservation including creation of impoundments on the surface.

The implementation majorly includes following phase-wise activities carried out both by the Jal Nigam/Boards/PHEDs and Support Organisations, with the help of community.

The two over-exploited blocks identified *viz*. Mauranipur (55 GPs) and Barauli Ahir (55 GPs) in Jhansi and Agra Districts respectively are under implementation, and the details of the same are as follows:

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

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The Village Water Security plans of all the GPs in Blocks proposed to be submitted by the respective States for approval by December 2014. Once the plans are approved the interventions/ Activities will be implemented through convergence of different Departments and Village Water and Sanitation Committees -VWSC in the respective GPs.

Sl. No.	State	District (Block)	Present status
1.	Uttar Pradesh	Agra(BarauliAhir)	<ul> <li>Base line data, VWSC restructuring and Water Budgeting completed and Village Water Security Plans (VWSPs) submitted for approval at State level.</li> </ul>
			<ul> <li>Completed and approved Village Water Security Plans (VWSPs) will be taken-up for implementation.</li> </ul>
2.	Uttar Pradesh	Jhansi(Mauranipur)	<ul> <li>Base line data, VWSC restructuring and Water Budgeting completed and Village Water Security Plans (VWSPs) submitted for approval at State level.</li> </ul>
			<ul> <li>Completed and approved Village Water Security Plans (VWSPs) will be taken-up for implementation.</li> </ul>

The impact analysis of the projects would be observed through monitoring once the proposed plans are implemented and completed in the Pilot Block.

(c) The expenditure for the pilot projects are met from the NRDWP (Support and Sustainability components) for software and hardware costs respectively. Hardware costs are also proposed to be dovetailed from various other schemes such as MNREGS, IWDP Agriculture, Irrigation, etc.

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#### **Providing RO system**

3164.SHRI SANJAY RAUT: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether it is a fact that the lakhs of people were forced to consume unsafe water in various parts of rural areas of the country;

(b) if so, Government's reaction thereto indicating the presence of any Central Government's monitoring agencies for water quality in the country;

(c) whether Government is considering any proposal to provide RO system operating through solar power for purifying and filtering contaminated water to avoid water-borne diseases in various rural areas of the country;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) As data provided by the State Governments on the Integrated Management Information System (IMIS) of the Ministry, as on 01.04.2014, there are 78,506 rural habitations, where drinking water is contaminated in one or more sources with excess Fluoride, Arsenic, Iron, Salinity and/or Nitrate and the number of people at risk of drinking contaminated water in these habitations is 4,77,36,360.

(b) Rural water supply is a State subject. The Ministry of Drinking Water and Sanitation under the centrally sponsored scheme, National Rural Drinking Water Programme (NRDWP), provides the State Governments technical and financial assistance in their efforts for providing safe drinking water to the rural people. Further, 3% of allocation under NRDWP provided to States is earmarked for Water Quality monitoring and Surveillance for regular testing of quality of drinking water by the States through its State, district, sub-divisional and block level water quality testing laboratories and enter the date online into the IMIS. The Ministry regularly monitors the data on water quality testing and also the number of water quality affected habitations in the country through the IMIS.

(c) to (e) The Ministry has issued operational guidelines for setting up community water purification plants or provide safe drinking water through piped water supply schemes latest by March' 2017, in approx. 20,000 arsenic, fluoride, heavy/toxic elements,

pesticides/ fertilizer affected rural habitations (figures are dynamic) which are yet to be provided safe drinking water as reported by the States on 1/4/2014. Selection of technologies shall be done by the States and RO is one amongst various technologies. For meeting the capital costs of the treatment plant and its shed, the States can utilize the 25% earmarked Water Quality funds under the NRDWP. Under this scheme, as per the operational guidelines issued to all States, use of solar based water treatment plants will be prioritized wherever situation demands.

#### Improving hygiene, sanitation and waste management

3165.SHRI DILIPBHAI PANDYA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government is willing to improve the quality of personal hygiene, sanitation and solid as well as liquid waste management in rural areas through enhanced technical and financial support to all rural household;

(b) if so, the proposed enhancements in technical and financial measures; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) Yes Sir.

(b) The Government has launched the **Swachh Bharat Mission (Gramin)** on 2nd October, 2014, which aims at attaining an Open Defecation Free India by 2nd October, 2019, by providing access to toilet facilities to all rural households and initiating Solid and Liquid Waste Management activities in all Gram Panchayats to promote cleanliness. Extensive awareness campaigns have been launched for increasing awareness about cleanliness and toilet use.

The following Steps have been taken under Swachh Bharat Mission (Gramin):-

 A provision of incentive of ₹ 12000 has been made for the construction of Individual Household Latrine (IHHL), including central share of ₹9000 (₹ 10800 in case of special category States) and State share of ₹ 3000 (₹ 1200 in case of special category States) to all BPL households and to identified Above Poverty Line (APL) households (all SCs /STs, small and marginal farmers, landless labourers with homestead, physically handicapped and women-headed households).

- An amount of ₹ 2 lakh is available for the construction of Community Sanitary Complexes at a sharing pattern of 60:30:10 (Centre:State:Community).
- Funds for Solid and Liquid Waste Management activities, with cap of
   ₹ 7/12/15/20 lakh is available for Gram Panchayats having upto 150/300/500
   more than 500 households on a Centre and State /GP sharing ratio of 75:25.
   Under this component, activities to ensure cleanliness, like creation of
   compost pits, vermin composting, common and individual biogas plants, low
   cost drainage, soakage channels/ pits, Management of Menstrual hygiene,
   reuse of waste water and system for collection, segregation and disposal of
   household garbage etc can be taken up.
- Demand for sanitation facilities is sought to be created by triggering 'Behaviour change' by intensifying Information, Education and Communication (IEC) and Inter Personal Communication (IPC) campaigns as Sanitation is Mindset issue.
- Innovative, Low cost and User friendly technologies for toilet and Solid and Liquid Waste Management will be pursued.
- (c) Does not arise.

#### **Swachh Bharat Mission**

3166.SHRI A.U. SINGH DEO: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the future of Swachh Bharat Mission launched recently by the Prime Minister and the details thereof;

(b) whether Government has mapped out a district/State-wise strategy in a planned manner as part of the cleanliness drive and if so, the details thereof;

(c) whether any concrete steps/schemes/programmes have been designed and outlined for further implementation of the Mission if so, the details thereof;

(d) the steps to ensure continued implementation and enforcement of the Mission in the country; and

(e) whether Government believes that it is essential to lay down penal provisions for enforcement of the scheme and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) The Swachh Bharat Mission (Gramin) {SBM(G)} has been launched on 2nd October, 2014, which aims *inter-alia*, at attaining a Open Defecation Free India by 2nd October, 2019, by providing access to toilet facilities to all rural households and initiating Solid and Liquid Waste Management activities in all Gram Panchayats to promote cleanliness.

Under the Mission, provision exists for providing incentives for the construction of Individual Household Latrine (IHHL), amounting to ₹ 12,000/-, to all BPL households and to identified Above Poverty Line (APL) households (all SCs/STs, small and marginal farmers, landless labourers with homestead, physically handicapped and women-headed households).

An amount of  $\gtrless$  2 lakh is available for the construction of Community Sanitary Complexes.

Fund for Solid and Liquid Waste Management activities, with cap of ₹7/12/15/20 lakh is available for Gram Panchayats having upto 150/300/500 more than 500 households. Under this component, activities to ensure cleanliness, like creation of compost pits, vermin composting, common and individual biogas plants, low cost drainage, soakage channels/ pits, Management of Menstrual hygiene, reuse of waste water and system for collection, segregation and disposal of household garbage etc can be taken up.

(b) States are to prepare and implement Annual Implementation Plans at the State and district level based upon the GP level requirement and demand. Further for creating awareness about sanitation and generating demand for sanitation facilities, including toilets, a Sanitation and Hygiene Advocacy and Communication Strategy Framework has been adopted by the Ministry for activities under Information, Education and Communication (IEC). States are preparing and implementing State and district level IEC Plans based on this strategy framework.

(c) and (d) The following steps are being taken under the Swachh Bharat Mission (Gramin):-

- Sanitation being a Mindset issue, demand is sought to be created by triggering 'Behaviour change' by intensifying Information, Education and Communication (IEC) and Inter Personal Communication (IPC) campaigns.
- This IEC/IPC programme will be assisted by various technical and professional agencies working on sanitation.

- Outputs (Construction) and Outcomes (usage) will be monitored.
- Use of Technology to Monitor Household coverage through a Hand held device to capture photos of beneficiary, toilet and Lat/Long. Coordinates is being taken up.
- Innovative, Low cost and User friendly technologies for toilet and Solid and Liquid Waste Management will be pursued.

(e) As Sanitation is a State subject, it is the State Governments which have the power to make penal provisions to ensure enforcement of the scheme.

#### Contaminated drinking water

3167.SHRI BAISHNAB PARIDA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether it is a fact that contaminated drinking water is supplied to 42 per cent of urban and 60 per cent to rural houses in the country;

(b) if so, the details thereof along with the reasons therefor;

(c) what is the long-term action plan to cover more and more houses both in urban and rural segments for pure drinking water; and

(d) what is the time-frame within which all the houses both rural and urban areas would be covered under the above project?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) As per a small study done by a team of researchers from Pratham Education Foundation, Delhi, Montreal University and Harvard Center for Population and Development Studies between May and October, 2013 and published in the medical journal Lancet and as reported in the Times of India newspaper dated 17.12.2014, 42% of urban and 60% of rural households are getting contaminated water. However, the newspaper also quoted that during the last year, Unicef (United Nations Children's Fund) and WHO (World Health Organization), two prominent UN organizations had reported that India has done very impressive work in providing safe drinking water to its citizens, with over 90% now getting treated water and had achieved one of the Millennium Development Goals (#7c) of halving the number of those without access to safe drinking water.

(b) The survey by Pratham Education Foundation, Delhi, Montreal University and Harvard Center for Population and Development Studies was conducted in 685 households in Delhi slum (Kiritnagar) and 1192 villages of poor rural Hardoi District in Uttar Pradesh. The survey was conducted using a UNICEF-validated rapid test for coliform bacteria. Bacteriological contamination of drinking water is highly dynamic and could happen even if safe drinking water is provided to households, as personal hygiene, proper water storage and handling habits matter a lot.

(c) and (d) Urban water supply is dealt by the Ministries of Urban Development and Housing and Urban Poverty Alleviation through its schemes like Jawaharlal Nehru Urban Renewal Mission, etc. The Mandate of the Ministry of Drinking Water and Sanitation is to provide safe drinking water in the rural areas through the centrally sponsored National Rural Drinking Water Programme (NRDWP), As per NRDWP guidelines, timelines have been envisaged that by the year 2022, at least 90% of rural households are provided with piped water supply; atleast 80% of rural households have piped water supply with a household connection; as chances of bacteriological contamination would be minimum if proper disinfection practices are adopted and at the same time, people also adopt proper personal hygiene, water storage and handling habits.

#### Construction of toilets under Swachh Bharat Mission (Gramin)

3168.PROF. M.V. RAJEEV GOWDA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the estimated expenditure for the recently launched Swachh Bharat Mission (Gramin);

(b) the breakup of spending on construction of toilets as well as expenditure on communication and generating awareness; and

(c) the number of toilets constructed during the last seven years under Nirmal Bharat Abhiyan (NBA)?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) Under the Swachh Bharat Mission (Gramin), in order to achieve the objectives by 2nd October, 2019, the total fund requirement is estimated to be ₹ 1,34,386 crore, out of which central share is ₹ 1,00,447 crore.

(b) The estimate expenditure on construction of toilets is  $\gtrless$  82,127 crore, out of which central share is  $\gtrless$  61,595 crore. The estimated expenditure on Information, Education and Communication is  $\gtrless$  10,750 crore, out of which central share is  $\gtrless$  8,063 crore.

(c) 6,57,79,601 Individual household latrines (IHHLs) have been reported by the States, to be constructed during the last seven years under Total Sanitation Campaign(TSC)/ Nirmal Bharat Abhiyan (NBA).

## Supply of drinking water in Uttar Pradesh and Assam

3169.DR. SANJAY SINH: Will the Minister of DRINKING WATER AND SANITATION be pleased to State:

(a) whether Government is aware that drinking water supplied to most cities in Uttar Pradesh and north eastern region especially in Assam are not fit for drinking;

- (b) if so, the details thereof city/location-wise;
- (c) whether any sample has been collected and tested to determine water quality;
- (d) if so, the details thereof; and
- (e) the steps taken or being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) to (e) Drinking water supply to cities is dealt by the Ministry of Urban Development. As reported by the Ministry of Urban Development, provisioning of drinking water in urban areas is a State subject and is the responsibility of the States/ Urban Local Bodies (ULB's). Departments/ Agencies of States/ ULB's are involved in supplying drinking water in urban areas as well as to monitor, control the quality and redress any complaints. The Ministry of Urban Development is not involved in such day to day functions of urban water supply systems. Further, Ministry of Urban Development has not received any specific report/ complaint on drinking water supply in cities including those in Uttar Pradesh and North-Eastern Region especially in Assam. However, Ministry of Urban Development wherever it is supplementing States/ Cities in providing water supply through Additional Central Assistance (ACA) for construction of projects, they recommend that the guidelines of Indian Standard - Drinking Water Specification IS: 10500 and its latest amendments be followed in providing drinking water supplies. The same water quality standards applies to State/ Cities all over India in public water supply in urban areas.

#### **Swachh Bharat Mission**

3170.SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether with the ongoing Swachh Bharat Mission (Gramin) in the country,

Government would make waste recycling compulsory and littering a punishable offences and if so, the details thereof;

(b) whether segregations of waste is being monitored by the authorities properly; and

(c) if not, whether Government would put a proper mechanism to monitor the same?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) The Government encourages reduction, reuse, recovery and recycling as strategies for waste management. With regard to making littering a punishable offence, it is the State Governments that have the powers in this regard as Sanitation is a State subject.

(b) The Government encourages segregations of waste for solid waste management. The online management Information System of the Ministry monitors the number of Solid and Liquid Waste Management projects in the country.

(c) Does not arise.

#### Contaminated ground water in Uttar Pradesh

#### 3171.SHRI ARVIND KUMAR SINGH:

#### SHRI ALOK TIWARI:

## SHRI NEERAJ SHEKHAR:

Will the Minister of DRINKING WATER AND SANITATION be pleased to refer to answer to Unstarred Question 20 given in the Rajya Sabha on the 24th November, 2014 and state:

(a) whether Government is aware that lakh of people are affected by contaminated drinking water in Ballia, Ghazipur and Varanasi districts of Uttar Pradesh;

(b) if so, the details thereof, district-wise;

(c) whether population of more than 30 districts of the State is affected by arsenic, fluoride and other heavy metals; and

(d) if so, the methodology adopted to decide the data on water quality affected habitations and population residing in the State?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV): (a) to (c) As reported by the Government of Uttar Pradesh into the online Integrated Management Information System (IMIS) of the Ministry, about 9.95 lakh rural people in 48 districts in the State of Uttar Pradesh are affected with excess levels of arsenic, fluoride, heavy metals and other chemical contamination including Ballia, Ghazipur and Varanasi districts. District-wise details of contamination of rural habitations along with population affected as on 01.04.2014 and as per laboratory reports as on 17/12/2014 in respect of heavy metals are given in Statement (*See* below).

Under the National Rural Drinking Water Programme (NRDWP), 3% of funds (d) allocated to States including Uttar Pradesh is earmarked for Water Quality Monitoring and Surveillance (WQMS) activities on 100% Central funding basis which interalia include setting up of new/ strengthening or upgrading of existing State, district, sub-divisional and block level laboratories, sample collection costs, consumables, water testing, outsourcing of services, documentation and data entry. As per NRDWP guidelines, the State Water and Sanitation Support Organization (WSSO) needs to prepare a master plan for the WOMS and also Annual Action Plan indicating year wise financial implication which is to be approved by State Level Scheme Sanctioning Committee (SLSSC). Monitoring through regular field inspections by officers from the State level and the district levels is essential for the effective implementation of the programme. District Water and Sanitation Mission (DWSM) should constitute a team of experts in the district who should review the implementation in different blocks frequently. Such review should be held at least once in a quarter. Similarly, the SWSM should conduct review of the programme in the district once in six months. In addition, Government of India may also send its review missions to the States to assess the quality of implementation of the programme. All data generated at various levels have to be entered online into the IMIS of the Ministry.

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Arsenic, Fluoride, Iron, Salinity and Nitrate (As on 01/04/2014) and Heavy metals reported contaminated

SI. I	Sl. District Name Arsenic	e Arse	nic	Fluoride	ride	Iron	u	Salinity	uity	Nitrate	ite	Mang	Manganese	Copper	r	Alum	Aluminium		Total
No.	. *	Habita-	Popula- Habita-	Habita-	Popula-	Habita-	Popula-	Popula- Habita- Popula- Habita- Popula-	Popula-	Habita-	Popula-	Habita-	Habita- Popula- Habita- Popula-		Popula-	Habita-	Habita- Popula- Habita- Popula-		Habita- Popula-
		tions	tion	tions	tion	tions	tion	tions	tion	tions	tion	tions	tion	tions	tion	tions	tion	tions	tion
_	2	3	4	5	9	7	8	6	10	11	12	13	14	15	16	17	18	19	20
<u> </u>	Agra	0	0	0	0	0	0	-	1553	0	0	-	1175	0	0	-	1175	5	2728
5.	Allahabad	0	0	1	1217	9	4068	0	0	0	0	1	860	0	0	0	0	8	6145
3.	Ambedkar Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	7	4593	7	4593
4.	Amethi	0	0	0	0	0	0	0	0	0	0	9	4525	3	3533	0	0	8	6759
5.	Auraiya	0	0	0	0	0	0	0	0	0	0	0	0	1	2816	1	507	7	3323
.9	Azamgarh	0	0	0	0	0	0	0	0	0	0	7	1217	0	0	0	0	7	1217
7.	Ballia	26	27109	0	0	0	0	0	0	0	0	7	3333	0	0	0	0	28	30442
S.	Balrampur	0	0	0	0	0	0	0	0	0	0	б	1769	0	0	7	2003	4	2541
9.	Banda	0	0	0	0	0	0	0	0	0	0	1	238	0	0	0	0	1	238
10.	Bareilly	0	0	0	0	0	0	0	0	0	0	0	0	1	2333	0	0	1	2333
11.	Bijnor	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	1284	1	1284
12.	Budaun	0	0	0	0	0	0	0	0	0	0	4	5033	0	0	0	0	4	5033
13.	Bulandshahr	r 0	0	0	0	0	0	0	0	0	0	1	4747	0	0	0	0	1	4747

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Written Answers to

Unstarred Questions

Wi	ritter	ı An	swer	s to				[22	2 De	cem	ber,	2014	1]		Uns	tarred (	Jues	tion	5	91
1944	5701	114	2724	345	173324	15828	735	39533	44331	1495	2086	145638	988		39453	4267	39507	25150	12884	
1	6	1	4	1	29	16	7	34	17	0	1	11	7		42	5	36	15	9	
0	0	114	0	0	0	4161	735	3464	0	1063	0	0	769		3154	0	1758	20922	12884	
0	0	-	0	0	0	5	7	4	0	1	0	0	1		5	0	7	11	9	
0	0	0	1284	0	0	404	0	0	0	0	0	0	219		0	0	6024	3360	0	
0	0	0	1	0	0	1	0	0	0	0	0	0	1		0	0	З	4	0	
1944	3508	0	0	345	170404	0	0	1758	0	432	0	0	0		36299	0	4366	1304	3409	
1	2	0	0	1	28	0	0	1	0	1	0	0	0		37	0	7	1	1	
0	0	0	0	0	0	0	0	0	3167	0	0	0	0		0	0	0	0	0	
0	0	0	0	0	0	0	0	0	1	0	0	0	0		0	0	0	0	0	
0	0	0	0	0	0	0	0	0	0	0	0	0	0		0	0	0	0	0	
0	0	0	0	0	0	0	0	0	0	0	0	0	0		0	0	0	0	0	
0	1099	0	0	0	0	0	0	0	31693	0	2086	0	0		0	0	0	0	0	
0	7	0	0	0	0	0	0	0	11	0	1	0	0		0	0	0	0	0	
0	1094	0	1440	0	2920	11667	0	381	9471	0	0	14638	0		0	4267	16331	0	0	
0	7	0	б	0	1	11	0	1	5	0	0	11	0		0	S	17	0	0	
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0	0	0	0	0	0	0	0	28	0	0	0	0	0	r	0	0	13	0	0	
Chandauli	Etah	Faizabad	Farrukhabad	Firozabad	Ghaziabad	Ghazipur	Gonda	Gorakhpur	Hapur	Hardoi	Jalaun	Jhansi	Jyotiba	Phoole Nagar	Kannauj	Kanpur Dehat	Kheri	Kushi Nagar	Mahamaya	Nagar
14.	15.	16.	17.	18.	19.	20.	21.	22.	23.	24.	25.	26.	27.		28.	29.	30.	31.	32.	

92	И	ritte	n An:	swers	s to		[R	AJY	A SA	BHA	<b>A</b> ]		U	nstai	rred	Ques	tions
20	1810	1783	159	83008	602	17762	41722	122776	157683	14585	5181	14498	213	21277	5618	10105	995212
19	1	1	1	12	1	5	16	127	313	ŝ	7	8	1	20	9	10	825
18	0	0	0	27706	602	1561	5050	3863	6985	1850	0	748	0	0	2802	2152	111905
17	0	0	0	3	1	1	1	5	7	1	0	1	0	0	7	7	64
16	0	0	0	0	0	0	13505	0	0	0	0	0	213	0	0	870	34561
15	0	0	0	0	0	0	4	0	0	0	0	0	-	0	0	1	21
14	0	1783	159	7654	0	16201	23167	119041	0	5067	5181	3121	0	0	0	7953	435993
13	0	1	1	1	0	4	11	123	0	1	7	-	0	0	0	8	252
12	0	0	0	0	0	0	0	0	598	0	0	0	0	0	0	0	3765
11	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0	5
10	0	0	0	4450	0	0	0	0	94415	7668	0	0	0	0	0	0	108086
6	0	0	0	1	0	0	0	0	202	1	0	0	0	0	0	0	205
∞	0	0	0	48103	0	0	0	0	3796	0	0	0	0	0	0	0	90845
7	0	0	0	L	0	0	0	0	11	0	0	0	0	0	0	0	38
9	1810	0	0	2749	0	0	0	0	51889	0	0	0	0	21277	2816	0	143967
5	1	0	0	1	0	0	0	0	97	0	0	0	0	20	4	0	180
4	0	0	0	0	0	0	0	0	0	0	0	10629	0	0	0	0	83743
3	0	0	0	0	0	0	0	0	0	0	0	9	0	0	0	0	73
2	Mahoba	Mainpuri	Mau	Meerut	37. Mirzapur	Moradabad	Pilibhit	Pratapgarh	Rae Bareli	Saharanpur	Sambhal	Sant Kabeer Nagar	Sitapur	Sonbhadra	Unnao	Varanasi	Total
_	33.	34.	35.	36.	37.	38.	39.	40.	41.	42.	43.		45.	46.	47.	48.	

#### **Bogus enrolments in Government schools**

3172. SHRI P. L. PUNIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that a large number of bogus enrolments of students have been made in Government schools across the country especially in Bihar;

(b) if so, the details thereof;

(c) whether Government has carried out any pilot project of alternative methods of funding like vouchers/cash transfers etc.;

(d) if so, the details thereof; and

(e) the steps taken by Government to prevent bogus enrolments in future and remove the bogus entries from the present lists?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (e) No such information on bogus enrolment of students in Government schools has been reported to the Ministry. No alternative methods like vouchers/cash transfers have been introduced. 16 States/UTs have initiated admission under Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 in private unaided schools wherein 25% of the seats in entry level class are reserved for disadvantaged groups and Economically Weaker Section (EWS). The Sarva Shiksha Abhiyan (SSA) Framework has been amended to provide the Central share towards reimbursement of expenditure incurred by the State/UTs Governments upto 20% of budget provision. The School Management Committees (SMCs) have been reconstituted after coming into force of the RTE Act which now have 75% representation of parents/guardians of children studying in that school. This is an effective monitoring body to ensure that bogus enrolments do not take place.

#### People educated upto primary level

†3173. SHRI LAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of people, out of total population of the country having received primary education and the number of males and females out of them;

(b) the first 25 States in the country excelling in education sector;

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

- (c) the States having more than 50 per cent educated people; and
- (d) the States less than 50 per cent of educated people?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) The literacy rate in the country has increased to 73% in 2011 from 64.8% in 2001. The number of literate persons has also increased to 763.5 million in 2011 from 560.68 million in 2001. Similarly, the male literacy rate has increased to 80.9% from 75.26% and the female literacy rate has increased to 64.6% from 53.67% during the same period. All States and Union Territories (UTs) without exception have shown increase in literacy rates during 2001-2011. Details showing State wise male and female literacy, as per Census 2011, is given in the Statement.

#### Statement

Details showing the male and female literacy rate, as per census 2011

	0			
Sl. No.	States/UTs	Male	Female	Total
1.	Kerala	96.1	92.1	94.0
2.	Lakshadweep	95.6	87.9	91.8
3.	Mizoram	93.3	89.3	91.3
4.	Goa	92.6	84.7	88.7
5.	Tripura	91.5	82.7	87.2
6.	Daman and Diu	79.5	91.5	87.1
7.	Andaman and Nicobar Islands	90.3	82.4	86.6
8.	Delhi	90.9	80.8	86.2
9.	Chandigarh	90.0	81.2	86.0
10.	Puducherry	91.3	80.7	85.8
11.	Himachal Pradesh	89.5	75.9	82.8
12.	Maharashtra	88.4	75.9	82.3
13.	Sikkim	86.6	75.6	81.4
14.	Tamil Nadu	86.8	73.4	80.1
15.	Nagaland	82.8	76.1	79.6
16.	Manipur	86.1	72.4	79.2

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Sl. No.	State/UTs	Male	Female	Total
17.	Uttarakhand	87.4	70.0	78.8
18.	Gujarat	85.8	69.7	78.0
19.	West Bengal	81.7	70.5	76.3
20.	Dadra and Nagar Haveli	85.2	64.3	76.2
21.	Punjab	80.4	70.7	75.8
22.	Haryana	84.1	65.9	75.6
23.	Karnataka	82.5	68.1	75.4
24.	Meghalaya	76.0	72.9	74.4
25.	Orissa	81.6	64.0	72.9
26.	Assam	77.8	66.3	72.2
27.	Chhattisgarh	80.3	60.2	70.3
28.	Madhya Pradesh	78.7	59.2	69.3
29.	Uttar Pradesh	77.3	57.2	67.7
30.	Jammu and Kashmir	76.8	56.4	67.2
31.	Andhra Pradesh	74.9	59.1	67.0
32.	Jharkhand	76.8	55.4	66.4
33.	Rajasthan	79.2	52.1	66.1
34.	Arunachal Pradesh	72.6	57.7	65.4
35.	Bihar	71.2	51.5	61.8
	India	80.9	64.6	73.0

# High powered commission on teacher education

## 3174.SHRI GARIKAPATI MOHAN RAO:

## DR. K.V.P. RAMACHANDRA RAO:

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a high powered commission on teacher education has been constituted;

(b) if so, the details thereof;

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(c) whether the commission would also examine the regulatory functions of National Council for Teacher Education;

- (d) if so, the details thereof;
- (e) whether the commission has submitted its report; and
- (f) the details thereof and the action taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (f) Yes, Sir. A High Powered Commission on Teacher Education under the Chairmanship of Hon'ble Justice (Retd) Shri J.S. Verma, former Chief Justice of India was constituted to examine the entire gamut of issues which have a bearing on improving the quality of teacher education as well as improving the regulatory functions of National Council for Teacher Education (NCTE). The High Powered Commission has submitted its report giving a set of recommendations for improving the teacher education sector. In line with these recommendations, the NCTE has revised its Regulations and Norms and Standards for Teacher Education Programmes (TEPs).

#### Criteria for admission in IITs

3175.SHRIMATI GUNDU SUDHARANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether IITs are now rethinking to tweak the condition that mandates a candidate at class XII to be within the top 20 percentile in order to be eligible for admission in IITs;

(b) whether the Joint Admission Board of the IITs is planning to revert to the old system or it is planning to give some weightage to the marks gained by students in class XII;

(c) whether any discussion in the IIT Council was held in this regard during the last week of September, 2014; and

(d) if so, the outcome thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) As per the modified criterion approved by the Council of IITs in its 48th meeting held on 22.09.2014, a candidate should be within the top 20

percentile of successful candidates in his /her respective Class 12 Board Examination in respective category or should have obtained 75% (for GEN, OBC-NCL) or 70% (for SC, ST, PwD) of aggregate marks in Class-12 Board Examination. The modified criterion will be applicable from JEE (Advanced), 2015.

#### Monitoring of provisions of RTE Act

3176.SHRI AMBETH RAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any mechanism to monitor one of the provisions of Right of Children to Free and Compulsory Education (RTE) Act which prescribes 200 working days and 800 instructional hours for primary schools, 220 working days and 1,000 instructional hours for upper primary schools per academic year;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Schedule to the Right of Children to Free and Compulsory Education (RTE) Act, 2009, provides for minimum number of working days/instructional hours in an academic year. These are further regulated by the State RTE rules and related notifications of the concerned State/UT. School Management Committee (SMC), consisting of the elected representatives of the local authority, parents or guardians of children admitted in the schools and teachers monitor the maintenance of the norms and standards specified in the schedule. Under Sarva Shiksha Abhiyan (SSA), Block Resource Centres (BRCs) and Cluster Resource Centres (CRCs) also monitor the implementation of RTE mandate related to working days/institutional hours in the academic year. Unified District Information System for Education (UDISE) also captures and reflects information on these aspects of elementary education in the country.

#### Establishment of schools after RTE Act

3177.SHRI C.P. NARAYANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Government schools established in the country since Right of Children to Free and Compulsory Education (RTE) Act has came into force;

(b) the number of those which have been closed or merged with neighbouring schools or are in that process during the last year;

(c) the number of children who have discontinued studies due to this and the number of those who have to walk more than the stipulated distances in the Act; and

(d) whether Government has taken any step to arrest this trend?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) As per District Information System for Education (DISE), the number of schools imparting elementary education in 2009-10 was 13.03 lakh which has increased to 14.49 lakh in 2013-14. Since the Right of Children to Free and Compulsory Education (RTE) Act, 2009 has come into force on 1st April, 2010, 42,253 primary schools and 14,017 upper primary schools have been sanctioned under the Sarva Shiksha Abhiyan (SSA). The State Governments/Union Territory Administrations, under their RTE rules, are the appropriate authority to specify neighbourhood school norms. The total enrolment in elementary schools has risen from 18.79 crore children in 2009-10 to 19.89 crore children in 2013-14.

#### Lifts for disabled students

3178.SHRI BAISHNAB PARIDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is no system of lifts for disabled students in Government schools in the country;

(b) if so, the details thereof;

(c) whether Government proposes to issue instructions to all concerned in the country for provision of lifts for disabled students in Government run institutes/ schools to help them to pursue their courses with comfort; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) Under Sarva Shiksha Abhiyan (SSA) and Rashtriya Madhymic Shiksha Abhiyan (RMSA), there is no specific provision for the lifts in Government Schools for disabled children. However, under SSA, States and UT's are assisted to enrol children with special needs (CWSN) in schools, through early identification, assessment camps, distribution of aids and appliances, appropriate teaching learning equipments, training of teachers in inclusive strategies, barrier free school infrastructure including ramps with railings as well as home based learning methods.

The RMSA also provides barrier free access to disabled children at secondary level.

The University Grant Commission (UGC) has implemented a scheme called "Higher education for Persons with Special needs (HEPSN) which is basically meant for creating an environment at the higher education institutions to enrich higher education learning experiences for differently-abled persons. Creating awareness about the capabilities of differently-abled persons, constructions aimed at improving accessibility, purchase of equipments to enrich learning etc. are the broad categories of assistance under the scheme.

#### **Funding Pattern of SSA**

3179.SHRI RAVI PRAKASH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that SSA funding pattern between the Central and State Governments is hitting the weak States adversely;

(b) if so, whether the State Governments had lodged protest against the SSA funding pattern and urged it to review this;

(c) if so, Government's reaction thereto and the steps taken in this regard;

(d) whether there is an urgent need to bring in some changes in the curriculum;

(e) if so, whether CBSE is planning to introduce subjects like photography, theatre and journalism at the plus two level; and

(f) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The central fund released under Sarva Shiksha Abhiyan (SSA) has increased from ₹ 19594.07 crore in 2010-11 to ₹ 24735.85 crore in 2013-14. Some States like Arunachal Pradesh, Himachal Pradesh, Uttarakhand etc., have requested to review the fund sharing pattern between the Centre and States under SSA. After due consideration, the Government of India has decided to continue with the existing fund sharing pattern under SSA between Central and State Governments, which is in the ratio of 65:35 for all States except North Eastern Region (NER) States where it is 90:10, from the year 2010-11 for implementation of Right of Children to Free and Compulsory Education (RTE) Act, 2009.

(d) The curriculum development is an ongoing process. The National Curriculum Framework (NCF)-2005 sets the guidelines for syllabi and textbooks at all the stages of school education.

(e) and (f) The Central Board of Secondary Education (CBSE) has introduced 'Mass Media Studies' as an academic/vocational subject from the academic year 2010-11 for classes XI-XII and 'Theatre Studies' for class XI-XII from the academic session 2013-14. The CBSE Board offers compulsory areas called 'Work Education' and 'Art Education' for the students of classes IX-X and photography is a part of these areas.

#### Government schools without libraries

3180.SHRIMATI SAROJINI HEMBRAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that majority of the Government schools are functioning without libraries and librarians;

- (b) if so, the details thereof;
- (c) the action taken in this regard, if not, the reasons therefor; and

(d) what action has been taken by Government to fill up the vacancies within a specific timeframe?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) As per Unified District Information System for Education (UDISE) 2013-14, out of 99807 Government Schools, 85103 Schools have libraries with full time librarians in 10812 of these schools.

(c) and (d) The Centrally Sponsored Scheme of Rashtriya Madhyamik Shiksha Abhiyan (RMSA), *inter-alia*, provides for financial assistance to States/UTs for setting up libraries including staff, in Government schools. So far, 37438 Secondary Schools have been approved under RMSA, for setting up of libraries.

#### Scholarships for higher education in foreign universities

3181.SHRI MATI VANDANA CHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is offering any scholarships for meritorious students for pursuing higher education in foreign universities, if so, the details thereof; and

(b) whether Government is taking any steps to promote student exchange programmes between Indian universities and foreign universities, if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Government is implementing the following schemes for providing financial assistance to meritorious students to pursue their higher education abroad:-

- National Overseas Scholarship for Scheduled Tribe Students:- This scheme is implemented by the Ministry of Tribal Affairs. Under the scheme, financial assistance is provided to meritorious Scheduled Tribe students for pursuing higher studies of Master level courses, Ph.D. and Post Doctoral Research Programmes in foreign universities in the field of Engineering, Technology and Science whose parental income does not exceed ₹6. lac per annum. The selected candidates are given cost of tuition and other educational fee charged by foreign universities, maintenance and other grants along with travel expenses. Physical target and financial allocation under the scheme for the year 2014-15 is 20 (17 ST and 3 Primitive Tribal Group) beneficiaries and ₹1.0 Crore respectively.
- 2. National Overseas Scholarship for Scheduled Caste and OBC students:-These schemes are implemented by Ministry of Social Justice and Empowerment in identified areas. The details of the schemes are:
  - (i) National Overseas Scholarship for Scheduled Caste etc.: Under the scheme, financial assistance is provided for pursuing Master level course and Ph.D. abroad. The family income ceiling of the candidates/parents is ₹6.00 lac per annum. The number of awards available is 60 per annum. An amount of ₹6.00 crore has been provided under the scheme.
  - (ii) National Overseas Scholarship for OBC Students: This scheme is being implemented w.e.f. 2014-15. Under the scheme, financial assistance is provided for pursuing Master level course and Ph.D. abroad. The family income ceiling of the candidates/parents is ₹3.00 lac per annum. Physical target and financial allocation under the scheme for the year 2014-15 is 25 beneficiaries and ₹ 6 Crore respectively.
- 3. **Padho Pardesh:-** This scheme is implemented by Ministry of Minority Affairs. Padho Pardesh is a scheme of Interest Subsidy on educational loan

on overseas studies for the meritorious and economically weaker students belonging to Minority Communities. For availing the benefit of the scheme, the total income from all sources of the employed candidates or his/her parents/ guardians in case of unemployed candidate shall not exceed ₹ 6.00 Lac per annum. Under the Scheme, 100% interest subsidy is provided on educational loan availed by the students, enrolled for course at Masters, M. Phil and Ph.D. levels, for overseas studies under the existing educational loan scheme of Indian Banks' Association (IBA). Physical target and financial allocation under the scheme for the year 2014-15 is 100 beneficiaries and ₹ 4 Crore respectively.

- 4. **Overseas Doctoral and Postdoctoral fellowship:-** These scheme are implemented by Department of Science and Technology in identified areas for Indian students. The details are given as under:
  - (i) Overseas Doctoral Fellowship: The Scheme aims to build national capacity where the talent supply of researchers in areas of interest to the country is sub-critical by providing doctoral fellowship in select areas in chosen overseas institutions. The applicant should have completed eligible degree in India (Bachelor/Post graduate) in Science or Engineering (including Medicine, Pharma, Agriculture and related S and T areas) not earlier than preceding two year. The applicant should have got admission into doctoral research program in chosen areas in identified overseas top ranking universities as notified by the Board from time to time.
  - (ii) Overseas Postdoctoral Fellowship: The Scheme aims to build national capacity in frontier areas of Science which are of interest to India by providing postdoctoral fellowship for a period not exceeding 2 years. The applicant should have completed Ph.D degree in Science and Engineering not earlier than the preceding two years from recognized institutions in India. For researchers who are in regular employment, the 2 year period may be relaxed. The Programme admits candidates in chosen areas in identified overseas top ranking universities as notified by the Board from time to time.

(b) Student exchange is one of the important components of the Educational Exchange Programmes / Memorandum of Understanding (EEP/MOU) signed by India with foreign countries. Indian Universities and Institutions of higher learning are also

entering into MOUs with their counterpart institutions in other countries that include arrangements for exchange of students between these institutions.

#### **Promotion of vocational education**

3182. SHRI MATI VANDANA CHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the steps taken by Government to promote vocational education in schools in the country;

(b) how many students have been enrolled for vocational education during the last three years:

(c) whether Government proposes to revamp the vocational education and training system in the country enabling upward mobility of students; and

(d) the steps taken by Government to encourage private participation in vocational education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) To promote vocational education in schools, the revised Centrally Sponsored Scheme of "Vocationalisation of Secondary and Higher Secondary Education (VS and HSE)" is being implemented in the country under the Rashtriya Madhyamik Shiksha Abhiyan. The scheme, *inter alia*, provides for introduction of vocational education from the secondary stage in Government, Government aided and recognized private schools.

(b) During the last three years, 1119 schools have been covered across 21 States/ UTs under the scheme with a coverage capacity of 1,66,200 students.

(c) In order to facilitate vertical and horizontal mobility of students within the vocational education, skill training, general education and job markets, under the National Skills Qualification Framework, the Ministry of Human Resource Development has launched a Credit Framework named Skill Assessment Matrix for Vocational Advancement of Youth (SAMVAY).

(d) Under the scheme of VS and HSE there is a provision for incentivizing Government aided and recognized private schools for the introduction of vocational education courses. As per scheme guidelines, vocational courses are also to be developed, assessed and certified in consultation with industry and employers.

#### Amendment in examination Bye-laws

3183. SHRI AVINASH PANDE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the number of students with disabilities who have benefited from the amendment to rule 24 of the examination Bye-laws in 2008, exempting them from the Three Language Formula requirement, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): The Rule 24(iii) of the Central Board of Secondary Education (CBSE) Examination Bye-Laws as amended in 2008 had the option of studying one compulsory language as against two for students with disabilities. This language should be in consonance with the overall spirit of Three Language Formula prescribed by the Board. The State-wise numbers of such students of Class-X is available on the website (cbse.nic.in) of the CBSE.

#### Unfair means in examinations

3184. SHRI AVINASH PANDE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any steps have been taken by Government to detect and prevent, use of unfair means by students and teachers to increase the success rate of students in examinations, as also to punish them;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Central Board of Secondary Education (CBSE) has taken various steps to prevent and handle the cases of unfair means. These steps include the appointment of observers/inspectors/flying squads at the examination centers; issuance of detailed guidelines for dealing with unfair means cases; release of notification every year before examination indicating penalties to refrain students to use unfair means in the examination. The cases of teachers are dealt by individual schools in accordance with their disciplinary/conduct rules.

(c) Does not arise.

## **Review of NCERT text books**

3185. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government seeks to review NCERT text books to include lessons on contemporary Indian history post 1947;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether Government seeks to include the history of the North East also in the syllabus; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) In the field of school education, the National Council of Educational Research and Training (NCERT) has been reviewing and revising the National Curriculum Framework (NCF-2005) from time to time, in order to update the same in view of the changing needs of the school education, knowledge and technology. History textbooks of Class VIII and Class XII prepared by the NCERT based on NCF-2005, have already included developments in Indian history after independence. Furthermore, the Social Science textbooks have also referred to contemporary social, political and economic developments.

(d) and (e) Content about various aspects of the North Eastern Region have been included in the NCERT's textbooks of Social Science (History, Geography and Political Science).

#### Contact class centres under Udaan scheme

3186. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether, voicing concern at the less number of contact class centres under CBSE Udaan scheme in the State, Tamil Nadu Government has urged the Minister to increase the number of centres as the region has a substantial girl student population in the science stream;

(b) whether the last date for applications for the programme would be extended; and

(c) whether applicants are required to opt for cities for contact class centres out of those listed in the brochure and the State has only two cities in the list; if so, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Under the "UDAAN" scheme, initially, two contact

class centres were set up in the State of Tamil Nadu *i.e.* Coimbatore and Madurai. At a later stage one more centre was set up in Chennai. Initially, under the scheme, date for submission of the application form was 27.10.2014 which was extended to 04.11.2014.

(c) The application form provides options for contact class centres. Tamil Nadu has three cities to opt for contact class centre.

## Model degree colleges in minority districts

†3187. SHRI RAM NATH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to open model degree colleges in Minority dominated districts;

(b) if so, the details thereof;

(c) the details of districts in Bihar where Government plans to open such degree colleges; and

(d) the amount of fund granted for the purpose, so far?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Yes, Sir. During the 11th Plan, the Central Government had launched a Centrally Sponsored Scheme (CSS) for opening of Model Degree Colleges (MDC) in 374 districts identified as Educationally Backward Districts (EBD) of which, 64 are Minority Concentrated Districts (MCD) as notified by the Ministry of Minority Affairs. This scheme has now been subsumed under the new CSS of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) launched by the Central Government for reforming state higher education sector.

(c) In Bihar, 25 districts have been identified as EBDs out of which 7 are MCDs *viz.*, Araria, Darbhanga, Katihar, Kishanganj, Pashchim Champaran, Purnia and Sitamarhi. Under RUSA, the State Government of Bihar has submitted its State Higher Education Plan (SHEP), wherein it has proposed the setting up of 12 MDCs.

(d) No funds have been released to the State of Bihar for this purpose so far.

# Making Sanskrit compulsory in Kendriya Vidyalayas

3188. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) how the Ministry justifies making Sanskrit as a compulsory third language in Kendriya Vidyalayas; and

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(b) the urgency in implementing the decision from the mid-session of the current academic year?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Kendriya Vidyalayas primarily cater to the educational needs of children of transferable Central Government employees and hence are expected to maintain a uniform curriculum/scheme of studies in all its schools. Students of classes VI to VIII study Sanskrit compulsorily as the third language in the Kendriya Vidyalayas. The introduction of German Language as a third language in Class VI to VIII in Kendriya Vidyalayas (KVs) was violative of the provisions of the National Policy on Education/National Curriculum Framework relating to the Three Language Formula.

# Central assistance to Maharashtra for payment of Sixth Pay Commission dues

3189. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount of Central assistance for payment to teachers and supporting cadre under the Sixth Pay Commission due to the Maharashtra Government; and

(b) by when this amount would be released to the State?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Central Government had received a proposal from the Government of Maharashtra for reimbursement of ₹14,70,21,30,487 (80% of the amount of ₹18,37,76,63,109/-) as total central share as reimbursement of expenditure for payment of arrears on account of implementation of the revised UGC pay scales, for the period 1.1.2006 to 31.03.2010. However, as per the undertaking submitted by the State Government, an amount of ₹ 11,50,16,00,000/- had actually been disbursed by the State Government.

(b) Till date, an amount of ₹5,75,08,00,000/- has been released as central share to the Government of Maharashtra, in two instalments.

## Practical training in education system

3190. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the present education system has less emphasis on practical training and more on theoretical learning;

(b) if so, the details in this regard; and

(c) what steps are being taken to inculcate skills among students in schools and colleges?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The National Focus Group's position paper on 'Teaching of Science' a component of National Curriculum Framework-2005 States that a major area of concern is the gradual decline of practical work and experimentation at secondary and senior secondary levels, Considering this concern, the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) Framework, 2009 provides for an integrated science laboratory for the secondary schools. Further, National Council of Educational Research and Training (NCERT) has developed activity based teaching learning materials, the textbooks, laboratory manuals, teachers handbook and science kits that promotes enquiry, critical and analytical thinking at the secondary stage. NCERT has also been building capacity of Key Resource Persons (KRPs) in science at the secondary stage in all the States/UTs.

(c) The Government has taken various initiatives to promote vocational education and training like the development of the National Vocational Education Qualifications Framework (NVEQF) and later its assimilation in the National Skills Qualification Framework (NSQF). NSQF would be implemented in educational systems throughout schools, colleges, polytechnics and universities from 2013-14. The University Grants Commission (UGC) has framed guidelines for adoption of Choice-Based Credit System (CBCS) for skill development for all undergraduate and postgraduate level degree, diploma and certificate programmes under the credit system awarded by Central, State and Deemed to be Universities.

At the school level, Central Board of Secondary Education is currently offering various skill based courses at secondary and senior secondary levels to impart knowledge and training that strengthens the core skills of the students from Class IX onwards. The Board has also identified some Skill Knowledge Providers for effectively offering the skill based courses in the schools. The Board is also working for the industry linkages specially meant for the schools and would prepare student database for appropriate internship training /employment.

#### Strengthening of NCTE

3191. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a Task Force Committee had been constituted by National Council for Teacher Education (NCTE) for strengthening the organization;

- (b) if so, the details thereof;
- (c) whether the task force has submitted its report;
- (d) if so, the details thereof; and
- (e) the action taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (e) Yes Sir. A Task Force had been constituted by the National Council for Teacher Education (NCTE) for the purpose, which has since submitted its report on 17.7.2014 to the NCTE, with recommendations such as the restructuring of the NCTE headquarters and its Regional Committees, as well as making the Appeals Committee a statutory body, etc.

### Contravention of UGC guidelines in JNU

3192. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Minister is aware that the Jawaharlal Nehru University, New Delhi frames its own rule in contravention of the UGC guidelines with regard to appointment, promotion, career advancement of teaching staff on the basis of their degree obtained from Indian and foreign universities;

(b) if so, the action UGC has taken or proposed to be taken to restrain the university from practising discriminatory rules to favour a few; and

(c) if not, whether the Minister would seek an explanation from the University and undo the damage it has done to the faculty members?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) Jawaharlal Nehru University has reported that it has adopted the recruitment/promotion rules based on UGC guidelines as issued from time to time and the same is implemented after the adoption by the Academic Council and approved by the Executive Council of the University. The University does not discriminate between the degree of Indian Universities and Foreign Universities in regard of recruitment/promotion.

#### **Dalit literacy**

†3193. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the percentage of literate persons in the country;

<sup>†</sup>Original notice of the question was received in Hindi.

(b) the number of dalit population and literate dalit persons in the country;

(c) whether any evaluation has been made regarding the reasons of such a large number of illiterate persons among dalit population, despite the efforts made by Government; and

(d) the action plan prepared by Government to face this challenge in future?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Census, 2011 reported the percentage of literate persons in the country as 72.98.

(b) The Scheduled Castes population reported by the Census, 2011 is 20,13,78,372 out of which 11,37,59,997 are literates.

(c) and (d) A large number of Scheduled Castes population is still illiterate due to various factors including poverty, gender etc. Government has reiterated its commitment to establishing a literate society and providing quality literacy to all irrespective of age and gender. Saakshar Bharat, a Centrally Sponsored Scheme for Adult Education and Skill Development, is being implemented for non-literate adults in the 15 plus age group for enhancing the literacy rate in the rural areas of 410 districts in 26 States and one Union Territory (UT). The main target under the programme is to make 70 million adult non-literates including 14 million SCs as literates under basic literacy. The Government has also enacted the Right of Children to Free and Compulsory Education Act, 2009 and is implementing the Sarva Shiksha Abhiyan Programme for universalisation of elementary education for all children in the 6-14 age group.

## **Reservation in CBSE affiliated schools**

†3194. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has no information about implementation of reservation rules for SCs, STs and OBCs in the schools affiliated to CBSE;

- (b) if so, the response of Government thereto; and
- (c) the remedial steps taken by Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Central Board of Secondary Education (CBSE) being an affiliating and examining body does not maintain record of implementation of †Original notice of the question was received in Hindi. reservation for SCs, STs and OBCs in its affiliated schools. However, Affiliation Bye-Laws of CBSE Rule 12 *inter alia* prescribe that "as regards reservation for SC/ST students is concerned, it shall be governed by the Education Act/Rules applicable to the State/U.T. where the school is situated."

#### Safe drinking water and clean toilets in schools

3195. SHRI PARIMAL NATHWANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has fixed any time limit in regard to providing safe drinking water and clean toilets in all Government and Government aided schools;

(b) if so, the details thereof;

(c) whether the Supreme Court has given any direction to Government in this regard and if so, the details thereof;

(d) the number of schools in the States including Jharkhand, lacking basic infrastructure facilities including safe drinking water and toilet facilities, State- wise; and

(e) the steps taken by Government to address the issue?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates the appropriate Governments to provide school infrastructure for elementary education in accordance with the norms prescribed in the schedule to the RTE Act. State Governments/UT administrations are mandated to provide these facilities in all schools as per the time frame mandated under the RTE Act. Further, the Hon'ble Supreme Court in writ petition (Civil) No. 631 of 2004 in the matter of Environmental and Consumer Protection Foundation *vs*. Delhi Administration and Others, had directed, in its order dated 3.10.2012 that all States and Union Territories provide, *inter alia*, drinking water and toilet facilities, if not already provided, within six months to schools.

(d) and (e) As per U-District Information System for Education (U-DISE) 2013-14, 54553 schools do not have drinking water facilities and 2.03 lakh Government schools do not have toilet facilities. State-wise details of these facilities is given in Statement (*See* below). Under the Sarva Shiksha Abhiyan (SSA) programme, 9.67 lakh toilets and 2.36 lakh drinking water facilities have been sanctioned across the country till now. Further, in pursuit to the national call to provide toilets in all schools within a year, many corporates have also committed for construction/ renovation of toilets in schools.

# 112 Written Answers to

[RAJYA SABHA]

# Statement

Sl. No.	States/UTs	Number of Schools without facilities			
		Toilets	Water		
1	2	3	4		
1.	Andaman and Nicobar Islands	25	2		
2.	Andhra Pradesh	24964	4830		
3.	Arunachal Pradesh	2650	778		
4.	Assam	19031	7150		
5.	Bihar	24026	5426		
6.	Chandigarh	0	0		
7.	Chhattisgarh	10214	2271		
8.	Dadra and Nagar Haveli	47	0		
9.	Daman and Diu	4	0		
10.	Delhi	0	0		
11.	Goa	198	1		
12.	Gujarat	1080	9		
13.	Haryana	905	29		
14.	Himachal Pradesh	973	165		
15.	Jammu and Kashmir	9680	2805		
16.	Jharkhand	6361	3662		
17.	Karnataka	266	29		
18.	Kerala	180	56		
19.	Lakshadweep	0	0		
20.	Madhya Pradesh	16307	4953		
21.	Maharashtra	1997	688		
22.	Manipur	201	430		

Details showing lack of Toilets and Drinking water in government schools

Written Answers to		[22 December, 2014]	Unstarred Questions	113
1	2	3	4	
23.	Meghalaya	3885	3092	
24.	Mizoram	666	150	
25.	Nagaland	362	822	
26.	Odisha	19009	1857	
27.	Puducherry	0	0	
28.	Punjab	1275	44	
29.	Rajasthan	4488	4132	
30.	Sikkim	37	35	
31.	Tamil Nadu	5583	0	
32.	Telangana	17672	4892	
33.	Tripura	366	533	
34.	Uttar Pradesh	5568	3551	
35.	Uttarakhand	1562	817	
36.	West Bengal	23736	1344	
	Total	203318	54553	

Source: U-DISE, 2013-14.

# Decline in students going for study in Britain

†3196. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the number of students going for study in Britain has reduced substantially owing to new policies of British Government;

(b) whether any discussion has been held by the Central Government with British Government in this regard;

(c) if so, the details thereof;

(d) whether Vince Cable, the Secretary of State for Business, Innovation and Skills has visited the country recently;

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(e) if so, whether any discussion has been held with him in this regard during his visit; and

(f) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) As per the available data, number of students going for study in Britain has progressively reduced over the recent years.

(b) and (c) Government of India has taken up different issues affecting student mobility from India to UK with the UK Government at various fora. The Prime Minister, in addition to raising the issue during his meeting with former Foreign Secretary and UK Chancellor of Exchequer in July, 2014, discussed the same during his bilateral meeting with the UK Prime Minister in November, 2014 at Brisbane. The Minister of External Affairs also raised this issue during Delegation Level Talks with UK Foreign Secretary in July, 2014. Recently, these issues were also discussed by Minister of Human Resource Development with Minister of Universities, Science and Cities of the United Kingdom in the India-UK Education Forum held at New Delhi on 13th November 2014.

(d) to (f) Yes, Sir. The UK Secretary of State for Business, Innovation and Skills visited India during October 10-15, 2014. However, no specific discussion regarding the student mobility was held.

## Mother tongue in Kendriya Vidyalayas

3197. SHRI K.N. BALAGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the students in Kendriya Vidyalayas (KVs) are having the facility to study their mother tongue in respective States;

- (b) if so, the details thereof; and
- (c) whether in Kerala, the KVs are providing this facility?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Yes, Sir. As per Article 112 of Education Code for Kendriya Vidyalayas (KVs) 'Additional arrangement for teaching of the regional language/mother tongue shall be made, provided a minimum of 15 or more students are willing to opt for the same. For this, part-time contractual teachers shall be appointed after obtaining sanction of the concerned Regional Office of Kendriya Vidyalaya Sangathan.

Teaching of these language will be introduced from class VI and will continue upto class VIII and where need be, in class IX and X also. The teaching will be during school hours for about two to three periods per week. The teaching of regional language/mother tongue shall be stopped at the end of February each year.'

(c) Yes, Sir. 11,721 students are studying Malayalam (their mother tongue) in various KVs in Kerala.

## Centres of Indira Gandhi National Tribal University

3198. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of centres of Indira Gandhi National Tribal University operating, as on date, State-wise;

(b) the action taken by the University to set up its centre in Gujarat;

(c) whether Government is aware that, due to practical problems, Gujarat Government could not allocate mandated 200 acres of land at a single convenient place for the proposed centre of this University; and

(d) if so, whether Government would take up and sort out this issue on priority with the State Government to facilitate opening up of this centre for benefit of millions of students of the State?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) There is only one Regional Centre of Indira Gandhi National Tribal University (IGNTU) at Imphal, Manipur.

(b) to (d) Request for opening of Centre (IGNTU) in Gujarat has been received. However, as a matter of policy, it has been decided that this new University that started functioning in the year 2008 should first stabilize its operations at its main campus in Amarkantak (Madhya Pradesh) before proposals for setting up other new Regional Centres of the University can be considered.

## E-education through broadband facility

3199. SHRI VIVEK GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has taken or proposes to take measures with regard to imparting e-education through the broadband infrastructure facility to be set up to connect panchayats as envisioned by the Hon. Prime Minister;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of beneficiaries, targets laid down and outcomes envisioned by implementation of e-education in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) Sir, the broadband infrastructure facility is the medium to access the internet. Anybody connected to internet using this infrastructure can have access to all the e-content relating to education available on the World Wide Web.

The Ministry is presently implementing the National Mission on Education through Information and Communication Technology (NMEICT) to leverage the potential of ICT, in teaching and learning process for the benefit of all the learners in Higher Education Institutions in any time any where mode. Under the Mission, more than 700 courses in various disciplines in engineering and science are available on-line under National Programme on Technology Enhanced Learning (NPTEL). E-content for 8 undergraduate subjects has also been generated by the Consortium of Educational Communication (CEC) in collaboration with its Media Centers. Over 100 Virtual Labs in 9 Engineering and Science disciplines, comprising about 770 experiments are currently ready for use and available. 1500 Spoken Tutorials are available on line. More than 200 courses for design have been created. The details about NMEICT Mission are available at www. nmeict.ac.in. Using computer infrastructure and connectivity, the reach of these facilities is ensured to the learners.

## **Relaxation under Section 23 of RTE Act**

3200. SHRI P. L. PUNIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of States granted relaxation under Section 23 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009;

(b) the number, intake and courses run by teacher training institutes recognized by National Council for Teacher Education, State-wise, and management-wise;

(c) whether there is any shortage of teacher training institutes as compared to the required number of teachers to fulfil the pupil teacher ratio, as per the Schedule of the Act; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Since the enactment of Right of Children to Free and Compulsory Education (RTE) Act, 13 States (Assam, Bihar, Chhattisgarh, Himachal Pradesh, Odisha, Madhya Pradesh, Manipur, Meghalaya, Nagaland, Tripura, Uttar Pradesh, Uttarakhand and West Bengal) have been granted relaxations under Section 23 of the RTE Act from time to time.

(b) As on 31st March, 2014, National Council for Teacher Education (NCTE) has recognized 17254 courses with a total intake of 1,325,341. The State-wise details are given in Statement (*See* below).

(c) and (d) The Schedule of the RTE Act specifies the Pupil Teacher Ratio (PTR) as not exceeding 1: 40 for primary schools and 1:35 in upper primary schools. As against this, the PTR in 2013-14 was 1: 26 for all schools.

State/UT	D.E	EI.Ed.	В	.Ed.	М	.Ed.	Oth	ers	Te	otal
	Course	Intake								
1	2	3	4	5	6	7	8	9	10	11
				E	RC					
Arunachal	7	345	8	800	0 0	0	0	0	15	1145
Pradesh										
Assam	22	1320	57	492	5 4	85	0	0	83	6330
Bihar	77	5150	200	22010	) 5	145	2	100	284	27405
Jharkhand	33	1910	117	11950	) 5	135	2	200	157	14195
Manipur	8	400	10	1230	0 2	50	1	100	21	1780
Meghalaya	11	624	6	600	0 1	35	0	0	18	1259
Mizoram	1	330	2	150	0 1	35	0	0	7	515
Nagaland	1	210	8	780	0 1	35	0	0	13	1025
Odisha	77	6990	21	2153	3 7	205	10	474	115	9822
Sikkim	1	190	3	300	0 1	25	0	0	8	515
Tripura	4	480	5	650	) 2	60	1	60	121	1250
West Bengal	291	14730	288	2954	7 10	270	25	1220	614	45767
Total	542	32679	725	7509:	5 39	1080	41	2154	1347	111008

#### Statement

118 Written Answers to		[	[RAJYA SABHA]				Uns	Unstarred Question		
1	2	3	4	5	6	7	8	9	10	11
				WF	RC					
Chhattisgarh	41	2050	126	13000	18	630	16	3620	201	19300
Madhya Pradesh	462	22660	472	48900	76	1590	69	4415	1079	77565
Maharashtra	1515	75003	577	60020	153	4010	150	8235	2395	147268
Goa	4	195	4	400	1	10	1	50	10	655
Gujarat	554	27670	329	32235	85	2175	109	5165	1077	67245
Daman and Diu	3	150	60	6000	0	0	0	0	63	6150
Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0
Total	2579	127728	1568	160555	333	8415	345	21485	4825	318183
				NR	C					
Uttarakhand	11	777	126	12970	8	200	8	390	153	14337
Chandigarh	5	340	5	1400	3	200	4	340	17	2280
Rajasthan	332	16720	768	89000	47	1475	21	935	1168	108130
Punjab	174	6900	192	27150	47	1540	32	1355	445	36945
Himachal Prades	h 39	3298	75	9175	13	585	6	280	133	13338
Haryana	355	21593	495	60330	38	990	36	2172	924	85085
Delhi	90	4913	24	3787	9	225	8	1435	131	10360
Uttar Pradesh	1140	64351	1265	144200	125	3285	210	9974	2740	221810
Total	2146	118892	2950	348012	290	8500	325	16881	5711	492285
				SR	С					
Andhra Pradesh	732	37597	591	66720	53	1308	178	11365	1554	116990
Tamil Nadu	795	57388	686	77234	141	3605	51	2730	1673	140957
Karnataka	956	52133	411	41467	50	1847	126	6255	1543	101702
Kerala	244	11344	193	22510	45	1195	12	842	494	35891
Puducherry	52	3970	37	3750	12	300	1	50	102	8070
Andaman and Nicobar Islands	1	60	2	120	1	25	0	0	4	205
Lakshadeep	1	50	0	0	0	0	0	0	1	50
Total	2781	162542	1920	211801	302	8280	368	21242	5371	403865

*Note:* Details, Management-wise are available with the affiliating bodies *i.e.* Universities and SCERTs of the concerned State

Written Answers to

#### Monitoring of schools through satellites

†3201. SHRI LAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is preparing any plan to monitor the schools throughout the country through satellites;

- (b) if so, whether Government has taken any steps in this direction; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Ministry of Human Resource Development, in-collaboration with National Informatics Centre (NIC) is working on a web enabled platform for Geographic Information System (GIS) based information about schools across the country. A total of 24 States have collected longitude and latitude of their existing schools. 21 States have collected this information through an exclusive exercise of GIS mapping and 3 UTs have done it under District Information System for Education (DISE).

#### Centres for cultural activities in schools

†3202. SHRI LAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering seriously to set up centres for cultural activities in all the schools;

- (b) if so, whether Government has taken any steps in this direction so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) No, Sir. No such proposal is under consideration.

## Amendment of RTE Act

3203.SHRI P.L. PUNIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is considering amending certain provisions of the Right of children to Free and Compulsory Education (RTE) Act such as, no child can be held back, neighbourhood criteria etc.;

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(b) if so, the details thereof;

(c) whether it is mandatory for unaided schools to admit children under the 25 per cent quota only from the neighbourhood as per the RTE Act; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) In the 59th meeting of the Central Advisory Board of Education (CABE), a Sub-Committee was constituted to assess the implementation of comprehensive and continuous evaluation (CCE) in the context of 'no detention' provision in the RTE Act, 2009. The Sub-Committee has submitted its recommendations.

(c) and (d) Section 12 (1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act mandates that all private un-aided schools shall admit children belonging to weaker section and disadvantaged group in the neighbourhood in class I (or pre-school, as the case may be), to the extent of at least 25 percent of the strength of that class and provide free and compulsory elementary education to them till its completion.

## Vacancy of Vice-Chancellor in Rashtriya Sanskrit Sansthan

3204.SHRIMATI KAHKASHAN PERWEEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the post of Vice-Chancellor is lying vacant in the Rashtriya Sanskrit Sansthan (Deemed University), New Delhi for a long time;

(b) if so, by when Government is likely to appoint a Vice-Chancellor in the said institution; and

(c) the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Yes, Sir. The post of Vice Chancellor of Rashtriya Sanskrit Sansthan (RSKS) is lying vacant since 14.08.2013.

(b) and (c) The Government has initiated the processes of appointment of regular Vice Chancellor. No time frame can be envisaged.

## Vacancy in Rashtriya Sanskrit Sansthan, Jaipur

3205.SHRIMATI KAHKASHAN PERWEEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a number of posts of Professors and Associate Professors are lying vacant in the Rashtriya Sanskrit Sansthan, Jaipur;

(b) whether Government is aware of the fact that, for the last many years no promotional avenues have been generated in the Sansthan; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) No, Sir.

(b) and (c) The promotions and benefit of promotion under Career Advancement Scheme (CAS) are given to the teaching staff of the Rashtriya Sanskrit Sansthan (RSKS) on their meeting the eligibility conditions as laid down in the rules and regulations of University Grants Commission (UGC).

# Irregularities in recruitment in University of Hyderabad

3206.SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that University of Hyderabad recruited Group A teaching positions without notifying the same;

- (b) if so, the reasons therefor;
- (c) whether it is not against the University's statute or ordinance;

(d) the details of appointments given without proper notification under various categories till date, year-wise;

(e) the number of these positions reserved for OBCs at the level of Assistant Professor and as per the University's roster; and

(f) the steps to rectify irregularities in the roster register?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Yes, Sir.

(b) University of Hyderabad informed that in order to fill up the consequential vacancies, these positions were not notified.

(c) Although there is no provision in the Statute or Ordinance for filling up the vacancy without notification, University of Hyderabad informed that the consequential vacancies were filled up by exercising the discretionary clause in the Employment Notification.

(d) University of Hyderabad informed that Dr. B Ramabrahmam, Dr. T Ramakrishna and Dr. D Vijaya Lakshmi joined the position of Professor, Reader and Lecturer on 01.07.2005, 01.12.2004 and 01.12.2004, respectively, vice consequential vacancies.

(e) OBC Reservation in teaching positions were not applicable at that time. The OBC reservation came into force in the year 2007 at the level of Assistant Professor only.

(f) In view of above, question does not arise.

## Foreign language in Kendriya Vidyalayas

3207.SHRIMATI WANSUK SYIEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether in the wake of Government dropping German language as the third language in Kendriya Vidyalayas, CBSE has issued notice to all its affiliated institutions about teaching a foreign language as one of the three compulsory languages;

(b) whether the new notification from CBSE reiterates the three-language formula of the secondary stage students and would include a modern Indian language apart from English and Hindi; and

(c) whether the new directives to private schools would be enforced forthwith or within a staggered time-frame?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) No, Sir. The Central Board of Secondary Education (CBSE) has not issued any notification to the schools affiliated to it to teach a foreign language as one of the three compulsory languages.

#### Sub-programme under SSA

3208.SHRI GARIKAPATI MOHAN RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a sub-programme under the Sarva Shiksha Abhiyan (SSA) has been launched by Government; and

(b) if so, the objectives and the details of the programme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Yes, Sir. A sub-programme under the Sarva Shiksha Abhiyan (SSA) nameiy 'Padhe Bharat Badhe Bharat' has been launched in all States/UTs with the objective to improve language development in reading, writing with comprehension and to create a positive interest in mathematics. An amount of ₹ 461.38 crore has been sanctioned to States/UTs in 2014-15 for implementing this sub-programme in classes 1 and 2.

#### Encouraging learning of science and maths

3209.SHRI GARIKAPATI MOHAN RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has prepared a scheme to launch a campaign for encouraging children to learn science and mathematics;

- (b) if so, the details thereof; and
- (c) the action plan prepared in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The scheme namely, 'Rashtriya Aavishkar Abhiyan (RAA), envisages to motivate and engage children of the age group from 6-18 years in Science, Mathematics and Technology through observation, experimentation, inference drawing, model building, etc. both through inside and outside classroom, activities and processes. It seeks to create curiosity, excitement and spirit of innovation and exploration amongst school children, by encouraging higher education institutions to assist secondary and elementary schools in the study of Science and Mathematics. The RAA would conduct activities by using funds of the existing schemes and institutions of the Ministry of Human Resource Development.

The RAA is scheduled to be implemented in a pilot phase from the next academic session.

#### Official language in IITs and SPA

†3210. SHRI DARSHAN SINGH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Indian Institutes of Technology (IITs) and School of Planning and Architecture (SPA), were established to promote higher technical education;

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(b) whether adequate posts have been created for conducting official language activities and for adhering to the policy in these institutes;

(c) whether adequate opportunities are available for promotion of Hindi translators in the above institutes;

(d) the number of such Hindi translators in these institutes which have not been promoted even once during their entire tenure; and

(e) if so, the arrangement made to provide promotion to such employees devoid of any promotion, so that they may avail equal opportunities of promotion like other employees?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Yes Sir.

(b) Yes. Adequate posts are available for conducting official language activity and to adhere to the policies laid down by the Government of India in all IITs and SPAs.

(c) to (e) Government of India guidelines with regard to Modified Assured Career Progression (MACP) Scheme are followed in IITs and SPAs for promotion of these employees.

## Grants for distance education

3211.SHRI RAJKUMAR DHOOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any policy is in place for providing grants for distance education in the country;

(b) if so, the salient features of the policy and if not, the reasons therefor; and

(c) the number of institutions providing distance education in Maharashtra which have been covered for grants along with the details of grants given to each of them during the last three years, year-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Yes, Sir. As per the information furnished by University Grants Commission (UGC), the proposals for financial assistance received from State Open Universities (SOUs) and Distance Education Institutions (DEIs) of the conventional public funded universities are examined by a Grants Allocation Committee and based on its recommendations, the financial assistance is provided for the development of technology support, preparation of quality self learning material; student support services; computerization, networking and ICT developmental activities; staff development and training; research and development; vocational education and training; and library support etc.

(c) The details of the institutions providing distance education in Maharashtra which have been covered for grants during last 3 years are given in Statement.

#### Statement

# Details of institutions providing distance education in Maharashtra which have been covered for grants during last 3 years

Sl. No.	Financial Year (FY)	Name of the University	Amount of Grants			
1	2	3	4			
	FY 2011-12					
1.	2011-12	Y C Maharashtra Open University, Nashik	₹4.80 crore			
2.	2011-12	Shivaji University, Vidyanagar, Kolhapur	₹35.00 lac			
3.	2011-12	Sant Gadge Baba Amravati University, Amravati	₹ 10.00 lac			
4.	2011-12	Swami Rama Nand Teerath Marathwada University, Nanded	₹ 25.00 lac			
5.	2011-12	University of Mumbai, Mumbai	₹ 20.50 lac			
		FY 2012-13				
1.	2012-13	Y C Maharashtra Open University, Nashik	₹5.00 crore			
2.	2012-13	Shivaji University, Vidyanagar, Kolhapur	₹40.00 loac			
3.	2012-13	Sant Gadge Baba Amravati University, Amravati	₹ 10.00 lac			
4.	2012-13	Mahatana Gandhi Antrarashtriya Hindi Vishvavidyalaya, Wardha	₹ 30.00 lac			
5.	2012-13	Swami Rama Nand Teerath Marathwada University, Nanded	₹ 11.98 lac			

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			FY 2013-14	
1.	2013-14	Y C Mah	arashtra Open University, Nashik	₹ 5.55 crore
2.	2013-14	Shivaji U	niversity, Vidyanagar, Kolhapur	₹ 46.20 lac
3.	2013-14	Universit	y of Mumbai, Mumbai	₹ 37.95 lac

## Out of school children

3212.SHRI NEERAJ SHEKHAR: SHRI ARVIND KUMAR SINGH: SHRI ALOK TIWARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether, as per the recent UN report, India has 1.4 million children aged 6 to 11 years out of school at present and it ranks among top five nations;

- (b) if so, the details thereof, State-wise and the response of Government thereto;
- (c) the reasons for the same;
- (d) whether costly education is main reason for the same; and

(e) the details of the steps Government proposes to ensure enrolment and affordable quality education to all children?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (e) The quoted UNESCO data provides information on children of 6-11 years of age not enrolled in primary schools as of the year 2012. The Ministry of Human Resource Development (MHRD) has since, conducted an All India Survey in 2014 through an independent organisation, to estimate number of Out of School Children (OoSC) in 2014. The findings have estimated the number of OoSC at 60.64 lakh. The State-wise details of number of estimated OoSCs are given in Statement (*See* below).

Under Sarva Shiksha Abhiyan (SSA), a number of interventions *viz.*, opening of schools in neighbourhood, construction of additional class rooms, provision of drinking water and toilet facility and provision of teachers, textbooks, uniforms for all girls and children belonging to SC, ST and BPL families in Government schools are provided to ensure that all children of the age group 6-14 are enrolled, retained and complete the elementary education cycle. Funds are also sanctioned to States/UTs for providing special

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training of out of school children to enable them to attend bridge courses for eventually mainstreaming into schools. The Mid-Day Meal programme also complements the SSA, to help enrolment and retention of children in schools.

# Statement

Sl. No.	States	No. of OoSC
1.	Andaman and Nicobar Islands	1015
2.	Andhra Pradesh	107829
3.	Arunachal Pradesh	6517
4.	Assam	157813
5.	Bihar	1169722
6.	Chandigarh	1090
7.	Chhattisgarh	167072
8.	Dadra and Nagar Haveli	745
9.	Daman and Diu	421
10.	Delhi	85084
11.	Goa	0
12.	Gujarat	159308
13.	Haryana	43879
14.	Himachal Pradesh	2176
15.	Jammu and Kashmir	45468
16.	Jharkhand	140426
17.	Karnataka	122139
18.	Kerala	33161
19.	Lakshadweep	267
20.	Madhya Pradesh	450952
21.	Maharashtra	145326
22.	Manipur	7037
23.	Meghalaya	17237

State-wise details of number of estimated out of School children

Sl. No.	States	No. of OoSC
24.	Mizoram	972
25.	Nagaland	2896
26.	Odisha	401052
27.	Puducherry	285
28.	Punjab	91578
29.	Rajasthan	601863
30.	Sikkim	535
31.	Tamil Nadu	57529
32.	Tripura	4518
33.	Uttar Pradesh	1612285
34.	Uttarakhand	86794
35.	West Bengal	339239
	Total	6064229

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**Unstarred** Questions

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Written Answers to

## High fees in schools and colleges

3213.SHRI PRAVEEN RASHTRAPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the situation in Gujarat and other States about high rate of fees in schools and colleges taken from students; and

(b) what actions are taken by the Ministry to help the poor and families belonging to salaried class, to enable them to obtain education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates that all Children in the age group of 6-14 year will be provided free and compulsory education, at elementary level in Government schools, till its completion.

In some States/UTs fee is either not charged/or nominally charged from girl students till class XII in the Government school system.

(b) Under Section 12(1)(c) of the RTE Act, 2009, it is provided that unaided schools and specified category schools shall admit at least 25% of the strength of class

I children belonging to weaker section and children belonging to disadvantaged group from the neighbourhood and provide them free and compulsory education till completion of elementary education. In addition, for transferable Government salaried employees, Central Government has set up, good quality Kendriya Vidyalaya schools across the country.

## **Trading in solar RECs**

3214.PROF. M. V. RAJEEV GOWDA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the volume of trading in solar Renewable Energy Certificates (RECs) on energy exchanges during the last six months;

(b) whether there has been a decline in trading during the last couple of months, and if so, the details thereof;

(c) whether the decline in trading of RECs has been fuelled by a decline in cost of solar power plants and if so, the details thereof;

(d) whether there is reluctance on the part of States to meet their renewable energy sources obligations; and

(e) if so, the States which are not meeting their obligations?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) During last six months (June-November 2014) 12,341 Solar RECs were traded in the energy exchanges. Month wise/exchange wise details are given in Statement (*See* below).

(b) and (c) There was a decline in Solar REC trading in October 2014, however, in November 2014 it picked up.

(d) and (e) An analysis of the Annual Revenue Requirement (ARR) filed by electricity Distribution Companies and the Tariff Orders issued by the State Electricity Regulatory Commissions for the year 2013-14 suggests that the States of Karnataka, Tamil Nadu, Rajasthan, Gujarat, Himachal Pradesh, Maharashtra, Uttarakhand, Punjab and Jammu and Kashmir and the Union Territory (UT) of Chandigarh have made provisions for above 75 per-cent compliance of the Renewable Purchase Obligation (RPO). The remaining States and UTs have provision for less than 75 per-cent RPO compliance.

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#### Statement

# Month wise/exchange-wise details of Solar Renewable Energy Certificates (RECs) traded during June - November, 2014

Month	Solar RECs traded through Power Exchanges				
	Indian Energy Exchange (IEX)	Power Exchange of India (PXI)	Total		
June	636	1,018	1,654		
July	498	6,135	6,633		
August	367	796	1,163		
September	264	1,099	1,363		
October	232	147	379		
November	245	904	1,149		
Total	2,242	10,099	12,341		
	June July August September October November	Indian Energy Exchange (IEX)June636July498August367September264October232November245	Indian Energy Exchange (IEX)Power Exchange of India (PXI)June6361,018July4986,135August367796September2641,099October232147November245904		

## Off-grid solar packs in Telangana

3215.SHRI DEVENDER GOUD T.: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

 (a) whether it is a fact that the Ministry is helping the New and Renewable Energy Development Corporation (NEDCOP) of Telangana in providing off-grid solar packs in 4000 houses in the State;

(b) if so, the details thereof;

(c) whether there are any plans to extend this facility in phases to other houses in the State; and

(d) if so, the details thereof and the target set during the Twelfth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) The Ministry has accorded sanction of 10,000 Nos. 1 KWp capacity off-grid solar power packs in undivided State of Andhra Pradesh. Out of which 4180 Nos. of power packs will be installed in Telangana.

(b) The programme is under implementation, the subsidy component is ₹47,400/for the system having Tubular Gel Batteries and ₹47,344/- for low maintenance lead acid batteries. (c) and (d) The Ministry does not fix the target for the States for installation of systems. If the State Government submits the proposals as per the guidelines of the Offgrid SPV programme, the Ministry may consider sanctioning the projects, subject to availability of funds.

### Providing solar energy products at cheap rates

†3216. SHRI RAM NATH THAKUR: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government has made any plan to provide solar energy products in the market on cheap rates; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) and (b) The Ministry provides 30% subsidy ranging from ₹21 to ₹120 per watt peak depending upon the capacity of the modules and configuration of the products through Stat Nodal Agencies/Channel partners.

The Ministry also provides subsidy at the rate of  $\overline{\mathbf{x}}$  100 per watt peak for installing Solar Lanterns, Home Lights and small capacity PV systems up to 300 watt peak (CFL based) and  $\overline{\mathbf{x}}$ 160 watt peak LED based upto 40 Watt peak by individuals through NABARD, Regional Rural Banks and other commercial banks. For the balance cost, banks extend loans to the beneficiaries at their usual commercial rates to make solar systems affordable.

## Solar street lights in Odisha

3217.SHRI ANUBHAV MOHANTY: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the number of villages of Odisha covered under the provision of solar street lights;

(b) the number of villages of the State proposed to be covered under the provision of solar energy power supply; and

(c) the provision of power generation through solar energy for supply of drinking water in the villages of the State who lack such facility?

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) 1794 villages of Odisha were covered with solar street lights.

(b) The Ministry does not allocate targets for installation of Solar Power systems/ plants. The States submit their proposals to the Ministry as per their requirements. The Ministry considers the proposals and if found suitable as per the guidelines of the Off-grid programme, projects are sanctioned, subject to availability of funds.

(c) The Ministry has allocated 2000 numbers of Solar Water Pumping Systems to Odisha for providing drinking water facilities in the State for the year 2014-15 in remote/ tribal/SC/ST dominated habitations/irregular/unelectrified habitations etc.

## Promotion of solar energy in low radiation States

3218.SHRI DEREK O'BRIEN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of initiatives taken by Government to promote solar energy in low radiation States; and

(b) the details of action taken to make solar energy affordable to low income and middle income groups in metropolitan cites?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) The Government is promoting solar energy in both grid-connected and off-grid modes all over the country including low radiation States.

- Fiscal and financial incentives in the form of accelerated depreciation, concessional/nil customs and excise duties, preferential tariffs and generation based incentives are being provided to improve the viability of the solar power generation units.
- A scheme for promotion of grid-connected roof-top PV systems with a provision for 30% subsidy is being implemented.
- Schemes for setting up grid-connected solar PV power projects with mechanisms like 'Bundling with unallocated coal based thermal power' (3000 MW) and 'Viability Gap Funding from National Clean Energy Fund' (2000) MW are being planned.

- 50 MW canal-top and 50 MW canal-bank solar PV projects are also being implemented.
- For off-grid solar power, against a target of 2,000 MW by 2022 envisaged in National Solar Mission (NSM), projects aggregating to 357.77 MW were sanctioned under NSM till Oct., 2014. Projects aggregating more than 174.1 MWp capacities have been set up since 1st April, 2010.
- Government is providing 30% capital subsidy for off-grid/decentralized solar power generation systems.
- Apart from above measures, the Ministry of New and Renewable Energy persues initiatives like Renewable Purchase Obligation (RPO) enforcement with Ministry of Power, concessional customs and excise duties for solar energy with Ministry of Corporate Affairs, funds for viability gap funding for solar projects with Ministry of Finance.

(b) Government is providing 30% capital subsidy for off-grid/decentralized solar power generation systems and rooftop solar photovoltaic systems to make solar energy affordable.

# Potential of small hydro power projects

3219.SHRIMATI WANSUK SYIEM: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the estimated potential for power generation in the country from small hydro power projects up to 25 MW station capacities is around 15,000 MW;

(b) whether Government has created a database of potential sites for small hydro power projects;

(c) whether Government has assessed the small hydro power generation potential of Meghalaya from rivulets/ streams; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEABLE ENERGY (SHRI PIYUSH GOYAL): (a) Estimated potential for power generation in the country from small hydro power projects up to 25 MW station capacities is about 20,000 MW.

(b) Yes, Sir, a data-base has been created for 6474 potential small hydro sites with an aggregate capacity of 19,749 MW.

(c) and (d) The potential of small hydro in the State of Meghalaya has been assessed with the help of Central Electricity Authority and the State Government. 97 potential sites with an aggregate capacity of 230 MW have been identified in the State.

## Inclusion of Bijapur district under BRGF

†3220. SHRI MOTILAL VORA: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Central Government has received a proposal from the Chhattisgarh Government for inclusion of Bijapur district in the action plan under the Backward Region Grant Fund (BRGF) for 2014-15 and to release the first installment;

(b) if so, the date of receiving of the proposal; and

(c) by when the required amount would be released by the Central Government to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI NIHALCHAND): (a) to (c) Bijapur district of Chhattisgarh is already included under the existing Backward Regions Grant Fund (BRGF) Programme since 2012-13. During 2014-15, complete proposal was received by this Ministry in the first week of October, 2014 and the first instalment of ₹ 11.75 crores (Rupees eleven crore seventy five lakhs) was released on 17th November, 2014.

# Power situation in Odisha

3221.SHRI ANUBHAV MOHANTY: Will the Minister of POWER be pleased to state:

- (a) the total requirement of power supply to Odisha;
- (b) the amount of shortage being faced by the State;

(c) the proposed plan of the Ministry to minimise the shortage of electricity in the State; and

(d) the proposed plan of the Ministry for 2015-16 for improving the power situation in the State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) During the current year, 2014-15 (April to November, 2014), the total energy requirement in Odisha was 18,127 Million Unit (MU) and the energy shortage was 344 MU.

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(c) and (d) Electricity is a concurrent subject and supply and distribution of electricity to various consumers in a State/UT is within the purview of the respective State Government/State Power Utility. The Central Government supplements the efforts of the State Governments by establishing power plants and transmission systems in Central Sector through Central Power Sector Undertakings (CPSUs).

The capacity addition target of 88,537 MW during Twelfth Five Year Plan includes 3,960 MW capacity addition located in the State of Odisha in Private Sector out of which 2900 MW has already been commissioned, leaving 1060 MW likely to be commissioned by 2016-17. No capacity addition is envisaged in State Sector in the State of Odisha during Twelfth Five Year Plan. Besides this, Odisha is likely to have share of 614 MW from Central Sector Projects likely to yield benefits during Twelfth Five Year Plan.

Further, Central Government has advised States including Odisha to tie up power from the market to meet their demand, in accordance with their anticipated demand supply scenario.

## Foreign visits by officers of PGCIL

3222.SHRI SALIM ANSARI: Will the Minister of POWER be pleased to state:

(a) whether in spite of Government's austerity instructions, the CMD and officers dealing with advertisement and publicity in Power Grid Corporation of India Ltd. (PGCIL) have gone abroad during the last two years;

(b) if so, the details of visits of these officers along with the countries visited, amount spent and purpose of each visit; and

(c) whether prior permission to visits were obtained from the competent authority and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) As informed by PGCIL, the details of the officers dealing with advertisement and publicity in Power Grid Corporation of India Limited (PGCIL) who have gone abroad during the last two years *i.e.* FYs 2012-13 and 2013-14, is given in Statement *(See* below).

(c) Yes, Sir.

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[RAJYA SABHA]

#### Statement

The details of officers dealing with advertisement PGCIL who have gone abroad during 2012-13 and 2013-14

Sl.	Name (S/Sh)	Country	Date From	Date To	Purpose	Total
No.						Expenses (₹)
1.	Mukesh Kumar Sinha, Chief Manager	Bangladesh	2nd December, 2012	5th December, 2012	Participation in the "The India Show" at BICC, Dhaka	1,19,376
					Bangladesh	

#### **Power shortage**

3223.SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of POWER be pleased to state:

- (a) whether there is an acute shortage of quality power in the country;
- (b) if so, the initiatives Government has taken so far, to resolve the problem;

(c) whether there is any specific time-frame therefor and from where Government would generate the money to enhance the power capacity, as required; and

(d) how many megawatts of power is likely to be added by Government during this year and the coming years?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) There is shortfall in demand and supply of power in almost all the States. However, it varies from States to State on month to month, day to day and hour to hour depending upon the demand and supply of power.

(b) The steps taken by the Government to resolve the problem, *inter alia*, are as below:

- (i) Capacity addition of 1,18,537 MW (including 88,537 MW conventional and 30,000 MW renewable) by 2016-17. As against this, about 48,390 MW from conventional sources has been achieved till 30.11.2014 and about 8,297 MW from renewable till 31.10.2014.
- (ii) Construction of 1,07,440 ckm transmission lines and setting up of 2,82,740 MVA transformation capacity by 2016-17. As against this, 45,570 ckm of transmission lines and 1,56,354 MVA of transformation capacity have been achieved till October, 2014.

- (iii) Government of India has taken initiative to prepare Action Plans for providing 24X7 Power For All (PFA) in partnership with the States.
- (iv) Two new schemes have been approved by the Government of India, namely, Deen Dayal Upadhyaya Gram Jyoti Yojna and Integrated Power Development Scheme for strengthening of sub-transmission and distribution networks and for segregation of agricultural feeders to give adequate and reliable supply and reduce line losses.
- (v) Renovation and Modernization (R and M) and Life Extension/Uprating of a total of 29,367MW old thermal power plants is planned by the concerned State and Central Power Utilities for improving the Plant Load Factor of existing power stations.
- (vi) The gap in indigenous coal availability is being met through enhanced coal production and coal imports for increased generation by thermal plants.
- (vii) Promotion of energy conservation, energy efficiency and demand side management measures is being undertaken.
- (viii) In order to Government had notified a Financial Restructuring Plan (FRP).
- (ix) Expeditious resolution of issues relating to environmental and forest clearances to facilitate early completion of generation and transmission projects.

(c) Generation is a de-licensed activity and the responsibility of the arrangement of funds required for the development of the generation capacity is of the developer.

(d) Based on demand projection of the 18th EPS, Generation capacity addition target of 88,537 MW has been planned from conventional sources on All-India basis during 12th Five Year Plan. In addition, the capacity addition planned from Renewable sources is 30,000 MW during Twelfth Five Year Plan.

The projected generation capacity addition from conventional sources during the year 2014-15 is 17830 MW. Out of the total generation capacity addition target of 88,537 MW from conventional sources 48,390 MW has already been achieved by November, 2014. During the remaining period of the Twelfth Plan, the capacity addition target from conventional sources is 40,047 MW.

### Benefits to NTPC's project affected people in Odisha

3224.SHRI BHUPINDER SINGH: Will the Minister of POWER be pleased to state:

(a) whether NTPC is providing all benefits to the affected people of Raigarh Power Plant in Chhattisgarh, if so, the reasons for not providing similar benefits to project affected people at zero point in Odisha;

(b) whether at NTPC plant in Darlipali in Sundergarh district people are getting all benefits whereas Jharsuguda being the district border of zero point villagers are not getting the same benefits; and

(c) if so, whether the Ministry would solve this problem and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Yes, Sir. NTPC is providing all Rehabilitation and Resettlement (R and R) benefits to the Project Affected Persons (PAPs) of Lara Super Thermal Power Plant being set up by NTPC in Chhattisgarh. Since, there are no PAPs of Lara Project in Odisha, similar benefits are not being provided there.

(b) R and R benefits are provided after the land acquisition process starts. For Darlipalli Project, all R and R benefits are applicable uniformly to PAPs in Sundergarh District as well as Jharsuguda District.

(c) In view of (a) and (b) above, do not arise.

### **Delay in transmission projects**

3225.SHRI C.M. RAMESH: Will the Minister of POWER be pleased to state:

(a) whether Right of Way (RoW) and forest clearances are the two major factors which hinder the execution of transmission projects;

(b) if so, the details of the transmission projects that have been undertaken by Government and got stuck due to these two reasons; and

(c) the steps taken by Government in co-ordination with concerned agencies for timely completion of transmission projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Right of Way and forest clearances are the two major factors which

hinder the execution of the transmission projects. However, efforts are made to resolve these issues in consultation with the concerned agencies. Further, all the transmission projects are closely monitored for their implementation.

(c) The Transmission projects are being implemented by various transmission utilities under Central Sector, State Sector and Private Sector. The following steps are taken to reduce the involvement of forest, RoW etc. by Government of India/various transmission utilities.

- Satellite imaging for detailed survey and route alignment to minimize the impact of forest/environmental issues;
- (ii) Development of high capacity transmission corridors, use of multi-circuit/ bundled conductor to address Right of Way (RoW) issues;
- (iii) Increasing transmission voltage level to transfer large quantum of power with marginal increase in land corridor thus optimizing forest clearance and RoW requirements;
- (iv) During implementation of transmission projects, pending issues are pursued with the concerned State Government and the Ministry of Environment, Forest and Climate Change.

## Demand and supply of power

<sup>†</sup>3226. DR. SATYANARAYAN JATIYA: Will the Minister of POWER be pleased to state:

(a) the details of generation, demand, supply and shortage of electricity in the country at present along with the estimate of its maximum requirement in the ensuing five years, State-wise;

(b) the details of demand and supply of electricity from the Central pool, State-wise;

(c) the details of the policy, planning, programme and duration for making the country self-sufficient in power generation and how this target would be achieved; and

(d) the names of the States in the country who are self-sufficient in meeting their demand of electricity along with the extent of their power generation capacity and the surplus electricity?

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) The State-wise details, of generation during the current year 2014-15 (April to November, 2014) is given in Statement-I (*See* below). The State-wise details of peak electricity demand and supply and shortage during the current year (April, 2014 to November, 2014), is give in Statement-II (*See* below). The State-wise estimated maximum requirement in ensuing five years is given in Statement-III (*See* below).

(b) The details of State-wise demand and supply of electricity from Central pool, is given in Statement-IV (*See* below).

(c) Generation capacity addition has been planned to meet the rising demand of power in the country. Based on demand projection of the 18th Electric Power Survey (EPS) conducted by Central Electricity Authority (CEA), Generation capacity addition target of 88,537 MW has been planned from conventional sources on All-India basis during Twelfth Five Year Plan. In addition, the capacity addition planned from renewable sources is 30,000 MW during Twelfth Five Year Plan. With this capacity addition, the projected demand for power as per 18th EPS on All-India basis is likely to be met by the terminal year of the Twelfth Five Year Plan. Capacity totaling to about 48,390 MW has been added during Twelfth Plan as on 30.11.2014 and about 8,297 MW has been added from renewable till 31.10.2014.

The Government of India has taken joint initiative with the States to prepare State Specific Action Plans for the States/UTs for providing 24X7 Power to all consumers.

Further, two new schemes have been approved by the Government of India, namely, Deendayal Upadhyaya Gram Jyoti Yojana and Integrated Power Development Scheme for strengthening of sub-transmission and distribution network and for segregation of agricultural feeders to provide adequate and reliable power supply to consumers.

(d) None of the States in the country is self-sufficient in meeting their demand of electricity from their own state generating stations. However, with the assistance from Central Sector Generating Stations, some States are able to meet their electricity demand. The supply and demand of a State varies from time to time and some States may have surplus power during certain period depending upon their demand and supply scenario. Written Answers to

## Statement-I

State	Monitored capacity as on 30.11.2014 MW	Generation (MU) 2014-15 (April to November, 2014)*
1	2	3
BBMB	2884.3	7942.56
Delhi	3048.4	6261.75
Haryana	6411.59	19221.44
Himachal Pradesh	5728.35	20368.26
Jammu and Kashmir	2844	11999.8
Punjab	5731	16848.15
Rajasthan	9854.13	35875.65
Uttar Pradesh	18517.74	74842.24
Uttarakhand	3426.35	8912.64
Chhattisgarh	14763	52741.54
Goa	48	12.61
Gujarat	25415.41	71353
Madhya Pradesh	16080	48903.56
Maharashtra	26945	73035.24
Andhra Pradesh	18433.05	56278.53
Karnataka	9479.82	31880.81
Kerala	2649.68	6028.44
Puducherry	32.5	102.14
Tamil Nadu	13610.2	44908.07
Andaman Nicobar Islands	40.05	113.93
Bihar	3430	11287.46
DVC	7033.2	16842.3
Jharkhand	3270	9941.72

The State-wise details of generation during the year 2014-15

142 Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3
Odihsa	9957.5	33756.53
Sikkim	669	2897.02
West Bengal	9824	33082.88
Arunachal Pradesh	405	985.89
Assam	952.2	2942.49
Manipur	141	327.87
Meghalaya	332	725.68
Nagaland	75	145.95
Tripura	616.8	2530.91
Bhutan (IMP)	0	4848.46
GRAND TOTAL	222648.27	707945.52

\* Provisional based on Actual-cum-Assesment.

1. CEA monitors generation from conventional sources (Thermal, Hydro and Nuclear) only.

2. Generation from stations up to 25 MW are not being monitored since 01.04.10

# Statement-II

State/Region	Peak Demand	Peak Met	Surplus/Deficit (-)	
	(MW)	(MW)	(MW)	(%)
1	2	3	4	5
Chandigarh	367	367	0	0
Delhi	6,006	5,925	-81	-1.3
Haryana	9,152	9,152	0	0.0
Himachal Pradesh	1,403	1,403	0	0.0
Jammu and Kashmir	2,521	2,017	-504	-20.0
Punjab	11,534	10,023	-1,511	-13.1
Rajasthan	10,188	10,077	-111	-1.1
Uttar Pradesh	15,670	13,003	-2,667	-17.0

# State-wise peak power supply position for 2014-15 (April to November, 2014 (Provisional)

1	2	3	4	5
Uttarakhand	1,883	1,833	-50	-2.7
Northern Region	51,977	47,642	-4,335	-8.3
Chhattisgarh	3,480	3,350	-130	-3.7
Gujarat	13,603	13,499	-104	-0.8
Madhya Pradesh	9,477	9,477	0	0.0
Maharashtra	20,147	19,654	-493	-2.4
Daman and Diu	297	297	0	0.0
Dadar and Nagar Haveli	679	679	0	0.0
Goa	501	489	-12	-2.4
Western Region	44,166	42,757	-1,409	-3.2
Andhra Pradesh	7,144	6,549	-595	-8.3
Telangana	7,884	6,648	-1,236	-15.7
Karnataka	10,001	9,503	-498	-5.0
Kerala	3,760	3,495	-265	-7.0
Tamil Nadu	13,663	13,498	-165	-1.2
Puducherry	389	348	-41	-10.5
Lakshadweep	8	8	0	0
Southern Region	39,094	35,698	-3,396	-8.7
Bihar	2,992	2,792	-200	-6.7
DVC	2,653	2,590	-63	-2.4
Jharkhand	1,082	1,062	-20	-1.8
Odisha	3,814	3,764	-50	-1.3
West Bengal	7,544	7,524	-20	-0.3
Sikkim	82	82	0	0.0
Andaman and Nicobar Islands	40	32	-8	-20
Eastern Region	16,909	16,609	-300	-1.8
Arunachal Pradesh	139	126	-13	-9.4

144 Written Answers to	0 [RA.	[RAJYA SABHA]		Unstarred Questions		
1	2	3	4	5		
Assam	1,435	1,257	-178	-12.4		
Manipur	141	138	-3	-2.1		
Meghalaya	350	338	-12	-3.4		
Mizoram	90	82	-8	-8.9		
Nagaland	140	118	-22	-15.7		
Tripura	310	266	-44	-14.2		
North-Eastern Region	2,528	2,141	-387	-15.3		
All India	148,166	141,160	-7,006	-4.7		

# Statement-III

# All India and State-wise/ UT wise

Electrical Energy requirement at Power Station Bus Bars

				(in M	lillion Units)
State/UTs	2015-16	2016-17	2017-18	2018-19	2019-20
Delhi	35217	37529	40176	43023	46085
Haryana	52193	56681	60725	64820	69108
Himachal Pradesh	10384	10901	11546	12228	12948
Jammu and Kashmir	15808	16298	17180	18172	19282
Punjab	64450	69410	73032	76245	79626
Rajasthan	71166	77907	83914	89792	96149
Uttar Pradesh	125664	138854	152571	164997	178488
Uttarakhand	12214	12751	13466	14223	15025
Chandigarh	2058	2165	2286	2414	2549
Northern Region	389153	422498	454897	485914	519260
Goa	4517	4853	5205	5572	5966
Gujarat	101409	108704	116649	124937	133825
Chhattisgarh	22396	24222	25989	27833	29743
Madhya Pradesh	72010	77953	83988	89152	94699
Maharashtra	161695	169353	175870	187034	199001

Written Answers to	[22]	December, 20	014]	Unstarred Que	estions 14:
State/UTs	2015-16	2016-17	2017-18	8 2018-19	2019-20
Dadra and Nagar Haveli	5930	6286	6665	7064	7488
Daman and Diu	2700	2817	2976	3143	3320
Western Region	370655	394188	417342	444735	474042
Andhra Pradesh	119458	129767	140324	151743	164093
Karnataka	73036	78637	83917	89285	95059
Kerala	24917	26584	28080	29595	31198
Tamil Nadu	111648	119251	128177	137815	148237
Puducherry	3436	3586	3755	3929	4109
Southern Region	332544	357826	384252	412367	442696
Bihar	25489	29447	32964	36982	41590
Jharkhand	25990	27691	29592	31381	33287
Odisha	33113	35772	36999	38262	39667
West Bengal	64923	70352	76511	82571	89033
Sikkim	504	528	544	581	601
Eastern Region	150374	163790	176611	189777	204178
Assam	8225	8947	9615	10313	11058
Manipur	1089	1241	1405	1571	1760
Meghalaya	2108	2243	2396	2553	2678
Nagaland	796	834	895	954	1019
Tripura	1297	1401	1514	1628	1751
Arunachal Pradesh	545	552	580	611	644
Mizoram	801	936	1031	1112	1196
North Eastern Region	14862	16154	17435	18743	20106
Andman and Nicobar Islands	356	366	390	415	443
Lakshadweep	49	52	55	57	59
All India	1257589	1354874	1450982	1552008	1660783

# Statement-IV

State P	Peak Demand 2014-15* (MW)	Allocation as on 30.11.14 (MW)
Chandigarh	367	176
Delhi	6,006	3,440
Haryana	9,152	2,509
Himachal Pradesh	1,403	1,305
Jammu and Kashm	ir 2,521	2,086
Punjab	11,534	2,296
Rajasthan	10,188	2,968
Uttar Pradesh	15,670	6,319
Uttarakhand	1,883	914
Chhattisgarh	3,480	1,209
Gujarat	13,603	3,608
Madhya Pradesh	9,477	5,214
Maharashtra	20,147	6,990
Daman and Diu	297	320
Dadra and Nagar H	Iaveli 679	895
Goa	501	522
Andhra Pradesh	7,144	1,905
Telangana*	7,884	2,092
Karnataka	10,001	1,896
Kerala	3,760	1,716
Tamil Nadu	13,663	4,096
Puducherry	389	386
Bihar	2,992	2,789
DVC	2,653	6,018
Jharkhand	1,082	577
Odisha	3,814	1,735

Written Answers	to [22 December, 201	4] Unstarred Questions 147
State	Peak Demand 2014-15* (MW)	Allocation as on 30.11.14 (MW)
West Bengal	7,544	1,548
Sikkim	82	157
Arunachal Prades	sh 139	133
Assam	1,435	819
Manipur	141	123
Meghalaya	350	163
Mizoram	90	74
Nagaland	140	79
Tripura	310	105

\* Cumulative figures of Andhra Pradesh and Telangana are w.e.f. June, 2014 due to bifurcation of Andhra Pradesh into Andhra Pradesh and Telangana *w.e.f.* June, 2014.

### **Electricity losses in Rajasthan**

<sup>†</sup>3227. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of POWER be pleased to state:

(a) the details of the plan being chalked out to reduce the electricity losses in Rajasthan;

(b) whether it is a fact that at present there is 42 per cent loss, if so, the manner in which companies recoup that; and

(c) whether it is also a fact that power losses are being recouped from the consumers and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) With the aim of reducing the AT and C losses on sustainable basis, Ministry of Power, GoI launched Restructured Accelerated Power Development and Reforms Programme [R-APDRP] in July'08.

The scheme comprises of three parts-Part-A, Part-B and Part C:

**Part-A :** Part-A of the scheme is dedicated to establishment of IT enabled system for achieving reliable and verifiable baseline data system in all towns with population greater than 30,000 as per 2001 Census (10,000 for Special

<sup>†</sup>Original notice of the question was received in Hindi.

### 148 Written Answers to [RAJYA SABHA]

Unstarred Questions

Category States). Installation of SCADA/DMS for towns with population greater than 4 lakhs and annual input energy greater than 350MU is also envisaged under Part-A. SCADA systems shall enable real time monitoring and control of electrical parameters to improve quality, reliability and efficiency of power supply.

- **Part-B**: Part-BdealswithregularSubTransmissionandDistributionsystemstrengthening and upgradation projects. The focus for Part-B is on AT and C loss reduction on sustainable basis.
- **Part-C** R-APDRP also has provision for Capacity Building of Utility personnel and development of franchises through Part-C of the scheme. Few pilot projects adopting innovations including those of smart grid are also envisaged under Part-C.

All eligible towns in Rajasthan have been sanctioned schemes under R-APDRP. The details are as follows:

Sl. No. C	Component	Schemes Sanctioned	Sanctions [₹cr]	Disbursement [₹cr]
1 F	Part-A(IT)	87	315.94	130.19
2 F	Part-A(SCAD	DA) 5	150.90	45.28
3 F	Part-B	82	1646.21*	231.09

\* The Gol loan sanctioned under Part-B is 25% of scheme cost.

(b) Power Finance Corporation (PFC) in its "Report on Performance of State Power Utilities" calculates the AT and C Losses. The overall AT and C losses for Rajasthan State during the year 2010-11 to 2012-13 are as given below:

	2010-11	2011-12	2012-13
AT and C Losses (%)	24.66	24.81	20.00

(c) T&D losses are factored in while determining the tariff by the State Electricity Regulatory Commission (SERC).

## Stalled power projects

3228.SHRI MOHD. ALI KHAN: Will the Minister of POWER be pleased to state:

(a) whether a large number of power projects are non-operational due to shortage of natural gas, environmental clearance, land acquisition etc., and other reasons also; and

(b) if so, the details thereof, State-wise including Andhra Pradesh and Telangana and the steps being taken to run all the power projects to meet the demand and supply without being kept pending at various stages?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Yes, Sir.

(b) A list of gas based power plants which are non operational/running at low Plant load factor is given in Statement (*See* below). Significant relief to Stranded Gas based power projects depends upon increased availability of domestic Gas in the country. Government has explored various options to provide relief to such stranded gas based power plants. However, no final decision has been taken.

Statement	S	tatement
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List of Stranded	Gas	based Power	Stations

Sl. No.	Name of Power Station	Installed Capacity (MW)	Name of the State
A. List	of Pre-Dominantly K.G. D6	Gas-based Power Stations	
Centra	l Sector		
1.	Ratnagiri (RGPPL-Dhabhol)	) 1967	Maharashtra
State S	ector		
2.	Dhuvaran CCPP (GSECL)	112	Gujarat
3.	Utran CCPP (GSECL)	374	Gujarat
Pvt. Se	ctor		
4.	Vatwa CCPP (Torrent)	100	Gujarat
Pvt. IP	P Sector		
5.	Rithala CCPP (NDPL)	108	Delhi
6.	Essar CCPP	300	Gujarat
7.	Peguthan CCPP (GTEC)	655	Gujarat
8.	Sugen CCPP (Torrent)	1147.5	Gujarat
9.	Gautami CCPP	464	Andhra Pradesh
10.	GMR - Kakinada (Tanirvavi	) 220	Andhra Pradesh
11.	Jegurupadu CCPP (GVK)	220.5	Andhra Pradesh
12.	Konaseema CCPP	445	Andhra Pradesh

Sl. No.	Name of Power Station	Installed Capacity (MW)	Name of the State
13.	Kondapalli Extn CCPP	366	Andhra Pradesh
14.	Vemagiri CCPP	370	Andhra Pradesh
15.	Sriba Industries	30	Andhra Pradesh
16.	RVK Energy	28	Andhra Pradesh
17.	Silk Road Sugar	35	Andhra Pradesh
18.	LVS Power	55	Andhra Pradesh
	SUB TOTAL (A)	6997.0	
B. Proj	jects Commissioned without a	any Gas Allocation	
State S	ector		
1.	Pragati CCGT-III	750	Delhi
2.	Pipavav CCPP	702	Gujarat
3.	Dhuvaran CCPP (GSECL)	376.3	Gujarat
4.	Hazira CCPP Ext	351	Gujarat
Pvt. IP	P Sector		
5.	Unosugen CCPP	382.5	Gujarat
6.	DGEN Mega CCPP	1200	Gujarat
	SUB TOTAL (B)	3761.8	
C. Proj	jects ready for Commissionin	g and No Gas Allocation	
Private	e Sector		
1.	GMR Vemagiri Exp	768	Andhra Pradesh
2.	Kondapalli Exp St-III	742	Andhra Pradesh
3.	Samalkot Exp	2400	Andhra Pradesh
4.	CCGT by Panduranga	116	Andhra Pradesh
5.	Gas Engine by Astha	35	Telangana
6.	Kashipur Sravanthi ST-I and	II 450	Uttarakhand
7.	Beta Infratech CCGT	225	Uttarakhand
8.	Gama Infraprop CCGT	225	Uttarakhand
9.	CCGT by Pioneer Gas Power	r Ltd 388	Maharashtra
	Sub Total (C)	5349.0	

### **Rise in power tariffs**

3229.SHRI MOHD. ALI KHAN: Will the Minister of POWER be pleased to state:

(a) whether Government has empowered States, particularly Andhra Pradesh and Telangana, and power companies to enhance or hike their power tariffs;

(b) if so, the details and the present position thereof; and

(c) the impact of such hike on the poor people particularly on tribals in the country?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) No, Sir. Union Government has no specific information in this regard. However, it is mentioned that tariff of distribution companies is determined by the State Electricity Regulatory Commissions (SERCs)/Joint Electricity Regulatory Commissions (JERCs) based on the principles enunciated under the Electricity Act, 2003 and policies framed thereunder. There is no provision for direct regulation of the electricity tariff by the Central Government. However, through appropriate policy framework and programmes, the Government is promoting efficiency in generation, transmission and distribution business, discovering of tariff through competitive bidding and also supporting strengthening of the distribution and transmission infrastructure, with a view to rationalize and reduce the total cost of supply of electricity to the consumer.

Details indicating tariffs of various consumer categories as per the information available in the Annual Report of the Planning Commission for 2013-14 is given in Statement (*See* below).

(c) Does not arise in view of reply to (a) and (b) above.

#### Statement

Details of consumer category-wise average tariff, Annual Plan 2013-14

							(In P	aise/Kwh)
S1.	Electricity	Domestic	Commercial	Agriculture	Industrial	Railway	Outside	Overall
No.	Boards/					Traction	State	Average
	Electricity							
	Department							
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	473.86	1128.49	44.25	535.88	553.91	0	547.21
2.	Assam	435	623	446.71	537	0	250	478.2

152	Written An	swers to	[R/	AJYA SABH	A]		Unstarred g	Questions
1	2	3	4	5	6	7	8	9
3.	Bihar	328.9	799.25	410.55	671.12	679.65	435.75	515.66
4.	Chhattisgarh	286	590	154	480.82	541.18	281	335.09
5.	Gujarat	462.05	595.58	217.56	607.9	633.29	387.46	462.78
6.	Haryana	437.13	554.42	46.48	573.01	570.2	0	401.49
7.	Himachal Pradesh	309.7	612.05	0	430.77	0	558.66	447.46
8.	Jammu and Kashmir	181.56	348.8	168.5	340.92	0	0	386.36
9.	Jharkhand	236	595	74	632.24	610	0	415.9
10.	Karnataka	422.84	784.31	306.73	610.18	0	0	476.92
11.	Kerala	281.09	777.12	172.94	567.86	505.29	0	441.99
12.	Madhya Pradesh	474.7	716.51	350.7	580.61	736.5	0	423.52
13.	Maharashtra	524.21	1110.65	258.33	771.81	835.78	0	582.3
14.	Meghalaya	313.59	474.28	179.41	429.38	0	236.57	378.74
15.	Punjab	424.23	616.84	0	586.68	613.79	43.25	367.03
16.	Rajasthan	549.6	729.44	180.57	582.25	535.98	417.01	429.65
17.	Tamil Nadu	255.53	856.29	0	735.76	0	325	493.26
18.	Uttar Pradesh	435.06	463.59	224.18	736.35	747.72	0	508.83
19.	Uttarakhand	283.16	450.13	228.65	413.46	502.14	0	383.64
20.	West Bengal	540.25	716.02	415.22	650.45	710.87	172.29	580.85
	Average of State Electricit Boards	410.55 y	770.1	183.09	628.11	663.85	324.1	481.25
21.	Arunachal Pradesh	360	449.85	0	336.54	0	350	358.65
22.	Goa	149.54	268.01	106.11	488.62	0	405.26	368.46
23.	Manipur	256.37	344.64	165.19	257.2	0	211.71	282.05
24.	Mizoram	322.66	496.34	0	474.12	0	375	452.51

Wri	itten Answers	to	[22 D	ecember, 20	014]	Unstarre	ed Questio	<i>ns</i> 153
1	2	3	4	5	6	7	8	9
25.	Nagaland	340	450	0	350.29	0	300	382.94
26.	Puducherry	137.89	476.71	2.83	481.67	0	334.58	375.64
27.	Sikkim	270.06	491.96	0	639.98	0	252.73	305.87
28.	Tripura	344	491	554.59	518.04	0	422.02	475.28
	Average of	230.24	364	125.9	479.2	0	338.07	379.8
	Electricity							
	Departments							

*Source:* Planning Commission Annual Report (2013-14) on Working of State Power Utilities and Electricity Departments.

# Action on letters of MPs

3230.SHRI GULAM RASOOL BALYAWI: Will the Minister of POWER be pleased to state:

(a) the number of letters received from Members of Parliament (MPs) by the Minister since August, 2014 till date;

(b) the number of letters on which interim and final reply has been sent to MPs;

(c) the number of letters on which action has been taken and those on which action is still pending;

(d) the number of letters on which neither any reply has been sent to MPs nor any action has been taken thereon, along with the reasons therefor; and

(e) the action taken to avoid the situation in part (d) above?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (e) Information in respect of letters received from Members of Parliament by the Minister of Power since August, 2014 is as under:-

(i)	Interim replies/acknowledgement sent	209	
(ii)	Final replies sent	138	
(iii)	Letters to be replied	58	
	Total number of letters	405	

Most of the letters which are pending for replies are related to public grievances, transfer requests, distribution of coal blocks etc. which are to be dealt as per the extant policy of the Ministries and respective Central Public Sector Undertakings.

### Power generation capacity

3231.DR. SANJAY SINH: Will the Minister of POWER be pleased to state:

(a) whether the power generation capacity addition during the Twelfth Five Year Plan period is much below the target fixed;

(b) if so, the reasons therefor;

(c) the estimated quantum of power, in MW, that would be required in the country during the Thirteenth Five Year Plan; and

(d) the strategy chalked out by Government to overcome the future power requirement of the country?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Generation capacity addition target during the Twelfth Five Year Plan is 88,537 MW from conventional sources. The achievement is 49,390.1 MW upto 30.11.2014, that is, 55.8% of the target, in two years and eight months of the Twelfth Five Year Plan period.

(c) As per the 18th Electric Power Survey Report (EPS), the projected peak electric load in the country during the terminal year (2021-22) of Thirteen Five Year Plan is 283,470 MW.

(d) Measures taken to meet the future power requirement of the country include, *inter-alia*, rigorous monitoring of the on-going power generation projects; thrust to power generation from renewable sources; Renovation and Modernization (R and M) of old power plants for improving their performance; efforts to make coal and gas available for the power sector and promotion of energy conservation, energy efficiency and demand side management measures.

### Non-productive power plants

3232.SHRI KIRANMAY NANDA: Will the Minister of POWER be pleased to state:

(a) whether some power plants in the country remain non-productive for some months during the year due to one or other reasons;

(b) if so, the details of such power plants along with their installed per day power generation capacity;

the reasons for power plants remaining non-productive; and (c)

(d) whether Government has any plan to make power plants productive round the year?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. The State-wise details of number of power plants which are non-productive during 2014-15 (up to November, 2014) with their generating capacity is given in Statement (See below).

(c) The main reasons for remaining non-productive were non-availability of gas, less inflows of water, no schedule from beneficiary States due to high cost of generation for liquid and DG fuel based station and shut down for Renovation and Modernization (R and M) works.

(d) Government is taking following measure to make power plants productive round the year:

- Better availability of fuel to power sector. 1.
- Adopting better Operation and Maintenance practices by power plants. 2.
- 3. Renovation and Modernization of existing old Thermal and Hydro Power Plants by respective power utilities.

#### Statement

	during 2014	4-15 (upto November,2014)
Sl. No.	Name of the Station	Generating Capacity as on 30.11.2014 (MW)
1.	Katghora TPP	35
2.	SVPL TPP	63
3.	Bela TPS	270
4.	GEPL TPP Ph-I	120
5.	Mihan TPS	246
6.	Nasik (P) TPS	270
7.	Barauni TPS	210

Details of Power Stations with 'Nil' generation

[RAJYA SABHA] Unstarred Questions

Sl. No.	Name of the Station	Generating Capacity as on 30.11.2014 (MW)
8.	Chinakuri TPS	30
9.	Chandrapur (Assam) TPS	60
10.	Rithala CCPP	108
11.	DGEN Mega CCPP	1200
12.	Essar CCPP	515
13.	Hazira CCPP Ext	351
14.	Pipavav CCPP	702
15.	Unosugen CCPP	382.5
16.	Vatwa CCPP	100
17.	Ratnagiri CCPP I	740
18.	Ratnagiri CCPP II	740
19.	Ratnagiri CCPP III	740
20.	Gautami CCPP	464
21.	GMR Energy Ltd - Kakinada	220
22.	Konaseema CCPP	445
23.	Kondapalli Extn CCPP	366
24.	Vemagiri CCPP	370
25.	Maithon GT (Liq.)	90
26.	Pampore GPS (Liq.)	175
27.	Haldia GT (Liq.)	40
28.	Kasba GT (Liq.)	40
29.	LVS Power DG	36.8
30.	Belgaum DG	81.3
31.	Yelhanka (DG)	127.92
32.	Leimakhong DG	36
33.	DAE (Rajasthan)	100
34.	Kuttiyadi ADDL. Extn.	100
35.	Bhawani Barrage III HPS	30
	Total	9604.52

### Sharing of posts in BBMB

†3233. SHRI VIJAY GOEL: Will the Minister of POWER be pleased to state:

(a) whether a proposal has been sent by Bhakra Beas Management Board (BBMB)
 under section 7 of its 1974 Rules for sharing the posts in BBMB for Beas project and
 Bhakra complex;

(b) whether Government has conveyed its decision in the matter; and

(c) if not, whether Government has fixed any time-limit for taking a decision in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) Yes, Sir. The proposal made by BBMB under Rule 7 of BBMB Rules, 1974 regarding sharing of posts on the Beas Projects and Bhakra Complex had been received. However, the same could not be decided because of disagreements among partner States *i.e.* Punjab, Haryana and Rajasthan.

### Committee for zero-based budgeting in BBMB

†3234. SHRI VIJAY GOEL: Will the Minister of POWFR be pleased to state:

(a) whether a Committee has been constituted to deliberate on zero-based budget system in Bhakra Beas Management Board (BBMB);

(b) if so, whether the Committee has identified the areas wherein expenditure may be reduced;

(c) if so, whether BBMB has implemented these suggestions;

(d) if not, whether Government proposes to direct BBMB to implement the recommendations of the Committee; and

(e) if so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) No, Sir. The Bhakra Beas Management Board (BBMB) has informed that no Committee was constituted to carry out exercise pertaining to Zero Based Budgeting in BBMB.

(b) to (e) Do not arise.

<sup>†</sup>Original notice of the question was received in Hindi.

#### Separate feeders for farm and non-farm users in rural areas

3235.DR. K.P. RAMALINGAM: Will the Minister of POWER be pleased to state:

(a) whether Government has approved ₹43,033 crore plan envisaging creation of separate feeders for farm and non-farm users with a view to facilitating judicious rostering of power supply;

(b) if so, the details thereof;

(c) whether within two years from now, power supply would not remain a guessing game for rural consumers and farmers; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Government of India has approved Deendayal Upadhyaya Gram Jyoti Yojana with total investment of ₹ 43033 crore. Besides augmentation of distribution infrastructure and metering at all levels in rural areas, it also focuses on separating agricultural feeders from non-agricultural feeders in order to improve power supply in the villages.

(c) and (d) This scheme envisages to empower State Power Utility for round the clock power to rural households and adequate power to agricultural consumers.

### Status of power projects

†3236. SHRI RAMDAS ATHAWALE: Will the Minister of POWER be pleased to state:

(a) the latest status of the projects proposed to be completed during the current financial year as on date, State-wise;

(b) the projects whose installed capacity is proposed to be increased by Government and the action taken by Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) The latest status of the thermal and hydro power projects completed/targeted to be completed during the current financial year, as on 15.12.2014, State-wise, is given in Statement-I and Statement-II respectively (*See* below).

(b) and (c) Details of projects whose capacities have been increased and the extension units are under construction are given in Statement-III (*See* below). No hydro power projects, which are the extension of already established projects, are presently under construction.

<sup>†</sup>Original notice of the question was received in Hindi.

	<b>Statement-I</b> Details of thermal projects completed/to be completed in 2014-15	Statement-I viects completed/to he	completed in 201	4-15		
State	Project Name	Unit No. (MW)	Capacity	Latest Commissioning Schedule	Actual Commissioning	1
1	2	3	4	5	6	
	Central Sector					ı
Bihar	Barh STPP-II	U-5	660	Mar-15		
Bihar	Muzaffarpur TPP Exp	U-3	195	Mar-15		
Gujarat	Dhuvaran CCPP-III	Block-1	376.1		21.05.14	
Tamil Nadu	Tuticorin JV	U-1	500	Feb-15		
Tamil Nadu	Tuticorin JV	U-2	500	May-15		
Tripura	Palatana	BLK-2	363.3		16.11.14	
West Bengal	Raghunathpur TPP, Ph-I	U-1	600		24.08.14	
	State Sector					
Andhra Pradesh	Damodaram Sanjeevaiah TPS	U-1	800		28.08.14	~
Andhra Pradesh	Damodaram Sanjeevaiah TPS	U-2	800	Jan-15		
Chhattisgarh	Marwa TPP	U-2	500	Mar-15		
Maharashtra	Chandrapur	U-8	500	Mar-15		

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Unstarred Questions 159

160	) (	Writte	en An	swer	s to		[R	AJY.	A SA	.BHA	<b>\</b> ]			Uns	tarre	ed Qu	estio
9				15.10.14	02.05.14		01.05.14	30.06.14						10.04.14		22.08.14	23.04.14
5	Mar-15	Jul-15	Mar-15			Jan-15			Mar-15		Jan-15	Jun-15	Mar-15		Feb-15		I
4	660	660	250	600	600	600	50	250	500		660	520	25	135	300	600	400
3	U-8	0-U	U-8	U-2	U-1	U-2	ST	U-4	<b>U-6</b>		U-1	U-1	U-1	U-1	U-1	U-2	Block-II
2	Koradi TPP Expn.	Koradi TPP Expn.	Parli TPP Expn.	Malwa TPP (Shree Singaji)	Kalisindh	Kalisindh	Ramgarh	Chhabra	Anpara-D	<b>Private Sector</b>	Painampuram TPP	Vizag TPP	Swastic Korba	Salora TPP	Bandakhar TPP	Akaltara (Naitara) TPP	Dgen CCPP
1	Maharashtra	Maharashtra	Maharashtra	Madhya Pradesh	Rajasthan	Rajasthan	Rajasthan	Rajasthan	Uttar Pradesh		Andhra Pradesh	Andhra Pradesh	Chhattisgarh				Gujarat

Maharashtra	Amravati TPP Ph-I	U-3	270	Feb-14	
Maharashtra	Nasik TPP Ph-I	U-2	270	Jan-15	
	Dhariwal	U-2	300		28.05.14
	II-t	U-3	660		25.09.14
Madhya Pradesh	Sasan UMPP	U-1 (4th Unit)	660		21.05.14
Madhya Pradesh	Sasan UMPP	U-5	660		24.08.14
Madhya Pradesh	Nigri TPP	U-1	660		29.08.14
Odisha	Derang	U-1	600		10.05.14
Punjab	Rajpura TPP (Nabha)	U-2	200		06.07.14
Punjab	Talwandi Sabo TPP	U-1	660		17.06.14
		U-2	660	Mar-15	
Tamil Nadu	Melamaruthur	U-1	600		02.12.14
West Bengal	Haldia TPP-I	U-1	300	Jan-15	

162	2 1	Vritten A	nswe	ers to		[R/	AJY/	A S.	ABI	HA]				$U_{i}$	nsta	urred Question	ıs
		Remarks		Commissioned			Commissioned					Unit #1 and #2	synchronized with the	grid at part load on	29.12.13 and 10.1.14	respectively. Full load commissioning could not be achieved due to non-availability of water.	
	Details of Hydro Projects completed/to be completed in 2014-15	Actual(A)/ Anticipated		22.05.2014			31.07.2014	12.06.2014	04.12.2014								
Statement-II		Commissioning as programmed		Aug-14			Jun 14	May 14	Apr 14			Jul14	Jul14	Oct14	Mar15		
		Capacity (MW)		130			68.67	68.67	68.67			40	40	40	40		
		Unit Nos.		Unit # 4			Unit # 3	Unit # 4	Unit # 6			Unit # 1	Unit # 2	Unit # 3	Unit # 4		
		Sl. No. Name of the Project/State	Central Sector	Parbati-III NHPC, 4x130= 520	MW	Himachal Pradesh	Rampur	SJVN,	6x68.67 = 412  MW	Himachal Pradesh	State Sector	Lower Jurala	TSGENCO,	6x40=240 MW,	Telangana		
		Sl. No.	<b>A</b> .	1.			2.				B.	ς.					

Written Answers to	[2	2 Dec	cember, 2014]	Unstarred Questio
Power House flooded on 30.07.2014 during synchronization process for Unit #1 to Unit #3. Commissioning may slip to 2015-16.				
	Dec-14 Dec-14		Feb-15 Mar-15	Mar-15
	Sep-14 Dec-14		Feb-15 Mar-15	Mar-15
	25		48	200
	Unit # 1 Unit # 2		Unit # 1 Unit # 2	Unit # 6
	Nagarjuna Sagar APGENCO, 2x25= 50 MW, Andhra Pradesh	<b>Private Sector</b>	Jorethang Loop DANS Pvt. Ltd., 2x48= 96 MW, Sikkim	Teesta-III Teesta Urja, 6x200= 1200 MW, Sikkim
	4.	C.	5.	6.

	Details of under construction projects whose capacity has been increased	stion projects whose co	ipacity has been in	creased		04 <i> </i>
State	Project Name	Unit No.	Capacity (MW)	Original Commissioning Schedule	Latest Commissioning Schedule	Vritten Answ
1	2	Э	4	5	6	
<b>Central Sector</b>						0
Bihar	Barh STPP-II	U-5	660	Oct-13	Mar-15	
Jharkhand	Bokaro TPS "A" Exp.	U-1	500	Dec-11	Sep-15	[10.10
Maharashtra	Mouda STPP Ph-II	U-3	660	Mar-16	Apr-17	111.
		U-4	660	Sep-16	Jun-17	ABI
Madhya Pradesh	Vindhyachal TPP Ph-V	U-13	500	Aug-15	Oct-15	17 1
Tamil Nadu	Neyveli TPS-II Exp.	U-2	250	Jun-09	Aug-15	
Uttar Pradesh	Unchahar ST-IV	0-6	500	Dec-16	Jun-17	
West Bengal	Raghunathpur TPP, Ph-II	U-1	660	Aug-17	2018-19	U
		U-2	660	Jan-18	2018-19	nsiai
State Sector						reu ç
Andhra Pradesh	Rayalseema TPP St-IV	0-6	009	Jul-14	Dec-16	Juest
Bihar	Barauni TPS Extn.	U-1	250	May-14	Nov-15	ions

Statement-III

164 Written Answers to

[RAJYA SABHA]

Unstarred Questions

Written Answers to	[22 December, 2014]	Unstarred Questions 1	65
Feb-16 Mar-15 Jun-15 Nov-15 Mar-15	Jul-15 Mar-15 Jul-15 Feb-16 Mar-15 Apr-17 Apr-17	Jul-17 Dec-15 Mar-15 Aug-15 Sep-15 Dec-15	
Jul-14 Oct-13 Jan-14 Aug-14 Jun-12	Sep-12 Dec-13 Jun-14 Dec-14 Jan-12 Jun-16 Sep-16	Dec-16 Jul-12 Mar-11 Jun-11 Jul-14 Oct-14	)
250 250 700 500	500 660 660 660 660	660 500 500 500	)
U-2 U-3 U-3 U-8	U-9 U-8- U-10 U-8- U-5 U-7	U-8 U-1 U-6 U-3 U-3	)
Sikka TPP Extn. Bellary TPS Chandrapur TPS	Koradi TPP Expn. Parli TPP Expn. Chhabra TPP Extn. Suratgarh TPS	Kakatiya TPP Extn. Anpara-D Sagardighi TPP-II	
Gujarat Karnataka Maharashtra	Maharashtra Maharashtra Rajasthan Rajasthan	Telangana Uttar Pradesh West Bengal	

1	2	3	4	5	6
Private Sector					
Andhra Pradesh	Simhapuri TPP Ph-II	U-4	150	Feb-12	Jan-15
Andhra Pradesh	Thamminapatnam TPP stage-II	U-3	350	May-12	Aug-16
		U-4	350	Aug-12	Nov-16
Chhattisgarh	Lanco Amarkantak TPP-II	U-3	660	Jan-13	17-18
		U-4	660	Mar-13	17-18
Jharkhand	Matrishri Usha TPP Ph-II	U-3	270	Feb-13	13th Plan
		U-4	270	Mar-13	13th Plan
Maharashtra	Amravati TPP Ph-II	U-1	270	Jul-14	13th Plan
		U-2	270	Sep-14	13th Plan
		U-3	270	Nov-14	13th Plan
		U-4	270	Jan-15	13th Plan
		U-5	270	Mar-15	13th Plan
Maharashtra	Nasik TPP Ph-II	U-1	270	Apr-13	13th Plan
		U-2	270	Jun-13	13th Plan
		U-3	270	Aug-13	13th Plan
		U-4	270	Oct-13	13th Plan
		U-5	270	Dec-13	13th Plan

# [RAJYA SABHA]

Unstarred Questions

### **Enhancing power generation capacity**

†3237. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of POWER be pleased to state:

(a) whether some States are making efforts to enhance their power generation capacity through private partners so as to meet the power shortage;

(b) if so, the details thereof;

(c) whether Government has provided any amount as incentives to such States; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. The States of Tripura, Sikkim and Arunachal Pradesh have taken up power projects in private partnership to enhance their power generation capacity. One Thermal Project of 726.6 MW has been commissioned in Tripura. Four hydro projects, aggregating 2120 MW in Sikkim, and one Hydro Project of 144 MW in Arunachal Pradesh have commenced construction.

- (c) No, Sir.
- (d) Does not arise.

# **Commissioning of power projects**

3238.SHRI A.K. SELVARAJ: Will the Minister of POWER be pleased to state:

(a) whether a committee has suggested a slew of moves including an extension of commissioning of power projects by one year and implement easier funding rules;

(b) if so, the details thereof; and

(c) whether for hydel projects this date is proposed to be extended by two years and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) The Department of Financial Services, Ministry of Finance had constituted a Working Group under the Chairmanship of CMD, India Infrastructure Finance Company Ltd. (IIFCL) with representatives from banks and financial institutions

<sup>†</sup>Original notice of the question was received in Hindi.

as members, to examine the suggestions made by Association of Power Producers, including, *inter-alia*, the suggestion for extension of Date of Commencement of Commercial Operation (DCCO) by additional two years. The working group has submitted its report to Department of Financial Services, Ministry of Finance on 20.11.2014.

#### **Bail-out plan for power projects**

3239.SHRI A.K. SELVARAJ: Will the Minister of POWER be pleased to state:

(a) whether Government is considering to finalize a bail-out plan for power projects hit by funding and clearance hurdles to revive the sector and boost power supply in an energy starved economy;

(b) if so, the details thereof;

(c) whether Government is also considering to set up a high powered group comprising RBI Deputy Governor and power and financial services secretaries to implement the recommendations of a high level committee; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (d) No, Sir. However, to examine the suggestions received from the Association of Power Producers (APP), a Working Group under the Chairmanship of Chairman and Managing Director, India Infrastructure Finance Company Limited (IIFCL) with representatives from Banks/FIs as members was set up. The Working Group has submitted its Report to Department of Financial Services.

### Construction of roads in Uttarakhand

3240.SHRI TARUN VIJAY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of roads constructed in Uttarakhand with Central assistance and under BRO along with the delays and cost escalation as a result thereof during last three years, district-wise;

(b) the details of funds sanctioned for new roads during 2014-15; and

(c) whether Government proposes to connect the roads of Gram Matela, Narava, Vaansi, Langora and Kolida in Pauri district of Uttarakhand during 2014-15 and the status or road connectivity upto Gunji and Nabi Dhang from Dharchula on Kailash Manasarovar pilgrimage route?

# THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) This Ministry is primarily responsible for development and maintenance of National Highways in the country. In Uttarakhand 251 Km of roads were improved under Central Road Fund (CRF) Scheme during the last three years as per details given in Statement (*See* below). The Border Roads Organization (BRO) is one of the implementing agencies of this Ministry. The old National highways Nos. 58 (Rishikesh-Rudraprayag-Joshimath-Manas), No. 94 (Rishikesh-Chamba-Dharasu section), No. 108 (Dharasu-Gangotri), No. 109 (Rudraprayag-Gaurikund) and No. 125 (Tanakpur-Pithoragharh section) are presently entrusted to BRO for its development and maintenance. The BRO is maintaining these National Highways in traffic worthy condition as per availability of funds and inter se priority of works. This Ministry has sanctioned road/bridge projects in Uttarakhand amounting to ₹ 89.74 crore under CRF during 2014-15.

(c) Presently, there is no proposal in this Ministry to connect the roads to Gram Matela, Naruva, Vaansi, Langora and Kolida in Pauri district of Uttarakhand during 2014-15. Roads from Dharchula on Kailash Manasarovar pilgrimage route to Gunji and Nabi Dhang is not a National Highway and hence do not come under the purview of this Ministry.

### Statement

	Central Road Fund in Ottard	ікпапа	
Sl.	Name of the work	Sanctioned	Length
No.		length	Completed
		(in Km)	(in Km)
1	2	4	5
Fir	nancial year 2011-2012		
1.	Widening and Strengthening by B.M., S.D.B.C. of Khirsu- Musagali-Damdewal Motor Road	35.00	20.00
2.	Widening and Strengthening of road from Chobattakhal -Gwani- Pokhda	26.45	0.00
3.	Strengthening of Tipri-Roddhar road from km. 1 to 31 District-Tehri Garhwal	31.00	20.00

# Details of works completed during last three years under Central Road Fund in Uttarakhand

1	2	4	5
4.	Improvement and Strengthening of Berinag - Gangolihat -Rameshwar road district - Pithoragarh	44.30	0.00
5.	Widening and Strengthening Nainital- Kaladhungi -Bajpur road	29.43	8.00
6.	Improvement and Strengthening of Almora - Shaharpathak motor road by widening and black top surface by B.M. and S.D.B.C, B.U.S.G., Pucca Drain, Parapets, Crash Barrier, Delineator etc.	42.00	18.00
7.	Renewal by SDBC and Maintenace of other items on Kausani- Baijnath Motor Road in District Bageshwar (km. 52-56 and km. 66-69)	9.00	9.00
	Total (1 to 7)		75.00
Fir	ancial year 2012-2013		
1.	Widening and Strengthening by B.M., S.D.B.C. of Khirsu- Musagali-Damdewal Motor Road	36.00	16.00
2.	Widening and Strengthening of road from Chobattakhal -Gwani- Pokhda	26.45	10.00
3.	Strengthening of Tipri-Roddhar road from km. 1 to 31 District-Tehri Garhwal	31.00	11.00
4.	Widening and Strengthening Nainital- Kaladhungi -Bajpur road	29.43	21.43
5.	Improvement and Strengthening of Almora - Shaharpathak motor road by widening and black top surface by B.M. and S.D.B.C, B.U.S.G., Pucca Drain, Parapets, Crash Barrier, Deleneator etc.	42.00	24.00
6.	Upgradation of Kathgodam-Ranibagh-Bhimtal- Khutani-Padampuri-Lohaghat- Pancheshwar road	31.40	31.40
7.	Widening and Strengthening of Narson -Harjoli -Jat- Mundlana -Landora -Zorasi -Budahedi - Bahedi- Rajputana road	34.00	7.00

Wri	tten Answers to	[22 December, 2014]	Unstarred	Questions 171
1	2		4	5
Fi	nancial year 2013-201	4		
1.	Widening and Streng Chobattakhal -Gwani	-	26.45	18.00
2.	Improvement and Str Gangolihat -Rameshy Pithoragarh	engthening of Berinag - var road district -	44.30	20.00
3.		thening of Narson -Harjoli - ora -Zorasi -Budahedi - ad	34.00	17.00
	Total (1 to 3)			55.00
	GRAND TOTAL			250.83
				Say 251

# **Maintenance If National Highways**

3241.SHRI SHANTARAM NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) what is the procedure adopted for maintenance of National Highways;

(b) the legal/administrative provisions laid down by the Central Government and/ or State Governments;

(c) the annual funds allocated to or earmarked for maintenance of National Highways in Goa; and

(d) the amount allocated during the last three years and the names of National Highways in that State for which it was earmarked?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The stretches of National Highways (NHs) entrusted to NHAI where construction works are yet to start are maintained by NHAI either directly or through respective State PWDs. Stretches where construction works are in progress under Build Operate Transfer (BOT) mode are maintained by Concessionaire as per Model Concession Agreement (MCA). For stretches being developed under public funding, maintenance of existing road is carried out through the contractor as a part of his contract agreement. For stretches completed under BOT mode, the concessionaire subsequent to completion of project takes up maintenance of the stretch on performance based indicators defined in the concession agreement. For stretches entrusted to NHAI and completed under Public funded Mode, the stretch is taken over by NHAI and its Operation and maintenance is carried out through O and M (Operation and Maintenance) contracts or under OMT (Operate, Maintain and Transfer) mode.

(c) During the current financial year 2014-15, a total of ₹29 crores has been allocated for maintenance of NHs in Goa.

(d) A total of ₹ 58.59 crores has been allocated to the State PWD of Goa for maintenance of NH-4A, NH-17, NH-17A and NH-17B during the last three years and current year.

# Four laning of Vikravandi-Thanjavur section of NH-45 C

3242.DR. V. MAITREYAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

 (a) whether Government has approved the investment proposal for implementation of four laning with paved shoulder of Vikravandi-Meensuruti-Thanjavur section of NH-45 C in Tamil Nadu;

- (b) if so, the details thereof;
- (c) the progress of work on this section of NH-45 C; and
- (d) by when actual widening/laying of road is likely to begin?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Government is mandated for Four laning of 93km from Vikravandi to Meensuruti section of NH-45C and two laning with paved shoulders of 72 km from Meensuruti to Thanjavur section of NH-45 C. The invitation of bids for award of work is delayed due to extremely slow pace of Land Acquisition.

### **Construction of roads under PPP model**

3243.SHRI AMBETH RAJAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has done away with construction of National Highways by itself and executing all the projects under Public Private Partnership (PPP) model;

(b) if so, the reasons for depending on PPP model; and

(c) whether Government proposes to review this practice and come forward to undertake all road construction activities by Government itself?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) No Sir. As a policy, the projects under National Highways Development Programme (NHDP) have to be examined for their viability on BOT (Toll) mode execution. In case a project is not viable on BOT (Toll) mode, it can be executed on Engineering Procurement and Construction (EPC) mode with Government funding.

(c) No Sir.

#### Construction of roads in LWE areas in Chhattisgarh

<sup>†</sup>3244. DR. BHUSHAN LAL JANGDE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether approval of the Central Government is anticipated for the proposal of Chhattisgarh Government for the 27 items of works pertaining to 893.70 km long road under Road Requirement Plan (RRP) phase-II in LWE areas;

(b) whether LWE RRP Phase-I, 12 km long Kistaram-Paidagudam and 8 km long Golapalli-Paidagudam road at the cost of ₹ 1600 lakh and ₹ 1053 lakh respectively could be granted immediate approval by the Central Government from the savings of construction fund for Phase-I; and

(c) whether  $\gtrless$  687.37 crore could be provided for the 22 works, as per the proposal from the funds of CRF scheme during 2014-15?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways in the country. In view of financial constraints, MoRTH is not able to take up the improvement work of State Roads under LWE affected areas. As regards development of NH stretches included under RRP-II, these can be taken up by MoRTH subject to availability of funds.

(b) The proposals for construction of 12 km long Kistaram-Paidagudam and 8

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

km long Golapalli-Paidagudam road can not be considered under RRP-I as Chhattisgarh State Government has not awarded the already sanctioned works under RRP-I covering a length of 593 km and costing ₹ 958 crores as on 30.11.2014.

(c) The proposed sanction ceiling under CRF scheme for the State of Chhattisgarh during 2014-15 is ₹ 292.17 crores.

### **Repair of Raipur-Bilaspur road**

†3245. DR. BHUSHAN LAL JANGDE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether ₹ 22.05 crore has been sought by Chhattisgarh Government for the repair of Raipur-Bilaspur road;

(b) whether the toll period for 26.60 km long Raipur-Durg section is to end in 2015 and no repair works is being done on it; and

(c) whether in view of heavy traffic on Raipur-Durg section, Government would like to order a survey for converting the same into six lane in the public interest?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Yes Sir.

(b) The concession period for Raipur-Durg section ends on 02.03.2015 as per the Concession Agreement. However, the repair and maintenance work on the road, which is the contractual obligation of the concessionaire, is not being properly attended to by the concessionaire.

(c) Preparation of Detailed Project Report for further development/six-laning of Raipur-Durg section would be taken up under Annual Plan 2015-16 subject to availability of fund and *inter-se* priority of work.

## Construction of Kharaigaon-Kalyan and Kalyan-Murbad roads

3246.SHRI MAJEED MEMON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has approved construction of 8-lane road between toll plaza at Kharaigaon to Kalyan junction and also of 4-lane road between Kalyan and Murbad road;

<sup>†</sup>Original notice of the question was received in Hindi.

(b) if so, whether the process of inviting tenders for the above works has been initiated and completed; and

(c) if so, the details and the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The proposal for construction of 8-lane road between toll plaza at Kharaigaon to Kalyan junction is presently at Detailed Project Report (DPR) stage. As regards road between Kalyan and Murbad, the proposal for 2 lanes with paved shoulder and 4 lanes in built up area is also at DPR stage and proceeding for land acquisition have been initiated.

# Environment clearance for Thane-Kalyan road and Mankoli bridge

3247.SHRI MAJEED MEMON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the proposal for Thane-Kalyan parallel road and Mankoli bridge is awaiting clearance from the Ministry of Environment and Forests;

(b) since when these projects are pending with that Ministry for clearance;

(c) whether Government is going to ensure expeditious clearance of these projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) This Ministry is primarily responsible for development and maintenance of the National Highways. The above said stretch does not form part of the National Highways network.

(b) to (d) Do not arise.

### Location of toll gates in Odisha

3248.SHRI DILIP KUMAR TIRKEY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the toll plazas in Odisha should be set up as per National Highways norms with the consent of both the State Works Department and the Transport Department but Toll gates in the State are located within 60 km distance and also within 10 km radius of the cities which is against National Highway Toll policy;

- (b) whether Government has taken any steps in this regard;
- (c) if so, the details of the action taken or proposed to be taken thereon; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Toll Plazas are set up as per applicable fee rules and provision of concession agreement. The broad criteria for establishing fee plaza are as under:

- (i) Availability of land.
- (ii) Availability of sufficient long line of sight for acceleration and deceleration zone.
- (iii) Municipal limit/Town area limit from the fee plaza being established.
- (iv) Location of bypass from the fee plaza being established.
- (v) Location of major diversions on the National Highways (NH).
- (vi) State boundaries and other check posts.
- (vii) Existence of a fee plaza on the section of NH and length of new section to be tolled is below 60 kms.
- (viii) Optimisation of revenue potential.
- (ix) To make the project viable, two fee plazas are established in a project section of NH within 60 kms distance.
- (x) The development work of the NH is considered as per requirements. Therefore, two adjoining sections constructed at different time in separate contracts having length of less than 60 kms may have the fee plazas within 60 kms.

As per the National Highways Fee (Determination of Rates and Collection) Rules, 2008 the minimum distance between two toll plazas is 60 km subject to provision in fee rule and Concession Agreement and factors given above.

There are two toll plazas located within 60 km distance and also within 10 km radius of the municipality.

(b) Yes, Sir.

(c) The existing toll plaza at Manguli (km. 34.800) will be shifted to Bandalo (from Km. 40.500) shortly by the concessionaire of 6-laning project of Bhubaneswar-Chandikhole Section of NH-5. Shifting of user fee plaza at Panikoili from Km. 88.435 to Km. 103.000 of NH-5 (*i.e.* 14.565 Kms away from the existing user fee plaza towards Balasore Side) has already been proposed in the six laning of Chandikhole-Balasore Section of NH-5.

(d) Does not arise.

### Bypasses on NHs in Odisha

3249.SHRI DILIP KUMAR TIRKEY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal for construction of bypasses near congested towns falling under different NHs in Odisha;

(b) if so, the details thereof and the steps taken for pre-construction activities;

(c) whether any time limit has been fixed by Government for completing these Bypass projects in the State;

(d) whether these bypass projects are getting delayed due to want of resources; and

(e) if so, whether Government would consider taking up these projects on priority with extra budgetary support?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Yes, Sir.

(b) There are 23 bypasses proposed to be constructed along National Highways in Odisha. Status of these bypass and steps taken for preconstruction activities are given in Statement (*See* below).

(c) to (e) The bypasses at SI. No. 1 to 14 of Statement are being constructed as part of different projects under NHDP. The bypasses at SI. No. 15 to 23 of Statement can be taken up depending upon availability of funds and *inter-se* priority of these bypasses.

[RAJYA SABHA]

# Statement

	Status of bypasses proposed to l	pe constructed on NHs in Odisha
Sl. No.	Name of bypasses	Status of bypass
1.	Bhubaneswar bypass	Completed
2.	Pipli bypass	Completed
3.	Chandanpur bypass	Completed
4.	Puri bypass	In progress
5.	Jajpur Road bypass	In progress
6.	Anandpur bypass	In progress
7.	Ghatagaon bypass	Improvement of Panikoli- Rimuli section including the bypass is in progress.
8.	Kendujhar bypass	In progress
9.	Jhumpura bypass	In progress
10.	Koira bypass	In progress
11.	K-Balang bypass	In progress
12.	Lahunipada bypass	In progress
13.	Bargarh bypass	Completed
14.	Belpahar	Improvement of Kanaktora- Jharsuguda section including the bypass is in progress.
15.	Berhampur	Alignment approved and LA in progress
16.	Balangir	Alignment approved and LA in progress
17.	Titialgarh	Alignment Approved
18.	Nabarangpur	Alignment Approved
19.	Borigumma	Alignment Approved
20.	Jeypore	Alignment Approved
21.	Koraput	Alignment Approved
22.	Khordha	Alternative alignment plan under preparation
23.	Jharsguda	DPR is to be prepared.

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# Pending road projects

3250.SHRI D. KUPENDRA REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the road project sanctioned, running behind schedule/under dispute/arbitration, completed and those terminated during the last three years along with the corrective action taken by Government in this regard;

(b) the targets fixed for road construction for the coming years;

(c) the projects sanctioned so far, and the steps taken for timely completion of these projects;

(d) whether several projects failed to attract any bidders; and

(e) if so, the details thereof along with the steps taken to attract more private participation?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) During the last three years, 1183 projects sanctioned, 1052 projects completed. 163 projects are running behind schedule, 76 projects are under dispute/arbitration, and 51 projects have been terminated. The targets for construction for the current year is 6500 km. Targets are fixed at the beginning of every year. So far, 101 projects have been sanctioned during the current year. The progress of the projects including above are reviewed from time to time to ensure timely completion.

(d) and (e) Yes, Sir. There is no response from the bidders mainly for BOT projects due to economic downturn resulting in upsetting the traffic projections and consequent revenue generation, non-availability of equity with the Concessionaires and due to other construction related issues during 2012-13 and 2013-14, the response to NH projects under BOT mode was poor, with 26 project bids out through PPP mode not receiving any response. In the current financial year only 3 projects are awarded on BOT. The steps taken for to attract more private investment are: exit for equity investors, premium re-scheduling, securitization of road sector loans, mutual termination/cancellation of awarded road projects and re-bidding, close coordination with other Ministries and revamping of dispute resolution mechanism etc.

[RAJYA SABHA]

Unstarred Questions

#### **Repair of Mahatma Gandhi Setu**

<sup>†</sup>3251. DR. ANIL KUMAR SAHANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to repair the 'Mahatma Gandhi Setu' and construct a new bridge parallel to it;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) Maintenance and repair of bridges on National Highway is a continuous process. Accordingly eighteen works amounting to  $\overline{\mathbf{x}}$  208.38 crore were sanctioned from 2001 to till date for keeping the Mahatma Gandhi Setu in traffic worthy condition, out of which three works amounting to  $\overline{\mathbf{x}}$  85.68 crore are ongoing.  $\overline{\mathbf{x}}$  50 crores has been earmarked in Annual Plan 2014-15 to address any further repair/rehabilitation problem in MG Setu. In pursuance to meeting held between then Hon'ble Minister (RT and H) and then Chief Minister of Bihar on 26.06.2014, State PWD has expressed their willingness to construct a parallel bridge downstream side to the Mahatma Gandhi Setu, as a State project, for which No Objection Certificate (NOC) is already granted by the Central Government.

#### Highway ambulances for road accident victims

3252.DR. KANWAR DEEP SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has any roadmap to make available highway ambulances to West Bengal and the rest of country to provide emergency medical services to accident victims on highways;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and in what manner Government proposes to help the road accident victims on highways?

<sup>†</sup>Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The Ministry of Road Transport and Highways, under the scheme "National Highways Accident Relief Service Scheme (NHARSS)" provides 10-ton cranes and small medium cranes for hilly areas and ambulances to States/ UTs for relief and rescue measures in the aftermath of accidents by way of evacuating road accident victim to nearest medical aid centre and for clearing the accident site. Their deployment is done by the respective State Governments/ UTs on National Highways on accident prone stretches, having an average distance of 50 Kms. The details of the ambulance and cranes provided by this Ministry to the State Governments including West Bengal is given in Statement (*See* below). Ambulances, Route Patrol Vehicles and Tow Away Cranes are also provided at an average length of 50 kilometer on NHs entrusted to NHAI. List of all Ambulances, Cranes and Route Patrol Vehicles along with their locations is available on NHAI website www.nhai.org

In order to give a boost to emergency care of the accident victims, pilot projects has been launched by the Ministry on Gurgaon - Jaipur section of NH 8, Mumbai -Vadodara of NH - 8 and Ranchi - Rargaon - Mahulia of NH 33 for providing cashless treatment to road accident victims for 48 hours at expenditure up to a limit of ₹ 30,000. GPS enabled ambulances connected with a central control room through a toll-free number 1033, are stationed at intervals of 20 km to transport the injured to the hospitals for treatment within the 'Golden Hour'.

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	Det	tails of An.	ıbulance <sub>I</sub> Under i	provided t <sub>i</sub> Vational H	o the State Tighways .	2s/UTs/NG1 Accidents 1	Details of Ambulance provided to the States/UTs/NGOs by Ministry of Road Transport and Highways Under National Highways Accidents Relief Service Scheme (NHARSS)	stry of Rou ice Schem	ad Transp. ? (NHARS	ort and H <sub>i</sub> 'S)	ighways		
State	2000-01	2000-01 2001-02 2002-03 2003-04 2004-05	2002-03	2003-04	2004-05	2006-07		2007-08 2008-09 2009-10 2010-11	2009-10	2010-11	2011-12	2012-13 Total	Total
	Ambu- lance	Ambu- Ambu- lance lance	Ambu- lance	Ambu- lance	Ambu- lance	Ambu- lance	Ambu- lance	Ambu- lance	Ambu- lance	ALS Ambu- lance	Ambu- lance	ALS Ambu- Ambu- lance lance	ALS Ambu- Ambu- lance lance
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Himachal Pradesh	-	ı	1	7	∞	ı	3	ı	I	I	ı	I	15

Statement

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Written	Ansv	vers t	0		[22	Dece	mber	; 201	4]	U	nstari	red Q	uesti	ons	183
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Jammu and Kashmir	Jharkhand	Karnataka	Kerala	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Orissa	Punjab	Rajasthan	Sikkim	Tamil Nadu	Tripura

1	7	б	4	5	9	7	8	6	10	11	12	13	14
Uttarakhand		-	5	6	2	4	2					*	20
Uttar Pradesh	2	ı	2	9	12	21	8	·	·	6	ı	L	67
West Bengal	4	I	1	ı	1	I	5	ı	ı	7	I	4	17
Andaman and Nicobar Island	ı	ı	ı			ı		·	·	ı	ı	I	
Chandigarh	1	ı	ı	ı	ı	ı	7	ı	ı	ı	ı	ı	б
Dadra and Nagar Haveli	ı	ı	ı	,	·	ı		ı	ı	ı	ı	ı	
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Delhi	7	7	1	1	ı	·	·	ı	ı	·	ı	7	8
Lakshadweep	ı	ı	ı	ı	ı	ı	ı	ı	ı	ı	ı	ı	ı
Pondicherry	ı	I	I	ı	I	I	ı	ı	ı	ı	I	I	I
TOTAL	41	28	43	64	90	71	102			70	ı	64*	573 *
* Excluding 6 ALS ambulances given to service provider (M/s ICIC Gurgaon - Jaipur stretch of NH-8 under NHARSS by the MoRTH	ambulan stretch of	ices given t f NH-8 und	o service p ler NHARS	rovider (M S by the N	/s ICICI Lo foRTH.	mbard) und	service provider (M/s ICICI Lombard) under pilot Scheme project for cashless treatment of victims of road accidents on r NHARSS by the MoRTH.	eme projec	t for cashle	ss treatmer	ıt of victim.	s of road a	ccidents on

#### Declaration of Kodad-Jagityal stretch as National Highway

3253. SHRI DEVENDER GOUD T.: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry has received a proposal from Andhra Pradesh Government to declare Kodad-Khammam-Thorrur-Warangal-Jagityal State Highway/road/stretch as new National Highway;

- (b) whether it has been declared as a National Highway;
- (c) if so, when it was so declared;
- (d) the progress of work made on the above stretch; and

(e) by when it is going to be completed and what is the initial projected cost and final estimated cost?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Yes Sir.

(b) and (c) The stretches from Kodad to Khammam and from Warangal to Jagityal have been declared as new National Highways number 365A and 563 respectively *vide* gazette notification number S.O. 775 (E) dated 4th March, 2014.

(d) and (e) The development and maintenance of National Highways is a continuous process and taken up in stretches depending upon inter-se priority of works and availability of resources. It is premature to indicate any cost estimate at this stage.

#### Toll gates in Tamil Nadu

3254. SHRIMATI VIJILA SATHYANANTH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of toll gate contractors who operate all toll gates in Tamil Nadu under PPP Model;

(b) the details of employees employed by them and the salary and other emoluments given to them as per MoU signed with Government;

(c) the number of those contractors who have provided basic amenities in the toll gates especially good toilet facilities, drinking water, ambulance, patrol, emergency alarm systems, accidents' detecting mechanisms, etc. as per MoU signed; and

(d) the details of amount being collected daily on each toll gate?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) The details of Toll Plazas operated by Concessionaires under Public-Private Partnership (PPP) and OMT (Operation, Maintenance and Transfer) mode projects in the State of Tamil Nadu alongwith the details of amenities provided in the toll plazas like toilets, drinking water, Ambulances, Patrol Vehicle, Tow Away Cranes, emergency alarm systems, etc. as well as the details of total/average amount collected on each toll plaza during the month of October, 2014 is given in Statement (*See* below). No Memorandum of Understanding (MoU) is signed with the Government/National Highways Authority of India for employment of personnel by the Concessionaires for operation of Toll Plazas, as in the case of PPP Projects, the responsibility for collection of user-fee vests with the respective Concessionaires under relevant provisions of their Concession Agreements.

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# Details of Toll Plazas under operation in respect of PPP projects in the State of Tamil Nadu

[As on 30.11.2014]

		h) n						
	Amount collected towards user fee during October 2014	Average Daily Collection (₹ in Lakh)	15		12.35	18.16	14.34	30.61
	Amount towar fee d	Total (₹ in Crore)	14		3.83	5.63	4.45	9.49
	Status of availability of Toilet, Drinking Water	Emergency Alarm etc.	13		Yes (No Alarm)	Yes (No Alarm)	Yes	Yes
		Tow Away Cranes	12		7		-	ч
	No. of Vehicles Deployed	Route Patrol Vehicle	11	essionaires	0		-	0
	Ž	Ambulances	10	e BOT Conc	0		-	-
:014J	n Period/ lection bresent	To	6	by respectiv	31.05.2030	31.05.2030	02.04.2024	06.06.2035
141 OU 20.11.2014/	Concession Period/ Toll Collection Period of present Acency	From	8	ojects operated	01.06.2013	01.06.2013	03.04.2009	07.06.2011
V1	Date of start of collection of user-fee		٢	BOT (Toll) Pre	16.11.2005	01.07.2007	03.04.2009	05.07.2005
	Name of Concessionaire/ Toll Collection A centry	6409C	9	Toll Plazas under BOT (Toll) Projects operated by respective BOT Concessionaires	M/s. ESSEL Walajahpet Poonamallee	Private Ltd, New Delhi	M/s. L and T Chennai Tada Toll way Pvt. Ltd., Chennai (M/s L and TIDPL)	M/s. HK Toll Road Pvt. Ltd, Mumbai (M/s Reliance Infrastructure Ltd.)
	e of (KM)	Length serviced (in Km)	5		47.100	46.300	43.400	55.000
	Chainage of Toll Plaza (KM)	Location	4		104.990	37.800	21.625	87.500
	Stretch		e		Chennai- Wallajapet		Chennai - Tada	Hosur - Krishnagiri
	NH No.		5		4		Ś	L
	SI. No.		_		1.	сi	ň	4

186 Written Answers to

[RAJYA SABHA]

Unstarred Questions

Written Answ	ers to	[22 D	December, 20	14] Unsta	arred Questie	ons	187
40.97	20.55	8.29	9.84	14.94	29.32	16.13	13.19
12.70	6.37	2.57	3.05	4.63	60.6	5.00	4.09
Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
0	7	_	_	_	_	5	
ς.	7	0	ς.	0	0	4	
0	0	0	ŝ	_	7	7	
14.07.2026	14.08.2026	28.07.2026	15.10.2026	28.07.2026	23.07.2026	25.12.2026	25.12.2026
15.07.2006 14.07.2026	15.08.2006	27.07.2006	16.01.2006	29 07.2006	15.10.2006	26.12.2006	26.12.2006
07.02.2009	06.08.2009	24.08.2009	05.11.2009	28.09.2009	23.07.2009	05.09.2009	05.09.2009
M's. L and T Krishnagiri Thopur Toll Road Ltd., Chennai (M/s L and T IDPL)	M/s. MVR Infrastructure Tollways Pvt. Ltd., Hyderabad.	M/s. NK Toll Road Pvt., Ltd., Mumbai (M/s Reliance Infrastructure Ltd.)	M/s. TN (DK) Expressways Ltd., Hyderabad. (M/s Madhucon Projects)	M/s. DS Toll Road Ltd., Mumbai (M/s Reliance Infrastructure Ltd.)	M/s. GMR Ulundurpet Expressways Pvt. Ltd., Bangalore	M/s. Trichy Tollway Pvt. Ltd.,	Hyderabad (M/s IJM)
86.000	68.625	43.975	77.725	53.475	72.900	46.500	46.500
154.440	191.800	261.000	338.000	398.500	150.400	192.750	244.000
Krishnagiri - Thoppurghat	Thoppurghat - 191.800 Namakkal	Namakkal - Kara	Kara - Dindigul	Dindigul - Samayanallur	Tindivanam - 150.400 Ulunderpet	Ulundurpet - 192.750 Padalur	
Ч	7	2	L	2	45	45	
ю.	.9	7.	œ	6	10.	11.	12.

	100	, writte	en Answers lo	ĮI		SADIIA	·]		Unstarr	ea Questions
15	C1	10.26	7.00	9.58	9.29	14.48	18.45	11.87	12.77	3.39
1	±	3.18	2.17	2.97	2.88	4.49	5.72	3.68	3.96	1.05
12	c1	Yes	Yes	Yes	Yes	Yes (No Alarm)	Yes (No Alarm)	Yes	Yes	Yes
5	17	-	-	7		ς,		-	7	-
=	11	7	-	0		ŝ		7	7	-
0	10	-	-	7		c		7	7	-
d	А	24.11.2031	14.01.2038	19.01 2027	19.01.2027	06.06.2041	06.06.2041	18.07.2026	19.07.2026	14.01.2038
0	¢	25.11.2006	15.01.2008	20.01.2007	20.01.2007	07.06.2011	07.06.2011	19.07.2006	20.07.2006	15.01.2008
r	/	06.05.2010	11.01.2012	02.07.2011	02.07.2011	01.07.2006 <sup>ay</sup>	20.08.2006	01.07.2010	27.08.2009	13.12.2011
4	٥	M/s. Indu Navayuga Infra Projectes Pvt. Ltd., Hyderabad	M/s.TD Toll Road Pvt. Ltd., Mumbai (M/s Reliance Infrastructure Ltd.)	M/s. Madurai - Tuticorin Expressway Ltd., Hyderabd (M/s Madhucon	Projects)	M/s. L and T 0 Krishnagiri Walajahpet Tollway I td Chennai	(M/s L&T IDPL)	M/s. Salem Tollways Ltd., Hyderabad (M/s IVRCL)	M/s. Kumarapa- layam Tollways Ltd., Hyderabad (M/s IVRCL)	M/s. Pondicherry Tindivanam Tollway Ltd., Hyderabad (M/s NCC-Maytas)
v	c	38.427	87.273	64.030	64.030	73.000	75.350	53.525	48.510	38.620
	4	304.510	382.850	143.580	254.940	46/800	98.520	26.700	88.287	6.572
6	n	Padalur - Trichy	Trichy - Dindigul	Madurai - Aruppukottai - Thoothukudi		Krishnagiri - Wallajahpet		Salem - Kumarapa- layam	Kumarapa- layam - Chengapalli	Puducheny - Tindivanam
¢	7	45	45	45B		46		47	47	66
_	_	13.	14.	15.	16.	17.	18.	19.	20.	21.

Written Answ	ers to		[22 D	ecemb	er, 2	2014	4] Unstar	red Qi	uestions 189
7.35	2.23	8.77	8.06	7.39	5.13		11.35	15.39	12.13
2.28	0.69	2.72	2.50	2.29	1.59		3.52	4.77	3.76
Yes	Yes (No Drinking Water)	Yes	Yes	Yes	Yes		Yes	Yes	Yes
-	Т		ę				-		0
-	0		ŝ			cessionaires	-		0
-	2		7			MT Cone	7		-
11.12.2026	14.01.2038	14.01.2038	14.01.2033	14.01.2033	14.01.2033	y respective <b>O</b> ]	13.05.2022	13.05.2022	02.06.2022
12.12.2006	15.01.2008	15.01.2008	15.01.2008	15.01.2008	15.01.2008	ges operated by	14.05.2013	14.05.2013	03.06.2013
12.05.2011	24.02.2014	24.02.2014	01.09.2013	28.07.2012	28.07.2012	r OMT Packag	01.06.2003	14.05.2013	05.05.2010
<i>MIs.</i> Trichy- Thanjavur Expressways Ltd., Hyderabad ( <i>MI's</i> Madhucon Projects)	M/s. TK Toll Road Pvt. Ltd, Mumbai (M/s Reliance	Intrastructure Ltd.)	M/s. SU Toll Road Pvt Ltd. Mumbai.	(M/S Kenance Infrastrucutre Ltd.)		Toll Plazas under OMT Packages operated by respective OMT Concessionaires	M/s. MEP Chennai Bypass Toll Road Pvt. Ltd., Mumbai	(M/S MEF Infrastructure Ltd.)	M/s Eagle Deep Trichy Bypass Tollways India Pvt Ltd, Ulhasnagar, Maharashtra
56.490	22.576	41.052	45.450	45.452	45.450		19.170	13.430	60.633
120.900	157.500	198.500	21.750	73.760	105.000		16.500	28.600	21.020
Thanjavur - Trichy	Trichy - Karur		Salem - Ulundurpet				Chennai Bypass, connecting NH-45, NH-4 and NH-5		Trichy - Madurai
67	67		68						45B
22.	23.	24.	25.	26.	27.		28.	29.	30.

									-		
15	14.06	10.71	8.06	7.81	7.03		17.19	14.87	1.23	1.16	
14	4.36	3.32	2.50	2.42	2.18		5.33	4.61	0.38	0.36	
13	Yes	Yes (No Alarm)	Yes (No Alarm)	Yes (No Alarm)	Yes (No Alarm)		Yes (No Alarm)	Yes (No Alarm) 4.61	Yes	Yes	
12		4					7		7		
=		4				Agencies	7		7		
10		S				J Apointed	4		7		
6	02.06.2022	21.09.2022	21.09.2022	21.09.2022	21.09.2022	erated by NHA	11.11.2015	23.03.2015	11.03.2015	02.03.2015	
8	03.06.2013	22.09.2013	22.09.2013	22.09.2013	22.09.2013	y) Projects ope	12.11.2014	24.03.2014	12.03.2014	03.03.2014	
٢	27.03.2010 e	10.09.2012	15.08.2011	23.05.2011	23.05.2011	· BOT (Annuit	01.04.2005	01.04.2005	12.03.2014	03.03.2014	
9	(M/s Eagle India Infrastructure Ltd.)	M/s. RAIMA Toll Road Pvt. Ltd.,	Muturua (M/s MEP Infrastructure Ltd.)			Toll Plazas under BOT (Annuity) Projects operated by NHAI Apointed Agencies	M/s Eagle India Infrastructure Ltd., Ulhasnagar, Maharashtra	M/s. MEP Infrastructure Developers Pvt. Ltd., Mumbai	M/s. Welcome Group (JV), New Delhi	<i>M/s</i> . Welcome Group (JV), New Delhi	
s	63.890	50.800	38.860	63.500	63.500		46.500	46.500	37.380	34.200	
4	113.630	18.652 ari n)	74.930	125.375	185.387		52.800	103.500	19.000	57.317	
ю		Madurai - Kanniyakumari (Anjugramam)					Tambaram - Tindivanam		Trichy - Karaikudi		
2		٢					45		210		
_	31.	32.	33.	34.	35.		36.	37.	38.	39.	

Written Answers to [RAJYA SABHA] Unstarred Questions

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#### Variation in tax rates on motor vehicles

3255.SHRIMATI RENUKA CHOWDHURY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is wide variations of taxes on motor vehicles from State to State in terms of basic taxation structure as well as quantum of tax;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken by Government to rationalize motor vehicle taxes across the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Yes, Sir. The tax rate across the States on motor vehicles varies from 2% to 18% of the sale price of the vehicle. Taxation of motor vehicle is a State subject and it is governed by the respective State laws/rules.

(c) The issue regarding rationalization of motor vehicle taxes was discussed in the 34th meeting of Transport Development Council (TDC) held on 13.02.2012 and again in the 35th meeting held on 23.10.2013 under the Chairmanship of Union Minister for Road Transport and Highways. The TDC decided to rationalize the motor vehicle taxes by State Governments at floor rate of 6% or more on the sale price before VAT on two-wheelers, cars/LMVs and Taxi/maxi, by 31.03.2014 and on taxi/maxi operating on inter-State route by 30.09.2014. Taxation of motor vehicle being State Subject, the States are required to notify the rationalization of motor vehicle taxes in their respective States in consonance with the decision taken by Transport Development Council. All State Governments and Union Territories Administration were requested on 12.12.2013, 06.06.2014 and subsequently in 36th Transport Development Council (TDC) meeting held on 28.10.2014 at Delhi for issuing notifications for rationalization of Motor Vehicle Taxes in their respective States/UTs as per the decisions taken in the 35th TDC Meeting held on 23.10.2013.

#### Use of road pathology

3256.SHRIMATI RENUKA CHOWDHURY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to use road pathology practice in the country to find reasons behind road accidents;

(b) if so, the salient features of the proposal; and

(c) the fresh steps taken by Government for having scientific investigation of road accidents to find out the reasons and also to reduce fatalities and crashes?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Road accident data is classified according to the causes in the 19 point in Asia Pacific Road Accident Database (APRAD) format designed by United Nations Economic and Social Commission for Asia Pacific (UNESCAP) to indentify the major cause of road accidents.

(c) Under section 135 of Motor Vehicles Act 1988, the State Government may by notification in Official Gazette make one or more schemes to provide *inter-alia* in depth study on cause and analysis of motor vehicle accidents.

## Collection of toll in Karnataka

3257.SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any proposal is being considered to reduce the toll of Navayuga-Devanahalli toll road in Bengaluru;

(b) if so, the details thereof;

(c) whether the National Highway Authority of India is considering to open service roads on either side of NH-7 to local people;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the details of toll that has to be collected based on the project cost and whether the extra cost incurred on a particular project could be transferred directly to the commuters; and

(f) if so, the details of the actions proposed to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) No, Sir.

(c) and (d) Service road has been constructed throughout the project stretch, as per provision of Concession Agreement, where land is available. However, service road has been merged with main carriageway at Toll Plaza locations. As per Article 27.4 of Concession Agreement, a vehicle which is liable for payment of user fee for use of any

section of the project and crossing toll plaza shall be required to pay user fee even if it crosses toll plaza through service road. No user fee is being collected from tractor, animal drawn vehicle, three wheeler or motor cycle. There is a provision for monthly pass at the rate of ₹ 225 per month for local vehicles having registered address within radius of 20.0 Km from toll plaza.

(e) and (f) User Fee is being levied and collected as per the National Highways Fee (Determination of Rates and Collection) Rules 2008 as amended and the provisions of the Concession Agreement. There is no provision in the Concession Agreement for transferring extra cost incurred to commuters directly.

## Road projects under PPP mode

# 3258.DR. T. SUBBARAMI REDDY:

#### SHRIMATI AMBIKA SONI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the criteria laid down for awarding of road projects under the Public-Private Partnership (PPP) mode and the number of PPP projects sanctioned during the last three years and the current year;

(b) whether some of the PPP projects sanctioned during the said period have not materialized and if so, the details thereof and the reasons therefor;

(c) the financial loss incurred thereon;

(d) whether the projects under PPP mode have been unduly delayed and if so, the reasons therefor; and

(e) the corrective action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Two stage bidding is followed for award of the Public Private Partnership (PPP) projects through e-tendering process. In the first stage (RFQ), the bidders are pre-qualified based on their experience and financial capacity. Financial bids (RFP) are then invited from the pre-qualified bidders. The criteria for award of projects on BOT (Toll) mode is the lowest Viability Gap Funding (VGF) or the highest Premium. For the projects on annuity mode, the criteria for award is the lowest Annuity amount. A total of 80 projects have been awarded during the last three years and the current year. (b) to (d) Yes Sir. The details of the cancelled projects are given in Statement-I (*See* below). The main reasons for cancellation of the projects have been failure of concessionaire in arranging finances and achieving the financial closure, delay in acquisition of land and obtaining the requisite environment, forest and wildlife clearances by the Authority. For these reasons attributed both to the concessionaire and the Authority, some of the ongoing projects on PPP mode have been delayed. Implications on account of cancellation are given in Statement-II (*See* below).

(e) Government has taken several steps to streamline the PPP projects. These include loan to highway sector being classified as secured loan by RBI, re-scheduling of premium for stressed projects, securitization of toll revenue, creation of Infrastructure Debt Fund, exit policy for concessionaires, streamlining of land acquisition and other regulatory clearances.

Sl. No.	Awarded FY	State Name	Project	NH No.	Length (km)	Funded By	TPC (Rs. in crs)
1	2	3	4	5	6	7	8
1.	2011-12	Bihar	Patna - Buxar	30 & 84	124.85	BOT	1129.11
2.	2011-12	Andhra Pradesh	Vijayawada- Machhlipatnam	9	64.611	BOT	606
3.	2011-12	Bihar	4 Laning of Khagaria- Bakhtiarpur	31	112.982	ВОТ	1635.33
4.	2011-12	West Bengal [30]/Jharkhand [97]	4-Laning of Mahulia to Behragora to Kharagpur	33 & 6	127	BOT	940
5.	2011-12	Uttar Pradesh	4-Laning of Lucknow - Sultanpur	56	125.9	ВОТ	1043.51
6.	2011-12	Uttar Pradesh	Four laning of Meerut - Bulandshahar	235	66.482	BOT	508.57
7.	2011-12	Rajasthan	Kota - Jhalawa	r 12	88.09	BOT	530.01
8.	2011-12	Odisha	4-Laning of Angul - Samba	42 lpur	153	BOT	1220.32

## Statement-I

#### List of projects terminated/foreclosed/LOA cancelled/withdrawn

Vri	tten Answe	rs to	[22 December, 2	014]	Unstari	ed Ques	stions 19
	2	3	4	5	6	7	8
•	2011-12	Odisha	Rehabitation and Upgradation to Birmitrapur to Barkote (4 Lane-75.66 Km)-(2 Lane- 49.955 Km)	23	125.615	BOT	778.15
0.	2011-12	Odisha	4-Laning of Cuttak - Angul	42	112	BOT	1123.69
1.	2011-12	Maharashtra	4-Laning of Amravati-Jalgaor	6 1	275.225	BOT	2537.81
2.	2011-12	Chhattisgarh	4-Laning of Raipur - Bilaspur	200	126.525	BOT	1216.03
3.	2011-12	Madhya Pradesh	Four laning of Shivpuri-Dewas	3	330.21	BOT	2815
	2011-12	Madhya Pradesh	Four laning of Jabalpur-Katni- Rewa Section	7	225.686	BOT	1895.45
5.	2011-12	Madhya Pradesh	Jabalpur to Lakhanadone	7	80.82	BOT	776.76
•	2011-12	Maharashtra	4-Laning of Jalgaon- Maharashtra/ Gujarat Border	6	208.844	ВОТ	1968.37
7.	2011-12	Karnataka	Hospet- Chitradurga	13	120.03	BOT	1033.66
	2011-12	Karnataka	4-Laning of Hospet-Bellary- Karnataka/ AP Border	63	95.44	ВОТ	910.08
Э.	2011-12	Uttaranchal	Rampur - Kathgodam	87	93.226	BOT	790

196	Written	Answers to	[RAJYA SABH	[A]	l	Unstarre	ed Questions
1	2	3	4	5	6	7	8
20.	2011-12	Andhra Pradesh	Six-Laning of Anandapuram- Visakapatnam- Anakapalli	5	58.222	BOT	839
21.	2011-12	Uttar Pradesh	Agra-Etawah Bypass	2	124.52	BOT	1207
22.	2011-12	Bihar[70]/ Jharkhand [151.346]	Six-Laning of Aurangabad- Barwa Adda	2	221.346	BOT	2340
23.	2011-12	Haryana	4 Laning of UP/Haryana Border- Yamunanagar- Saha-Barwala- Panchkula	73	107	BOT	934.94
24.	2011-12	Maharashtra [ 35]/Karnataka [75.542]	4 Laning of Solapur - Bijapur	13	110.542	BOT	1002.48
25.	2011-12	Andhra Pradesh	Six-Laning of Gundugolanu Rajamundry	5	120.741	BOT	1617
26.	2012-13	Tamil Nadu	4 Laning of Coimbatore- Mettupalayam	67	53.93	BOT	592
27.	2011-12	Punjab	4 Laning of Patiyala- Bhatinda		166.445	BOT	1586.35
28.	2011-12	Rajasthan	Suratgarh- Sriganganagar	15	78.100	BOT	224.03
29.	2011-12	Punjab	Zirakhpur- Patiala	64	50.700	BOT	421.78
	Total				3748.08		34222.43

#### Statement-II

# Road Projects under PPP Mode

The financial loss due to cancellation of projects on PPP mode may be on account of the following:

- (i) Delays in completion of PPP Projects may result in loss of toll.
- (ii) On rebidding the project, requirement of additional Viability Gap Funding (VGF) may be a loss to the Government.
- (iii) On rebidding the PPP Projects on EPC (Engineering Procurement and Construction) mode, investment required to be made by the Government will be additional requirement from Union Budget.

# Completion of Kundli-Manesar-Palwal Expressway

# 3259.DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to expedite completion of much delayed Kundli-Manesar-Palwal Expressway to ease traffic on the arterial road stretches in the National Capital Region;

(b) if so, the details thereof;

(c) what is the original cost of the project and what is the revised cost, due to time escalation and cost escalation; and

(d) by when, the outer ring road project is expected to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Kundli-Manesar-Palwal Expressway does not pertain to this Ministry and as such, this Ministry is not aware of such issues.

# National Highways in Uttarakhand

†3260. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the names and length of National Highways in Uttarakhand;

<sup>†</sup>Original notice of the question was received in Hindi.

(b) the details of the amount allocated to each of these highways during 2013-14 and 2014-15, year wise;

(c) whether the Ministry has received requests to declare new national highway in the State; and

(d) if so, the details of the action taken thereon as on date?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) National Highway (NH) number and length of NHs in Uttarakhand is as follows:-

Number of NHs	Length (km)
58, 72, 72A, 72B, 73, 74, 87, 87 Ext., 94, 107, 108, 109, 123, 119,	2,409.92
121, 125 and 309A	

(b) Allocation of funds is done State-wise and not NH-wise. The allocation of funds for development of NHs to State of Uttarakhand during 2013-14 and 2014-15 is as follows:-

(Amount	in	₹	crore)
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State	2013-14	2014-15#
Uttarakhand	87.84	146.44

# As on October, 2014

(c) Yes, Sir.

(d) Expansion of NH network is a continuous process and declaration of new NH is taken from time to time depending upon requirement of connectivity, *inter-se* priority and availability of funds.

# National Uniform Vehicle Tax Structure

3261.SHRI MANSUKH L. MANDAVIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government, in consultation with State Governments, intends to frame National Uniform Vehicle Tax Structure policy;

(b) if so, the updated status of action taken in this regard;

(c) whether Government intends to organize meetings/conferences with State Governments to chalk out further strategy in the matter;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether Government intends to abolish Regional Transport Offices to remove deep rooted corruption; and

(f) if so, the details of new structure proposed to replace the same and the strategy worked out to speedily implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) No, Sir. However, the issue regarding rationalization of motor vehicle taxes was discussed in the 34th meeting of Transport Development Council (TDC) held on 13.02.2012 and again in the 35th meeting held on 23.10.2013 under the Chairmanship of Union Minister for Road Transport and Highways. TDC is an apex body to advise the Government on issues concerning Road Transport Sector for taking policy decisions, Union Minister (RT and H) is the Chairman and Minister-in-charge of Transport of all States / UTs, Lt. Governors / Chief Commissioners of UTs, Union Ministers for Commerce, Industry, Railways and Member (Transport), Planning Commission are its Members. Taxation of motor vehicle is a State subject and it is governed by the respective State laws/rules.

The TDC decided to rationalize the motor vehicle taxes by State Governments at floor rate of 6% or more on the sale price before VAT on two -wheelers, cars / LMVs and Taxi/ maxi, by 31.03.2014 and on taxi / maxi operating on inter-State route by 30.09.2014. Taxation of motor vehicle being State Subject, the States are required to notify the rationalization of motor vehicle taxes in their respective States in consonance with the decision taken by Transport Development Council. All State Governments and Union Territories Administration were requested on 12.12.2013, 06.06.2014 and subsequently in 36th Transport Development Council (TDC) meeting held on 28.10.2014 at Delhi for issuing notifications for rationalization of Motor Vehicle Taxes in their respective States regarding Motor Vehicle taxation, principles are discussed in the TDC from time to time.

(e) and (f) The Ministry has drafted a Road Transport and safety Bill for consultation with the various stakeholders, including the Ministries of the Central Government, State Governments and UTs. It is proposed to remove bottlenecks in timely delivery of services.

#### **Inspection and Certification Centres for Motor Vehicles**

3262.DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the criteria for setting up of the Inspection and Certification Centres for Motor Vehicles (ICCMV);

(b) the present number of ICCMVs functioning in various parts of the country, State-wise; and

(c) the steps taken by Government to ensure regular fitness tests of all the vehicles, especially commercial and public transport vehicles which carry passengers and goods and are an important component of road safety?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The Government has approved a scheme for setting-up of model Automated Inspection and Certification (I and C) Centres. Under the scheme, one such model Centre would be established in each State/UTs for replication by State Governments. During Eleventh Plan, the Government sanctioned 10 I and C Centers for setting up one each in the States of Andhra Pradesh (now Telengana), Karnataka, Gujarat, Maharashtra, Rajasthan, Himachal Pradesh, Haryana, Madhya Pradesh, Uttar Pradesh and National Capital Territory of Delhi. These Centres are different stage of completion.

During the Twelfth plan, the proposals have been invited from State Governments for Setting up I and C Centres. Preference will be given to those States where no I and C Centre has been sanctioned by the Ministry.

(c) Central Government lays down the norms and policy guidelines under the Central Motor Vehicle Rules and the State Transport Department performs the functions of testing of the vehicle and issue of the fitness certificate. The details of the requirement of the tests to be conducted for issue of the fitness certificate is given in rule 62 of the Central Motor Vehicles (CMVR), 1989. As per this rule all "transport vehicles" are required to undergo fitness tests every year after two years of initial registration. The implementation of these rules is to be done by the State Government.

#### Maintenance of NHs in Kerala

3263.DR. T.N. SEEMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether condition of many portions of National Highways (NHs) in Kerala is dilapidated;

(b) if so, whether Government has taken any action for their repair during the last three years and the current year;

(c) if so, the details thereof along with the funds sanctioned for the purpose during the said period;

(d) whether the repairing work on the said NHs is going on at slow pace; and

(e) if so, the reasons therefor along with the action taken by Government to expedite completion of repairing work and by when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The maintenance of NHs is a continuous process. The condition of NHs in Kerala is generally traffic worthy. The funds allocated for development and maintenance of NHs in Kerala during the last three years and the current year are as under:

		(₹ in crore)
Year	NH (O) Plan	Maintenance and Repair (Non Plan)
2011-12	165.82	34.62
2012-13	136.11	17.77
2013-14	272.72	40.46
2014-15	224.00	73.97

(d) No, Sir.

(e) Does not arise.

#### Institutes of driving training and research

3264.DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of Institutes of Driving Training and Research (ITDR) across the country, State-wise;

(b) whether Government has decided to set up a number of ITDRs across the country;

(c) if so, the details of towns/cities identified for the purpose along with the criteria adopted therefor; and

(d) the steps taken by Government to impart quality training to drivers at ITDRs in all kind of vehicles including heavy motor vehicles, light commercial vehicles and other categories of motor vehicles in order to lessen the increasing number of road accidents?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) During the Tenth Five Year Plan and Elevnth Plan, Ministry of Road Transport and Highways has sanctioned 13 and 9 Institute of Driving Training and Research (IDTR) respectively. The details are given in Statement (*See* below).

(b) and (c) During Twelfth Plan, Ministry of Road Transport ans Highways has decided to set up 10 IDTR. Priority will be given to those States where no IDTR has been sanctioned during Tenth and Eleventh Plan.

(d) The Ministry has a scheme for imparting the two days refresher training relating to road safety. These trainings are imparted at the IDTR to the Heavy Motor Vehicle (HMV) drivers of unorganized sector.

#### Statement

Driver Training Institute sanctioned during Tenth Five Year Plan

Sl. No.	Name of the Driving Training Institute.		
1.	Betkuchi, Assam		
2.	M/s Krishna District Lorry Owners' Association Vijayawada, Andhra Pradesh		
3.	Karnataka Hagaribommanahalli, Bellary Distt.		
4.	Jessore Road, West Bengal		
5.	Jassur, Himachal Pradesh,		
6.	Edappal, Kerala		
7.	Sarai Kale Khan, New Delhi		
8.	Dehradun, Uttarakhand		
9.	Allen Forest, Kanpur, Uttar Pradesh		
10.	Chandikhole, Jajpur, Orissa		
11.	Dimapur, Nagaland		
12.	Indore, Madhya Pradesh		
13.	Bahadurgarh, Haryana		

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	Driver Training Institute sanctioned during Eleventh Five Year Plan			
Sl. No.	Name of the Driving Training Institute			
1.	Village Kaluwas, near Bhiwani, Haryana			
2.	CIRT,Pune, Maharashtra			
3.	Rail Magra Town, Rajsamand District, Rajasthan			
4.	Sarkaghat, Mandi, Himachal Pradesh			
6.	Chhindwara, Madhya Pradesh			
7.	Agartala, Tripura			
8.	Aurangabad, Bihar			
9.	Raibarelly, Uttar Pradesh			

# Progress of highway projects

†3265. SHRI PRABHAT JHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government had sanctioned projects of ₹ 40,000 crore during June, 2014;

- (b) if so, the details therefor;
- (c) whether work on these projects is in progress;
- (d) if so, the details thereof;

(e) whether work is in progress in Madhya Pradesh also under the sanctioned highway projects; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) No, Sir.

(b) to (f) Question does not arise.

# Condition of NH-6 and NH-34

3266.SHRI DEREK O'BRIEN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of condition of National Highways 6 and 34 passing through West Bengal;

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

- (b) the status of the four laning work on NH-34;
- (c) the expected date of completion of the project; and
- (d) the funds allocated towards maintenance of these highways?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) NH-6 in the State of West Bengal is in good condition. Out of the total length of 390 km of NH-34 in the State of West Bengal, about 281 Km is in good condition and the balance length is also being maintained in traffic worthy condition, while the 4 laning work is in progress.

(b) and (c) Four laning of NH-34 in different stretches is in different stages of progress, and the work is likely to be completed by December, 2016. The maintenance of the existing road where 4 laning works are in progress, is the responsibility of the concessionaire. However, wherever the concessionaire is not able to maintain the existing road, the same is being done by the Highway Authority at the risk and cost of concessionaire.

(d) Fund amounting to ₹ 77.93 crore has already been sanctioned for repair and maintenance of these stretches under four lane.

#### Regulation of 'jugaads' and fish-carts

#### 3267.SHRI TARUN VIJAY:

# SHRI P. L. PUNIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to regulate 'jugaads' and fish-carts in various rural and small town areas;

(b) if so, the details thereof;

(c) the number of accidents reported during the last five years involving the 'jugaads' or fish-carts; and

(d) whether insurance claims are applicable to registered vehicles in case of a collision with an unregistered vehicle like 'jugaad' or fish-cart?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Any motor vehicle as defined in the Section 2 (28) of the Motor Vehicle Act, 1988 has to confirm to the testing procedure and specification notified under the Central Motor Vehicles Rules, 1989. 'Jugaad' and 'Fish-carts' do not conform to the specifications of a Motor Vehicle under the MV Act, 1988.

(c) No such data is maintained in the Ministry regarding number of accidents reported involving the 'jugaads' or fish-carts.

(d) As per section 146 of Motor Vehicle Act, 1988 third party insurance is necessary for every motor vehicle.

## Poor conditions of roads

3268.SHRI PANKAJ BORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether rapid rise in vehicles over the last few years, voluminous traffic and constants traffic jams have become one of the most common problems;

(b) whether Government is aware that road condition from Bharalumukh to Nursery (Kamakhaya Gate) is in a poor condition;

(c) whether the condition of road from Kalipur to Kamakhaya Gate is in a dangerous state;

(d) if so, Government's reaction thereto; and

(e) whether Government is considering for concretization of the roads?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Yes, Sir. It is a general experience that small and big cities are facing traffic congestion due to increase in private vehicles. As per the available information with the Ministry of Road Transport and Highways, the growth of total registered motor vehicles in the country is recorded at a Compound Annual Growth Rate (CAGR) of 9.9% in comparison to 3.4% only of road length during the last decade (2001-2011). Due to the rapid growth of motor vehicles, the road space occupied by per vehicle per kilometer has shown declining trend from 0.061 in the year 2001 to 0.033 in the year 2011.

(b) to (e) This Ministry is responsible for the development and maintenance of National Highways in the country and development of National Highways is low keeping in view the traffic volume. The road from Bharalumukh to Nursery (Kamakheya Gate) *via* Kalipur is part of the road Network of Guwahati City in Assam and is not part of the National Highway Network and its development and maintenance in the responsibility of the State Government of Assam.

#### **Reconstruction of Sankh-Ambikapur stretch of NH-43**

†3269. SHRI RANVIJAY SINGH JUDEV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether funds have been sanctioned for reconstruction of the stretch from Shank in Jashpur district to Ambikapur in Surguja district in Chhattisgarh on Gumla-Katni NH-43;

(b) if so, whether tendering process has started and whether any blacklisted contractor has also submitted bids;

(c) whether it is a fact that the earlier construction of the said stretch was substandard; and

(d) whether Government would look into its dilapidated condition?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) Yes, Sir. Presently, the stretch is maintained in traffic worthy condition.

### **Expansion of NH-4**

3270.SHRI SHANTARAM NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to expand National Highway No.4;

(b) if so, the present status thereof including the cost involved, tender allotted/ in process and the time the said construction is likely to take;

- (c) whether the tender earlier allotted was cancelled; and
- (d) if so, the details there for?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Development of National Highways (NHs) including NH-4 is a continuous process. Works are taken up in stretches

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

depending upon the availability of funds and *inter-se* priority. There are two major ongoing works amounting to ₹ 3012 crores targeted for completion by December 2015. No Tender is cancelled on the stretches where works are in progress.

## Construction of tunnel on Delhi-Dehradun NH-72A

†3271. SHRIMATI MANORAMA D. SHARAMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the survey for new tunnel near Maa Dat Kali Mandir on Delhi-Roorkee-Chhutmalpur-Dehradun NH-72A has been completed;

(b) whether the DPR of new tunnel has been prepared and submitted to the Ministry for approval; and

(c) if so, by when the approval for new tunnel near the temple is expected to be granted so that movement to Dehradun, the capital of Uttarakhand could be facilitated?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The survey for new tunnel near Maa Dat Kali Mandir on Delhi - Roorkee -Chhutmalpur - Dehradun section of NH-72A (old) has been completed by State Public Works Department (PWD), Govt. of Uttarakhand. The proposal for construction of this tunnel has been included in Annual Plan 2014 -15. Based on Design Project Report (DPR), an estimate for construction of this tunnel has been submitted by Govt. of Uttarakhand to this Ministry for approval during current financial year 2014-15.

## **Construction of NH-58**

†3272. SHRIMATI MANORAMA D. SHARAMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether construction work of National Highway No. 58 from Delhi to Dehradun *via* Meerut, Mujaffarnagar, Roorkee and Haridwar is going on at slow pace;

(b) whether the construction work from Purkaji to Mangalore, Roorkee *via* Haridwar is going on a very slow pace and which is not likely to be completed before 'Ardhkumbh' to be organized in Haridwar in 2016; and

(c) if so, the details of the action taken by Government to get the construction work on this Highway completed expeditiously?

<sup>†</sup>Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The construction work of four laning in Mujaffarnagar-Haridwar and Haridwar-Dehradun sections on Delhi to Dehradun route of old National Highway Nos. 58 and 72 is progressing at slow pace. All out efforts are being made to complete the balance work expeditiously and make these National Highways in traffic worthy condition before commencement of Ardhkumbh to be organized in Haridwar during 2016.

# Action on letters of MPs

3273.SHRI GULAM RASOOL BALYAWI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of letters received from Members of Parliament (MPs) by the Minister since August, 2014 till date;

(b) the number of letters on which interim and final reply has been sent to MPs;

(c) the number of letters on which action has taken and those on which action is still pending;

(d) the number of letters on which neither any reply has been sent to MPs nor any action has been taken, thereon, along with the reasons therefor; and

(e) the action taken to avoid the situation in part (d) above?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) 595

- (b) 120
- (c) Action is taken in all cases.
- (d) Nil
- (e) Does not arise.

## Right of way for ambulances

3274.SHRI PAVAN KUMAR VARMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether ambulances are provided special right of way on roads in some countries;

(b) if so, the position thereof in this country;

(c) whether any provisions or rules in this regard exist and are being implemented in the country; and

(d) if not, the steps being taken to immediately frame rules in this regard and bring them into operation in the interest of patients who need life saving health care on an urgent basis?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Yes, Sir. As per Rule 10 of Rules of the Road Regulations, 1989 under the Motor Vehicles Act, 1988, every driver shall, on the approach of a fire service vehicle or of an ambulance allow it free passage by drawing to the side of the road.

# Four lanning of NH-31

3275.SHRI NEERAJ SHEKHAR: SHRI ARVIND KUMAR SINGH: SHRI ALOK TIWARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes for upgradation and four laning of NH-31 from Ghazipur in U.P. to Hazipur in Bihar during the current financial year;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) National Highway section from Chhapra to Hazipur (Km 143 to Km 207) in Bihar has been taken up for four laning by the National Highways Authority of India,

(c) Does not arise.

# Action on letters of MPs

3276.SHRI GULAM RASOOL BALYAWI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of letters received from Members of Parliament (MPs) by the Minister since August,2014 till date;

(b) the number of letters on which interim and final reply has been sent to MPs;

(c) the number of letters on which action has taken and those on which action is still pending;

(d) the number of letters on which neither any reply has been sent to MPs nor any action has been taken thereon along with the reasons therefor; and

(e) the action taken to avoid the situation in part (d) above?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) One hundred twenty five letters have been received from Members of Parliament (MPs) since August, 2014 till date;

(b) Against these One hundred twenty five letters, final or interim reply has been sent in forty six cases;

(c) and (d) The reply in each case is under process.

(e) The Ministry has now nominated nodal officers in each division to monitor the progress in respect of these letters. An online system has been developed in the Department to track the status of these letters. Disposal of these letters is monitored by Secretary, Rural Development on a fortnightly basis.

## **Functioning of MGNREGA**

†3277. SHRI JUGUL KISHORE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of families registered and the number of job cards issued under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in Uttar Pradesh during the current year;

(b) the details of welfare measures available for workers at work places under MGNREGA;

(c) whether a large number of people living below the poverty line are being deprived of the benefits of MGNREGA;

(d) if so, the details thereof and the reasons therefor; and

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(e) the corrective measures taken by Government for resolving this issue?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) 152.5 lakhs households have been issued job cards so far in UP under MGNREGA. Of this 1.45 lakh households have been registered and 1.00 lakh households have been issued job cards during the current year (till date).

(b) Welfare measures under MGNREGA are elaborated in Paragraphs 25 to 28, Schedule II of MGNREGA 2005. The details of such welfare measures for the workers at work places are:

- (i) provision of facilities at the worksite *viz*. safe drinking water, shade for children and periods of rest, first-aid box with adequate emergency material for treatment of minor injuries and other health hazards connected with the work being performed at the worksite.
- (ii) provision of child care services at any worksite if the number of children below the age of five years accompanying the women working is five or more.
- (iii) free medical treatment to a person in case of personal injury arising out of and in course of his/ her employment.
- (iv) hospitalisation of the injured worker including accommodation, treatment, medicines and payment of daily allowance which should not be less than half of the wage rate.
- (v) ex-gratia as per entitlements under Aam Aadmi Bima Yojana or as may be notified by Central Government to a person if he/she while employed under the Scheme meets with death or becomes permanently disabled.
- (vi) free medical facility/ex-gratia to an injured child accompanying a person who is employed under the Scheme.

(c) to (e) No, Madam. As per the provisions of the MGNREGA, any person who volunteers to do unskilled manual work shall be provided work on demand. The Act has neither preference for nor discrimination against any household for the purpose of providing work as per demand. However, the Central Government has taken the following steps to improve the programme implementation under MGNREGA:-

- At least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees.
- The wage-material ratio for works taken up by agencies other than Gram Panchayats would be counted at the district level to facilitate taking more durable assets.
- The associated outcomes of each work would be estimated before taking up the work and the same would be measured after completion of the work-thereby bringing in more focus on outcomes.
- The quality of the assets is sought to be improved through better planning and closer technical supervision.
- States/UTs have been asked to operationalize the provision relating to compensation for delayed wage payments as per Para-29, Schedule II of MGNREGA 2005.
- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.
- For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.
- All States have been requested to appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, *inter alia*, include visits of Area Officers of the Ministry and National Level Monitors and Vigilance and Monitoring Committee meetings at the State/ District levels.
- To facilitate states to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREGA, guidelines have been issued to allow their establishment cost as a part of material cost of works instead of administrative cost.
- Formulation of State Convergence Plan in 21 States.

# Homeless people in rural areas

3278.SHRI RITABRATA BANERJEE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the number of rural homeless people is increasing in the country; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) and (b) No, Sir. The State/UT-wise figure of homeless people in rural areas as per Census 2001 and 2011 are given in the Statement.

# Statement

# State-wise Population of homeless people in Rural Areas

Sl. N	o. State	As per Census 2001	As per Census 2011	
1.	Andhra Pradesh	97101	69354	
2.	Arunachal Pradesh	360	1243	
3.	Assam	10989	10392	
4.	Bihar	29768	32993	
5.	Chhattisgarh	22558	17681	
6.	Goa	2991	1358	
7.	Gujarat	148691	59484	
8.	Haryana	35384	28082	
9.	Himachal Pradesh	7047	3226	
10.	Jammu and Kashmir	10129	8199	
11.	Jharkhand	6998	16424	
12.	Karnataka	61898	41262	
13.	Kerala	9069	4092	
14.	Madhya Pradesh	169376	80380	

		,	enstantea guestion
Sl. N	o. State	As per Census 2001	As per Census 2011
15.	Maharashtra	236412	99535
16.	Manipur	2525	1881
17.	Meghalaya	1644	1064
18.	Mizoram	73	48
19.	Nagaland	1254	532
20.	Odisha	31039	20008
21.	Punjab	23549	28340
22.	Rajasthan	87866	108308
23.	Sikkim	228	245
24.	Tamil Nadu	29344	13812
25.	Tripura	670	1873
26.	Uttarakhand	10768	6268
27.	Uttar Pradesh	104387	148196
28.	West Bengal	19726	29073
29.	Andaman and Nicobar	78	30
30.	Dadra and Nagar Haveli	1261	723
31.	Daman and Diu	659	146
32.	Lakshadweep	-	0
33.	Puducherry	194	82
	Total	1164036	834334

[RAJYA SABHA]

Unstarred Questions

Source: Census 2001 and Census 2011

Note: Indira Awaas Yojana is not being implemented in Delhi and Chandigarh, hence

## Works under MGNREGA

3279.SHRI BHUPINDER SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of funds spent under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) since 2007-08 till June, 2014, State-wise;

(b) the details of the funds spent on permanent nature of public utility projects, State-wise; and

(c) whether the Ministry proposes to go for permanent nature of work?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) The State/UT-wise details of funds spent under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) since 2007-08 till June, 2014 are given in Statement-I (*See* below).

(b) State/UT-wise details of work Category-wise expenditure under MGNREGA are given in Statement-II (*See* below).

(c) As per Schedule I of the MGNREGA, the core objectives of Act shall be creation of productive assets of prescribed quality and durability, provide not less than 100 days of guaranteed employment and strengthen the livelihood resource base of the rural poor.

With a view to improve the quality of works undertaken, steps are taken to systemize the planning process to identify productive works, to bring outcome orientation in execution, to increase technical supervision, to build capacities of the functionaries and to bring in convergence with other departments. Further, the wage material ratio (60:40) is directed to be maintained at district level for all MGNREGA works taken up by agencies other than Gram Panchayats.

		Stat	e/UT-wise deta	State/UT-wise details of funds spent under MGNREGA since 2007-08	<i>it under MGN</i> A	2EGA since 20(	07-08		
SI.	States			Ex	Expenditure (₹ In lakh)	akh)			
No.		2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	2014-15 till June 2014
-	2	ε	4	5	9	7	8	6	10
1.	Andhra Pradesh	208374.75	296390.38	450918.00	543938.55	424587.75	512377.61	538495.90	80507.56
5.	Arunachal Pradesh	303.90	3289.54	1725.74	5057.31	95.07	5346.30	9583.49	2.50
ω.	Assam	54914.93	95380.73	103389.76	92104.35	74752.55	65153.18	70045.17	2391.41
4.	Bihar	105222.66	131647.97	181687.63	266425.17	132696.52	186045.15	202698.96	28643.71
5.	Chhattisgarh	140183.20	143447.52	132266.65	163397.81	204003.13	222177.87	205309.21	65695.04
.9	Gujarat	8184.24	19600.66	73938.25	78822.00	65904.91	61742.13	49015.40	16608.27
7.	Haryana	5235.01	10988.22	14355.28	21470.43	31283.54	38063.30	38426.36	5021.47
8.	Himachal Pradesh	12564.88	33227.64	55655.76	50196.38	50952.11	49611.74	57140.33	9148.75
9.	Jammu and Kashmir	4200.26	8772.02	18531.34	37776.70	44367.05	85334.76	76998.92	1595.49
10.	Jharkhand	106253.85	134171.70	137970.19	128435.40	116966.50	115236.20	91279.79	24152.95
11.	11. Karnataka	23650.54	35787.46	273919.35	253716.51	162226.88	144839.11	209629.11	44350.58

Statement-I

TIT-mise details of funds spent under MGNRFG4 since 2007.

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Unstarred Questions

45234.86 121931.93

130623.94 264243.49

141655.91

104807.84 341037.76

70434.07

47151.35

22453.65

8336.83 289172.60

Kerala

12.

363724.90

372228.08

355496.21

Madhya Pradesh

13.

311078.71

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40330.54 1063.62 311.03 0.00 68.36 40182.65 11820.16	111424.49 61.09 121589.04 54458.79 2819.92	46378.61 1864.70 148920.08 27.29 NR	
127940.35 25476.93 31919.92 26037.67 29479.90 128999.59 26209.41	261948.73 10931.97 394434.23 364.61 107528.21	346095.77 38068.51 372010.61 1767.53 NR	
217029.49 60008.08 26589.99 29038.56 42828.63 117766.95 15769.05	327154.86 8134.02 412128.79 - 97102.33	266529.58 31185.98 385087.63 1300.10 NR	
160150.33 29517.02 29869.34 23067.60 56340.02 103908.48 15980.62	315659.87 4824.04 292319.52 - 94251.93	501625.32 38829.94 283702.16 1597.28 NR	
35811.97 44070.51 31902.39 29315.12 60537.48 153314.26 16584.21	328907.14 8525.72 232331.96 - 63186.85	563120.10 38019.88 253246.13 903.66 123.00	
32109.32 39316.87 18352.79 23823.99 49945.76 93898.37 14991.96	566903.40 6408.99 176123.49 - 72940.80	590003.87 28309.06 210898.16 1226.12 133.95	
36154.33 34965.82 8945.10 16455.70 27231.15 67829.29 7177.06	616439.73 4275.61 100406.47 - 49077.13	356887.72 13579.33 94038.47 327.54 1.03	
18907.21 6276.15 5091.18 4200.70 2397.57 57956.90 3004.29	147733.72 1185.76 51642.38 - 20860.34	189825.13 9575.01 100434.62	
Maharashtra Manipur Meghalaya Mizoram Nagaland Odisha Punjab	Rajasthan Sikkim Tamil Nadu Telangana Tripura	Uttar Pradesh Uttarakhand West Bengal Andaman and Nicobar Islands Dadra and Nagar	Haveli
14. 15. 16. 17. 18. 19. 20.	21. 22. 23. 24.	26. 27. 28. 29.	

	7		e	4		5	9		7	8		6	10
31.	Daman and Diu			NR		NR		NR	NR	NR	~	NR	NR
32.	Goa			249.96	7	470.12	993.28		698.30	144.81	1	297.42	49.90
33.	Lakshadweep			178.68		201.48	251.70		241.28	152.74	4	73.64	3.70
34.	Puducherry			136.10		726.90	1082.11		1017.56	1215.16	9	1136.95	4.45
35.	Chandigarh			NR		NR	Z	NR	NR	NR	~	NR	NR
	Total	15850	1585688.61	2725009.92	37905	3790522.78	3937727.05		3707282.22	3977828.72		3874212.02	1026662.94
	o. Stata	Burel Conne	State/L	State/UT-wise details of work category-wise expenditure under MGNREGA F	ils of wor.	k category-wise <sup>Water Concervati</sup>	Wise expe	enditure u	under MG	NREGA Finar	ncial Year 2 Droofing	2013-14 (Ex 1 and F	A Financial Year 2013-14 (Expenditure in lakh) سوایا Proveinen
SI. N	SI. No. State	Rural Connectivity	ectivity	Flood Control and Protection	trol and	Water Conservation and Water Harvesting	ervation arvesting	Works on Individuals Land (Category IV)	egory IV)	Drought	Drought Proofing	Land L	Land Development
		Expenditure ( 8 ext ext	e % age against total expenditure on works	Expenditure	% age against total expenditure on works	Expenditure ex	% age against total penditure n works	Expenditure	% age against total expenditure on works	Expenditure	% age against total expenditure on works	Expenditure	re % age against total expenditure on works
	7	e	4	S.	6	7	∞	6	10	11	12	13	14
1.	Andhra Pradesh	116233.99	24.23	7566.95	1.58	62377.16	13.00	85809.89	17.89	31007.18	6.46	29444.97	6.14
2.	Arunachal Pradesh	4719.80	51.44	1534.56	16.72	114.75	1.25	0.00	0.00	439.01	4.78	777.08	8.47

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Wr	itten	Ansv	vers i	to			[22	Dece	mber	; 201	4]	U	nstar	red Q	Juesti	ions	219
14.66	8.07	8.83	4.16	16.57	17.09	12.83	4.21	10.25	31.61	11.39	3.35	8.39	10.89	15.83	2.55	4.42	15.05
9790.22	15775.80	17152.77	1882.23	6264.36	9511.94	9650.00	3658.02	20829.44	39420.59	28033.74	3997.54	1993.50	3341.74	3949.29	729.21	5454.22	3774.92
5.19	24.31	4.52	6.88	0.43	1.09	0.26	0.93	7.79	2.08	2.65	26.56	1.56	2.30	1.76	2.57	13.90	3.29
3465.95	47531.10	8788.50	3112.92	162.40	604.06	196.41	807.27	15834.30	2596.05	6514.02	31682.64	369.79	706.64	440.22	734.40	17146.05	824.86
0.87	2.55	4.74	3.06	0.48	15.51	0.04	27.65	6.37	12.76	22.68	15.09	0.20	0.02	0.00	0.00	2.22	0.00
580.96	4979.30	9221.63	1386.22	180.34	8631.30	31.33	24014.63	12943.56	15919.47	55813.69	17999.54	46.33	4.62	0.00	0.00	2734.54	0.00
3.67	6.11	15.19	15.26	12.32	18.70	3.90	28.70	15.83	24.36	15.69	16.38	8.49	9.30	2.23	2.06	11.88	1.11
2452.67	11941.13	29518.70	6903.09	4657.24	10405.78	2933.58	24921.84	32168.06	30378.21	38613.48	19537.25	2016.77	2853.24	555.29	587.90	14655.81	277.54
7.01	1.49	0.79	13.78	2.03	15.73	26.90	0.26	17.30	12.17	0.44	1.19	15.57	6.11	1.33	1.52	0.67	4.66
4684.27	2912.67	1539.76	6233.77	769.27	8756.45	20237.69	222.16	35161.79	15177.61	1072.00	1423.33	3696.94	1874.37	332.23	434.60	831.16	1167.99
59.21	44.92	47.62	31.58	37.22	17.88	38.78	30.13	19.31	1.11	40.59	30.37	46.41	62.11	72.63	76.76	45.07	34.95
39553.01	87841.43	92557.37	14284.63	14071.79	9951.76	29172.67	26167.68	39249.88	1386.47	99905.39	36228.04	11022.08	19062.68	18125.11	21913.35	55579.00	8765.86
Assam	Bihar	Chhattisgarh	Gujarat	Haryana	Himachal Pradesh	Jammu and Kashmir	10. Jharkhand	11. Karnataka	12. Kerala	13. Madhya Pradesh	14. Maharashtra	15. Manipur	16. Meghalaya	17. Mizoram	18. Nagaland	19. Odisha	20. Punjab
Э.	4.	5.	.9	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.	19.	20.

21.	21. Rajasthan	99602.68	40.61	5282.71	2.15	55299.40	22.55	26091.01	10.64	8785.94	3.58	10022.99	4.09
-	2	3	4	5	9	L	8	6	10	11	12	13	14
22.	Sikkim	4608.66	44.26	1887.57	18.13	1453.59	13.96	15.33	0.15	670.84	6.44	1061.73	10.20
23.	23. Tamil Nadu	47411.50	12.42	611.43	0.16	55034.71	14.42	7022.56	1.84	1451.82	0.38	9362.46	2.45
24.	24. Tripura	32653.79	31.31	2050.33	1.97	13156.54	12.61	122.79	0.12	8136.08	7.80	22592.83	21.66
25.	25. Uttar Pradesh	197053.79	59.91	20518.36	6.24	23994.83	7.29	896.94	0.27	8399.81	2.55	19961.22	6.07
26.	26. Uttarakhand	9983.57	25.56	13713.05	35.10	2657.09	6.80	194.50	0.50	885.34	2.27	6856.93	17.55
27.	27. West Bengal	148258.47	40.77	27481.14	7.56	51666.78	14.21	13611.29	3.74	15547.16	4.28	42193.30	11.60
28.	28. Andaman and Nicobar	623.05	38.55	142.87	8.84	192.03	11.88	56.17	3.48	46.20	2.86	515.30	31.88
29.	29. Dadra and Nagar Haveli	i NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
30.	30. Daman and Diu	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
31.	31. Goa	121.15	41.64	57.74	19.85	2.80	96.0	0.21	0.07	0.00	0.00	57.78	19.86
32.	32. Lakshadweep	00.00	0.00	3.59	7.65	34.39	73.28	00.00	0.00	0.42	0.89	6.03	12.85
33.	33. Puducherry	0.00	0.00	00.00	0.00	4.75	0.46	00.00	0.00	00.00	0.00	0.00	0.00
34.	Chandigarh	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
	Total	1286108.65	35.02	187378.36	5.10	501366.40	13.65	288308.15	7.85	216887.38	5.91	328062.15	8.93
0 *	* Other works including Playground, Aganwadi, Rural drinking water, food grain, Costal works and fisheries etc.	yground, Aga	nwadi, Ru	ral drinking wat	er, food gra	ain, Costal woi	rks and fis	sheries etc.					

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SI. N	SI No State								,			
		Micro I Wc	Micro Irrigation Works	Renovation	Renovation of traditional water	Bharat Rajeev	Bharat Nirman Rajeev Gandhi	Rı Sani	Rural Sanitation	0 2	Other Works	Total Expenditure
				poq	bodies	Sewa I	Sewa Kendra					uo
		Expenditure	% age I	% age Expenditure % age Expenditure	% age E	xpenditure		% age Expenditure	% age	Expenditure	e % age	works
			against		against		against		against		against	
		G	total expenditure		total expenditure		total expenditure		total expenditure		total expenditure	ure
			on works	0	on works		on works		on works		on works	S
	2	ς,	4	5	9	7	8	6	10	11	12	13
1.	Andhra Pradesh	41402.16	8.63	61259.16	12.77	8898.66	1.86	35071.95	7.31	579.96	0.12	479652.03
5	Arunachal Pradesh	960.98	10.47	90.81	0.99	0.00	0.00	157.35	1.71	381.34	4.16	9175.68
3.	Assam	1966.68	2.94	1250.39	1.87	1158.73	1.73	6.23	0.01	1887.63	2.83	66796.74
4.	Bihar	8617.32	4.41	3076.36	1.57	7273.37	3.72	962.37	0.49	4637.00	2.37	195547.85
5.	Chhattisgarh	5562.27	2.86	25458.85	13.10	2448.69	1.26	407.91	0.21	1707.27	0.88	194363.72
6.	Gujarat	102.23	0.23	2661.40	5.88	6778.66	14.99	1353.76	2.99	533.16	1.18	45232.07
7.	Haryana	4724.63	12.50	1937.52	5.12	2471.67	6.54	2067.46	5.47	505.07	1.34	37811.75
%	Himachal Pradesh	5878.04	10.56	866.38	1.56	262.07	0.47	375.04	0.67	411.73	0.74	55654.55
9.	Jammu and Kashmir	6015.28	8.00	759.28	1.01	1126.11	1.50	1643.24	2.18	3458.60	4.60	75224.19
10.	Jharkhand	1123.58	1.29	2642.93	3.04	1113.43	1.28	531.99	0.61	1643.45	1.89	86846.98
11.	Karnataka	11250.37	5.54	13499.96	6.64	2850.36	1.40	10136.34	4.99	9286.63	4.57	203210.69
12.	Kerala	7537.27	6.04	10975.03	8.80	164.17	0.13	690.53	0.55	480.01	0.38	124725.41
13.	13. Madhya Pradesh	130.25	0.05	2210.14	0.90	4500.21	1.83	7007.26	2.85	2306.21	0.94	246106.39
14.	14. Maharashtra	494.01	0.41	3526.40	2.96	1101.17	0.92	2367.63	1.98	945.14	0.79	119302.69
15.	15. Manipur	2149.51	9.05	148.13	0.62	392.80	1.65	316.56	1.33	1596.17	6.72	23748.58

<ol> <li>Meghalaya</li> <li>Mizoram</li> <li>Nagaland</li> </ol>												
17. M 18. N	leghalaya	460.26	1.50	680.70	2.22	427.87	1.39	103.73	0.34	1177.39	3.84	30693.24
18. N	17. Mizoram	75.36	0.30	30.01	0.12	0.00	0.00	0.00	0.00	1446.61	5.80	24954.12
	18. Nagaland	406.17	1.42	28.60	0.10	0.00	0.00	65.31	0.23	3649.68	12.78	28549.22
19. Odisha	disha	1981.99	1.61	13051.48	10.58	2431.15	1.97	694.49	0.56	8758.98	7.10	123318.87
20. Pı	Punjab	1332.27	5.31	6635.88	26.46	1322.59	5.27	31.81	0.13	949.11	3.78	25082.83
21. Ri	Rajasthan	14603.10	5.95	19138.63	7.80	2128.10	0.87	2107.12	0.86	2193.26	0.89	245254.94
22. Si	Sikkim	624.08	5.99	17.51	0.17	5.69	0.05	0.71	0.01	66.75	0.64	10412.46
23. Ta	Tamil Nadu	32306.23	8.46	217936.11	57.10	3973.02	1.04	5541.79	1.45	1002.00	0.26	381653.63
24. Tr	Tripura	7853.20	7.53	2558.36	2.45	106.86	0.10	210.03	0.20	14859.66	14.25	104300.47
25. Ui	Uttar Pradesh	13524.06	4.11	8858.65	2.69	169.76	0.05	22544.42	6.85	13005.66	3.95	328927.50
26. Ui	Uttarakhand	2948.19	7.55	732.96	1.88	237.47	0.61	143.37	0.37	712.12	1.82	39064.59
27. W	West Bengal	19382.63	5.33	41223.87	11.34	1460.11	0.40	805.85	0.22	1990.32	0.55	363620.92
28. Aı	Andaman and Nicobar	1.06	0.07	21.22	1.31	0.00	0.00	0.00	0.00	18.26	1.13	1616.16
29. Da	Dadra and Nagar Haveli	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
30. Da	Daman and Diu	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
31. G	Goa	3.74	1.29	47.53	16.34	0.00	0.00	0.00	0.00	0.00	0.00	290.95
32. Lá	32. Lakshadweep	0.00	00.00	2.50	5.33	0.00	0.00	0.00	0.00	0.00	0.00	46.93
33. Pı	33. Puducherry	0.00	0.00	1036.85	99.54	0.00	0.00	0.00	0.00	0.00	0.00	1041.60
34. C	34. Chandigarh	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
Τc	Total 19	193416.92	5.27	442363.60	12.05	52802.72	1.44	95344.25	2.60	80189.17	2.18 3	2.18 3672227.75

[RAJYA SABHA]

Unstarred Questions

NR= Not Reported.

### Changes in rural development schemes

3280.SHRI D. KUPENDRA REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has proposed certain changes in the rural development schemes to achieve the goal of houses, water and electricity for all;

(b) if so, the details thereof, scheme-wise;

(c) the annual allocation required to meet the target; and

(d) the annual target set by the monitoring mechanism for proper implementation of these schemes?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) and (b) Considering the Government's announcement for providing a pucca house to all by 2022, the Ministry has initiated necessary action to revamp the Indira AwaasYojana (IAY) including enhancing the unit cost of the house, making toilet an integral part of the dwelling unit and implementing it in a Mission Mode.

(c) Around ₹ 25,000 crore would be required under the revised housing proposal for the year 2015-16.

(d) In order to ensure proper implementation of the rural development schemes, including scheme for rural housing, the Ministry has evolved a comprehensive multi-level and multi-tool system of Monitoring and Evaluation. This ensures that the programme benefits reach the rural poor in full measure. Strict monitoring, periodic evaluations, transparency, accountability, people's involvement and social audit are key elements of the monitoring and evaluation system adopted by the Ministry of Rural Development.

### Implementation of SGSY

3281.SHRI RAVI PRAKASH VERMA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the approach paper to the Twelfth Five Year Plan has set a target for reduction of poverty and creation of high quality gainful employment during the Plan period;

- (b) if so, to what extent the target has been achieved so far;
- (c) whether the Swarnjayanti Gram Swarojgar Yojana (SGSY) is intended to

provide benefits to SCs and STs, disabled and women-headed households who form the bulk of rural poor:

(d) if so, the extent to which SGSY is able to provide benefits to these sections so far; and

(e) the steps taken by Government to accelerate identification of BPL families to give them benefits of gainful employment?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) The Twelfth Five Year Plan has the target of reducing headcount ratio of consumption poverty by 10 percentage points and generating 50 million new work opportunities in the non-farm sector over the plan period.

(b) The Government was earlier implementing Swarnjayanti Gram SwarozgarYojana (SGSY), which has since been restructured as National Rural Livelihoods Mission (NRLM). NRLM has been launched in June, 2011. It aims at building strong and sustainable grass roots institutions of rural poor women and enabling them to access their own social networks, resources and knowledge for gainful self-employment and skilled wage employment opportunities and thereby achieve appreciable improvement in their livelihoods on a sustainable basis. The concurrent evaluation study of SGSY programme shows that a large number of SGSY beneficiaries have crossed poverty line across rural areas of the country.

As per the latest estimates of poverty by the Planning Commission, the rural poverty ratio in the country has come down from 41.8% in 2004-05 to 25.7% in 2011-12.

(c) and (d) SGSY has been restructured as National Rural Livelihoods Mission (NRLM) to be implemented in a Mission mode. NRLM ensures special focus on the mobilization of women from the Scheduled Castes (SCs) and the Scheduled Tribes (STs), the Particularly Vulnerable Tribal Groups (PVTGs), the disabled and other vulnerable and marginalized households. The details of SC and ST Self Help Groups (SHGs) assisted during the current year are given in Statement (*See* below).

(e) The target groups under N.R.L.M are now determined by a well defined, transparent and equitable process of Participatory Identification of Poor (PIP) at the level of the community, delinking it from BPL list. The list finalized through the P.I.P process is vetted by the Gram Sabha and approved by the Gram Panchayat.

Sl. No. States/UTsNumber of SHGs PromotedR $RHGs Promoted$ R $RHGs Promoted$ R $RHGs Promoted$ 1 $Total$ Number of SHGs Promoted1 $Total$ $RHGs Promoted1TotalRHGs Promoted1TotalRHGs Promoted1RHGs Promoted1RHGs Promoted1RHGs Promoted1RHGs Promoted2RHGs Promoted3Bihar4S154S155S163407795Gujarat20603407791$
Mission (NRLM) during Apri.         Number of       Number of       Amoun         SHGs Promoted       SHGs provided       Fund (         BHGs Promoted       SHGs provided       Fund (         Revolving Fund(RF)       to SH       Revolving Fund(RF)       to SH         Total $*SC$ $**ST$ Total       Fund (         3       4       5       6       7       8       9         8401       2129       577       0       0       0.00       0       0         8401       2129       577       0       0       0       0       0       0       10
SH SH Total Total 8401 8401 8401 8401 8401 8401 3215 3215 3215 3215 4087
SH SH Total 7 8401 8401 8401 8401 8401 45301 3215 2060 2060 4087
SH SH Total 7 8401 8401 8401 8401 8401 45301 3215 2060 2060 4087
SH SH Total Total 8401 8401 8401 8401 45301 3215 2060 2060 4087
SH SH Total 7 8401 8401 8401 8401 8401 45301 3215 3215 3215 4087
SH SH Total 3 8401 8401 5417 5417 5417 5417 5417 5417 5417 541
SH SH SH SH Total 3 8401 8401 8401 3215 3215 2060 4087
Total Total 3 840 840 4530 206( 408'
do. States/UTs 2 Andhra Pradesh Assam Bihar Chhattisgarh Gujarat Jharkhand

Statement

226	V	Vritte	n Ans	wers	to		[RA	JYA	SABHA]	I		Unst	arred Qu	uestions
17	173.05	0.00	30.30	0.80	0.00	0.00	0.00	0.00	0.00	5.20	0.00	0.00	0.00	0.00
16	115.77	0.00	11.70	44.97	0.00	0.00	0.00	99.50	0.00	4.80	15.50	0.00	0.00	0.00
15	702.42	0.00	56.25	73.12	0.00	1.60	0.00	136.50	0.00	899.20	20.50	0.00	0.00	0.00
14	313	0	196	0	0	0	0	0	0	13	0	0	0	0
13	204	0	75	33	0	0	0	199	0	12	33	0	0	0
12	1236	0	351	68	0	16	0	273	0	1965	49	0	0	0
11	119.16	12.55	11.80	2.16	0.00	0.70	28.83	0.00	0.15	0.75	0.00	0.00	0.00	0.00
10	50.56	5.00	14.65	70.28	0.00	16.81	146.70	28.80	4.90	25.20	7.64	1.30	0.00	0.00
6	337.52	18.65	47.70	1605.56	0.00	43.41	328.43	47.20	6.45	275.80	9.29	3.00	0.00	0.00
∞	801	66	83	24	0	8	213	0	1	S	0	0	0	0
2	364	43	66	498	0	141	978	192	33	168	56	13	0	0
9	2334	152	317	3969	0	433	2234	316	82	1718	69	30	0	0
5	1938	5425	143	806	268	34	60	0	ς	33	0	7	0	0
4	1208	2552	271	1165	426	557	784	464	79	236	118	53	0	0
3	7851	10368	740	2116	4810	1297	1783	989	179	1963	172	254	0	0
7	Maharashtra	Odisha	Rajasthan	Tamil Nadu	Telangana	Uttar Pradesh	West Bengal	Haryana	Himachal Pradesh	Jammu and Kashmir	Punjab	Uttarakhand	Arunachal Pradesh	Manipur
-	10.	11.	12.	13.	14.	15.	16.	17.	18.	19.	20.	21.	22.	23.

\*\*ST refers to SHGs which have Predominantly Scheduled Tribe members.

25.       Mizoram       327       0       327       35       0       12.45       0       0       0         26.       Nagaland       641       0       640       184       0       184       27.60       0.00       27.60       0       0       0         27.       Sikkim       0 </th <th>0 0 0</th> <th>0 0</th> <th>0.00</th> <th>0.00</th> <th>0.00</th> <th>0</th> <th>0</th> <th>0</th> <th>0.00</th> <th>0.00</th> <th>0.00</th>	0 0 0	0 0	0.00	0.00	0.00	0	0	0	0.00	0.00	0.00
Nagaland         641         0           Sikkim         0         0           Tripura         71         0           Tripura         71         0           Pondicherry         71         0           RAND TOTAL         115775         22353           Percentage         115775         22353           with respect         19.31           of Total         19.31		0 83	5.25	0.00	12.45	0	0	0	0.00	0,00	0.00
Sikkim 0 0 Tripura 71 0 Pondicherry 71 0 GRAND TOTAL 115775 22353 Percentage 19.31 of Total 19.31		0 184	27.60	0.00	27.60	0	0	0	0.00	0.00	0.00
Tripura710Pondicherry0GRAND TOTAL11577522353Orant Contage11577522353Percentage1157751031with respect19.31of Total19.31	0 0 0	0 0	0.00	0.00	0.00	0	0	0	0.00	0.00	0.00
0 2 115775 22353 ct 19.31	0 71 0	0 0	0.00	0.00	0.00	0	0	0	0.00	0.00	0.00
	0	0		0.00	0.00	0.00		0		0.00	0.00
19.31 22.92		04 12677	7271.38	877.72	1809.85	17385	2891	4558	4558 8477.54 1152.38 2303.64	1152.38	2303.64
19.31 22.92											
		1 29.40		12.07	24.89	-	16.63	26.22		13.59	27.17
<i>Note:</i> *SC refers to SHGs which have Predominantly Scheduled Caste members.	redominantly Schedule	d Caste men	nbers.								

[RAJYA SABHA]

### Construction of godowns under MGNREGA

3282.DR. KANWAR DEEP SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government proposes to construct godowns in rural areas of West Bengal and rest of the country with the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) funds to tide over severe shortage of godowns in the country; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) and (b) The list of works permitted under the Mahatma Gandhi National Rural Employment Act (MGNREGA) has been expanded in January 2014 and construction of food-grains godowns is included in the list of permissible works.

MGNREGA is a demand-driven wage employment programme and no target on permissible works is fixed at the Central level. As per the provisions made in the Act, the permissible works including construction of food-grains godowns are to be identified, planned and prioritised by the Panchayat authorities concerned.

## Performance of Integrated Watershed Management Programme

3283.DR. R. LAKSHMANAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has been able to achieve any substantial improvement in upgrading wastelands across the country since the implementation of the Integrated Watershed Management Programme (IWMP), in 2009;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (c) As per the Common Guidelines for Watershed Development Projects-2008 (Revised Edition-2011), the period for completing Integrated Watershed Management Programme (IWMP) projects is between 4-7 years. Therefore, IWMP projects have still not been completed. However, as per the Wastelands Atlas of India-2011, the total area of wasteland that has been reduced and put to productive use between 2005-06 to 2008-09 is 5240.78 Square km.

### Role of public representatives under PMGSY

3284.SHRIMATI SASIKALA PUSHPA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the role assigned to public representatives regarding selection of roads, monitoring and inspection of construction, etc. under the Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) whether Government proposes to expand the ambit of their role in the planning and implementation of schemes under PMGSY;

(c) if so, the details thereof; and

(d) the policy formulated in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (d) The Pradhan Mantri Gram Sadak Yojana (PMGSY) Programme Guidelines prescribe the various steps in the planning process and the role of different Agencies including the Intermediate Panchayat, the District Panchayat, people's representatives as well as the State Level Standing Committee for the preparation of District Rural Roads Plan and Core Network. The District Rural Road plan and the Core Network constitute the basis for all planning exercises under the PMGSY. The District Rural Road Plan is first prepared at the block level, in accordance with the priorities spelt out by the District Panchayat. Based on this Plan, the Core Network for the Block is identified and then placed before Intermediate Panchayat for consideration and approval. They are simultaneously sent along with the list of all unconnected habitations to the Members of Parliament and MLAs for their comments, if any. After approval by the intermediate Panchayat, the Plans are placed before the District Panchayat to ensure that the suggestions given by the Members of Parliament are given full consideration, before the plan is approved.

Programme guidelines also stipulate that all elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies of PMGSY roads. Also, the foundation stone is to be laid and the road should also be inaugurated by the Hon'ble Member of Parliament (Lok Sabha) with the function presided over by the local Minister of the State Government or other dignitary as per State Protocol.

The programme guidelines also provide that the State Governments may take steps to build up capacity in the District Panchayats and devolve funds and functions on these Panchayats for maintenance of PMGSY roads after expiry of first five year period of maintenance.

The State Governments have also been asked to introduce a system of inviting public representatives for joint inspection of PMGSY projects. The arrangement for this purpose is as follows:-

- (i) The Superintending Engineer concerned of the zone/region will request the Hon'ble MP and Zilla Pramukh representing that zone/region, once in six months, to select any PMGSY project(s) for joint inspection. The schedule of joint inspection will be fixed as per the convenience of the MP/Zilla Pramukh.
- (ii) The Executive Engineer incharge of a division will request the MLA/ Chairperson of the Intermediate Panchayat concerned, once in three months, for joint inspection of any PMGSY project(s) as per their choice and according to their convenience.
- (iii) Similarly, the Assistant Engineer incharge of the sub-division will request the concerned Sarpanch of the Gram Panchayat, once in two months, to select any PMGSY project(s) for joint inspection. Joint inspection of the project(s) may be arranged as per their convenience.

### Construction of road under PMGSY in Uttarakhand

<sup>†</sup> 3285. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether residents, especially sick, aged and pregnant women, of village Bapta in Bironkhal block in Uttarakhand have to walk a long way to reach to main road;

(b) whether there is a proposal to connect Bapta village to main road through a bridge and road under the Pradhan Mantri Gram Sadak Yojana (PMGSY);

(c) if so, the length of the road proposed to be constructed;

(d) whether even in 2014 the population of this village is stated to be 166 persons only on the basis of census of 2001; and

(e) the amount of funds sanctioned, if any, for this purpose and by when it is likely to be completed?

<sup>†</sup>Original notice of the question was received in Hindi.

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (e) As reported by the State, the Bapta village in Thalisain tehsil, Bironkhal block of the district Pauri Garhwal in the State of Uttarakhand is already connected to the State highway SH 41 road from Tehari to Moradabad Mt Road. It is shown as connected in the Core Network of Uttarakhand State, under PMGSY. Since the village Bapta is shown as connected as per core network and there is provision only for a single connectivity to the eligible habitation as per PMGSY programme guidelines, the State is not considering the proposal to construct a PMGSY road to this village.

### Pradhan Mantri Gramodaya Yojana

<sup>†</sup>3286. SHRI RAMDAS ATHAWALE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of housing units constructed during the last three years under the Pradhan Mantri Gramodaya Yojana till date, year-wise and State-wise;

- (b) the quantum of amount spent thereon;
- (c) whether it is a fact that a target was fixed for the Yojana;
- (d) if so, the details thereof during the last three years, year-wise; and
- (e) the number of people benefited by this scheme during this period?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) Pradhan Mantri Gramodaya Yojana (PMGY) was launched by the Ministry of Rural Development during the year 2000-2001. The scheme was transferred to the Planning Commission in the year 2002-2003. As per the information received from the Planning Commission, the scheme has been discontinued from the year 2005-06.

(b) to (e) Do not arise.

### **Vigilance and Monitoring Committees**

3287.SHRI VIVEK GUPTA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of Vigilance and Monitoring Committees (VMCs) functioning in West Bengal along with their names, district-wise;

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(b) the number of meetings held in each VMC in all States during 2010 to 2014, State-wise;

(c) whether the number of meetings, as reported by States, have decreased over the years and if so, the reasons therefor;

(d) the details of schemes implemented or monitored by VMCs in West Bengal;

(e) the details of complaints with regard to mis-appropriation/diversion of the released funds; and

(f) whether Government has received any complaints regarding disbursement of funds, and if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) After the constitution of XVI Lok Sabha, the Ministry of Rural Development has issued the orders dated 8th August, 2014 and 3rd September, 2014 for reconstituting State and district level VMCs and nominated Chairmen/Co-Chairmen for district level VMCs in all the 19 districts of West Bengal. The Members of Parliament nominated as members for State level VMCs were also circulated on 19th September, 2014.

(b) The number of meetings held State-wise during the years 2010-2011, 2011-2012, 2012-2013 and 2013-2014 is given in Statement-I (*See* below).

(c) The number of meetings as reported by the States during 2013-14 decreased. The major hurdles in achieving the target of holding quarterly meetings, as reported by the States include local election, preoccupation of Chairman/Member Secretary, postponement of meetings due to inability of Chairman to attend, etc.

(d) As per the revised guidelines of Vigilance and Monitoring Committees the schemes monitored by VMCs in West Bengal are given in Statement-II (*See* below).

(e) and (f) No such complaint has been reported to the Ministry.

### Statement-I

State Level Vigilance and Monitoring Committee Meetings held during the years 2010-2011, 2011-2012, 2012-13 and 2013-14

Sl. N	Io. Name of State		Number of	f meetings he	ld
		2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6
1.	Andhra Pradesh	1	1	2	2
2.	Arunachal Pradesh	1	0	2	1

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1	2	3	4	5	6
3.	Assam	2	0	1	-
4.	Bihar	0	1	0	
5.	Chhattisgarh	1	2	3	1
6.	Goa	0	0	0	-
7.	Gujarat	0	2	0	-
8.	Haryana	1	1	1	1
9.	Himachal Pradesh	0	1	1	-
10.	Jammu and Kashmir	1	0	0	1
11.	Jharkhand	0	2	0	2
12.	Karnataka	3	2	2	1
13.	Kerala	1	0	1	2
14.	Madhya Pradesh	1	1	1	1
15.	Maharashtra	2	2	3	4
16.	Manipur	0	1	1	-
17.	Meghalaya	2	1	2	1
18.	Mizoram	1	1	1	1
19.	Nagaland	1	0	1	-
20.	Odisha	1	0	0	1
21.	Punjab	0	0	0	-
22.	Rajasthan	2	0	0	-
23.	Sikkim	2	2	2	-
24.	Tamil Nadu	2	0	0	1
25.	Tripura	2	2	2	1
26.	Uttarakhand	1	1	0	-
27.	Uttar Pradesh	2	0	1	2
28.	West Bengal	4	4	4	1
	Total	34	27	31	24

[RAJYA SABHA]

### Statement-II

List of Schemes covered in the Vigilance and Monitoring Committee

### D/o/ RD (MORD)

- 1. Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)
- 2. Indira Awaas Yojana (IAY)
- 3. National Rural Livelihood Mission (NRLM)
- 4. Pradhan Mantri Gram Sadak Yojana (PMGSY)
- 5. National Social Assistance Programme (NSAP)

### M/o DWS

- 6. National Rural Drinking Water Programme (NRDWP)
- 7. Nirmal Bharat Abhiyan (NBA)/Swachh Bharat Mission (Gramin)

### D/o LR (MORD)

- 8. Integrated Watershed Management Programme (IWMP)
- 9. National Land Records Modernization Programme (NLRMP)

### **M/o Tribal Affairs**

- 10. Special Central Assistance to Tribal Sub-Plan (SCA to TSP)
- 11. Grant under Article 275(1) of the Constitution of India
- 12. Establishment of Ashram Schools and Construction of Hostels
- 13. Scholarship and Upgradation of Merit of ST students
- 14. Grant-in-aid to Voluntary Organisations for Welfare of STs and Strengthening of Education among ST girls in Low Literacy Districts
- 15. Coaching for Scheduled Tribes
- 16. Vocational Training in Tribal Areas
- 17. Development of PTG

### M/o Panchayati Raj

18. Backward Regions Grant Fund (BRGF)

### **M/o Power**

19. Rajiv Gandhi Grameen Vidhutikaran Yojana (RGGVY)

### Utilisation of funds under PMGSY

 $\dagger 3288.$  SHRI PRABHAT JHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether several States are not able to spend the amount received from the Central Government under Pradhan Mantri Gram Sadak Yojana (PMGSY) and the work under the scheme is going on at a slow pace;

(b) if so, the details thereof and whether Government is going to take any special initiative to speed up the progress of work under PMGSY in these States; and

(c) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (c) No, sir. Under Pradhan Mantri Gram Sadak Yojana (PMGSY) 1,44,076 road works having a total of length 5,46,125 km (including new connectivity and upgradation works) and a value of ₹ 1,83,474 crore have been sanctioned. Out of this, 1,07,328 road works having length 4,16,750 km have been completed upto to Oct' 2014. In cumulative terms, ₹ 1,18,359 cr has been released to the States in the Programme fund and an expenditure of ₹ 1,22,012 crore has been incurred.

To strengthen the execution capacities of the States, the following steps are taken by the Ministry:

- (i) Regular review meetings are held with the States to review their progress and advise them on various aspects.
- (ii) The States are advised to post sufficient staff in Project Implementation Units (PIUs) and also increase their numbers wherever required.
- (iii) The training is provided to the engineering staff of the State and also to the engineers of the contractors.
- (iv) In addition, some special dispensations have been accorded to 88 Selected Tribal and Backward Districts under Integrated Action plan (IAP) like sanctioning cost of bridges upto 75 metre length, relaxation in bid capacity of bidders, provision of Insurance premium in DPRs for plant and machinery, reducing minimum tender package size to ₹ 50 lakhs, increase in completion period to 24 months, assistance in clearance under forest related provisions, inclusion of Left-out habitations in original Core Network, sanctioning 90% of

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

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the additional cost of Cement Concrete roads in critical areas, construction in two stages, engaging State/Central PSU/Forest Dept, permitting construction of pre-fabricated bridges, awarding tenders on a nomination basis to nonresponse tenders (in 27 districts) etc.

### Harassment of innovator of Mangal Turbine

### 3289.SHRI D. RAJA:

### SHRI M.P. ACHUTHAN:

Will the Minister of RURAL DEVELOPMENT be pleased to refer to the answer to Unstarred Question 2714 given in the Rajya Sabha on the 4th August, 2014 and state:

(a) whether Government has taken any action on the basis of the Maithani Report and its recommendations to stop harassment of the investor of Mangal Turbine and to withdraw false cases against him, defreeze his bank account, restore his land, compensate for damages to the project site and also the monetary loss suffered by him; and

(b) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) and (b) Yes, Sir. Based on the representation of Shri Mangal Singh, the matter regarding non submission of documentary proof of expenditure by Shri Mangal Singh was reviewed in light of the evaluation report of Shri B.P Maithani, who was a National Level Monitor (NLM). Following this, in so far as this Ministry is concerned, the matter relating to payment of the balance amount of ₹ 3.00 lakhs to him has been decided with the approval of the Competent Authority.

### Consolidation of land in Delhi

3290.SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has received any representation recently from Gram Kalyan Samiti, village Badusarai, P.O. Chhawla (S.W.), New Delhi regarding consolidation of land in the village;

(b) whether Government has also received representations in this regard from public representatives;

(c) if so, the main grievances of the Gram Sabha; and

(d) the action taken by Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (c) Yes Madam. As per information received from the Govt. of NCT of Delhi, the grievances of Gram Kalyan Samiti was with respect to irregularities in allotment of plots, passages to the plots, allotment of plots to landless labours, scattered common utility land etc.

(d) As per information received from the Govt. of NCT of Delhi, the matter was placed by the Gram Kalyan Samiti before the Court of Financial Commissioner. The direction was passed by the Financial Commissioner to consider the representation of Gram Kalyan Samiti and the Consolidation officer has passed the order on 14th December, 2014.

### Construction of houses under IAY in Maharashtra

3291.SHRI RAJKUMAR DHOOT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of houses provided to poor in rural areas of Maharashtra under the Indira Awas Yojana (IAY) and other rural housing schemes during the last five years, year-wise and district-wise;

(b) whether any target has been fixed for the next few years for providing houses to the poor in the State; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) The number of houses provided to the poor in rural areas of Maharashtra under Indira Awaas Yojana (IAY) during the last five years, year-wise and district wise is given in the Statement (*See* below). IAY is the only rural housing scheme of the Ministry.

(b) and (c) The State-wise physical targets are fixed based on the annual availability of financial resources for the Scheme. Allocation to the States/UTs is based on the formula prescribed in the Guidelines. As per provisions of the Guidelines, 60% of the targets are allocated to SCs & STs and 15% to Minorities at the national level. State wise and district wise targets for these categories are fixed on the basis of the proportionate population of these categories in rural areas.

[RAJYA SABHA]

### Statement

# Number of houses constructed under IAY in Maharashtra, district-wise in the last five years

Sl. No.	District	2009-10	2010-11	2011-12	2012-13	2013-14
1.	Ahmednagar	14791	10161	9158	10602	3880
2.	Akola	2510	1709	1826	227	2975
3.	Amravati	4774	3931	3910	3473	7770
4.	Aurangabad	7073	5294	4319	5056	6282
5.	Beed	5515	4277	3476	447	3009
6.	Bhandara	2653	2371	0	2453	1006
7.	Buldhana	0	2732	741	2910	1576
8.	Chandrapur	7459	4614	4657	4378	3164
9.	Dhule	5226	4730	3627	4576	10698
10.	Gadchiroli	1138	3783	6612	3194	4414
11.	Gondia	5598	1243	1527	1808	3499
12.	Hingoli	1781	1245	1105	1262	1636
13.	Jalgaon	18130	9094	9848	10500	17137
14.	Jalna	3117	2726	2510	2623	2117
15.	Kolhapur	5186	4043	3587	4311	2174
16.	Latur	4193	3362	2892	3294	3694
17.	Nagpur	4283	2882	4674	4616	1556
18.	Nanded	8368	6389	3237	6510	1447
19.	Nandurbar	814	5168	3651	5190	9116
20.	Nashik	14773	10212	9976	11493	28240
21.	Osmanabad	3987	3110	2451	4359	4072
22.	Parbhani	2334	1640	1559	1737	1805
23.	Pune	10278	8288	8782	2670	1730

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Sl. No.	District	2009-10	2010-11	2011-12	2012-13	2013-14
24.	Raigad	6870	4294	4116	5015	2977
25.	Ratnagiri	5761	1929	3116	3039	2223
26.	Sangli	6595	4691	5243	4499	2771
27.	Satara	5173	4787	3540	3639	1679
28.	Sindhudurg	2527	1871	1616	2032	1998
29.	Solapur	15189	11950	10512	5644	2836
30.	Thane	20027	16224	14137	12952	22297
31.	Wardha	3292	2309	2205	2680	3313
32.	Washim	1563	1120	0	1171	2874
33.	Yavatmal	6717	4396	2869	5267	3474
	Total	207695	156575	141479	143627	189602

*Note:* As reported by States on the online MPR and MIS

## Schemes for rural women

### 3292.SHRIMATI RAJANI PATIL:

### SHRI K.C. TYAGI:

### SHRI P. BHATTACHARYA:

### Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the schemes under implementation for generation of employment opportunities for women in rural areas particularly in Maharashtra, UP, Bihar and West Bengal and the employment generated thereunder during each of the last three years and the current year, States/UT-wise;

(b) the funds allocated, released and utilized by the States under the schemes during that period, State/UT-wise;

(c) the targets fixed and the achievements made regarding generation of employment opportunities for women in rural areas during the Eleventh Five Year Plan; and

(d) the other measures taken/being taken by the Government for socio economic development of rural women?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) The Ministry of Rural Development is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) as a major employment generation programme in rural areas of the country including Maharashtra, UP, Bihar and West Bengal. The MGNREGA provides a legal guarantee for 100 days of employment in a financial year to every rural household whose adult members volunteer to do unskilled manual work. Under MGNREGA 1/3rd of the total employment generated are to be given to women. Besides, the Ministry is implementing National Rural Livelihoods Mission (NRLM) for training and capacity building of interested members to take up micro enterprises for enhancing their incomes. The Ministry also implements a placement linked skill development programme Pandit Deen Dayal Upadhaya Grameen Kaushal Yojana, a sub scheme of NRLM, for rural poor youth including women for skilling of unemployed youth to improve their employability.

(b) The details are given in Statement-I (See below).

(c) The MGNREGA is a demand driven scheme, therefore no target is fixed as such under the programme. The details on total person days generated and person days generated for women during 11th Five Year Plan are given in Statement-II (*See* below).

(d) The Ministry, *inter alia*, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Gram Sadak Yojana (PMGSY), National Rural Livelihoods Mission (NRLM), Indira Awaas Yojana (IAY) and Integrated Watershed Management Programme (IWMP) in rural areas of the country through State Governments and UT Administrations. The objective of these programmes is to bring about overall improvement in the quality of life in rural areas through employment generation, development of rural infrastructure and provision of other basic amenities.

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		A. Detai	ls of Central F	unds Released	l and Expenditu	A. Details of Central Funds Released and Expenditure made under MGNREGA	MGNREGA		
SI.	State		Central fund released (₹ in lakh)	leased (₹ in la	kh)		Expendi	Expenditure (₹ in lakh)	
No.		2011-12	2012-13	2013-14	2014-15*	2011-12	2012-13	2013-14	2014-15*
-	2	3	4	5	6	L	8	6	10
	. Andhra Pradesh	147757.89	321673.59	475049.00	253920.70	424587.75	512377.61	538810.05	212930.50
ч.	2. Arunachal Pradesh	6078.58	6834.19	13852.67	922.97	95.07	5346.30	9583.49	1308.80
Э.	Assam	42685.80	53445.67	57349.95	31001.66	74752.55	65153.18	70057.94	22166.76
4	Bihar	130073.42	122781.45	158070.67	76981.86	132696.52	186045.15	202696.09	84334.10
5.	Chhattisgarh	163855.88	203136.31	144602.31	150570.49	204003.13	222177.87	205366.19	135519.73
6.	Gujarat	32429.03	47440.77	33530.02	27017.59	65904.91	61742.13	49015.40	36496.59
7.	Haryana	27512.23	34935.89	37687.81	11299.74	31283.54	38063.30	38426.36	12295.85
8.	Himachal Pradesh	31138.16	36129.50	47797.09	21595.72	50952.11	49611.74	57133.35	24557.80
9.	9. Jammu and Kashmir	78130.96	76276.16	60315.73	28742.85	44367.05	85334.76	76997.54	19696.20
10.	10. Jharkhand	123733.08	80916.84	62143.28	43189.65	116966.50	115236.20	91279.80	62808.52
11.	11. Karnataka	66256.92	123193.69	159606.81	105558.51	162226.88	144839.11	209630.18	110427.85
12.	12. Kerala	95105.43	131117.81	127710.93	116353.24	104807.84	141655.91	130623.94	76421.46
13.	13. Madhya Pradesh	296851.28	161015.37	183982.44	245163.12	341037.76	311078.71	264243.92	233243.17

Statement-I

	2	б	4	5	6	7	8	6	10
14.	14. Maharashtra	104043.62	157324.33	115292.02	59305.17	160150.33	217029.49	127940.35	104764.49
15.	15. Manipur	62496.73	59023.09	23100.00	17219.69	29517.02	60008.08	25476.93	15926.84
16.	16. Meghalaya	28498.33	22610.82	27106.21	19137.32	29869.34	26589.99	31925.38	13404.33
17.	17. Mizoram	32956.72	25229.24	24474.27	9941.23	23067.60	29038.56	26037.67	3735.97
18.	18. Nagaland	67346.57	46012.38	29214.80	9926.79	56340.02	42828.63	29479.90	6810.64
19.	19. Odisha	97821.72	84797.88	75752.84	103530.34	103908.48	117766.95	128997.62	78880.75
20.	20. Punjab	11429.36	11421.27	22615.48	15571.60	15980.62	15769.05	26209.41	17513.45
21.	21. Rajasthan	161969.60	258534.43	205943.32	226031.97	315659.87	327154.86	261947.95	247647.87
22.	22. Sikkim	10079.77	7406.51	10684.17	5886.41	4824.04	8134.02	10931.97	2435.12
23.	23. Tamil Nadu	281552.22	354605.42	469021.12	229159.85	292319.52	412128.79	394434.23	278728.62
24.	24. Telangana				169660.00				132612.73
25.	25. Tripura	95932.57	76889.88	94366.49	38601.14	94251.93	97102.33	107527.67	28940.58
26.	26. Uttar Pradesh	424048.00	129202.49	289639.01	137442.86	501625.32	266529.58	346042.90	162132.39
27.	27. Uttarakhand	37351.42	26827.10	33000.50	22480.66	38829.94	31185.98	38066.99	16818.54
28.	28. West Bengal	259703.16	339547.96	289438.19	374495.29	283702.16	385087.63	371989.45	285729.40

[RAJYA SABHA] Unstarred Questions

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Written	Answers	to
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mnucn	111,5 WCT	5 10			L	2 0 0	conne		
537.12	NR	NR	288.01	16.23	313.71	NR	2429444.12		
1767.53	NR	NR	297.42	73.64	1136.95	NR	3977828.72 3874148.21 2429444.12		
1300.10	NR	NR	144.81	152.74	1215.16	NR	1		
1597.28	NR	NR	698.30	241.28	1017.56	NR	3707282.22		
1118.07	0.00	0.00	31.13	45.06	455.00	0.00	2918976.94 3000995.55 3274368.00 2552357.68		
1918.10	0.00	0.00	205.86	16.93	879.98	0.00	3274368.00		
1381.49	39.56	0.00	241.16	117.55	885.75	0.00	3000995.55		
1643.85	100.00	0.00	259.64	35.00	100.00	0.00	2918976.94		
29. Andaman and Nicobar Islands	30. Dadra and Nagar Haveli	31. Daman and Diu	32. Goa	33. Lakshadweep	34. Puducherry	35. Chandigarh	Total	* Till 08.12.2014	
								1	

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B. Status of Statewise Allocation, Release and Expenditure under NRLM

Sl. Name of 2012-13 No. States/UTs Central Central Central Central Central Release Expendi- Allocation RLM NRLM NRLP diture* 0.10	2011-12 2012-13 Central Central Release Central Release Expen- Allocation NRLM NRLP Hure* NRLM NRLM NRLP diture*	2012-13 Expendi- Allocation Central Release Expen- ture* NRLM NRLM NRLP diture*	2012-13 Expendi- Allocation Central Release Expen- ture* NRLM NRLM NRLP diture*	2012-13 Central Central Release Allocation NRLM NRLP diture*	Expen- diture*	Expen- tu.P diture*			Cental Allocation NRLM Including Interest bubvention (Cat-II)	NRLM (Including Interest Subventior (Cat-II)	2013-14 Cental Release NRLP RSE	lease RSETI**	Expen- diture*	Cental Allocation NRLM (Including Interest Subvention (CatII)	NRLM (Including Interest Subvention (CatII)	2014-15 Cental Release NRLP RSET	kelease RSETI	Expen- diture (As on 31.10.14)
Andhra 11472.00 5736.00 570.00 14410.52 11623.00 15 Pradesh	5736.00 570.00 14410.52 11623.00				15	15141.90	399.00	19343.00	23466.00	19343.00 23466.00 22063.98 1691.93	1691.93	400.00	31738.25	20301.00	7900.00		111.50	611.69
Bihar 27291.00 17516.00 4646.00 14639.25 27649.00 13825.00	.639.25 27649.00	.639.25 27649.00	.639.25 27649.00	27649.00	13825	00	6969.00	6364.17	19616.00	3060.50	63.07		16804.78	10142.00				20428.88
Chhattisgarh 6141.00 7871.62	6141.00				7871.6	2	1348.445	8681.03	4405.00	2202.50	1234.2	182.25	4600.66	2208.00		3255.00	80.35	2018.80
Gujarat 4375.00 2279.00					2279.00		1841.00	8574.58	3201.00	490.50			2273.01	1652.00		2046.00	116.07	1232.63
Haryana									2028.00	731.20		330.00	550.00	1009.00				793.76
Himachal Pradesh									966.00	394.03		00.66		466.00				
Jammu and Kashmir									3464.00	2837.79			1373.00	4871.00	2250.00		89.00	1520.69
Jharkhand 10425.00 5212.50					5212.50		1120.93	5891.36	7423.00	1136.50	3401.13		4854.99	3692.00		3541.14		4781.10
Kamataka							78.27		9489.00	4744.50	1167.94	341.00	1913.55	5606.00				1226.04
Kerala 100.00 0.00 3938.00 3586.40	0.00 3938.00	0.00 3938.00	0.00 3938.00		3586.40		225.00	1643.72	4537.00	3272.00	301.35	154.00	3737.69	2396.00	409.50	765.01		1534.27
Madhya 13156.00 15940.38 Pradesh					15940.38		3763.74	16370.77	9305.00	4497.00	4643.74	300.00	11120.76	4719.00		5280.00		6208.76
Maharashtra 17349.00 9900.25	17349.00 9900.25	9900.25	9900.25	9900.25			3979.00	17040.62	12866.00	6433.00	3998.30	264.00	12968.53	6732.00				6342.02
Odisha 13294.00 10489.02					10489.02		2389.84	9477.08	10655.00	3692.50	1250.00	197.00	5239.82	5730.00				1550.19
Punjab 1251.00 974.68					974.68				1020.00	494.31		198.00	1371.00	484.00				235.28

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

ц	Najasutati					0004-000	5352.00		12400.04	00.0/20	00.410			70.711	00.1014			1	10.202
16. T	Tamil Nadu					10277.00	9831.76	3279.10	1712.89	11679.00	5839.50	1414.50	103.75	7139.44	7329.00			12	12996.09
	Uttar Pradesh	-						200.00		28747.00	5731.50	2618.43		574.25	14223.00			6	977.73
ſ	Uttarakhand									1634.00	699.13		77.00	59.00	772.00			2	258.38
~	West Bengal							155.26	43.78	11558.00	5236.20	4172.64	154.00	5430.55	7028.00			17	1481.89
20. P	Pondicherry										0.00				325.00				
Г	Total	38763.00	23252.00	5316.00	29049.77	23252.00 5316.00 29049.77 126142.00	98384.51	27242.20	27242.20 107576.04 171335.00 74530.64 25957.23	171335.00	74530.64	25957.23	2800.00	113498.30	2800.00 113498.30 102439.00 10559.50 14887.15 396.92	10559.50	14887.15 39		64400.81
E I	North Eastern States	ıtes																	
A P	Arunachal Pradesh										358.21				226.00				
4	Assam					16194.00	10847.37	4357.80	5304.28	18897.00	5329.93	3445.01	88.00	6278.73	7103.00			6	6429.68
4	Manipur									1328.00	178.19				467.00			2	206.74
4	Meghalaya					1216.00				1462.00	640.42		11.00	47.92	467.00				22.11
4	Mizoram					281.00	140.48			472.00	279.31			298.00	207.00	32.00	7	4.47 1	171.30
4	Nagaland					834.00				1046.00	1441.04		22.00	733.00	318.00	92.50	7	4.47 2	264.36
S	Sikkim									459.00	145.01				146.00				
Γ	Tripura									2643.00	1317.74		66.00		866.00			-	103.57
	Total	0.00	0.00	00.0	0.00	18525.00	10987.85	4357.80	5304.28	26307.00	9689.85	3445.01	187.00	7357.65	9800.00	124.50	0.00	8.94 71	7197.76
19	GRAND TOTAL 38763.00	38763.00	23252.00	5316.00		29049.77 144667.00	109372.36	31600.00	112880.32 197642.00	197642.00	84220.49	29402.24	2987.00	120855.95 112239.00		10684.00 14887.15 405.86	14887.15 40		71598.57

[22 December, 2014]

\*\* Under RSETI, funds were released to State Missions commenced in 2013-14.

Statement-II	

Total person days generated and persondays generated for women under MGNREGA during 11th Five Year Plan

SI. N	Sl. No. States	2007-	-08	200	2008-09	2009-10	<b>)</b> -10	2010-11	-11	2011-12	-12
		Total Person days generated	Women Person days generated	Total Person days generated	Women Person days generated	Total Person days generated	Women Person days generated	Total Person days generated	Women Person days generated	Total Person days generated	TotalWomenPersonPersondaysdaysgeneratedgenerated
	2	3	4	5	6	L	8	6	10	11	12
1.	Andhra Pradesh	2010.28	1160.86	2735.45	1590.78	4044.30	2349.60	3351.61	1912.09	2939.34	1698.71
5.	Arunachal Pradesh	2.79	0.83	34.98	9.14	16.98	2.92	31.12	10.35	0.73	0.25
3.	Assam	487.61	150.43	751.07	204.02	732.95	203.03	470.52	124.73	352.63	87.97
4.	Bihar	843.03	233.30	991.75	297.75	1136.88	341.48	1602.62	456.66	682.16	196.87
5.	Chhattisgarh	1316.11	553.42	1243.18	589.69	1041.57	512.52	1110.35	539.96	1206.76	557.20
6.	Gujarat	90.06	41.92	213.07	91.24	585.09	278.19	491.84	217.55	313.00	144.62
7.	Haryana	35.76	12.31	69.11	21.18	59.04	20.55	84.20	29.99	109.36	39.87
8.	Himachal Pradesh	97.53	29.36	205.28	80.09	284.94	131.32	219.46	105.90	270.13	160.34
9.	Jammu and Kashmir	36.80	0.30	78.80	4.54	128.71	8.58	210.68	15.75	209.10	38.96
10.	Jharkhand	747.54	203.12	749.97	213.81	842.47	288.53	830.90	278.07	609.71	191.27

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

Written Answers to	[22	2 Decembe	er, 2014]	Unsta	urred Ques	stions	247
323.41 588.28 723.98 354.54 75.68 69 97	31.67 79.50	175.63 27.88	1469.80 14.71	2235.97 189.58	459.33 88.93	486.24	3.85
701.03 633.10 1688.98 772.02 224.07 167.75	130.60 296.61	453.75 64.52	2120.55 32.88	3015.75 489.74	2673.36 198.98	1495.94	8.30
505.08 434.17 976.02 91.77 103.66 87.75	56.34 117.09	384.82 25.53	2068.14 22.46	2218.43 144.37	717.28 92.77	523.19	1.91
1097.85 480.34 2198.18 200.00 295.61	165.98 165.98 334.34	976.57 75.40	3026.22 48.14	2685.93 374.51	3348.97 230.20	1553.08	4.03
737.07 299.61 1160.54 108.80 146.89 70.08	59.60 123.74	200.84 20.26	3008.86 22.17	1982.09 189.12	771.34 73.46	518.62	2.62
2003.43 339.71 2624.00 274.35 306.18 148.48	170.33 284.27	554.09 77.17	4498.10 43.27	2390.75 460.22	3559.23 182.41	1551.68	5.83
145.03 130.70 1275.39 194.06 131.16 35.69	46.03 74.40	162.58 9.82	3241.04 9.92	958.87 179.11	411.46 38.46	208.66	0.39
287.64 153.75 2946.97 419.85 285.62 86.31	125.82 202.70	432.58 39.89	4829.55 26.34	1203.59 351.12	2272.21 104.33	786.61	1.00
99.42 43.37 1147.24 73.93 15.85 12.76	10.60 7.08	147.48 3.12	1158.01 3.16	529.14 80.59	198.03 34.36	164.63	NA
197.78 60.75 2753.01 184.86 48.32 41.33	31.53 24.31	405.23 19.15	1678.38 8.60	645.25 181.05	1363.05 80.34	968.77	NA
Karnataka Kerala Madhya Pradesh Maharashtra Manipur	Mizoram Nagaland	Odisha Punjab	Rajasthan Sikkim	Tamil Nadu Tripura	Uttar Pradesh Uttarakhand	West Bengal	Andaman and Nicobar Islands
11. 12. 13. 15.	10. 17. 18.	19. 20.	21. 22.	23. 24.	25. 26.	27.	28.

1	2	3	4	5	6	7	8	6	10	11	12
29.	29. Dadra and Nagar Haveli	NA	NA	0.48	0.38	0.70	0.61	0.47	0.40	NR	NR
30.	30. Daman and Diu	NA	NA	NR	NR	NR	NR	NR	NR	NR	NR
31.	Goa	NA	NA	0.00	0.00	1.85	1.16	3.70	2.53	3.11	2.35
32.	32. Lakshadweep	NA	NA	1.82	0.74	1.41	0.53	1.34	0.46	1.65	0.65
33.	33. Puducherry	NA	NA	1.64	1.10	9.07	5.76	11.27	9.06	10.79	8.68
34.	34. Chandigarh	NA	NA	NR	NR	NR	NR	NR	NR	NR	NR
	Total	14359.22		6114.62 21632.48 10357.27	10357.27	28359.46	13640.49	25715.24	28359.46 13640.49 25715.24 12274.28 21876.36 10526.65	21876.36	10526.65
NA=	NA= Not applicable.										
NR≞	NR = Not reported.										

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

### Development and promotion of inland water transport

3293.SHRI K. N. BALAGOPAL: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has any scheme to develop and promote inland water transport and coastal shipping in the country;

- (b) if so, the details thereof; and
- (c) the details indicating length of inland waterways navigable now, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) and (b) The development of inland waterways which are declared as National Waterways (NW) by an Act of Parliament come under the purview of Central Government. So far, five Inland Waterways have been declared as National Waterways. For development of inland water transport on NWs, basic infrastructure by way of navigational channel, terminals, storage facilities, loading/ unloading equipment, navigational aids, etc. is being provided by Inland Waterways Authority of India (IWAI).

Initiative has been taken by the Government of India to increase the coastal movement of cargo in the country. Steps taken in this regard include:-

- (i) A River-Sea Vessel (RSV) Notification for moderating the technical and manning requirements for vessels operating within the Indian territorial waters was issued by the Directorate General of Shipping on July 31, 2013.
- (ii) Directorate General of Shipping has issued an order declaring the Inland Vessel (IV) limits for facilitating coastal trade operations.
- (iii) Coastal Shipping Rules for coastal vessels operating within 20 miles off the coast have been issued by the Directorate General of Shipping on March 4, 2014.
- (iv) Green Channel facility is being provided at major Ports for faster evacuation of coastal cargo.
- (v) Major ports have been directed to provide priority berthing to coastal vessels to reduce waiting times of such vessels at the major ports.

(c) As per report of the National Transport Policy Committee (NTPC) of 1980, total waterways in the country navigable by country boats are about 14,500 km. However, only 5,200 km of major rivers and 485 km of canals are suitable for mechanized crafts. A table indicating State-wise navigable waterways in the country is given in Statement.

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Statement

Navigable Waterways in India					
State	Navigable Waterways* in kms				
	Rivers	Canals	Total		
Andhra Pradesh	309	1690	1999		
Assam	1983	-	1983		
Bihar	937	325	1262		
Goa, Daman and Diu	317	25	342		
Gujarat	286	-	286		
Jammu and Kashmir	200	-	200		
Karnataka	284	160	444		
Kerala	840	708	1548		
Maharashtra	501	-	501		
Orissa	761	224	985		
Tamil Nadu	-	216	216		
Uttar Pradesh	2268	173	2441		
West Bengal	1555	782	2337		
All India Total	10241	4303	14544		

\* Navigable by country boats.

Source: - National Transport Policy Committee Report (1980).

## **Reducing ship detention time**

3294.SHRI S.THANGAVELU: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that ships anchoring in the country's port would have their detention time reduced by two days to a week;

(b) whether it is also a fact that Government has put new measures in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) The performance of the Major Ports has improved over the years particularly key performance indicators such as Average Turn Around Time, Written Answers to

Average pre-berthing detention and the Average output per ship berth day. The details of important performance parameters of all the major ports for last 3 years are given below:

Period	Average Turn Around Time (Port Account) (in days)	Average Pre- Berthing Detention (Port Account) (in Hrs)	Average Output pership per berth day (in Tonnes)
2011-12	2.61	11.13	11112
2012-13	2.58	12.29	11750
2013-14	2.25	6.94	12509

(b) and (c) Yes Sir. Government has taken a number of measures to improve efficiency of major ports. These are:

- (i) Construction of new berths and terminals to enhance port capacity to minimize pre-berthing detention time and reduce turnaround time of vessels calling on the Ports.
- (ii) Modernizing berths with state of the art loading/unloading equipment to improve operational efficiency.
- (iii) Deepening of channels and berths so that ports can accommodate larger vessels.
- (iv) Improving rail/road connectivity of Ports for speedy evacuation of cargo.

# **Development of inland waterways**

3295.DR. V. MAITREYAN: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has planned to develop 10 coastal economic zones to woo companies for the development of inland waterways in the country;

(b) if so, the details thereof and the aims and targets thereof during the next ten years;

(c) the funds allocated for the national waterways project; and

(d) the steps taken by Government to increase the investments for the national waterways projects through public-private participation and from FDI?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) and (b) Government of India is in the process of

evolving a model of port-led development through the Sagar Mala Project which would connect the ports with their hinterland through road, rail, inland waterways and also promote coastal shipping,

(c) So far five waterways have been declared as National Waterways (NWs). Total funds allocated during the year 2014-15 for development of these NWs is ₹ 239.76 crore.

(d) Development of fairway/ navigation channel is not an attractive proposition for the private sector and, therefore, fairway development at present is being carried out through the Gross Budgetary Support and multilateral funding. Alternate options through PPP route are also explored.

A project for transportation of 3 million tonne per year of imported coal from Sagar/ Sandheads to National Thermal Power Corporation (NTPC) Farakka Plant by Inland Water Transport (IWT) mode has been implemented with entire private investment. In 2014-15. IWAI and NTPC have developed another such project for transportation of 3 million tonne per year of coal from Bay of Bengal to Barh Power Plant through National Waterway-1. Private participation in vessel building and terminal construction is also being encouraged. So far no project on National Waterway (NW) is being developed through Foreign Direct Investment (FDI).

## Development of Vizhinjam international port

# 3296.SHRI C.P. NARAYANAN:

SHRI K. N. BALAGOPAL:

Will the Minister of SHIPPING be pleased to state:

(a) whether Kerala Government has approached the Central Government for approval and support to develop Vizhinjam international port to cater to big merchant ships and if so; the details thereof;

(b) whether Government has noted that at Vizhinjam at the shore itself the sea is so deep that the construction of port is less expensive; and

(c) since the Vizhinjam is only a few miles away from the international shipping channel, whether Government consider setting up a port there which will boost our international trade in a big way?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) and (b) Vizhinjam Port is a Non-Major Port. As per

Written Answers to

Indian Ports Act, 1908, Non-Major Ports are under the overall jurisdiction of the respective State Governments. The responsibility for development of Vizhinjam Port, therefore, vests with the Government of Kerala. However, as per the information available with the Department of Economic Affairs, the Government of Kerala has applied for grant of In-Principle approval for Viability Gap Funding (VGF) under the 'Scheme and Guidelines for Financial Support to Public Private Partnership in Infrastructure', for development of a minor sea port at Vizhinjam, in the State of Kerala, on Design Build Finance Operate and Transfer (DBFOT) basis and in the meeting of Empowered Committee (EC) under the Ministry of Finance, held on October 29, 2014, has recommended the proposal with a Total Project Cost of ₹ 3930 crore, for In-principle approval, subject to Government of Kerala submitting the revised documents including schedules and compliances of the directions of EC with respect to the project.

(c) Setting of Ports near the international shipping routes can help in attracting transshipment traffic.

#### Hazardous waste by dumping ships

3297.SHRIMATI SASIKALA PUSHPA: Will the Minister of SHIPPING be pleased to state:

(a) whether various countries are dumping hazardous wastes in India by sending ships for breaking;

- (b) if so, the details of such cases noticed during the last three years;
- (c) whether the present laws are sufficient to punish such offenders;

(d) if so, the details thereof along with the action taken by Government during the said period, year-wise;

- (e) whether Government proposes to make stringent laws in this regard; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) and (b) No instance was reported regarding any country dumping hazardous waste in India by sending ships for breaking.

(c) to (f) The Hazardous Waste (Management, Handling and Transboundary Movement), Rules 2008 has been notified by the Ministry of Environment, Forests and Climate Change for proper management and handling of hazardous waste. Under the Rules, import of hazardous waste from any country for disposal is not permitted. The State Pollution Control Board or Pollution Control Committees constituted under the Water (Prevention and Control of Pollution) Act 1974 are empowered to take action against violations.

On the directions of the Hon'ble Supreme Court, the Government had notified the Ship Breaking Code 2013 on 7th March 2013 incorporating the recommendations of the Committee of Technical Experts on ship-breaking. The Code elaborately stipulates procedure to be followed for ship-breaking. Ships arriving for breaking purposes are not allowed without obtaining proper consent of the concerned authority or the State Maritime Board (SMB), stating that it does not contain any hazardous waste or radioactive substances. The consent is issued in consultation with Atomic Energy Regulatory Board (AERB), State Pollution Control Board (SPCB) and Custom authorities. Any hazardous material in an empty ship is decontaminated by experts before taking it for dismantling/ breaking. The small quantities of hazardous material, if any, embedded in the structure of the vessels are disposed of in an environmentally safe manner through Treatment and Safe Disposal Facilities set up for this purpose.

#### Improving shipping area

3298.DR. K. P. RAMALINGAM: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that in the World Bank's ease of doing business ranking of189 countries, India stands at 142 and improving the shipping area has been a focus ofGovernment;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has now decided to charge payment of light dues according to the ship's cargo capacity rather than the actual cargo quantity measured by the official; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) and (b) Yes, Sir. The Government has taken several steps to improve in Shipping Sector including (i) establishment of Port Community System (PCS) which is a single window electronic platform for the external stakeholders to interact with Ports, (ii) simplification of the documentation procedure for faster evacuation of cargo from the Ports, (iii) simplification of procedure to compute and collect light dues for container vessels, and, (iv) exempting coastal vessels carrying EXIM Containers and Empties from Custom and Central Excise duty on Bunkers consumed in transporting such cargo from one Indian Port to another.

(c) and (d) Yes, Sir. In order to streamline the collection of light dues, the Government has issued a Notification on 26.11.2014, wherein light dues for foreign going container ship shall be charged @ ₹ 92/- TEU (Twenty-feet Equivalent Unit) w.e.f 27.12.2014 on total container capacity of registered TEU and for other foreign going vessels it shall continue to be charged @₹ 8/- per ton on Net Tonnage (NT) basis.

#### Plan to develop inland waterways

3299.SHRI M. P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of SHIPPING be pleased to state:

(a) whether Government has a plan to develop inland waterways in the country; and

(b) if so, the details of stretches of waterways proposed to be developed and how this plan is proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) and (b) Yes, Sir. The development of inland waterways which are declared as National Waterways (NW) by an Act of Parliament comes under the purview of Central Government. So far, the following waterways have been declared as NWs:-

- Ganga-Bhagirathi-Hooghly river system (Allahabad-Haldia-1620 km) in National Waterway-1.
- (ii) River Brahmaputra (Dhubri-Sadiya-891 km) in National Waterway-2.
- (iii) West Coast Canal (Kottapuram-Kollam) along with Udyogmandal and Champakara Canals-(205 km) in National Waterway-3.
- (iv) Kakinada-Puducherry canals along with Godavari and Krishna rivers (1078 km) in National Waterway-4.
- (v) East Coast Canal integrated with Brahmani river and Mahanadi delta rivers (588 km) in National Waterway-5.

The National Waterways-1, 2 and 3 have been made operational. For development of NW-4 and 5, Detailed Project Reports (DPRs) were completed in 2010. Initially Government tried to explore the possibility of developing stretches of the fairway on NW-4 and 5 under Public Private Partnership (PPP) mode. However, it has not been found to be a feasible. It has been decided that fairways in the NWs will be developed through budgetary support and multilateral assistance. Alternate options of development through PPP route are also being explored.

On NW-4, a project for development of Sholinganallur-Kallapakkam stretch of South Buckingham Canal has been sanctioned. To facilitate the execution of the work, the State Government of Tamil Nadu has been approached for providing assistance with regard to identification and handing over land for development of terminals and dumping of the dredged materials.

A Memorandum of Understanding (MoU) has been signed by Inland Waterways Authority of India (IWAI) with Government of Odisha, Paradip Port and Dhamra Port Company Ltd. for developing the commercially viable stretches of NW-5 in two phases.

#### **Ganga Waterway Project**

3300. SHRI AVINASH RAI KHANNA: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has announced its intent to start a Ganga Waterway Project;

(b) if so, the salient features thereof;

(c) whether it would entail building up of multiple barrages across the river Ganga at different points on its 12 km course; and

(d) if so, the impact thereof on its aquatic life, bio-diversity, bank erosion, traditional boat plyer's livelihood and fresh water-saline water balance at the estuary?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): (a) and (b) Union Finance Minister, in his Budget Speech for 2014-15, has announced 'Jal Marg Vikas Project'. This project will enable navigation of atleast 1500 tonne vessels on River Ganga between Allahabad to Haldia. The project would be completed at an estimated cost of ₹ 4200 crore.

(c) and (d) The requirement of building navigational barrages, if any, will be known

only after the finalization of the Detailed Project Report (DPR) for "Jal Marg Vikas" project. However, the project would be implemented in a manner that the present aquatic life, bio-diversity, pisciculture etc. in the River Ganga is maintained.

## Ganga rejuvenation in West Bengal

3301.SHRI DEREK O'BRIEN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

 (a) the details of plan proposed by Government for Ganga Rejuvenation in West Bengal;

(b) whether any other rivers flowing through the State would also be added up in this plan; and

(c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGAT REJUVENATION (SUSHRI UMA BHARATI): (a) to (c) The Union Government has set up "Namami Gange', an Integrated Ganga Conservation Mission for Rejuvenation of Ganga and its tributaries flowing through the basin States including the State of West Bengal. Incorporating the existing projects under the NGRBA, the Ganga rejuvenation plan provides for 'Short-term' (3 years), 'Medium-term' (5 years) and 'Long-term' (10 years and more) action plan in collaboration with different Ministries and States.

The projects and activities under this plan include pollution abatement measures for different sources of pollution, river front development, afforestation and conservation of aquatic life, communication and public outreach, water quality monitoring etc. and enforcement of standards and other policy initiatives for ensuring Aviral and Nirmal Ganga.

## Nepal river interlink with Yamuna

3302.SHRI RITABRATA BANERJEE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that a Nepal river would be interlinked with Yamuna; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) Yes, Sir. The Sarda River, which is known as Mahakali river in Nepal, is identified for linking with river Yamuna as Sarda-Yamuna link. Further, the Ghaghra river, which is known as Karnali river in Nepal, is also identified for linking with river Yamuna as Ghaghra- Yamuna link. Both these links are identified under the Himalayan River Component of the National Perspective Plan (NPP) which has been formulated by this Ministry in 1980 for inter-basin transfer of water from surplus basins to deficit basins/ areas.

#### Repair, Renovation and Restoration of water bodies in Andhra Pradesh

3303.SHRI C. M. RAMESH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that no fund has been released to Andhra Pradesh for Repair, Renovation and Restoration (RRR) of water bodies after 2010-11; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) Yes, Sir. No funds have been released to Andhra Pradesh for revival of water bodies under the scheme of Repair, Renovation and Restoration (RRR) of Water Bodies after 2010-11, as the State Government has not fully utilized the ₹189 crore released to them during 2010-11 till date and therefore, does not fulfill the criteria laid down in RRR guidelines for further release.

#### **Backward irrigation district**

3304.SHRI A. U. SINGH DEO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the Ministry has undertaken a study of backward irrigation districts in the country and if so, the details thereof;

(b) whether Bolangir in Odisha falls under this category; and

(c) the details of steps taken in such districts to ensure provision of irrigation facilities to them?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) As per the data maintained by the Ministry of Rural Development, 972 blocks in 183 Districts are covered under the Drought Prone Areas Programme (DPAP). Out of this, 8 Blocks of Bolangir District of Odisha are covered under DPAP. (c) Irrigation projects are formulated, executed and funded by the State Governments themselves from their own resources. However, Central Assistance is provided in the form of central grant to the State Governments under Accelerated Irrigation Benefits Programme (AIBP), Command Area Development Programme (CADWM), Repair, Renovation and Restoration (RRR) of Water Bodies. For providing the Central grant, the undivided Districts of Koraput, Bolangir and Kalahandi (KBK Districts) of Odisha and other DPAP areas are considered as special areas for higher grant. Under AIBP, ongoing projects and the surface Minor Irrigation schemes benefitting such areas (including MI schemes) are eligible for 90% Central Assistance. Similarly, a grant of 90% of project cost is provided for RRR of Water Bodies in such areas.

#### Yamuna water to Rajasthan

#### †3305. SHRI NARAYAN LAL PANCHARIYA:

# SHRI VIJAY GOEL:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Rajasthan is receiving Yamuna water in less quantity; and

(b) whether Government has issued instructions to UP and Haryana to stop unauthorized harnessing of Rajasthan's share of water, if so, the date thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) Rajasthan has not been receiving its due share of Yamuna water.

(b) States of Uttar Pradesh and Haryana have repeatedly been advised to release agreed share of water to Rajasthan form Okhla barrage and to stop unauthorized lifting of canal water by their farmers in their territories. In recent times, advisories have been issued to these States on 04.09.2014, 22.10.2014 and 18.11.2014.

## Projects on inter-linking of rivers

3306.DR. R. LAKSHMANAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that two projects pertaining to inter-linking of rivers in Tamil Nadu were submitted to the Central Water Commission;

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(b) if so, the details thereof, the date of its submission and the steps taken thereon by Government; and

(c) if no action has been taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) to (c) The Detailed Project Report (DPR) for the formation of Flood Carrier Canal from Kannadian Channel to drought prone areas of Sathankulam, Thisayenvilai by interlinking of Tamirabarani, Karumeniyar and Nambiyar rivers in Tirunelveli and Thoothukudi Districts of Tamil Nadu was received in CWC in October 2008. As State Government / Project Authorities could not submit the Environmental Clearance from Ministry of Environment and Forest, the DPR of project proposal was returned to the State Government/Project Authority in September 2011 as per CWC 'Guidelines for Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects 2010'. The Project has again been resubmitted with the revised cost. However, the Project Authorities are yet to submit the required Environmental Clearances.

Further, the DPR of Excavation of Link Canal to inter-connect Ponnaiyar river with Palar river through Cheyyarriver and augmenting supply to Nandan Canal in Thiruvannamalai District of Tamil Nadu was received in CWC in December, 2008. The proposal was examined in the CWC and comments of CWC were sent to the State Government for compliance. The revised Project proposal, incorporating those comments, has so far not been received from the Project Authorities by the CWC.

#### Irrigation problem in Jharkhand

3307.SHRI PARIMAL NATHWANI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether several canals in Jharkhand have no water flowing in them due to which farmers are facing various problems in irrigating their fields;

(b) if so, the number of canals in the State which have water flowing in them as well as those which do not have;

(c) whether water is released into these canals when the farmers do not need it; and

(d) if so, the remedial steps taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) Government of Jharkhand has informed that the irrigation potential utilised in the current financial year is 5.66 thousand hectare, as against the potential created of 18.19 thousand hectare. The difference is primarily attributed to many irrigation canals being old and dilapidated, coupled with inadequate funds for their restoration.

(c) and (d) Government of Jharkhand has denied the same.

## Plan for Ganga Rejuvenation

3308.SHRIMATI NAZNIN FARUQUE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government is aware that the Ganga water is getting red due to heavy pollution;

(b) if so, the details thereof;

(c) the amount of budget allocated for Development of Ganga Rejuvenation and amount of money spent till the end of this month; and

(d) the details of plan/programme going on for Ganga Rejuvenation?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) and (b) Consequent upon a news item, the Central Pollution Control Board (CPCB) was directed to investigate into the matter. The CPCB has accordingly, investigated the matter in and around Allahabad and submitted that 'the colour of river water has been reported in the range of 8-25 Hazen units, which seems to be due to moderate turbulence in the river water. CPCB and Uttar Pradesh State Pollution Control Board (UPPCB) have been asked to closely monitor the matter.

(c) and (d) The Union Budget 2014-15 has set up an Integrated Ganga Conservation Mission namely 'Namami Gange' with an allocation of ₹ 2037 Crores for Ganga Rejuvenation, incorporating the ongoing projects under National Ganga River Basin Authority (NGRBA) programme.

In all so far, 76 projects have been sanctioned under NGRBA for ₹4974.79 crore in the 5 basin States of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal. An expenditure for ₹ 1000.07 crores has been reported by the basin States against the ongoing projects till September, 2014. [RAJYA SABHA]

Unstarred Questions

#### Legislation to clean Ganga

3309.SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government is proposing a legislation to ensure that its efforts to clean the river Ganga and maintain an uninterrupted flow are not hampered;

(b) if so, the details thereof;

(c) whether Government would ensure that all tributaries meeting Ganga at various places are also cleaned and their uninterrupted flow is maintained; and

(d) if so, the efforts to make Yamuna pollution free?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) and (b) Yes, Sir. The Government has constituted an Inter Ministerial Committee (IMC) on 7th Feb 2014 for framing draft legislation on the National River Ganga for strengthening efforts to make the river pollution free and to ensure its continuous flow.

(c) and (d) Yes, Sir. Government of India has sanctioned Yamuna Action Plan (YAP)-I and YAP-II schemes for river Yamuna in Delhi, Haryana and Uttar Pradesh and YAP-III in Delhi under financial assistance from Japan International Cooperation Agency (JICA) for taking up works for sewerage/interception and diversion of drains, sewage treatment plants (STPs), low cost sanitation/community toilet complexes, electric/ improved wood crematoria, etc. An amount of ₹ 1514.42 crore (including State share) has been incurred on YAP-I and YAP-II, while YAP-III has been sanctioned at an estimated cost of ₹ 1656.00 crore.

Government of India has also sanctioned two projects at ₹ 217.87 crore for pollution abatement of river Yamuna in Sonepat and Panipat town of Haryana.

## Narmada dam

3310. SHRI PRAVEEN RASHTRAPAL: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the location where dams were constructed/being constructed on Narmada river since 1961;

(b) how many acres of land in Gujarat is being cultivated due to the river water; and

(c) what is situation of sub-canals in that State?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) The location of dams constructed/being constructed across main river Narmada is given in Statement (*See* below).

(b) As per Development Programme 2014-2015 of Government of Gujarat, the ultimate irrigation potential through the surface water is assessed at 47.23 Lakh Hectares. The State has created an irrigation potential equal to 74.10 percent of the ultimate irrigation potential of the surface water in the State by June, 2013 and more than 70.47 percent of the irrigation potential created has been utilized. Thus, about 61 Lakh acres of land in Gujarat is being cultivated with surface water irrigation.

(c) The situation of sub-canals comprising of branch canals, distributaries, minors, sub-minors and field channels is not maintained in the Ministry of Water Resources, River Development and Ganga Rejuvenation.

	v	ę	
Sl. No.	Name of dam	District, State	Status constructed/ under construction
1.	Bargi Dam	Jabalpur, Madhya Pradesh	Completed
2.	Indira Sagar Dam	Khandwa, Madhya Pradesh	Completed
3.	Omkareshwar Dam	Khargone, Madhya Pradesh	Completed
4.	Maheshwar Dam	Khargone, Madhya Pradesh	Under construction
5.	Sardar Sarovar Dam	Narmada District, Gujarat	Under construction

#### Statement

Location of dams constructed/being constructed on main river Narmada

# RE. NOTICE UNDER RULE 267 - contd.

श्री नरेश अग्रवाल : माननीय उपसभापति जी, हमारा एक नोटिस है। ...(व्यवधान)... उस पर प्रस्ताव भी है। ...(व्यवधान)... THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Mr. Deputy Chairman, Sir, I want to take one minute ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please, allow the Parliamentary Affairs Minister ... (Interruptions)... I request all of you to allow the Parliamentary Affairs Minister ... (Interruptions)... Ram Gopalji, let me hear what the Parliamentary Affairs Minister wants to say. ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, I am not moving any Bill. ...(Interruptions)... I am not moving the Bill ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me listen to Parliamentary Affairs Minister ... (*Interruptions*)... Please, take your seats ... (*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Mr. Deputy Chairman, Sir, through you, I would like to appeal to the entire House -- this side and that side -- that there is one important Bill pending. Of course, all Bilis are important; but, this particular one is more important due to time limitation. Sir, if you do not approve this Bill before 31st December, 2014, premises of lakhs of people in Delhi will be sealed and they will be removed, because most of them are living in unauthorized colonies. ... (Interruptions)...

श्री नरेश अग्रवाल : अभी कल का दिन है। ...(व्यवधान)...

श्री एम. वेंकेया नायडु : विपक्ष के नेता से ...(व्यवधान)... लीडर ऑफ अपोजिशन से ...(व्यवधान)... और बाकी पार्टियों से मेरी request है कि कृपया आप मुझे इसके लिए अनुमति दीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: See, I want to know your reaction to the Parliamentary Affairs Minister's suggestion? ...(Interruptions)... See, what is your reaction to Parliamentary Affairs Minister's suggestion? ...(Interruptions)... I would like to know that ...(Interruptions)... Let me say one thing ...(Interruptions)... Allow me to say something ...(Interruptions)... Please, don't do this ...(Interruptions)... Hon. Members, Parliamentary Affairs Minister has put forth a proposal and, I think, that proposal is important. I want to know what is your reaction on that ...(Interruptions)... See, a dozen Members are stalling the House ...(Interruptions)... I cannot accept that ...(Interruptions)... That is not the problem ...(Interruptions)... What is your reaction? I would like to know ...(Interruptions)...

Re. Notice under

SHRI SATYAVRAT CHATURVEDI (Madhya Pradesh): Sir, the reaction is obvious. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Chaturvedi, what is your reaction? ... (Interruptions)...

SHRI SATYAVRAT CHATURVEDI: What reaction should I give you? ....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, cooperate ...(*Interruptions*)... Please, go back to your seats. I will allow you to speak. ...(*Interruptions*)...What do you want? ...(*Interruptions*)... Go back to your seats ...(*Interruptions*)... It is unfair ...(*Interruptions*)... I am sorry. ...(*Interruptions*)... The House is adjourned up to 3.00 p.m.

The House then adjourned at five minutes past two of the clock. The House reassembled at three of the clock, MR. DEPUTY CHAIRMAN in the Chair.

श्री नरेश अग्रवाल : माननीय उपसभापति जी, ...(व्यवधान)...

प्रो. राम गोपाल यादव : उपसभापति जी, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014. ...(Interruptions)... Parliamentary Affairs Minister. ...(Interruptions)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी) : सर, एक बहुत महत्वपूर्ण विषय है ...(व्यवधान)... दिल्ली के गरीब लोग, झुग्गी-झोपड़ी से जुडे हुए हजारों लोग बेघर होने वाले हैं। ...(व्यवधान)... हजारों लोग हैं ...(व्यवधान)... क्योंकि उसमें कोर्ट का निर्णय है। ...(व्यवधान)... इसलिए हमारा आपसे अनुरोध है कि उस महत्वपूर्ण मुद्दे पर, दिल्ली के मुद्दे पर चर्चा हो जाए ...(व्यवधान)... और जो बेघर होने वाले लोग हैं ...(व्यवधान)... हजारों लोग बेघर होने वाले हैं ...(व्यवधान)... इसलिए वह बिल पास किया जाए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Members, National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014 is very important. ... (*Interruptions*)... I think we have to ... (*Interruptions*)... This Bill is very important. ... (*Interruptions*)... We have to pass it. ... (*Interruptions*)...

श्री नरेश अग्रवाल : सर, जो सरकार वादा पूरा न करे ...(व्यवधान)...

SHRI MUKHTAR ABBAS NAQVI: Sir, National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014 ...(*Interruptions*)... हजारों गरीब लोग, हजारों कमजोर लोग, लाखों लोग बेघर हो जाएंगे। ...(व्यवधान)... लाखों लोगों के घर टूट जाएंगे। ...(व्यवधान)... ऐसा महत्वपूर्ण मुद्दा है। ...(व्यवधान)... सर, हमारा आपसे अनुरोध है कि इस पर चर्चा हो जाए ...(व्यवधान)... और उन गरीब लोगों को, जो बेघर होने वाले हैं, उन्हें बचाया जा सके। ...(व्यवधान)...

SHRI SITARAM YECHURY: How are you allowing him to make a speech? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You are doing something, he is also doing. ...(Interruptions)... The House is not in order. ...(Interruptions).... The House is not in order. ...(Interruptions)... We are not passing any Bill in the din ...(Interruptions)... We are not passing the Bill in the din, but, I am requesting you that let us cooperate. That is all. ...(Interruptions).... It is only my request. ...(Interruptions).... It is only my request. ...(Interruptions).... Displaying of placards and posters, is prohibited in the House. ...(Interruptions).... This is unruly behaviour, I am telling you. Don't display. ...(Interruptions).... Parliament is not for shouting, but for debate and discussion. ...(Interruptions).... I have no other go. I will be forced to adjourn the House. ...(Interruptions).... मुझे हाउस को एडज़र्न करना पड़ेगा। ...(व्यवधान).... मैं क्या करूं? ...(व्यवधान).... The Chair is helpless. ...(Interruptions)... यह बिल बड़ा महत्वपूर्ण है। ...(व्यवधान).... यह महत्वपूर्ण है। ...(व्यवधान).... यह महत्वपूर्ण है। ...(व्यवधान)....

श्री नरेश अग्रवाल : सर, इसे कल पास करेंगे। ...(व्यवधान)...

श्री उपसभापति : क्या इसे कल पास करेंगे? ...(व्यवधान)... I am sorry, the Chair is helpless. ...(Interruptions)... I cannot pass the Bill in the din. I am helpless; I am going to adjourn the House. I have no other go. ...(Interruptions)... I am going to adjourn the House. ...(Interruptions)...

The House stands adjourned to meet on Tuesday, the 23rd December, 2014, at 11.00 hours.

The House then adjourned at five minutes past three of the clock till eleven of the clock on Tuesday, the 23rd December, 2014.